

LOK SABHA DEBATES **(English Version)**

Second Session
(Twelfth Lok Sabha)



(Vol. IV contains Nos. 21 to 30)

LOK SABHA SECRETARIAT
NEW DELHI

Price : Rs. 50.00

EDITORIAL BOARD

Shri S. Gopalan
Secretary-General
Lok Sabha

Dr. A.K. Pandey
Additional Secretary
Lok Sabha Secretariat

Shri P.C. Bhatt
Chief Editor
Lok Sabha Secretariat

Shri A.P. Chakravarti
Senior Editor

Shri V.K. Chhabra
Editor

CONTENTS

(Twelfth Series, Vol. IV, Second Session 1998/1920 (Saka)

No.21, Tuesday, July 14, 1998/Asadha 23, 1920 (Saka)

SUBJECT	COLUMNS
WRITTEN ANSWERS TO QUESTIONS	
Starred Questions Nos. 382-401.....	4-24
Unstarred Questions Nos. 3873-4102.....	24-242
OBSERVATION BY THE SPEAKER.....	242-243
MOTION RE : SUSPENSION OF MEMBERS.....	243-256
PAPERS LAID ON THE TABLE.....	256-262
MESSAGE FROM RAJYA SABHA.....	262
STANDING COMMITTEE ON COMMUNICATIONS	
First, Second and Third Report.....	262-263
STANDING COMMITTEE ON URBAN AND RURAL DEVELOPMENT	
Fourth and Fifth Report.....	263
CONSTITUTION (EIGHTY-FOURTH AMENDMENT) BILL	
(Amendment of articles 293AA, 331 and 333 and Insertion of new articles 330A, 332A and 334A).....	263-264
BILL—Introduced	
Constitution (Eighty-fifth Amendment) Bill (Amendment of article 269 and substitution of new articles 270, 271 and omission of article 272).....	264-265
MATTERS UNDER RULE 377.....	284-289
(i) Need to convert meter-gauge line into broad-gauge line between Patan and Mehasana, Gujarat.....	284
Shri Mahesh Kanodia	
(ii) Need to provide necessary assistance to the State Government of M.P. to check Naxalite activities in the State.....	284
Shri Gauri Shanker Bisen	
(iii) Need to take necessary steps for incorporation of proposals received from Members of Parliament in various plans of State Government of Bihar.....	285
Shri Brij Mohan Ram	

SUBJECT	COLUMNS
(iv) Need for making proper arrangements under 'Project Tiger' in Uttaranchal in U.P. and to compensate families affected by tiger menace	285-286
Maj. Gen. Bhuwan Chandra Khanduri, AVSM	
(v) Need to double the railway line between Bangalore and Tumkur	286
Shri C.P. Giriappa	
(vi) Need for modernisation of powerloom and spinning mills in Ichhalkaranji, district Kolhapur, Maharashtra	286-287
Shri Kallappa Awade	
(vii) Need to lay a railway line between Pune and Nasik in Maharashtra at the earliest.	287
Shri Ashok Namdeo Mohol	
(viii) Need to ensure that the Central Sheep Breeding Farm is not shifted from Hissar, Haryana . . .	287-288
Shri Hannan Mollah	
(ix) Need for desilting of Varna river and Mallhan Lake in Phulpur	288
Shri Jang Bahadur Singh Patel	
(x) Need to run a passenger train between Arakkonam and Katapadi in Tamil Nadu and to re-direct Mysore-Tirupathi fast passenger night train via Arakkonam junction	288
Shri C. Gopal	
(xi) Need for reservation for Muslims in Government services	289
Shri Mohd. Ali Ashraf Fatmi	
(xii) Need to include Phase III and IV of the N.H. 47 Kollam bye pass project in the annual action plan of the coming year.	289
Shri N.K. Premchandran	
DEMANDS FOR GRANTS, 1998-99 (GENERAL)	289-306
Shri Balram Jakhar	292-299
Shri Rajvir Singh.	299-302
Shri Sompal.	304-306
GUILLOTINE	307-315
APPROPRIATION (NO. 3) BILL – <i>Introduced</i>	
Motion to consider.	315
Shri Yashwant Sinha.	315, 318-319
Shri Basu Deb Acharia.	316-318
Clauses 2 to 4 and 1.	320
Motion to pass.	320

LOK SABHA DEBATES

LOK SABHA

Tuesday, July 14, 1998 / Asadha 23, 1920 (Saka)

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the Chair]

MR. SPEAKER : We will take up Question No. 382.

...(Interruptions)

KUMARI MAMATA BANERJEE (Calcutta South) : Sir, we want that the Women's Bill should be introduced.
...(Interruptions)

MR. SPEAKER : We will take it up after the Question Hour.

...(Interruptions)

MR. SPEAKER : Question No. 382.

...(Interruptions)

[Translation]

SHRI MULAYAM SINGH YADAV: Mr. Speaker, Sir, I request all leaders that we may be given two days time so that we can talk to all leaders.

MR. SPEAKER : Mulayam Singh ji, no—now, after the question hour.

...(Interruptions)

[English]

MR. SPEAKER : We will take up this Bill after the Question Hour.

...(Interruptions)

SHRI BUTA SINGH : Sir, we are willing to cooperate with you. Let this House know as to what decision has been taken. ... (Interruptions)

MR. SPEAKER : Shri Buta Singh, we have already discussed the matter with the leaders. Please take your seat. After the Question Hour, we will finalise.

...(Interruptions)

SHRI BUTA SINGH : Kindly let us know the decision. ... (Interruptions) Sir, you must take the House into confidence. ... (Interruptions)

MR. SPEAKER : After the Question Hour we will take up this issue.

...(Interruptions)

MR. SPEAKER : Shri Ahire, please ask your supplementary.

...(Interruptions)

SHRI D.S. AHIRE : Mr. Speaker Sir. ... (Interruptions)

MR. SPEAKER : We will discuss it after the Question Hour. Please take your seat.

...(Interruptions)

[Translation]

MR. SPEAKER : Please, let the Question hour run.

...(Interruptions)

[English]

MR. SPEAKER : Shri Buta Singh, please take your seat. You may speak after the Question Hour.

...(Interruptions)

MR. SPEAKER : I have already discussed the matter with the leaders. Please take your seat. You may speak after the Question Hour.

...(Interruptions)

SHRI BUTA SINGH : Let us know the decision taken.
... (Interruptions)

[Translation]

MR. SPEAKER : It is not good.

[English]

Please take your seat.

...(Interruptions)

SHRI BUTA SINGH : We would like to know what decision has been taken ... (Interruptions)

SHRI MOHAMMAD ALI ASHRAF FATMI (Darbhanga) : Mr. Speaker, Sir, you please tell us what was discussed in the meeting ... (Interruptions)

MR. SPEAKER : Please understand that the Chair will inform the House after the Question Hour. Please take your seat.

...(Interruptions)

SHRI BUTA SINGH : We are here to cooperate with you. Please take us into confidence. ... (Interruptions)

MR. SPEAKER : We have discussed the matter. We will finalise it after the Question Hour. Please take your seat.

...(Interruptions)

SHRI BUTA SINGH : You kindly tell us what decision has been taken. Sir, we are in the dark. We do not know anything about the decision taken ...*(Interruptions)*

MR. SPEAKER : Shri Buta Singh, we have already discussed it.

...*(Interruptions)*

[Translation]

MR. SPEAKER : It is not good.

[English]

We have already discussed the matter and taken a decision. I will allow you after the Question Hour. Shri Fatmi, please take your seat.

...*(Interruptions)*

[Translation]

SHRI MOHAMMAD ALI ASHRAF FATMI : Mr. Speaker, Sir, you please tell us what was discussed in the meeting...*(Interruptions)*

[English]

SHRI BUTA SINGH : Kindly let us know the decision taken. We are not agitating. We are only wanting to know from you what decision has been taken. Kindly let us know the decision taken ...*(Interruptions)*

MR. SPEAKER : Shri Buta Singh, please hear me first. I have already discussed the matter with the leaders. You please cooperate.

SHRI BUTA SINGH : We will cooperate with you.

MR. SPEAKER : Please hear me. Without hearing me, you are raising the matter. I have discussed it with the hon. leaders also. It will be decided after the Question Hour. Please take your seat.

...*(Interruptions)*

SHRI LALU PRASAD : You called a meeting and decided something. The House is eager to know what happened there. Without informing the House about the decision taken, you have started the proceedings of the House. The House will have to be informed ...*(Interruptions)*

SHRI N.K. PREMCHANDRAN : Sir, you may give your ruling. This situation cannot be allowed indefinitely. They are taking the House to ransom ...*(Interruptions)*

SHRI BUTA SINGH : Please take the House into confidence and let us know about the decision taken ...*(Interruptions)*

MR. SPEAKER : Lalu ji, we have decided that the Question Hour should continue first and then we will decide on the matter. We have taken this decision. Please take your seat.

...*(Interruptions)*

SHRI N.K. PREMCHANDRAN : Otherwise, the House may be adjourned for ever ...*(Interruptions)*

MR. SPEAKER : Shri Mulayam Singh, we have already discussed it. Only after the Question Hour, we will finalise the matter. Please take your seat.

...*(Interruptions)*

[Translation]

MR. SPEAKER : It is not good.

...*(Interruptions)*

[English]

MR. SPEAKER : The House stands adjourned to meet again at 12.00 noon.

1110 hrs.

The Lok Sabha then adjourned till Twelve of the Clock.

WRITTEN ANSWERS TO QUESTIONS

Fencing at Indo-Pak Border

* 382. SHRI D.S. AHIRE :

SHRI C.D. GAMIT :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether barbed fencing and flood lights were to be installed along the Indo-Pak and Indo-Bangladesh border to fight the menace of terrorism;

(b) if so, the details thereof and the progress made so far along with the expenditure incurred thereon;

(c) whether any scheme is under consideration of the Government to fence the remaining border with barbed wires;

(d) if so, the time by which the said work is likely to be commenced and completed along with the resentment made by the neighbouring countries;

(e) whether the Government proposes to follow any new policy to fight the menace of the terrorism; and

(f) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (f) Yes, Sir. India shares a 3101 kms. border with Pakistan running through the states of Jammu & Kashmir, Punjab, Rajasthan and Gujarat. Border fencing has been erected along 1317 Kms. and flood lighting along 1325 Kms. These have been erected at a total cost of Rs. 496.38 crores. Work on fencing and floodlighting on 180 Kms. is in hand. India's border with Bangladesh running through the states of Assam, Meghalaya, Tripura, Mizoram and West Bengal is 4,000 Kms. long. Fencing has been erected along 779.68 Kms. at a total cost of Rs. 12012.19 Crores. Work on 116.32 Kms. is in hand. The sector-wise position is given below:

Indo-Pak Border

(a) Punjab Sector

Erection of fencing on 452 Kms and flood lighting on 460 Kms of the border was sanctioned in various phases from 1988-89 and was completed by December, 1993 at a cost of Rs. 141.90 crores. The entire feasible length of border was fenced/flood lit. The work was executed by CPWD.

(b) Rajasthan Sector

Fencing/flood lighting on Rajasthan border was sanctioned in various phases from 1989-90 to 1996-97 and upto December 31, 1997. Fencing/flood lighting on 865 Kms of border has been completed at a cost of Rs. 354.48 crores. Fencing/flood lighting on 167.5 Kms of border is under execution and is to be completed by December, 1999 in two phases at a cost of Rs. 56.24 crores. For the remaining border with shifting sand dunes, specially designed Single Row Fencing will be erected. The work is being executed by CPWD.

(c) Jammu Sector

Fencing/flood lighting on 180 Kms/195.8 Kms of Jammu International Border was sanctioned in March, 1995 at an estimated cost of Rs. 71.76 crores and the work was started by CPWD in July, 1995 but the same had to be suspended due to persistent firing from Pakistan side. Resumption of the work is under active consideration.

(d) Gujarat Sector

Fencing/flood lighting of 10 Kms of Gujarat border in the Luni Basin was sanctioned in December, 1997 at an estimated cost of Rs. 9.75 crores and is targeted for completion by December, 1999. A proposal for fencing/flood lighting of 310 Kms of the border is also under consideration of the Government and will be taken up after completion of the work in Rajasthan sector. The work will be executed by CPWD.

Indo-Bangladesh Border

Barbed-wire fencing for a length of 896 Kms. out of a total length of 4,000 Kms. along Indo-Bangladesh border was sanctioned of which fencing on 779.68 Kms. has been completed (upto March, 1998). There is no scheme for flood lighting along Indo-Bangladesh border. Sector-wise details and progress of works is under :

Sector	Approved Length (Kms.)	Works completed upto March, 98	Expenditure (Rs. in Crores)
Assam	158	132.00	1551.65
West Bengal	507	445.00	7515.24
Meghalaya	231	202.68	2945.30
Total	896	779.68	12012.19

Proposal for erection of barbed wire fence in some more areas along this border is under consideration. The time schedule for commencement and completion of these additional works have to be worked out only when a final decision to fence additional areas is taken.

With a view to tackling the militancy problem sponsored from across the border, the Government have adopted a multi-pronged approach which includes *inter-alia* strengthening the border management, neutralising plans of militants by proactive action against them in the hinterland, gearing up intelligence machinery, galvanising development programmes and strengthening the democratic process etc.

labour Disputes

* 383. SHRI BHUBANESWAR KALITA:
DR. T. SUBBARAMI REDDY:

Will the Minister of LABOUR be pleased to state :

(a) whether a Committee was constituted to check the delays in settling labour disputes;

(b) if so, whether the Committee has submitted its report;

(c) if so, whether all the recommendations have been accepted and implemented; and

(d) if not, the time by which the remaining recommendations are likely to be implemented?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) to (d) The Ministry of Labour, Government of India has not constituted any Committee to check the delays in settling labour disputes.

There are three stages for settlement of labour disputes, namely, (a) Conciliation, (b) Adjudication and (c) Applications under section 33(c) (2) of Industrial Disputes Act. While time limit of 14 days and 3 month for settlement of disputes under category (a) and (b) has been laid down, no such time limit have been laid down for settlement under category (c).

According to the latest information available in the Ministry of Labour, the Government of NCT of Delhi constituted a Committee consisting of Joint Chief Labour Commissioner (c) as Chairman with the representative of V.V. Giri National Labour Institute, NOIDA and the Labour Department, Government of NCT of Delhi as Member. The Committee was constituted in pursuance of the direction of the Supreme Court of India in Hospital Employees union and Others vs. Union of India and others in Civil Appeal No. 185/1996. The aforesaid Committee submitted its report on 20.3.97.

The report was duly examined and the Government of NCT of Delhi accepted the recommendations of the Committee save the amendments proposed to appoint officers of the Labour Department as Presiding Officers of the Labour Courts/Industrial Tribunals. Necessary action for implementation of the various recommendations made by the Committee has been initiated.

Violent Incidents/Bomb Blasts in the Country

* 384. DR. Y.S. RAJASEKARA REDDY :
SHRI SUSHIL KUMAR SHINDE :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Union Government have enough evidence of involvement of Pakistani intelligence Agency, ISI for master-minding violent incidents in various parts of the country;

(b) if so, the number of bomb blasts/violent incidents triggered by ISI and the number of persons killed therein;

(c) whether the Union Government have received full report of ISI activities in various parts of the country alongwith the ISI involvement in the massacre of Pandits in Jammu & Kashmir;

(d) if so, the number of persons killed/injured and compensation paid during the last three years, State/ Union Territory-wise, alongwith the number of ISI extremists killed/apprehended during the last six months and action taken against them;

(e) whether the State Governments have been alerted and assured help in meeting this situation;

(f) if so, the details of assistance provided to State; and

(g) the steps taken by the Union Government to curb the activities of ISI and other pro-Pakistan terrorists ?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) Yes, Sir. Investigation into the various bomb blast cases has indicated Pak ISI's involvement in master-minding violent incidents in various parts of the country.

(b) As per available information, a total number of 405 violent incidents (explosions) were reported in the country (excluding J & K and North-East) between 1995 and upto February, 1998. In these incidents, 351 people were killed and 1526 were injured. In a very large number of these incidents, involvement of Pak ISI and Pak inspired terrorist organisations is suspected. In addition, in J & K alone, where Pak ISI and other Pak backed militant/terrorist organisations are adding and abetting violence, there have been very many violent incident which are as under :

Year	No. of Incidents	Persons killed
1995	4479	2796
1996	4224	2903
1997	3075	2420
upto June, 1998	1352	904

(c) Yes Sir. The massacre of Pandits in J & K was also the handiwork of foreign mercenaries and local militants who were aided and abetted by Pak ISI.

(d) Number of persons killed/injured during the last 3 years is as given in 'b' above. Number of persons arrested during the last 6 months are ; 3 Pak nationals, 2 Bangladeshis and 4 Indians arrested in Feb./March 1998 in connection with the explosions in Delhi, UP and Haryana during 1996-97. One Pak national and eight others were arrested in connection with the Mumbai blasts (Feb. 27, 1998). Four Pak nationals, who are ISI agents were arrested in Hyderabad recently. No ISI extremists were killed during the last six months. Compensation is paid as per the standard norms prevalent in the States.

(e) to (g) Yes, Sir. The Government is aware of the growing activities of Inter Service Intelligence of Pakistan and its sinister designs to de-stabilize India by sponsoring of terrorism and subversive activities. The Government is alive to the situation and is taking all necessary steps to combat and frustrate the design of ISI by sensitising and gearing-up the intelligence agencies and sharing of intelligence and co-ordinated action by concerned Central and State Agencies. The Government have also taken other steps which includes border fencing, intensification of border patrolling, supply of equipments for effective observation, sensitising and alerting the State Governments regarding movement of Pak ISI Agents, anti-national elements and insurgents, etc.

Recognition of Jains as Minorities

*385. SHRI ARIF MOHAMMED KHAN : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether the Government have received recommendations from the National Commission on Minorities to recognise Jains as a separate religious minority and allow them all benefits meant for other religious minorities;

(b) if so, the details thereof; and

(c) the time by which the final decision is likely to be taken by the Government in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) to (c) Yes, Sir. The Question as to who constitutes a minority is the subject matter of a writ petition in the Supreme Court. The final decision in the matter of recognition of Jains as minorities will depend on the decision of the Supreme Court.

Collection of Revenues/Funds by Extremists/ Insurgents

*386. SHRI RATILAL KALIDAS VARMA :
SHRI DILEEP SANGHANI :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether extremists/insurgents are collecting revenues and extorting funds from the public, business houses and industries in North-Eastern States;

(b) if so, the details thereof;

(c) whether the Tata Tea company in Assam had links with ULFA terrorists;

(d) if so, the details thereof;

(e) whether the company used to give money to the terrorists;

(f) if so, the details of the officers involved and the amount paid to the terrorists;

(g) whether any inquiry has been conducted in this regard;

(h) if so, the outcome of the inquiry; and

(i) the steps taken/proposed to be taken by the Union Government against the persons found responsible in this regard ?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) and (b) There are reports of various

extremist/insurgent outfits in the North Eastern States indulging in extortion of funds from Government Departments, public, business houses and industries, particularly in the States of Assam, Manipur, Nagaland and Tripura. The names under which such extortion is carried out in certain areas include, *inter-alia*, 'Department Tax' which is an annual tax collected from Heads of Government Departments; 'employee tax' which is a fixed percentage of the salary of Government employees; a fixed percentage of all Government works being executed in the State; and annual 'house tax' from every household; and 'taxes' on shops, vehicles, video/cinema halls, contractors, petrol pumps and other business establishments.

(c) to (i) Certain links between Tata Tea Ltd. and United Liberation Front of Assam (ULFA) have come to notice of Government. However, the Company has denied having made payment to ULFA. The Assam Police has registered cases against certain senior executives of the Tata Tea Ltd. Action will be taken as per law of the land.

[Translation]

Creation of New States

*387. PROF. PREM SINGH CHANDUMAJRA :
SHRI AJIT JOGI :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government have taken any decision for creation of new States recently;

(b) if so, the details thereof;

(c) whether the proposals for naming the proposed States, their capitals and demarcation of their areas have been prepared with the consent of the concerned State Governments;

(d) whether the Government are contemplating to constitute a Commission for taking up delimitation and reorganisation of the State ;

(e) if not, the reasons therefor;

(f) whether an additional expenditure of 500 crore Rupees is likely to be incurred every year on this account; and

(g) if not, the estimate made by the Government in this regard ?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) and (b) Yes, Sir. The Government has approved, in principle, the proposals for the creation of new States of Uttaranchal, Jharkhand and Chhattisgarh.

The Government has also decided that the Union territory of Delhi be granted full Statehood except for National Capital Territory which will be administered by the Central Government.

(c) The proposed States of Uttaranchal, Jharkhand and Chhattisgarh are being carved out of the existing States of Uttar Pradesh, Bihar and Madhya Pradesh respectively. The Resolutions passed by the State Legislature of Uttar Pradesh specify the boundaries of the proposed State of Uttaranchal/Uttarakhand. The Resolutions passed by the State Legislative Assembly of Bihar and the State Legislative Assembly of Madhya Pradesh speak of the formation of separate States of Jharkhand and Chhattisgarh. Jharkhand Area of Bihar and Chhattisgarh Region of Madhya Pradesh are distinct geographical entities. Anyway, in view of the provisions of article 3 of the Constitution of India, the Legislatures of the existing States of Uttar Pradesh, Bihar and Madhya Pradesh will get due opportunity to express their views on various provisions of the Bills providing for the creation of new States. These Bill will *inter alia*, contain provisions in regard to the boundaries, names, etc. of the proposed States.

(d) and (e) The Government is not contemplating any general re-organisation of the State and, as such, no proposal to constitute a State Reorganisation Commission is under its consideration.

(f) and (g) The Creation of new States may lead to an increase in administrative expenditure but this has to be viewed in the context of the aspirations of the people of the concerned areas. There are well laid down norms for providing financial assistance to the States.

[English]

Appointment of Governors

*388. SHRI N.K. PREMCHANDRAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government are consulting the State Governments and eliciting their views prior to the appointment of Governors;

(b) if so, the reaction of the Government thereto;

(c) whether there is any proposal under consideration to keep the institution of Governor out from being politicized; and

(d) if so, the details thereof ?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) and (b) Article 155 of the Constitution of India provides that the Governor of a State shall be appointed by the President by warrant under his hand and seal. However, as a matter of practice, the Chief

Minister of the State is normally consulted before its Governor is appointed.

(c) and (d) The Sarkaria Commission on Centre-State Relations had made certain recommendations in regard to the criteria for selection of Governors. These recommendations were considered by the Standing Committee of the Inter-State Council in its meeting held on the 10th of November, 1997. However, the Inter-State Council is yet to take a view in the matter.

VIP Security

*389. PROF. AJIT KUMAR MEHTA :
SHRI PRABHUNATH SINGH :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the general road users are forced to waste precious time everyday during VIP security arrangement;

(b) if so, the details thereof;

(c) whether the Government have any other optional device to save the VIP's from this show of exorbitant safety measures and thereby save the common road-user from harassment;

(d) the criteria observed in providing and withdrawing security for various categories;

(e) whether any efforts have been made by the Government to reduce the expenditure and lessen the burden on the security force; and

(f) if so, the details thereof ?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (c) During the road journeys of the Prime Minister and the President of India, traffic is closed/diverted from the route of the VVIP to provide clear passage, on security considerations. This causes some inconvenience to the public. The Government is concerned about his inconvenience, but it is considered necessary to resort to this practice on security considerations. However, the endeavour of the Government is to ensure that the inconvenience to the general public is reduced to the minimum. The guidelines in this regard are reviewed from time to time.

(d) to (f) Security is provided based on threat perception in individual cases. The security of the protectees is reviewed periodically based on latest threat perception in each case and necessary changes are made as warranted. This is a continuing exercise and in the last such review security of 111 persons was withdrawn. This exercise of review keeps the expenditure as well as deployment of police personnel on security under check.

Package to North Eastern States

*390. DR. JAYANTA RONGPI :
SHRI BAJU BAN RIYAN :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether an economic package was announced by the former Government for North-eastern States;

(b) if so, the details of that package and how far it has been implemented;

(c) whether the present Government proposes to review the continuation of this package;

(d) if so, the details of the package announced by the Prime Minister till date during his visit in the State; and

(e) whether any high-powered committee has been set up to suggest the measures for the implementation of those packages ?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) An economic package for the North Eastern State was announced by the then Prime Minister Shri H.D. Deve Gowda on October 27, 1996.

(b) The salient features of the package are *inter-alia*, setting up a Commission for determination of gaps in infrastructure and Basic Minimum services in the North Eastern Region; priority for creation of employment opportunities for the educated unemployed and setting up a High Level Committee on educated unemployed; full funding for on-going projects; Comprehensive Water Management and Flood Control Measures; full coverage through Employment Assurance Schemes and expansion of Border Area Roads to cover Indo-Myanmar Border; allocation of 10% of budget by Central Ministries for specific programmes in North East; improvement in credit flows; formulation of new Industrial Policy; development of tourism; improvement in railway infrastructure and measures for control of Narcotics & AIDS and also a package of schemes for each of the States in the North East.

The projects covered under the package are under various stages of implementation. There is general progress in almost all items of the package.

(c) No Sir,

(d) Does not arise in view of answer to (c) above.

(e) No Sir.

[Translation]

Petrochemical Production

*391. SHRI AMAR PAL SINGH :
SHRI ANAND RATNA MAURYA :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether India's petrochemical production and exploration work is likely to be adversely affected due to economic sanctions imposed on our country after nuclear explosions;

(b) if so, whether the Government have taken any action to neutralise the adverse affects of sanctions; and

(c) if so, the details thereof ?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI VAZHAPADY K. RAMAMURTHY) : (a) to (c) There is no evidence so far to suggest that India's petrochemical production and exploration work would be adversely affected by the economic sanctions.

Infant Mortality

*392. SHRI PANKAJ CHOUDHRY :
SHRI MAHESH KUMAR KANODIA :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the rate of infant mortality is very high in the country;

(b) if so, the details thereof, State-wise;

(c) the reasons for increase in infant mortality rate;

(d) the percentage of infant mortality rate in the country as compared to the other countries; and

(e) the details of concrete steps taken by the Government to check the increasing mortality rate ?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) to (e) As a result of immunization programme infant mortality rate has been declining at the national level over the years. The infant mortality rate which was 96 per 1000 live births in 1986 has declined to 72 in 1996. A Statement showing infant mortality rate for the major States for the years 1986, 1990, 1995 and 1996 is annexed.

According to the UNICEF report on the State of the World's Children-1998, 47 countries have higher infant mortality rate than India. Infant mortality rate is prominently influenced by incidence of vaccine

preventable diseases, Acute respiratory diseases, Diarrheal diseases and quality of newborn care. States are being continuously urged to ensure 100% immunization and they are being supported by Government of India by supply of vaccines and drugs needed for these conditions. Skills of health functionaries are being strengthened by inservice training programme and people are being encouraged to use these services through information, Education and Communication. Assistance to States in these areas and strengthening of facilities is being continued under the Reproductive and Child Health Programme being implemented during the Ninth Plan period. These measures are expected to substantially bring down infant mortality rate in the country in coming years.

Statement

Infant mortality rate, India and major States (1996)
(Source-Sample Registration Scheme)

	1986	1990	1995	1996
India	96	80	74*	72*
<i>Major States</i>				
1. Andhra Pradesh	82	70	67	65
2. Assam	109	76	77	74
3. Bihar	101	75	73	71
4. Gujarat	107	72	62	61
5. Haryana	85	69	69	68
6. Karnataka	73	70	62	53
7. Kerala	27	17	15	14
8. Madhya Pradesh	118	111	99	97
9. Maharashtra	63	58	55	48
10. Orissa	123	122	103	96
11. Punjab	68	61	54	51
12. Rajasthan	107	84	86	85
13. Tamil Nadu	80	59	54	53
14. Uttar Pradesh	132	99	86	85
15. West Bengal	71	63	58	55

* Excludes Jammu & Kashmir.

[English]

Research Programme on Gas Hydrates

*393. SHRI BIJOY HANDIQUE : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the U.S. Defence Department's Naval Research Laboratory (NRL) has pulled out of the joint

research programme on gas hydrates with the Gas Authority of India Limited (GAIL);

(b) if so, the reasons therefor;

(c) whether any agreement was signed by the NRL and GAIL;

(d) whether the Government intends to go ahead with the project; and

(e) if so, the details thereof ?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI VAZHAPADY K. RAMAMURTHY) : (a) There is no formal agreement between Naval Research Laboratory of U.S. Defence Department and Gas Authority of India Limited (GAIL) on the research programme on gas hydrates.

(b) Does not arise.

(c) No, Sir.

(d) and (e) The National Gas Hydrate Programme is a collaborative programme in which GAIL, ONGC, OIL, Directorate of Hydrocarbons, CSIR Laboratories and several other academic and research organisation are involved. The programme is in its preliminary stages and has the objective of extracting Methane from the gas hydrates available in the ocean floor sediments.

Eradication of Malaria

*394. SHRI RAMA CHANDRA MALLICK :
KUMARI MAMATA BANERJEE :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government are aware that the cases of malaria are increasing in the country;

(b) if so, the number of cases of malaria reported in various States during the first quarter of this year, State-wise;

(c) the details of various steps taken to eradicate malaria from the country;

(d) whether it is a fact that all those measures adopted for eradication of malaria are inadequate;

(e) if not, the reasons for spreading malaria;

(f) whether the tribal areas are more vulnerable in comparison to other areas in the country;

(g) if so, the reasons therefor;

(h) whether the Government have drawn up a separate action plan for the tribal areas;

(i) if so, the details thereof; and

(j) if not, further steps proposed to be taken or to have programmes to eradicate malaria from the country?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) and (b) Malaria cases in the country have shown an overall decline in 1997 as compared to 1996.

The number of cases of malaria reported during the first quarter of this year, State-wise may be seen in the Statement enclosed.

(c) to (j) A number of measures have been taken to control malaria and particularly in tribal areas of the country which are more vulnerable to malaria as compared to other areas as these are located in remote, forested, difficult or inaccessible areas. These include :

- 100% Central Assistance is being provided to the Seven North - Eastern States since December, 1994.
- An Enhanced Malaria Control project with world Bank support to cover essentially 100 district in Seven States of Andhra Pradesh, Bihar, Gujarat, Maharashtra, Madhya Pradesh, Orissa and Rajasthan as well as 19 towns/cities having endemicity of malaria is being implemented since September, 1997.
- Observance of Anti-Malaria Month in June every year beginning from June, 1997 to create public awareness about Prevention and Containment of malaria and other vector-borne diseases and to propagate the theme "Malaria Control Everyone's Concern" to make it a people's movement in the country.

Apart from supporting certain on-going strategies in the identified areas, newer interventions such as the use of Synthetic Pyrethroids, Medicated Mosquito Nets, Bio-larvicides, Larvivorous Fishes are being resorted to.

Statement

Malaria cases during the 1st quarter of the year 1998

S.No.	States/UTs.	Malaria Cases
1	2	3
1.	Andhra Pradesh	15405
2.	Arunachal Pradesh	3279
3.	Assam	10113
4.	Bihar	6193
5.	Goa	4837
6.	Gujarat	11071
7.	Haryana	1889

1	2	3
8.	Himachal Pradesh	81
9.	Jammu & Kashmir	256
10.	Karnataka	21900
11.	Kerala	1413
12.	Madhya Pradesh	57208
13.	Maharashtra	30450
14.	Manipur	152
15.	Meghalaya	2257
16.	Mizoram	993
17.	Nagaland	243
18.	Orissa	69986
19.	Punjab	523
20.	Rajasthan	7519
21.	Sikkim	4
22.	Tamil Nadu	12208
23.	Tripura	1654
24.	Uttar Pradesh	7995
25.	West Bengal	6538
<i>Union Territories</i>		
1.	Andaman & Nicobar Islands	205
2.	Chandigarh	200
3.	Dadra & Nagar Haveli	1277
4.	Daman & Diu	70
5.	Delhi	215
6.	Lakshadweep	0
7.	Pondicherry	48
Total		276184

Supply of contaminated drugs to Unani CGHS Dispensaries

*395. SHRI AMAR ROY PRADHAN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the attention of the Government has been drawn to news item captioned 'Fungus in Sealed Drug Bottled' and CGHS relied on Dubious Firm' which appeared in 'The Pioneer' dated September 6 and 15, 1997 respectively;

(b) if so, the reasons for buying Unani drugs from blacklisted firms and supplying these contaminated with fungus drugs to CGHS Unani Dispensaries continuously;

(c) the action taken by the Government against those officials/firms found guilty for such lapses; and

(d) the remedial steps taken by the Government in this matter ?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) Yes Sir.

(b) The CGHS is not buying Unani drugs from any blacklisted firms and fungus contaminated drugs from any firm. The CGHS buys quality drugs which are accepted for dispensary use after proper inspection by the approved Inspection Committee in the CGHS Unani Store.

(c) and (d) An enquiry has been conducted. The matter has been taken up by C.G.H.S. with the concerned firms and the process set out under the Drugs and Cosmetics Rules would be used if an infringement of the law has taken place.

Attack on Home Minister

*396. SHRI GINGEE N. RAMACHANDRAN :
SHRI R. SAMBASIVA RAO :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Union Government have received the report from the Government of Tamil Nadu on the bomb explosion in Coimbatore during the period of election, which was meant to be against the present Union Home Minister; ;

(b) if so, whether the Union Government have examined the report;

(c) if so, the main findings thereof;

(d) whether the Union Government are satisfied with the action taken by the State Government in this regard;

(e) if not, the action taken against those persons held responsible;

(f) the action taken by the Union Government for the failure of State Intelligence Agencies to detect the conspiracy in advance alongwith the directives issued to the concerned State Government; and

(g) the steps taken by the Government of Tamil Nadu to crush the ISI activities in State ?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (f) As per information furnished by the State Government of Tamil Nadu, the Special Investigation Team of the Crime Branch, CID constituted by the State Government to investigate the bomb blasts has reported that the bomb blasts which took place in Coimbatore on 14.2.1998 were planned by Al-Ummah to cause heavy loss to human lives and properties to avenge the loss suffered by Muslims during the communal

violence in November, 1997. It has also been reported that seven activists had been prepared to target Shri L.K. Advani. However, the whole matter is under investigation by a Commission of Inquiry appointed by the State Government and headed by Justice P.R. Gokulakrishnan, former Chief Justice of Gujarat High Court. The Commission is yet, to submit its report.

(g) The State Government have taken various steps to check the forces of fundamentalism and terrorism in the State. A number of persons have been arrested and cases registered against them. Raids are being organised for recovery of explosive substances. The Al-Ummah and the Jihad Committee have been declared as unlawful Organisations by the State Government. The State Government, has passed a Bill called the 'Tamil Nadu Prevention of Terrorist Activities Bill, 1998' during the last Assembly Session to take effective action against terrorists.

Mass Killings of Santhal Tribals

*397. SHRI VIJAY SINGH SOY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the details of action taken by the Union Government in connection with the mass killings of Santhal Tribals in the ethnic riots of Kokrajhar, Assam;

(b) the detail of the central forces deputed in the riot-affected areas of Kokrajhar since 1996;

(c) whether any Central investigation team has been deputed to Kokrajhar to study the situation;

(d) if so, the details thereof; and

(e) if not, the reasons therefor ?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) Government of India has taken various steps in connection with ethnic violence in Kokrajhar district of Assam involving Santhals. These include, *inter alia* :

(i) Deployment of additional units of Army and Central para-military forces in affected area.

(ii) An amount of Rs. 25 crores sanctioned for rehabilitation of victims of ethnic violence of Kokrajhar and Bongaigaon districts of Assam which occurred in 1996.

(iii) A Parliamentary team and a Central medical team has visited the refugee camps in the affected areas.

(iv) The situation is being closely monitored.

(b) Central forces including Army and Central Para-military forces have been deployed in violence affected areas of Kokrajhar district. Extent of such deployment varies from time to time depending on the situation and the overall availability of the forces.

(c) and (d) A Parliamentary team has visited refugee camps in Kokrajhar in June, 1997. Action is being taken by the Central Ministries/State Government on the basis of the recommendations made by the Parliamentary Team.

A Central Study Team of Directorate General of Health Services, visited, in May 1998, refugee camps in Kokrajhar and Bongaigaon districts to elicit the magnitude of health problems faced by the persons living in the refugee camps in.

(e) Does not arise.

Response by Underground Insurgents

*398. SHRI K.A. SANGTAM : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether NSCN (IM) and NSCN (K), the underground insurgents have responded to the peace-talks initiated by the Union Government;

(b) if so, the details thereof;

(c) whether the Union Government have initiated peace-talks with other insurgent groups also;

(d) if so, the details thereof alongwith the reaction of the insurgent groups thereto; and

(e) the other measures being taken by the Union Government to bring peace to Nagaland ?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (e) The then Prime Minister had visited Nagaland and other States in the North East in October, 1996 and reiterated Government's willingness to hold unconditional talks with the underground elements.

2. After talks with the Isaac-Muliyah group of the National Socialist Council of Nagaland, It was mutually agreed to cease-fire for three months with effect from August 1, 1997 and embark upon political level discussions.
3. The cease-fire has since been extended till July 31, 1998 and political level discussions have also since begun. Shri Swaraj Kaushal has been appointed as the political negotiator on behalf of the Government of India.
4. The cease-fire was unilaterally extended to the other underground outfits also. The NSCN(K) has not responded positively for a cease-fire and peace talks.
5. The Prime Minister during his visit to Assam in April, 1998, extended an invitation to insurgent groups to come forward and hold talks to bring about peace in the region. The Prime Minister, in his press statement at Guwahati on April, 15, 1998 had stated : "To all those who have strayed from the paths of togetherness, whether in Assam or other States of the North East, I extend an invitation : come forward;

let us discuss, my Government is committed to holding talks, to a restoration of peace; let us do so within the four corners of our Constitution". The Prime Minister also stated that if necessary the Constitution could be amended to find solution to the problem.

6. No other insurgent outfit has so far responded for talks within the parameters indicated by the Prime Minister.
7. Other steps taken by the Government to check militancy and restore normalcy in Nagaland include, *inter-alia*, deployment of units of Central Para Military Forces and Army; improved co-ordination and sharing of intelligence; modernisation/upgradation of State Police forces; sanction of Special Central Assistance; declaration of Nagaland State as a 'disturbed area' and notification of the major insurgent groups as 'unlawful associations'. The situation is also kept under watch and is reviewed from time to time for taking appropriate action.

Medical Profession Under Consumer Protection Act, 1986

*399. SHRI S.S. OWAISI :

SHRI SURESH WARPUDKAR :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the medical profession was brought under Consumer Protection Act, 1986 two years ago;

(b) if so, the reasons therefor and the main achievements made in this regard;

(c) whether Indian Medical Association has recommended for setting up a screening body at all level of redressal fora to curb filing of complaints under CPA;

(d) if so, the details of demands made by Indian Medical Association and the number of demands out of them accepted by the Government;

(e) the total number of cases booked under this Act during each of the last three years; and

(f) the steps taken by the Government to make the Consumer Protection Act more effective ?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) and (b) All services, if rendered for consideration, have been covered under the provisions of the Consumer Protection Act (CPA), 1986. The Supreme Court of India in its judgement dated 13th Nov., 1995 had upheld the provisions of the Act and made it clear that doctors and hospitals that render services without any charge whatsoever would not fall within the ambit of service under section 2 (1) (0) of the Consumer Protection Act, 1986.

(c) and (d) The Indian Medical Association have *inter alia* suggested the setting up of an autonomous accreditation body to give rating to hospitals according to the level of facilities they offer, providing for screening by Medical and Legal experts to investigate whether prima-facie a case of negligence by a doctor/hospital exists, payment of compensation by the complainant to the medical professional/hospital in the case the complaint is not proved and specifying an upper limit for financial claims in computing human suffering and loss.

The representation of India Medical Association is receiving the attention of the Government.

(e) Subject-wise number of cases filed in the Consumer Courts is not maintained. However, 13, 29, 819 cases were filed since inception of the Consumer Courts upto 31st March, 1998.

(f) To make it more effective and purposeful, the Consumer Protection Act has been amended in 1991 and 1993.

National Development Council

*400. SHRI AJAY CHAKRABORTY :
SHRI V.V. RAGHAVAN :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Sarkaria Commission has made some suggestions regarding the functioning of the National Development Council;

(b) if so, the details thereof and the decision taken thereon; and

(c) the steps being taken to reactivate and energise the council ?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) Yes, Sir.

(b) and (c) Chapter XI of the Report of the Sarkaria Commission contains certain recommendations in regard to the National Development Council. This Chapter, which relates to Economic and Social Planning, contains 33 recommendations in all. These recommendations, *inter alia*, pertain to the functioning of the National Development Council, scrutiny of State Plans, States' participation in National Planning, issue of guidelines by the Planning Commission in regard to formulation, scrutiny and finalisation of State Plans, etc. These recommendations were examined in consultation with the Planning Commission. Based on the views expressed by the Planning Commission, a Consensus Paper was prepared and the same was considered by the Standing Committee of the Inter-State Council in its Fifth Meeting

held on the 10th November, 1997. The Standing Committee, recommended that all the 33 recommendations contained in Chapter XI of the Report of the Sarkaria Commission be placed before the National Development Council by the Planning Commission for consideration. This matter was included in the Agenda for the subsequent meeting of the Inter-State Council but could not be taken up for consideration for want of time.

Shortage of Life Saving Drugs

*401. SHRI ASHOK NAMDEORAO MOHOL :
SHRI MADHAV RAO PATIL :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether there is acute shortage and non-availability of some life saving drugs in the country particularly in CGHS dispensaries;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Government had assessed the position in these dispensaries;

(d) if so, the details thereof; and

(e) the measures taken to ensure adequate availability and uninterrupted supply of these drugs in CGHS dispensaries ?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) to (e) By and large, there is no shortage of life saving/essential drugs in the dispensaries run by the Central Government Health Scheme. However, shortages cropped up at times, are made up by resorting to local purchase from the approved local chemists. In case of emergencies, an 'Authority Slip' is issued permitting the beneficiaries to collect the medicines from the authorised local chemist directly, without any payment.

World Bank Assistance for Health Projects

3873. SHRI K.P. NAIDU : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the details of health projects launched with the assistance of World Bank so far in the country, State-wise;

(b) the actual amount spent on each projects so far, State-wise;

(c) the extent to which each of these projects has achieved success;

(d) whether the Government propose to launch some more projects with the World Bank assistance during the Ninth Plan in the country; and

(e) if so, the details thereof; State-wise ?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) to (c) National Health Programmes aimed at controlling T.B., Leprosy, AIDS, Malaria, and Cataract induced Blindness are being implemented by the Deptt. of Health with the assistance of the World Bank. An assistance of Rs. 5290.64 crores is expected to flow during the respective project period as per details given in the attached Statement-I. This also includes the national component of these Projects. Details of the expenditure/allocation in the T.B., Leprosy, Blindness and Aids Control World Bank assisted Projects at the State Govt. level is placed as Statement-II to V. In the case of the Malaria project, being implemented w.e.f. Sept. 97, only Rs. 4.00 Crores has been incurred up to 31.3.1998 by the Directorate of National Malaria Eradication Programme.

World Bank is also supporting the State Health Systems Development Project in the Health sector which seeks to upgrade and strengthen secondary level health care with a view to improving accessibility of citizen to better health facilities. At present this project is under implementation in four States, viz. Andhra Pradesh,

Karnataka, West Bengal and Punjab. Details of the outlay, duration and expenditure incurred on the projects is also appended as Statement-VI.

All the projects are under implementation including the project for the control of AIDS where the period has been extended up to 31.03.1999. The success of the projects can be judged after the period of implementation is over and the targets sought to be achieved are evaluated. However, assessments made from time to time both internally and by the Bank have indicated that the projects like Leprosy and Blindness Control have made substantial progress in achieving targets and awareness about the prevention of AIDS has also improved significantly.

(d) and (e) During the Ninth Plan, Government proposes to take up projects with the World Bank aimed at capacity building in sector like Drugs, Medical Stores, Vaccines, etc. The Disease Surveillance System is also proposed to be strengthened more. States are also proposed to be covered under the State Health Systems Development Project. Some of these proposals have already been posed to the World Bank while others are still under formulation.

Statement I

World Bank assisted Health Projects Outlay, Duration and expenditure incurred

(Rs. in crores)

Sl. No.	Name of the Project	Approved Outlay	Duration	Expenditure
(upto 31.3.98)				
<i>Disease Control Programmes</i>				
1.	National Malaria Control Programme	891.00	5 year Project effective from Sept., 1997	4.3
2.	National AIDS Control Programme	280.00	5 year Project effective from Sept., 1992	397.43
3.	National Leprosy Elimination Programme	539.00	6 year Project effective from Feb., 1994	303.12
4.	National T.B. Control Programme	749.28	5 year Project effective from 8th May, 1997	2.35
5.	National Programme for Control of Blindness	554.36	7 year Project effective from April, 1994	173.36
<i>State Health System Development Projects</i>				
1.	Andhra Pradesh	608.00	6 years from May, 1995	128.24
2.	Karnataka	546.00	5 years from June, 1996	62.34
3.	West Bengal	698.00	5 years from June, 1996	14.29
4.	Punjab	425.00	5 years from June, 1996	27.81
Total		2277.00		
G. Total		5290.64		

Statement II**Revised NTCP Phase - III (1996-98)**

Statement showing release of funds, expenditure and Balance of unutilised grants-in-aid

(Rs. in lakhs)

Sl. No.	Name of District TB Society	Total Eligible Amount District support	Funds released	Expenditure	Balance
1	2	3	4	5	6
1.	Hyderabad	55.80	27.75	15.83	11.92
2.	Dibrugarh	27.15	17.52	1.29	16.23
3.	Patna	70.45	8.76	0	8.76
4.	Vaishali	41.21	21.88	2.04	19.84
5.	Delhi	210.80	172.27	8.27	164.00
6.	Ahmedabad	88.78	46.46	0	46.46
7.	Amrell	27.63	16.20	0.04	16.16
8.	Jamnagar	32.51	18.58	0.01	18.57
9.	Mehsana	56.76	30.71	3.88	26.83
10.	Valsad	48.92	29.03	0.03	29.00
11.	Hamirpur	12.02	8.34	5.46	2.88
12.	Kangra	34.17	21.63	5.21	16.42
13.	Mandi	24.44	14.05	1.98	12.07
14.	Bangalore City	54.69	29.12	4.79	24.33
15.	Bangalore Urban	59.21	31.41	2.57	28.84
16.	Kannoor	46.21	12.08	1.44	10.64
17.	Thnssur	54.95	28.17	7.25	20.92
18.	Kottayam	38.39	22.36	0.45	21.91
19.	Malapuram	59.80	20.50	0	20.50
20.	Pattanamthitta	24.57	15.29	5.02	7.27
21.	Triruvananthapuram	63.29	20.55	0	20.55
22.	Waynad	21.13	8.93	0.26	8.67
23.	Bhopal	35.32	22.30	1.3	21.00
24.	Vidisha	22.87	14.54	1.87	12.67
25.	Pune (Corporation)	26.64	11.43	10.37	1.06
	Pimpri (Corporation)	12.13	12.13	0	12.13
	Puna (Rural)	60.88	0.00	0	0.00
26.	Raigad	38.73	23.03	0	23.63
27.	Mumbai	165.65	0.00	11.2	11.20

1	2	3	4	5	6
28.	Imphal	19.77	14.54	7.16	7.38
29.	Jaipur & Dausa	81.38	41.30	8.63	32.67
30.	Madras City	73.67	41.46	3.46	38.00
31.	South Arcot	43.61	17.77	0	17.77
32.	Barabanki	46.36	26.69	1.99	24.70
33.	Lucknow	57.61	35.94	14.85	21.09
34.	Calcutta	99.08	47.35	15.78	31.57
35.	Hooghly	82.36	45.02	5.55	39.47
36.	Howrah	72.00	40.58	0.01	40.57
37.	Malda	50.77	27.75	0.4	27.35
38.	Murshidabad	85.26	47.81	3.93	43.88
39.	Nadia	74.04	40.78	0	40.70
	Sub- Total (a)	2312.21	1132.61	155.32	977.29
	<i>State HQs. & STDCs (1997-98)</i>				
1.	Andhra Pradesh		8.22		
2.	Arunachal Pradesh		3.63		
3.	Himachal Pradesh		7.77		
4.	Karnataka		8.22		
5.	Kerala		7.35		
6.	Madhya Pradesh		8.22		
7.	Pondichery		3.63		
8.	Rajasthan		5.68		
	Sub-Total (b)		52.72		
	Grand Total (a+b)		1185.33		
	<i>Central DGHS Expenditure</i>				
	Equipment			6.68	
	Publicity			61.94	
	Training			9.27	
	Equipment Maintenance			0.05	
	Contractural Services			1.36	
	Sub-Total (b)			79.30	
	Grand Total (a+b)			234.62	

Note 1 : Expenditure incurred by Pune and Mumbai out of balance of unutilised grant for 1996-97

Note 2 : Funds released Rs. 480.21 lakhs during 1996-97 and Rs. 705.12 lakhs in 1997-98

Note 3 : Bangalore (Urban) has unspent balance of Rs. 5.58 lakhs of RNTCP Phase-II PPF (Sl. No. 15)

Statement III
National Leprosy Eradication Programme
Funds Allocated during last five years

(Rs. in lakhs)

Sl. No.	States	1993-94			1994-95			1995-96			1996-97			1997-98		
		Cash	Kind	Total	Cash	Kind	Total	Cash	Kind	Total	Cash	Kind	Total	Cash	Kind	Total
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17
1.	Andhra Pradesh	200.00	11.34	211.34	203.00	54.02	257.02	195.50	227.75	423.25	200.00	236.29	436.29	203.00	150.00	353.00
2.	Arunachal Pradesh	10.00	0.42	10.42	16.00	1.77	17.77	18.50	22.53	41.03	16.00	1.74	17.74	20.00	6.95	26.95
3.	Assam	18.00	1.49	19.49	20.00	16.47	36.47	20.00	42.45	62.45	20.00	16.56	36.56	21.00	21.00	42.00
4.	Bihar	112.00	19.58	131.58	112.00	68.75	180.75	111.50	314.84	426.34	112.00	262.90	374.90	115.00	265.00	380.00
5.	Goa	0.36	0.45	0.81	0.50	3.34	3.84	0.44	18.71	19.15	0.45	3.94	4.39	1.45	1.00	2.45
6.	Gujarat	24.00	10.69	34.69	17.50	80.07	77.57	16.00	124.18	140.18	16.00	45.11	61.11	19.00	115.00	134.00
7.	Haryana	5.75	0.52	6.27	7.00	5.54	12.54	7.00	51.07	58.07	6.80	1.85	8.65	8.00	5.80	13.80
8.	Himachal Pradesh	7.00	2.18	9.18	8.86	6.53	15.39	7.00	46.60	53.60	6.80	-	6.80	8.00	7.80	15.80
9.	Jammu & Kashmir	4.50	0.76	5.26	4.50	4.29	8.79	4.45	53.84	58.29	4.45	2.21	6.66	49.45	3.50	52.95
10.	Karnataka	100.00	3.29	103.29	96.00	34.86	130.86	103.00	147.98	250.98	100.00	20.70	120.70	103.00	148.00	251.00
11.	Kerala	75.00	8.91	83.91	80.00	29.72	109.72	76.00	89.35	165.35	76.00	35.55	111.55	77.00	103.76	180.76
12.	Madhya Pradesh	125.00	55.39	180.39	117.00	99.81	216.81	129.75	242.95	372.70	135.00	157.54	292.54	138.00	246.40	384.40
13.	Maharashtra	30.00	18.95	48.95	20.25	76.86	97.11	16.00	147.74	163.74	14.00	255.31	269.31	29.00	235.40	264.40
14.	Manipur	3.50	0.43	3.93	3.50	2.78	6.28	5.50	28.52	34.02	3.50	2.47	5.97	4.10	3.85	7.95
15.	Meghalaya	5.00	0.51	5.51	8.00	2.53	10.53	7.93	22.61	30.54	8.00	2.65	10.65	9.00	3.50	22.56
16.	Mizoram	13.00	0.74	13.74	12.00	2.21	14.21	18.00	1.60	19.60	16.00	0.24	16.24	19.00	3.56	22.56
17.	Nagaland	3.00	0.64	3.64	3.75	2.43	6.18	7.00	16.44	23.44	7.00	3.39	10.49	8.00	3.56	11.56
18.	Orissa	125.00	109.74	234.74	125.00	96.20	223.20	158.75	196.99	355.74	150.00	26.40	176.40	171.00	191.52	362.52
19.	Punjab	10.00	1.53	11.53	21.00	4.58	25.58	21.00	32.14	53.14	21.00	3.49	24.49	24.00	1.72	25.72
20.	Rajasthan	29.00	6.40	35.40	29.00	29.20	58.20	29.00	66.78	95.78	29.00	50.98	79.98	30.00	22.00	52.00
21.	Sikkim	18.00	1.35	19.35	20.00	4.06	24.06	20.00	2.30	22.30	20.00	0.24	20.24	21.00	2.80	23.80
22.	Tamil Nadu	120.00	57.19	177.19	120.00	71.36	191.36	114.00	268.88	382.88	114.00	404.98	518.98	117.00	148.50	265.50
23.	Tripura	12.00	1.47	13.47	20.00	4.41	24.41	19.00	14.52	33.52	19.00	3.99	22.99	20.00	3.90	23.90

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17
24. Uttar Pradesh	190.00	77.13	267.13	177.00	177.78	354.78	182.62	293.56	476.16	187.00	293.43	480.43	197.00	255.40	452.40	
25. West Bengal	80.00	38.26	118.26	75.00	101.78	176.78	95.00	185.44	280.44	95.00	196.15	291.15	98.00	164.52	262.52	
26. A & N Islands	6.50	0.46	6.96	6.50	1.88	8.38	7.00	0.37	7.37	6.50	0.33	6.83	6.50	1.00	7.50	
27. Chandigarh	0.50	3.35	3.85	0.50	10.05	10.55	0.50	27.33	27.83	0.50	0.63	1.13	0.50	1.00	1.50	
28. D & N Haveli	0.50	1.01	1.51	0.50	3.04	3.54	1.00	2.89	3.89	0.50	0.96	1.46	0.50	2.00	2.50	
29. Daman & Diu	2.50	0.40	2.90	2.00	1.78	3.78	3.00	1.60	4.60	4.50	1.79	6.29	4.50	1.00	5.50	
30. Delhi	0.50	2.97	3.47	0.39	8.92	9.31	0.50	38.76	39.26	0.50	5.00	5.50	0.50	1.00	1.50	
31. Lakshadweep	1.00	1.15	2.15	1.00	3.44	4.44	2.00	1.02	3.02	2.00	0.14	2.14	2.00	1.00	3.00	
32. Pondicherry	0.95	2.99	3.94	2.10	8.97	11.07	2.50	9.42	11.92	2.50	1.00	3.50	3.50	10.50	14.00	
Sub Total	1332.56	441.69	1774.25	1332.56	1332.56	1332.56	1399.44	2741.16	4140.80	1394.00	2038.06	3432.06	1528.00	2129.94	3657.94	
Central Sector	3319.81	0.00	3319.81	6578.99	0.00	6578.99	2312.96	0.00	2312.96	3100.72	0.00	31.00	723921.00	0.00	3921.00	
Total	4652.37	441.69	5094.06	4652.37	4652.37	4652.37	3712.40	2741.16	6453.56	4494.72	2038.06	6532.78	5449	2129.94	7578.94	

Statement IV*National Programme for Control of Blindness*

Funds Released to the states since 1994-95 and expenditure incurred

(Rs. in million)

States	1994-95	1995-96	1996-97	1997-98	Total
Andhra Pr.	07.280	29.064	00.000	19.750	56.094
Madhya Pr.	13.904	32.026	40.037	21.012	106.979
Maharashtra	17.370	31.292	36.026	09.456	94.144
Orissa	06.780	21.860	06.718	31.144	66.502
Rajasthan	10.670	26.832	06.372	03.972	47.846
Tamilnadu	07.748	30.630	10.654	44.366	93.398
U.P.	17.410	08.377	70.006	11.200	106.993
Total	81.162	180.081	169.813	140.900	571.956

Expenditure incurred by the States since the inception of the project is as follows :

Rs. in million

States	1994-95	1995-96	1996-97	1997-98	Total
Andhra Pradesh	0.666	1.309	13.244	4.833	20.052
Madhya Pradesh	6.778	18.797	30.751	18.122	74.448
Maharashtra	7.284	7.696	9.250	4.962	29.192
Orissa	9.802	4.725	6.302	4.526	25.355
Rajasthan	5.944	1.200	1.686	1.843	10.673
Tamilnadu	5.354	23.614	5.616	4.907	39.491
Uttar Pradesh	3.448	14.246	70.006	—	87.700
Total	39.276	71.587	136.855	39.193	286.211

Statement V

National Aids Control Programme Utilisation of Funds during VIII plan period states and UTs

(Rupees in Lakhs)

S.No.	State/UT	Total Release
1.	Andhra Pradesh	1246.56
2.	Arunachal Pradesh	186.87
3.	Assam	290.33
4.	Bihar	198.94
5.	Goa	101.60
6.	Gujarat	689.79
7.	Haryana	265.61
8.	Himachal Pradesh	464.70
9.	Jammu & Kashmir	77.47
10.	Karnataka	750.65
11.	Kerala	579.47
12.	Madhya Pradesh	917.13
13.	Maharashtra	1858.96
14.	Manipur	427.33
15.	Meghalaya	117.27
16.	Mizoram	332.91
17.	Nagaland	426.03
18.	Orissa	248.19

S.No.	State/UT	Total Release
19.	Punjab	422.24
20.	Rajasthan	689.34
21.	Sikkim	115.50
22.	Tamil Nadu	2926.11
23.	Tripura	151.19
24.	Uttar Pradesh	706.33
25.	West Bengal	1198.36
26.	Pondicherry	100.11
27.	A & N Islands	167.08
28.	Chandigarh	164.23
29.	D & H Haveli	113.10
30.	Daman & Diu	111.15
31.	Delhi	661.73
32.	Lakshadweep	123.25
Total		16829.53

Sugar Unit

3874. SHRI SANDIPAN THORAT : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) whether any proposal for setting up of Sugar Unit in Co-operative Sector in Madhya Taluka of Solapur district, Maharashtra was received during 1992 and rejected in 1996;

(b) if so, the reasons therefor;

(c) whether any request has been received from the State Government for re-consideration of the said proposal; and

(d) if so, the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV) : (a) and (b) An Industrial Licence application was received through the Department of Industrial Policy & Promotion, Ministry of Industry from Shri Sandipan Bhagwan Thorat, Chief Promoter of M/s Jagadamba Anusuchit Jati Sahakari Sakhar Karkhana Ltd. for setting up of new sugar mill in cooperative sector, at Ujani, Taluka Madha, Distt. Solapur (Maharashtra) during the year 1992, which was prima-facie rejected on 10.10.96 by the Ministry of Industry due to shortage of sugarcane in Distt. Solapur, Maharashtra.

(c) No, Sir.

(d) Question does not arise.

Subsidy on Nitrogen

3875. SHRI SUNIL KHAN : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) the retention price and subsidy per tonne granted to the producers of different varieties of nitrogenous fertilizers as on date, unit-wise;

(b) the amount granted per tonne as a part of the retention price towards various heads; and

(c) the details of capital related costs granted to each of the units per tonne on production as a part of the retention price ?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL) : (a) to (c) At present, urea is the only controlled fertiliser in respect of which subsidy is paid under the retention price-cum-subsidy scheme. Details of unit-wise retention price and subsidy payable per tonne of urea are given in the Statement attached.

Statement

Statement showing the unit-wise details of retention price/subsidy payable to various urea manufacturing units as on date
(Per tonne of Urea)

Sl. No.	Company-Unit	Variable Cost	Conversion Cost including Selling Expenses	Capital Related charges including Depreciation	Retention Price	Ret. price Subsidy
1	2	3	4	5	6	7
UREA						
Feedstock : Gas						
1.	GSFC-Baroda	4411	1109	377	5897	2367
2.	HFC-Namrup III	1089	738	1792	3619	89
3.	HFC-Namrup I & II	1702	1147	805	3653	123

1	2	3	4	5	6	7
4.	IFFCO-Aonla	2605	601	2171	5377	1867
5.	IFFCO-Aonla Exp.	2493	508	3399	6399	2889
6.	IFFCO-Kalol	3766	817	364	4947	1437
7.	INDOGULF-Jagdlehpur	3120	764	1944	5828	2298
8.	KRIBHCO-Hazira	2759	558	1204	4521	1011
9.	NFL-Vijaipur	2706	505	1548	4759	1229
10.	NFL-Vijaipur Exp.	2614	480	3442	6536	3006
11.	NFCL-Kakinada	1787	1209	5038	8034	4504
12.	RCF-Thal	2629	749	1372	4750	1220
13.	RCF-Trombay V	3643	873	623	5139	1609
14.	CFCL-Kota	2945	726	3727	7398	3867
15.	Tata Chemicals	2859	814	3865	7538	4008
16.	OCFL	2713	726	3727	7166	3636
Feedstock : Naphtha						
1.	FACT-Cochin	7655	1016	601	9272	5742
2.	HFC-Barauni	7839	1722	1584	11145	7615
3.	HFC-Durgapur	7452	1718	895	10065	6535
4.	ICI-Kanpur	7813	1128	562	9503	5973
5.	IFFCO-Phulpur	5725	913	1298	7936	4426
6.	IFFCO-Phulpur II	4598	535	3697	8830	5320
7.	MFCL-Mangalore	6441	1047	663	8151	4621
8.	MFL-Madras	7883	1337	372	9592	6062
9.	SFC-Kota	5975	1252	414	7641	4111
10.	SPIC-Tuticorin	6236	1272	623	8131	4601
11.	ZACL-Goa	7225	972	429	8626	5096
Feedstock : F.O./LSHS						
1.	FCI-Sindri	4879	1218	500	6597	3067
2.	GNFC-Bharuch	4431	788	1140	6359	2829
3.	NLC-Neyveli	5815	2093	457	8365	4835
4.	NFL-Nangal	5808	1039	384	7230	3700
5.	NFL-Bhatinda	5295	1137	1089	7521	3991
6.	NFL-Panipat	4863	1051	955	6869	3330
Feedstock : Coal						
1.	FCI-Ramagundam	8753	1269	825	10847	7317
2.	FCI-Talcher	6993	1383	953	9329	5799

Contract Labour

3876. PROF. JOGENDRA KAWADE : Will the Minister of LABOUR be pleased to state :

(a) whether the Government had issued instructions against the engagement of Contract Labour of Sweeping & Watching purposes in Government Department/Public Sector Undertakings (PUCs) and Public Sector Banks/ Financial Institutions in light of the Supreme Court Verdict given in the case No. 15535/1996 etc. between Air India Vs. United Labour Union and Organisation;

(b) if so, the permission has been granted to the Industrial Finance Corporation of India Limited for engaging Contract Labour for Sweeping and Watching purposes at its Head Quarters at New Delhi; and

(c) if so, the reasons therefor ?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) Yes, Sir.

(b) No, Sir.

(c) Does not arise.

Malaria and Brain Fever Cases in Orissa

3877. SHRI UPENDRA NATH NAYAK : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government are aware that a large number of persons in Orissa are affected from Malaria and some persons had died from brain fever this year;

(b) if so, whether any study has been conducted for the cause of spread of malaria and brain fever in the country;

(c) if so, the details thereof; and

(d) the steps taken to prevent malaria and brain fever in Orissa and other parts of the country ?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) As per reports received from the State of Orissa upto April, 1998 there have been 126339 malaria cases in the State. However, neither any case nor death due to Brain Fever has been reported from the State.

(b) and (c) Regular monitoring of malaria and Japanese Encephalitis (Brain Fever) is being done under the National Malaria Eradication Programme (NMEP).

The spread of malaria is attributable to vector resistance to insecticides, parasite resistance to drugs like Chloroquine, poor spray coverage, inadequate surveillance, delay in diagnosis and treatment of cases,

inadequate facilities for management of severe and complicated cases, poor environmental and sanitation conditions.

(d) The steps taken to control Malaria & Japanese Encephalitis (Brain Fever), in the country including Orissa are as under :

Malaria :

- * 100% Central Assistance is being provided to the Seven North-Eastern States since December, 1994, besides a Centrally Sponsored Programme on a 50:50 basis under NMEP for other States in the country.
- * Early diagnosis and prompt treatment of Malaria cases through Primary Health Care Hospitals, Dispensaries, Malaria Clinics etc. and Drug Distribution Centres, Fever Treatment Depots at the village level, is undertaken by the State Governments.
- * Vector Control through insecticidal spray in rural areas and anti-larval operations in urban areas as per schedule on the basis of technical assessment.
- * Intensification of Information, Education and Communication activities for mobilising active community participation.
- * Observance of Anti-Malaria, Month in June every year beginning from June, 1997 to create public awareness about Prevention and Containment of malaria and other vector-borne diseases and to propagate the theme "Malaria Control Everyone's Concern" to make it a people's movement in the country.

Further, an Enhanced Malaria Control Project with World Bank support to cover essentially 100 districts in seven States including Orissa as well as 19 towns/cities having endemicity of malaria is being implemented since September, 1997.

Apart from supporting certain on-going strategies in the identified areas, the proposed project would facilitate the use of the newer interventions such as Synthetic Pyrethroids, Medicated Mosquito Nets, Bio-larvicides, Larvivorous Fishes, Dipstick Blood Testing Techniques, Artemisinin Compound, Manpower Development, Enhanced Information, Education and Communication activities and improved Management Information System.

Japanese Encephalitis (Brain Fever) :

- * Early diagnosis and proper management of cases:
- * Vector control by insecticidal spray/fogging in identified areas;

- * Vaccination of identified Japanese Encephalitis-prone groups;
- * Regular monitoring of epidemiological trends, investigations and training;
- * Information, education, communication activities to ensure early reporting and adopting of preventive measures.

Specification of ISI/BIS

3878. SHRI JANG BAHADUR SINGH PATEL : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state :

- (a) the total number of items on which ISI is mandatory and conform to the BIS standards;
- (b) whether the electric appliances particularly Choke conforms to BIS standards;
- (c) if not, the reasons therefor;
- (d) the number of samples checked during the last 12 months; and
- (e) the action taken by the Government to check the manufactures and keep their items strictly upto the specification of ISI/BIS ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYAPAL SINGH YADAV) : (a) The BIS Standard Mark is mandatory for 135 products.

(b) and (c) Safety aspects of household electrical appliances like electric immersion water heater, electric iron, electric stoves and electric radiators, 2 Amp. switches and 3 Pin Plugs and sockets are covered by mandatory certification under the Electrical Wires, Cables, Appliances and Accessories (Quality Control) Order, 1993. However, choke is not covered under it.

(d) During the year 1997-98, 15634 samples from factories of BIS licensees and 10489 samples from the market were drawn for testing.

(e) BIS carries out regular surveillance visits to its licensee's works to verify the implementation of the Scheme of Testing and Inspection (STI) to ensure consistent quality of the product. Samples are taken both from the factory and from the open market for testing. If any complaint is received against sub-standard quality of a BIS certified product, detailed investigations are carried out at the licensee's end in order to take necessary corrective action so as to prevent recurrence of such instances. In case, the performance of the licensee is found unsatisfactory in terms of conformance of the product to the relevant Indian Standards or compliance

with other terms and conditions of the licence, the Bureau takes appropriate action which include stop-marking order, suspension, cancellation etc. of the licence in accordance with the provisions of the Bureau of Indian Standards (Certification) Regulations, 1988.

Inclusion of Homoeopathy in National Health Programme

3879. SHRIMATI JAYANTI PATNAIK : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

- (a) whether there is any need to incorporate Homoeopathic System of medicines in the National Health Programme; and
- (b) if so, the steps taken by the Government in this regard and to popularise homoeopathy medicines in the rural areas ?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) Yes, Sir.

(b) Research in Homoeopathy and other, efforts are being made to incorporate a Homoeopathic component in some of the National Health Programme.

Steps are being taken to popularise the system of Homoeopathy through various Central Schemes. Health cover under the Homoeopathy System of medicine is being provided in some rural areas through State Governments/ Union Territory Administrations.

Survey on Population-Doctor Ratio

3880. SHRI CHAMAN LAL GUPTA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

- (a) whether the Government have conducted any survey to study the availability of the population-doctor ratio in the country;
- (b) if so, the details thereof; State-wise;
- (c) whether it is a fact that there is requirement of more doctors and hospitals;
- (d) if so, whether the Government propose to open more medical colleges to meet the requirements of the Doctors;
- (e) if so, the details thereof; and
- (f) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) to (c) No such country-wise survey

has been made. However, as per the Medical Council of India, the doctor-population ratio for allopathic doctors is about 1:1800; further taking into account the number of qualified Indian System of Medicine and Homoeopathy practitioners which is 5,77,643, the ratio is comparatively better than that of other developing countries. Presently approximately 17,000 Medical Graduates and 8000 Post-graduates are qualifying each year.

(d) to (f) Proposals have been received from State Governments as well as individual societies/trusts seeking the permission of the Central Government for starting new medical colleges. Such proposals are examined in consultation with Medical Council of India and permission granted on fulfilment of the prescribed qualifying criteria.

Explosive Substance Act, 1908

3881. SHRI RAJVEER SINGH :
SHRI SITA RAM YADAV :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there is any proposal to amend the existing Explosive Substance Act, 1908;

(b) if so, the details thereof; and

(c) if not, the reasons therefor ?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (c) Keeping in view the prevailing law and order situation in the country, a proposal to amend certain provisions of the Explosive Substance Act, 1908 is under consideration of the Central Government.

Nexus between Police and Mafia

3882. SHRI SITA RAM YADAV :
SHRI SURENDRA PRASAD YADAV
(JHANSI) :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether attention of the Government has been drawn to the news-item captioned 'nexus between police officials, local liquor Mafia, report' appearing in 'The Times of India' dated May 30, 1998;

(b) if so, whether any inquiry has been conducted in this regard;

(c) if so, the findings thereof; and

(d) the action taken/proposed to be taken against the officials involved in this racket ?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (d) Yes, Sir. Delhi Police have ordered a vigilance enquiry into the matter. In the meantime, the 4 suspected police officials have been transferred.

Awareness about Anti-smoking Campaign

3883. SHRI KRISHAN LAL SHARMA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether it is a fact that the statutory warning on each packet of a cigarette has failed to have any impact on the smoker;

(b) whether it is also a fact that in order to intensify its anti-smoking campaign there is need for creating health and preventive awareness among the smoker; and

(c) if so, the steps taken by the Government in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) No such survey in India to study the efficacy of the warning written on cigarette packets and advertisements has been carried out.

(b) Yes, Sir.

(c) The Govt. has intensified its efforts to discourage people from consuming tobacco. Under the administrative instructions, smoking is prohibited in Hospitals, Dispensaries and other Health Care establishment, Educational Institutions, Conference Halls, domestic air-flights, air-conditioned chair cars and air-conditioned sleeper coaches in trains, sub-trains and air conditioned buses under the control of Govt. of India. Smoking has also been prohibited in public places and public conveyances in the National Capital Territory of Delhi. Direct advertisement relating to tobacco or tobacco related products are prohibited on Doordarshan and All India Radio. The Government has advised all the State Governments to ensure that tobacco products are not sold in and around educational institutions such as schools, colleges. A proposal is also under consideration to bring forward a comprehensive legislation which is expected to reduce the use of tobacco in the country.

Welfare of Beedi Workers

3884. SHRI T. GOVINDAN : Will the Minister of LABOUR be pleased to state :

(a) whether any demands for the welfare of beedi workers is pending;

(b) if so, whether any demands of the Women Workers rolling beedi in Kerala are being considered;

(c) if so, the details thereof ;

(d) whether there is any proposal to open a PF office at Kasaragod in Kerala; and

(e) if so, the details thereof and the action taken thereon ?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) to (e) The Information is being collected and will be laid on the Table of the House.

Assistance for Competitive Classes

3885. SHRI SUSHIL KUMAR SINGH : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether the Government provided an assistance to candidates from weaker sections for preparations of different competitive examinations;

(b) if so, the details thereof;

(c) the expenditure incurred during each of the last three years in this regard; and

(d) the results and success ratio of the candidates getting benefit from such assistance ?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) and (b) Yes, Sir, under the Scheme of Pre-Examination Coaching for weaker Sections based on Economic criteria, financial assistance is provided to non-Governmental Organisations for various competitive examinations for public employment and for admission in professional courses i.e. :

- (i) Central Civil Services Examination through UPSC
- (ii) State Civil Examination through State Public Service Commission
- (iii) Entrance Examination for Professional Course
- (iv) Subordinate Services Examinations &
- (v) Lower Services Examinations.

(c) and (d) The expenditure incurred and the number of candidates coached under this scheme during the last three years in as under :

Year	Amount Disbursed (Rs. Crores)	Beneficiaries (Nos.)
1995-96	1.31	3560
1996-97	0.29	620
1997-98	0.82	1360

Since most of the grantee institutions do not furnish success rate, therefore the success rate is not possible to monitor.

[Translation]

Setting up New CGHS Dispensary in Delhi

3886. SHRI PRABHU DAYAL KATHERIA :
SHRIMATI USHA MEENA :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government have received any request for setting up new CGHS dispensaries in Delhi/ New Delhi;

(b) if so, the details thereof, State-wise;

(c) whether the Government have allocated the required fund for these dispensaries;

(d) if so, the progress made so far; and

(e) the time by which these dispensaries are likely to be set up ?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) Yes, Sir.

(b) Requests have been received from Vasant Vihar, Vasant Kunj, Sarita Vihar, Shahibabad, Sultanpuri, Bahadurgarh, etc.

(c) to (e) New CGHS dispensaries are opened in a phased manner subject to availability of resources and fulfilment of the prescribed norms.

[English]

National Co-operative Consumer Federation

3887. DR. BIZAY SONKAR SHASTRI : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 916 dated June 2, 1998 regarding N.C.C.F. and state:

(a) whether the distributors/dealers/manufacturers are making credit sales to the Kendriya Bhandar and the Super Bazar;

(b) if so, the reasons for not making credit sales in the NCCF;

(c) whether the suppliers are mobile shops making supplies to the Government Departments at their door steps at the sweet rates and not at fixed prices comparable with the Kendriya Bhandar;

(d) if so, the system prevalent in NCCF against the policy of the Government to supply goods to Government Departments at "fair" and "reasonable" rates; and

(e) whether the Government propose to discontinue the supplier from the NCCF and to introduce the distributors/dealers/manufacturers ?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYAPAL SINGH YADAV) : (a) and (b) The NCCF, Super Bazar and Kendriya Bhandar are commercial organisations having their own purchase policies. The Kendriya Bhandar has informed that they purchase electrical and stationery items from its suppliers who are either manufacturers or authorised distributors on credit basis. The NCCF has informed that the manufacturers/distributors/dealers with whom NCCF has made supply arrangement are extending credit facility to NCCF.

(c) No, Sir.

(d) and (e) NCCF is supplying goods to Government Departments on competitive and reasonable rates. In some cases, the NCCF purchases goods from the local suppliers where there are no arrangements for supply of particular items with the manufacturers/distributors/dealers. The NCCF has proposed to review the existing arrangements for purchase of goods from local suppliers.

Creation of Employment in Industries

3988. SHRI SHANTILAL PUROSHOTTAMDAS : Will the Minister of LABOUR be pleased to state :

(a) the extent to which the employment opportunities have been increased in the private sector industries during the process of economic liberalisation;

(b) the percentage of this increase and the total number of employment opportunities created during the last three year;

(c) whether there is a comparative difference in the percentage of growth in employment in the public sector and the private sector industries; and

(d) the role of private sector in creating local employment opportunities ?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a), (b) and (d) No study has so far been made to find out the effect of economic liberalisation on employment. However, employment in the organised private sector (i.e. all non-agricultural establishments in the private sector employing 10 or more workers) which was of the order of 76.76 lakh as on 31st March, 1991 has gone up to 86.85 lakh as on 31st March, 1997, registering an increase of 13.1% during the period 31st

March, 1991 to 31st March, 1997. The increase in the total employment in the private organised sector during the period 1994 to 1997 was of the order of 7.55 lakh, which represents around 9.5% increase from 1994 to 1997.

(c) Yes, Sir.

Wakf Boards

3889. SHRI G.M. BANATWALLA : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether properties belonging to Wakf Boards in different parts of the country encroached upon or are in adverse possession;

(b) if so, the details thereof, State-wise;

(c) whether the Government have conducted/proposed to conduct any survey of such properties;

(d) if so, the details thereof; and

(e) the action taken by the Government to help the Wakf Boards to get back such properties ?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) Yes, Sir.

(b) The requisite information is not available with the Ministry and has been called for from all the State Government/UT Administrations, as well as the State Wakf Boards and will be laid on the Table of the House as soon as received.

(c) and (d) Survey of Wakf properties including those encroached upon or having gone into adverse possession is required to be carried out by the State Governments/UT Administrations by appointing Survey Commissioners under Section 4 of the Wakf Act, 1995. So far 11 State Government and UT Administrations have appointed Survey Commissioner.

(e) Under section 54 of the Wakf Act, 1995, powers have been vested in the Chief Executive Officers of the State Wakf Boards to serve notices on encroachers of wakf properties and to order the encroacher to remove encroachment within the specified time mentioned in the order. Under section 55 of the said Act, the Chief Executive Officer would seek the assistance of the Sub-Divisional Magistrate of the area in cases where the encroacher fails to remove the encroachment within the time specified in his order and the Sub-Divisional Magistrate shall make an order and get it complied with such Police assistance as may be necessary.

FCI Godowns in Kerala

3890. SHRI MULLAPALLY RAMACHANDRAN : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state :

(a) whether the Government propose to open/expand any godowns of Food Corporation of India in Kerala;

(b) whether there is any protest from the local residents against the acquisition of land in Kerala for opening/expanding godowns over there; and

(c) if so, the details thereof and the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV) : (a) Yes, Sir.

(b) and (c) FCI was given provisionally advance possession of land at Payyannur (Kannur Distt.) for construction of godown. But the land is still under possession of the land owners who have disputed the amount of compensation. FCI has approached Government of Kerala for handing over the physical possession of the land early and can commence the construction only after getting physical possession of the land.

Iodine Salt for Human Consumption

3891. SHRI VIJAY SANKESHWAR : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the facts pertaining to the effects of iodine contents in the salt;

(b) whether the Government have made it mandatory that the salt should contain iodine for human consumption;

(c) if so, the reasons therefor;

(d) whether the reaction from the general public and medical experts to this issue have come to the notice of the Government; and

(e) if so, the details thereof and the response of the Government thereto ?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) Iodine Deficiency Disorder (IDD) is a major public health problem. Iodine is an essential micro-nutrient required daily by human being to combat IDD. Iodine supplementation through salt is the simplest and most cost effective method in the long run to combat - IDD.

(b) Yes, Sir.

(c) Iodine is an essential micro-nutrient required for physical and mental development of human beings.

Deficiency of Iodine leads to goitre of all ages, physical and mental retardation, deaf-mutism, squint, neuromotor defects, still births, abortions, etc.

(d) and (e) Representations have been received from the small scale salt producers and others expressing their reservation on Salt Iodisation. Govt. has taken measures in the interest of Public Health under Prevention of Food Adulteration Rules, 1955 stipulating that salt sold for direct human consumption has to be compulsorily iodised with effect from 27.5.98. Recently, Andhra Pradesh High Court has issued orders suspending the notification. A similar case has also come up before the High Court at Gwalior. The matter is *sub-judice*.

Changes in Scheduled Areas

3892. SHRI GIRIDHAR GAMANG : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether it is a fact that the States having Fifth Scheduled Areas changed the boundaries, names and merged with non-scheduled districts and areas in recent years;

(b) if so, any approach of the States has been made to the Central Government before or after the decision taken by them in this regard; and

(c) the reaction of the Government for the Constitutional and legal problems arising with these changes without approval of the Act of Parliament under Article 244 (1) to this effect thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) The names of the districts as reflected in the Constitutional orders have been changed due to creation of new districts in case of some States without changing boundaries of Scheduled Areas.

(b) No, Sir.

(c) Does not arise.

[Translation]

Industrial Training to Women

3893. SHRI PRADEEP KUMAR YADAV : Will the Minister of LABOUR be pleased to state :

(a) the details of financial assistance provided for imparting industrial training to the women during the last three years, State-wise;

(b) whether the Central Government have constituted any monitoring Committee to ensure the proper utilisation of financial assistance provided in this regard;

(c) if so, the details thereof; and

(d) if not, the reasons therefor ?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) Statewise details of the financial assistance provided for imparting industrial training to women under the World Bank assisted Vocational Training Project during the last three years is attached as Statement.

(b) and (c) To ensure proper utilisation of financial assistance, monitoring is done by the State Project Implementation Units at the State level and the Central Project Implementation Unit at the Central level. Utilisation Certificates and Audit Certificates are furnished by the States. The progress is reviewed jointly by the World Bank mission and the Ministry in review meetings at regular intervals.

(d) does not arise.

Statement

(Rupees in lakh)

S.No.	States	Financial Assistance provided during the last three years		
		1995-96	1996-97	1997-98
1.	Andhra Pradesh	182.57	41.643	57.60
2.	Assam	25.80	4.686	17.051
3.	Bihar	13.724	5.956	19.719
4.	Goa			15.00
5.	Gujarat	18.12	20.129	33.933
6.	Haryana	67.88	0.342	100.515
7.	Himachal Pradesh	4.455	1.702	3.407
8.	Kerala	20.235	12.523	15.773
9.	Karnataka	133.63	52.973	116.464
10.	Madhya Pradesh	28.90	55.064	48.774
11.	Maharashtra	85.22	83.789	135.054
12.	Orissa	3.123	31.654	25.583
13.	Punjab	111.94	26.204	10.205
14.	Rajasthan	10.41	12.844	24.107
15.	Tamilnadu		7.074	41.137
16.	Tripura		1.806	0.107
17.	Uttar Pradesh	103.155	36.909	25.479
18.	West Bengal	49.70	0.885	30.417
19.	Delhi	5.330	1.599	1.741

Terrorist outfits in Delhi

3894. SHRI VIJAY GOEL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the details and number of terrorist outfits whose members are operating in National Capital Territory of Delhi at present;

(b) the areas in Delhi where these outfits are active;

(c) the number of terrorists caught in the capital during the last three years; and

(d) the role of Pakistan's Intelligence agency ISI in this regard ?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) and (b) There are no specific terrorist outfits operating only in the National Capital Territory of Delhi. However, the various militant groups have been using Delhi for committing violent actions or for hiding and planning their militant actions elsewhere.

(c) The number of terrorists arrested during the period from 1993 to 30th June, 1998 in the National Capital Territory of Delhi was 234.

(d) The interrogation of various militants arrested during the last few years clearly establishes that the Pak ISI has been providing assistance to various militant groups by way of logistics, funds, arms/explosives training, motivation, etc.

[English]

Oil Fields

3895. SHRI AJOY MUKHOPADHYAY : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have given oil fields to private companies without reimbursement the money the ONGC spent to discover/develop these fields;

(b) if so, the reasons therefor; and

(c) the details of the CAG report in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTHOSH KUMAR GANGWAR) : (a) and (b) Under the first and second offer of discovered fields, Government of India has approved award of contracts for 24 small sized discovered fields and 6 medium-sized discovered fields. Past cost reimbursement in respect of these fields was not a biddable item in the notice inviting bids. However payment of signature/production bonuses by co-venturer to ONGC/OIL was to compensate them for risk/expenditure incurred by them on exploration.

(c) The Report of the Comptroller & Auditor General of India—Union Government No. 5 (Commercial) of 1996 - Participation of pvt. parties with ONGC in production of crude oil & Natural Gas has already been laid on the Table of both Houses of Parliament on 27.2.97.

AD-Hoc Unani Doctors in C.G.H.S. Dispensaries

3896. SHRIMATI USHA VERMA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of Medical Officer Unani working on *ad-hoc* basis in C.G.H.S. dispensaries in Delhi/New Delhi at present;

(b) the criteria for regularising the services of Medical Officer Unani appointed on *ad-hoc* basis;

(c) whether there is any proposal to regularise the services of these Medical Officers;

(d) if so, the details thereof; and

(e) the time by which the services of these Medical Officers are likely to be regularised ?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) Four.

(b) to (e) The posts of Medical Officer (Unani), being Group 'A' Gazetted posts, are filled up through the Union Public Service Commission. The question of regularising the services of *ad-hoc* appointees, therefore, does not arise.

Ban on Inter-State Movement of Foodgrains

3897. SHRI RANJIB BISWAL : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state :

(a) whether some States have urged the Government to ban on the inter State movement of foodgrains;

(b) if so, the details of States and the reasons therefor; and

(c) the reaction of the Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV) : (a) and (b) For wheat and coarsegrains, the whole country is a single food zone at present. However, the State Governments of Andhra Pradesh, West Bengal and Jammu & Kashmir have requested for inter-State movement restrictions on foodgrains.

Jammu & Kashmir have imposed restrictions on the movement of local coarse varieties of rice so as to ensure its availability in the State. The restrictions on the movement of foodgrains in West Bengal apply only to

the areas covered under the Statutory Rationing, and near the international border. The State Governments feel that such restrictions are necessary to prevent possible rise in prices. The Government of Andhra Pradesh wants to continue the restrictions on movement of paddy/rice to maximise the procurement of rice for operating the Public Distribution System and also to ensure adequate availability of rice within the State at affordable prices.

(c) Efforts to persuade these States to remove the restrictions on movement of paddy/rice outside the State so as to fall in line with the national policy of treating the entire country as a single food zone, are continuing.

Rehabilitation of Textile Workers

3898. SHRI SURENDRAN CHENGARA : Will the Minister of LABOUR be pleased to state :

(a) whether the Government have enhanced stipend and free ration for National Renewal Fund beneficiaries at Punalur Paper Mill, Kerala;

(b) if so, the details thereof;

(c) whether the Government have declared any scheme for rehabilitation of displaced unemployed paper mill workers in Kerala; and

(d) if so, the criteria fixed for the said scheme by the Government ?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) to (d) The Govt. set up the National Renewal Fund (NRF) on 3rd February, 1992 to protect the interest of workers affected by industrial restructuring. The Govt. have recently revised the rate of daily stipend per trainee under the NRF to Rs. 60/- for Class A cities; and Rs. 50 /- for the trainees elsewhere. From 1992-93 upto 1997-98 a total of Rs. 3407 crores have been provided as budget allocation under NRF. A Major portion of the expenditure is on account of Voluntary Retirement Scheme (VRS). Funds have been made available under the NRF mostly to Central Public Sector Undertakings. The Paper Mill referred to in the Question was reported to be in the Private Sector as per information available in this Ministry.

Infiltration

3899. SHRI BHIM DAHAL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether infiltration of foreign nationals in the North-Eastern States has increased in the recent years;

(b) if so, the number of infiltrators arrested and repatriated during each of the last three years; and

(c) the measures taken to check infiltration in these States ?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) It cannot be said that infiltration of foreign nationals in the North Eastern States has increased in the recent years.

(b) The information is being collected and will be laid on the Table of the House.

(c) A series of measures have been taken by the Government to curb the problem of infiltration of Bangladeshi nationals into India. These measures include raising of additional battalions of Border Security Force, reduction of gaps between the border outposts, intensification of patrolling both on the land and the riverine border, accelerated programme of construction of border roads and fencing, increase in the number of outpost towers, provision of surveillance equipments etc. The matter has also been taken up with the Government of Bangladesh on various occasions. The progress of these measures is reviewed regularly at various levels.

Study on AIDS, TB and Cancer

3900. SHRI NRIPEN GOSWAMI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether any study has been conducted by the Government with regard to spread of dreaded diseases like AIDS, TB, Cancer and other serious diseases in the country, particularly in the North-Eastern States;

(b) if so, the total number of patients suffering from the said diseases;

(c) the details of Medical Colleges, Institutes and Hospitals where AIDS detection facilities are presently available and their location thereof;

(d) whether the Government propose to establish more surveillance centres in North-Eastern States particularly in Assam; and

(e) if so, the details thereof and the locations where these centres are likely to be set up ?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) No, Sir.

(b) There are 6059 AIDS cases reported so far. It is estimated that about 1.4 percent of the population are suffering from T.B. During 1997-98, about 33,600 TB cases were detected in the North-Eastern States and put on Anti-tubercular treatment. The estimated number of Cancer cases in the country is about 2 to 2.5 million.

(c) As per list attached as Statement I.

(d) and (e) Yes, Sir. The list of additional Surveillance Centres proposed to be established in North-Eastern States including Assam and their locations is placed as Statement - II.

Statement I

List of surveillance centre where HIV testing facilities are available

In States/Union Territories

1. Andhra Pradesh	1. Department of Microbiology, Osmania College, Hyderabad
	2. Department of Microbiology, S.V. Medical College, Tirupati
	3. Department of Microbiology, Andhra Medical College, Vishakhapatnam
	4. Instt. of Preventive Medicine, Hyderabad
2. Arunachal Pradesh	5. Distt. Hospital, Itanagar
3. Assam	6. Department of Microbiology, Guwahati Medical College, Guwahati
4. Bihar	
5. Goa	7. Department of Microbiology, Goa Medical College, Panaji
6. Gujarat	8. Department of Microbiology, B.J. Medical College, Ahmedabad
7. Haryana	9. Department of Microbiology, Medical College, Rohtak
8. Himachal Pradesh	10. Department of Microbiology, Indira Gandhi Medical College, Shimla
9. Jammu & Kashmir	11. Department of Immunopathology, Sher-e-Kashmir Institute of Medical Sciences, Srinagar
	12. Department of Microbiology, Government Medical College, Jammu

In States/Union Territories

- | | |
|---------------------------------|--|
| 10. Karnataka | 13. Department of Microbiology, Bangalore Medical College, Bangalore |
| | 14. Department of Microbiology, Kasturba Medical College, Manipal |
| 11. Kerala | 15. Department of Microbiology, Medical College, Trivandrum |
| 12. Madhya Pradesh | 16. Department of Pathology, Gandhi Medical College, Bhopal |
| | 17. Chaitram Hospital and Research Centre, Indore |
| 13. Maharashtra | 18. Department of Microbiology, Seth G. S. Medical College, Mumbai |
| | 19. Department of Microbiology, J. J. Hospital, Mumbai |
| | 20. Sion Hospital, Mumbai |
| | 21. B. Y. N. Nair Hospital, Mumbai |
| | 22. Rajabari Hospital, Ghatkopar, Mumbai |
| | 23. B. J. Medical College, Pune |
| | 24. Department of Microbiology, Govt. Medical College, Nagpur |
| | 25. Civil Hospital, Kolhapur |
| | 26. Distt. Hospital, Chandrapur |
| | 27. Govt. Medical College, Miraj |
| 14. Manipur | 28. J. N. Hospital, Imphal |
| 15. Meghalaya | 29. Civil Hospital, Shillong |
| 16. Mizoram | 30. Civil Hospital, Aizwal |
| 17. Nagaland | 31. Naga Hospital, Kohima |
| | 32. Distt. Hospital, Dimapur |
| 18. Orissa | 33. Department of Microbiology, S.C.B. Medical College, Cuttack |
| 19. Punjab | 34. Govt. Medical College, Amritsar |
| 20. Rajasthan | 35. Department of Microbiology, S. M. S. Medical College, Jaipur |
| 21. Sikkim | 36. S. T. N. M. Hospital, Gangtok |
| 22. Tamil Nadu | 37. Chennai Medical College Hospital, Chennai |
| | 38. Department of Microbiology, Madurai Medical College, Madurai |
| 23. Tripura | 39. Distt. Hospital, Agartala |
| 24. Uttar Pradesh | 40. Department of Microbiology, K. G. Medical College, Lucknow |
| 25. West Bengal | |
| 26. Andaman and Nicobar Islands | 41. G. B. Hospital, Port Blair |
| 27. Chandigarh | |
| 28. Dadra and Nagar Haveli | |

In States/Union Territories

30. Delhi 42. Department of Microbiology, University College of Medical Sciences, Shahdara, Delhi
 43. Department of Microbiology, Maulana Azad Medical College, New Delhi
31. Lakshadweep 44. Government Hospital, Kavarall
32. Pondicherry 45. Government General Hospital, Pondicherry

Under Indian Council of Medical Research

46. Central JALMA Instt. for Leprosy, Agra
 47. Regional Medical Research Centre, Bhubaneswar
 48. Regional Medical Research Centre for Tribal Health, Jabalpur
 49. Tuberculosis Research Centre, Chennai
 50. Rajendra Memorial Research Institute Patna

Under Directorate General of Armed Forces Medical Services

51. Indian Naval Ship Hospital, Ashwini, Mumbai
 52. Indian Naval Ship Hospital, Cochin
 53. Armed Forces Command Hospital, Delhi Cantt.
 54. Department of Microbiology, A. F. M. C. Pune
 55. Indian Naval Ship Hospital, Kalyani, Vishakhapatnam

In Central Institutions

56. All Indian Institute of Hygiene and Public Health, Calcutta
 57. Deptt. of Microbiology, JIPMER, Pondicherry

In Autonomous Institutions

58. Department of Microbiology, Instt. of Medical Sciences, Varanasi
 59. Jawaharlal Nehru Medical College, Aligarh
 60. Department of Immunopathology, P.G.I., Chandigarh
 61. National Institute of Mental Health and Neurosurgery, Bangalore

In Private Institutions

62. Kamala Nehru Medical College, Allahabad
-

Statement II***List of HIV reference Centres***

- | | |
|--|---|
| National Institute of Communicable Disease, Delhi | School of Tropical Medicines, Calcutta |
| All Indian Institute of Medical Sciences, New Delhi | Madras Medical College, Chennai |
| Indian Institute of Immunohematology, Bombay | National AIDS Research Institute (NARI), Pune |
| National Institute of Cholera and Enteric Diseases, Calcutta | Regional Medical College, Imphal |
| | Christian Medical College, Vellore |
-

List of sentinel surveillance for HIV infection for North-Eastern State

Sl. No.	Name of the State/ Union Territory	Name of Sentinel Group site
1	2	3
1.	Assam	1. STD Clinic, Medical College, Guwahati. 2. STD Clinic, Medical College, Dibrugarh. 3. Antenatal Clinic, District Hospital, Jorhat. 4. Antenatal Clinic, District Hospital, Nayagaon.
2.	Arunachal Pradesh	1. STD Clinic, District Hospital, Pasighat. 2. STD Clinic, Govt. Hospital Itanagar. 3. Antenatal Clinic, Govt. Hospital, Naharlagun.
3.	Manipur	1. STD Clinic, J. N. Hospital, Imphal. 2. STD Clinic, Civil Hospital, Churachandpur. 3. ANC Clinic, Civil Hospital, Imphal 4. Antenatal Clinic, Civil Hospital, Imphal. 5. Antenatal Clinic, Civil Hospital, Churachandpur. 6. Antenatal Clinic, Civil Hospital, Bishnupur. 7. Antenatal Clinic, Civil Hospital, Lamphelpet. 8. Drug De-addiction Centre, J.N. Hospital, Imphal. 9. Drug De-addiction Centre, Civil Hospital, Churachandpur. 10. Drug De-addiction Centre, District Hospital, Bishnupur. 11. Blood Bank, J.N. Hospital, Imphal.
4.	Meghalaya	1. STD Clinic, Civil Hospital, Shillong.

1	2	3
		2. Antenatal Clinic, G.D. Hospital, Shillong. 3. STD Clinic, Community Health Centre, Jaintia Hills. 4. Antenatal Clinic, Community health Centre, Resubelpora, Distt. Least Garo Hills.
5.	Mizoram	1. STD Clinic, Civil Hospital, Aizwal. 2. Antenatal Clinic, MCH Clinic, Aizwal. 3. Antenatal Clinic, Community Health Centre, Lunglei. 4. Drug De-addiction Centre, Civil Hospital, Aizwal.
6.	Nagaland	1. STD Clinic, Civil Hospital, Kohima. 2. Civil Hospital, Mokok Chung. 3. Civil Hospital, Kokha. 4. Civil Hospital, Tuensang. 5. Civil Hospital, Mon. 6. Drug De-addiction Centre, Civil Hospital, Kohima.
7.	Sikkim	1. STD Clinic, S.T.N.M. Hospital, Gangtok. 2. Antenatal Clinic, S.T.N.M. Hospital, Gangtok. 3. Antenatal Clinic, Primary Health Centre, Pakyong.
8.	Tripura	1. STD Clinic, District Hospital, Agartala.

Allotment of Petrol Pumps/Gas Agencies

3901. SHRI SATYAPAL JAIN : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether some petrol pumps, Gas Agencies or Kerosene depots were sanctioned or given to various persons in the Union Territory of Chandigarh during the last 10 years;

(b) if so, the details thereof;

(c) whether any such allotment has been cancelled by any court;

(d) if so, the details thereof; and

(e) the action taken in view of the court judgement alongwith with present actual and factual position about it?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) (a) to (e) During the last 10 years, 18 retail outlet, 8 LPG distributorships and 2 SKO-LDO dealerships have been allotted in the UT of Chandigarh.

Out of the above, as per orders of the Hon'ble Supreme Court of India and Hon'ble High Court of Delhi, 6 retail outlet dealerships have been cancelled. No LPG distributorship or SKO-LDO dealerships have been cancelled. Oil companies have reported that 3 retail outlet dealerships out of the 6 RO dealerships cancelled are being operated on *ad hoc* basis as per policy of the company after obtaining permission of the High Court of Delhi 3 Retail Outlets are closed.

[Translation]

Bhopal Gas Tragedy

3902. SHRI SUSHIL CHANDRA VARMA : Will the MINISTER OF CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government have received any representation from the State Government, political parties and Non-Governmental organisations for declaring entire Bhopal as gas affected area;

(b) whether the Government are aware that twenty municipal wards of Bhopal have not been included in the list of gas affected areas due to which great discontent has been spread among the people there; and

(c) the time by which the Central Government propose to take concrete steps in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL) : (a) to (c) Representations received were examined afresh and the matter was placed before the Group of Ministers (GOM) on Bhopal Gas Leak Disaster at a meeting held on 30 July, 1997. After due consideration, the GOM came to the conclusion that there was no justification for declaring any other area 'gas affected' in addition to the 36 wards which were declared as such by the Madhya Pradesh Government in 1985.

[English]

Allotment of Quarters to Nursing Staff in AIIMS

3903. SHRI MOINUL HASSAN AHAMED : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government are aware that there are 200 type III nurses quarters at AIIMS have been constructed and not yet allotted to the staff;

(b) if so, the reasons for the delay in allotment the quarters;

(c) whether the Government are loosing any revenue due to the non-allotment of these quarters;

(d) if so, the revenue lost per annum; and

(e) the time by which these quarters are likely to be allotted to the nursing staff?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) and (b) 200 type III quarters are under construction at A.V. Nagar, New Delhi and the work is in progress.

(c) and (d) Does not arise.

(e) As soon as the work is completed and quarters are handed over by the National Building Construction Corporation, the same will be allotted to the nurses in accordance with the procedure laid down for the purpose.

Pathological Test in CGHS Dispensary

3904. SHRI SURENDRA PRASAD YADAV (JAHANABAD) : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether CGHS beneficiaries deprived of the pathological test facilities in the laboratory equipped for CGHS dispensaries particularly in Arambagh, Delhi in such case where the laboratory technician goes on long leave;

(b) if so, whether any alternative arrangements have been made in this regard;

(c) if so, the details thereof;

(d) if not, the reasons therefor; and

(e) the steps taken by the Government to provide these facilities to the CGHS beneficiaries without any interruption?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) (a) to (c) If Laboratory Technician goes on long leave, CGHS beneficiaries of Aram Bagh, Delhi, are not deprived of the pathological tests because alternative arrangement is made to get these tests done from Health Check up Centre at Central Secretariat.

(d) and (e) In view of above, the question does not arise.

[Translation]

International Sugar Council

3905. SHRI RAJ NARAIN PASSI : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) the amount including foreign exchange spent to attend International Sugar Council Meetings since 1992 and onwards, year-wise;

(b) the details of Ministers who attended the said meeting during the said period;

(c) whether some countries have left the membership of the Council; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV) : (a) The details of amount spent to attend International Sugar Council Meetings since 1992 and onwards are given in the attached Statement.

(b) The May, 1993 Session of the International Sugar Council was attended by the then Minister of Food, Shri Kalp Nath Rai.

(c) and (d) As per available information one member Country has withdrawn from the Agreement on the 1st of September, 1994.

The reasons for which Countries may join or opt out of the International Sugar Agreement would depend on the perception of their national interests.

As on 15.5.98, there were 52 member Countries of the International Sugar Agreement.

Statement

The amount, including Foreign Exchange, spent for the purpose of attending International Sugar Council Meeting since 1992

Year	Dates	Expenditure incurred by Government of India
1	2	3
1992	(i) May 10-15, 1992.	Rs. 74,658.50* (Including Rs. 12037.50 paid for purchase of foreign exchange towards DA).
	(ii) November 23-27, 1992.	Rs. 73,572.50* (Including Rs. 11437.50 paid for purchase of foreign exchange towards DA).
1993	(i) May 18-21, 1993.	Rs. 3,97,767 (Including Rs. 203972/- in foreign exchange towards DA+ Hotel charges+telephone charges).
	(ii) November 30- December 3, 1993.	Rs. 1,83,910.00* (Including Rs. 23250/- paid for purchase of foreign exchange towards DA).
1994	(i) May 24-26, 1994.	Rs. 73,615.00* (Including Rs. 9466/- paid for purchase of foreign exchange towards DA).
	(ii) November 22-25, 1994.	Rs. 93,625.00* (Including Rs. 11625/- paid for purchase of foreign exchange towards DA).
1995	(i) May 30 - June 2, 1995.	Rs. 1,62,870* (Including Rs. 8160/- paid for purchase of foreign exchange towards DA).
	(ii) November 27 - December 3, 1995.	Rs. 93,643* (Including Rs. 13238.00 paid for purchase of foreign exchange towards DA).

1	2	3
1996	October 25, 1996	Rs. 81594.00/- (including Rs. 15674 paid in purchase of foreign exchange as DA+Hotel charges).
1997	November 24-28, 1997.	Rs. 1,13,950* (including Rs. 22750/- = US \$ 600 as DA).
1998	May 25-29, 1998.	Rs. 1,6999,118 (including Rs. 30500/- = US \$ 752.35 as DA+Hotel charges)

* Excluding Hotel Charges.

[English]

ESI Hospital at Calicut

3906. SHRI P. SANKARAN : Will the Minister of LABOUR be pleased to state :

(a) whether the Government are aware that the works on super speciality ESI Hospital at Calicut is yet to be started; and

(b) if so, the time by which the work is likely to be started?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) and (b) The Employees' State Insurance Corporation has decided to set up an Occupational Diseases Centre (ODC) at Calicut. As the project is at planning/conceptual stage, it is difficult to indicate precisely the time by which the construction work will be started.

Privatisation of Hindustan Latex Limited

3907. SHRI GEORGE EDEN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government chalked out any proposal for the privatisation of Hindustan Latex Limited, Kerala;

(b) if so, the details thereof; and

(c) the reaction of the employees in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) and (b) Recommendation of the Disinvestment Commission in this regard is under consideration of the Government.

(c) Employees of the Hindustan Latex Limited have opposed privatisation of the company.

Power Crisis in NDMC Area

3908. SHRI INDRAJIT GUPTA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether NDMC areas in Delhi are in the grip of power crisis since the past few days;

(b) if so, the reasons therefor;

(c) whether the high level officials or NDMC have totally failed to check the recurrence of power breakdown in the area particularly in Gole Market area; and

(d) if so, the immediate steps the Government propose to take to ensure availability of power in NDMC areas?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) and (b) There is no power crisis as such in NDMC area. There were, however, occasional breakdowns and interruptions, which normally occur during the peak summer season, and these were attended to as quickly as possible.

(c) During the period from 25th June, 1998 to the 9th July, 1998, 751 "no-current complaints" were received from Gole Market area and attended to by the NDMC staff. However, in the case of D-Sector, Mandir Marg, New Delhi, there had been a persistent problem on account of electricity switch having tripped during the night of 2nd July, 1998. This was caused by a cable fault which has since been removed and power supply restored.

(d) The NDMC staff is posted round the clock in various Sub-Stations of NDMC area to attend to breakdowns and interruptions in the power supply.

Visit of Belgian President

3909. SHRI MOHAN RAWALE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the President of Belgian Association for Solidarity with Jammu and Kashmir visited Jammu and Kashmir and interviewed people in Jammu, Srinagar and Leh in October-November, 1997;

(b) if so, whether he reported that not a single person in Jammu, Srinagar and Ladakh favoured merger with Pakistan; and

(c) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) As per available reports the President of Belgian Association for Solidarity with Jammu & Kashmir visited and met people in Jammu, Srinagar and Ladakh in May-June 1997.

(b) and (c) Yes Sir. An extract from a report issued by him after his visit is enclosed as Statement.

Statement

Extract from visit report of President of Belgian Association for Solidarity with Jammu and Kashmir

2. (a) Meeting with the common man in the streets in Jammu, Rajouri, Srinagar and Leh.

the Kashmiris don't want to be with PAKISTAN and want to return to pre-militant situation; they want to stay with INDIA (our links are there); if this is not possible and if independence could bring them peace they would accept this solution. Not a single person I met in JAMMU, the VALLEY or in LADAKH accepted the option of merging with PAKISTAN, although I was very eager to meet one;

the Kashmiris understand PAKISTAN is playing with them. PAKISTAN should stop interfering and sending money, ammunition, weapons, mercenaries, PAKISTAN wants our land, not the Kashmiris;

due to PAKISTAN'S interference our children were denied a normal education. They lost seven years of their life. They saw nothing but the way from home to school and from school back home. Now there is some relaxation and we hope this trend will continue. The Kashmiris realise they have been betrayed by PAKISTAN : " PAKISTAN has stolen seven years of our lives".

houseboat owners, after seven years of militancy and without any income, can't repair their houseboats and have to sell valuable things in order to survive. They hope tourists will return soon;

many Kashmiris lost their source of income and after eight years their savings are gone. The Kashmiris dependent on the "tourist-industry" are the worst sufferers.

Presidential Form of Government

3910. SHRI NADENDLA BHASKAR RAO:
DR. ASIM BALA :
SHRI SAMIK LAHIRI :
SHRI SHANKER PRASAD JAISWAL :
SHRI AMAR ROY PRADHAN :
SHRI MOTI LAL VORA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government are considering to bring any constitutional amendment to form a presidential form of Government;

(b) if so, the details thereof;

(c) the time by which final decision is likely to be taken; and

(d) whether the Government are considering to place the said amendment bill during the current session?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) No, Sir. However, Government does propose to set up a Commission to review the Constitution of India in the light of the experience of the past fifty years and to make suitable recommendations.

(b) to (d) The matter is presently under consideration.

Hurriyat Conference

3911. SHRI K.S. RAO : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Union Government are aware of the activities of the All Jammu and Kashmir Hurriyat Conference leaders in Delhi recently;

(b) if so, the details thereof; and

(c) the measures taken by the Government in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) and (b) The Union Government are aware of the reports about the meeting of Hurriyat leaders with various Diplomats in Delhi and about the assurance of Officials of Pak High Commission of their continued support to the Hurriyat leaders.

(c) There is no restriction on any person for visiting any Embassy High Commission and meeting the Diplomats. However, Government is keeping a close watch on the activities of Hurriyat leaders.

Official Secret Act

3912. SHRI DINSHAW PATEL :
SHRI SHANTILAL PURSHOTTAMDAS PATEL:

Will the Minister of HOME AFFAIRS be pleased to state :

- (a) whether the former Justice of Supreme Court had stated that the Official Secret Act should be abolished;
- (b) if so, the details thereof;
- (c) whether the Government are considering the need to enact a Bill on freedom of information;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (e) No specific information with reference to is available. However, a proposal relating to amendment section 5 of the Official Secrets Act, 1923, formulated by the Ministry of Home Affairs, was considered by the Group of Ministers alongwith the proposed draft on 'Right to Information Bill' prepared by the Department of Personnel and Training.

Further action on the lines of deliberations of the Group of Ministers is being taken.

FCI District

3913. SHRI BIKRAM KESHARI DEO : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

- (a) whether the Food Corporation of India had received a proposal to create a new F.C.I. District comprising the district of Kalahandi and Nuapara during 1993-94;
- (b) if so, the details thereof; and
- (c) the steps taken by the Government to create a new F.C.I. District for the backward region of Kalahandi and Nuapara?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV) : (a) to (c) Yes, Sir. A proposal to create a new FCI District at Kalahandi (Orissa) was received from Shri Bikram Keshari Deo, the then Member of Orissa Legislative Assembly on 16.1.94. The proposal was examined threadbare by the Food Corporation of India (FCI) and it was found that the FCI activities in the District viz. storage capacity, procurement operations etc. did not justify for opening of a District Office due to heavy financial expenditure of recurring and non-recurring nature to be incurred per annum. The Hon'ble MLA was apprised of the position accordingly.

However, subsequently, a review was made of the situation and a Sub-Regional Office at Bhawanipatna in Kalahandi District (Orissa Region) was set up. This Sub-Regional Office covers the FCI Districts of Titlagarh, Jaypore, Behrampur. The Revenue District which fall under this Sub-Regional Office are:

- (1) Koraput
- (2) Ganjam
- (3) Phulbani
- (4) Kalahandi
- (5) Bolangir

Duty on Fertilizers

3914. SHRI K.H. MUNIYAPPA : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

- (a) whether the duty on fertilizers is too high;
- (b) if so, whether the farmers have requested to bring down the duty on fertilizers; and
- (c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL)
(a) There is no customs duty or excise duty on fertilizers.

- (b) and (c) Do not arise.

Protection of Life and property in Jammu & Kashmir

3915. VAIDYA VISHNU DATT : Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the steps are being taken by the Union Government to protect the life and property of people living near the International Border and LOC in Jammu & Kashmir due to continuous firing by Pakistani Rangers/ troops;
- (b) whether the Government are putting up a barbed wire-fence along the border to check smuggling etc;
- (c) if so, the details of steps taken by the Government in this regard;
- (d) whether the families of victims have been suitably compensated in these areas;
- (e) if so, the details thereof;

(f) whether fertile agricultural land is being taken over by the Government for fencing the International Border in Jammu & Kashmir;

(g) if so, whether the peasants, Agriculturists/land owners have been given adequate compensation; and

(h) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) Army and Security forces are maintaining constant vigil along the IB and LOC in J&K and appropriate action is being taken to counter the firing by Pakistan.

(b) and (c) However, to check infiltration and smuggling of arms and ammunition etc. through Jammu International Border, barbed wire fencing/flood lighting was contemplated, but due to firing from the Pakistan side, the work was stopped. The matter regarding re-starting of the work is under active consideration of the Government.

(d) and (e) The State Government provides ex-gratia relief to the families of those victims killed as per the standard norms prevalent in the state.

(f) No agricultural land has been taken over by the Government for fencing so far.

(g) and (h) The question does not arise.

[Translation]

Supply of Gas to Power Stations

3916. SHRI R.S. GAVAI : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government of Maharashtra has urged the Union Government for the allocation of more gas for the Gas Based Power Stations in the State;

(b) if so, the details thereof; and

(c) the reaction of the Central Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) and (b) Yes, Sir. Government of Maharashtra has requested for an increase in allocation of gas from 3.5 MMSCMD to 4.5 MMSCMD to Maharashtra State Electricity Board.

(c) The gas projected to be available ex-Uran is far less than the commitments already made and it is not feasible to make further allocation at present.

Visit to Foreign Countries

3917. SHRIMATI SURYAKANTA PATIL : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the officers and staff of the Ministry of Chemicals and Fertilizers visited abroad during the last three years;

(b) if so, the details thereof;

(c) the main purposes of their foreign visits and the amount involved therein;

(d) whether the Ministry had accorded permission to them for the visits; and

(e) if not, the action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL) : (a) to (e) The information is being collected and will be laid on the Table of the House.

Use of Fake Currency by ISI

3918. SHRI DATTA MEGHE:
SHRI SURESH CHANDEL :
PROF. CHAMAN LAL GUPTA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether ISI of Pakistan is circulating fake currency notes in the country and making payments to terrorists/subversives through fake Indian currency with a motive to jeopardise the economy of the country;

(b) if so, the details thereof alongwith the number of persons arrested during the last three years till date and the action taken against them;

(c) whether any person has been found printing fake currency notes;

(d) if so, the value of currency recovered and the action taken against the accused persons; and

(e) the steps taken/proposed to be taken by the Union Government to check such activities of ISI?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (c) Circulation/seizure of fake Indian currency has come to notice in some parts of the country. However, involvement of Pak ISI in such cases has not yet been confirmed.

In 1996, 2 persons were arrested in Gujarat and 4 in Rajasthan; in 1997, 4 persons each were arrested in Gujarat as well as Rajasthan respectively, while in 1998, 4 persons were arrested in Gujarat in connection with seizure of fake currency.

(d) The value of fake currency detected by the Reserve Bank of India and seized by the Police during the last 3 years stood at Rs. 14,94,996.

(e) In order to combat counterfeiting, various measures have been taken. Currency notes are now

printed on a specially made cylinder mould vat made paper with additional security features. The Reserve Bank of India issues Press releases, from time to time, to enable the public to distinguish between genuine and fake currency notes. The Central Bureau of Investigation has created a special unit for investigation of counterfeit currency notes. The Border Security Force has alerted its forward troops to be more vigilant.

[English]

Legislation for Rape Victims

3919. SHRI A.C. JOS : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government have any plan to enact any legislation for death sentence for those found guilty of rape; and

(b) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) No, Sir.

(b) Does not arise.

Clearances for Marketing New Drugs

3920. SHRI SOMJIBHAI DAMOR : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Drug Controller of India takes unduly long time for allowing permission for marketing new drugs;

(b) if so, the number of applications received by DCI during the last six months;

(c) the number of cases cleared and pending as on date;

(d) the criteria adopted for clearing the applications;

(e) whether there is any delay for clearing the applications; and

(f) if so, the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) to (c) No, Sir. The average time taken for registration and approval of a new drug in India is two years whereas the same is 8 years in developed countries including USA, UK, Germany, France etc. 23 new drug applications have been received by the Drug Controller General (India) during the last six months (January to June, 1998). All these applications are at different stages of examination including clinical trial.

(d) to (f) The criteria adopted for clearing the application is based on the guideline given in Schedule-Y of the Drugs and Cosmetics Rules. This includes information on Chemistry and Pharmaceutics of the new drug molecule, method of manufacture and testing of the drug, laboratory and multiple species-animal-experimental-data of safety and efficacy of the drug, clinical trial report of safety and efficacy of the drug carried out abroad, clinical data of safety and efficacy on local population, the marketing status of the drug in other countries, the expert's comments on the generation of the data and the quality test certificate of Central Drug Laboratory, Calcutta which is the statutory laboratory under the Drugs and cosmetics Act.

Failure of Intelligence Agencies

3921. SHRI RAMKRISHNA BABA PATIL : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have been led down by Intelligence Agencies in view of their complete failures to give accurate information on Pakistan's defence preparations and its activities of spreading ISI network in Indian cities;

(b) if so, whether the Government propose to revamp these agencies; and

(c) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (c) No Sir. On the contrary, relevant inputs regarding activities of Pak ISI network in India and other sensitive areas of our concern have proved very valuable and have been acted upon for appropriate remedial steps.

[Translation]

Irregularities in Depositing C.P.F. Subscription

3922. SHRI JAGAT VIR SINGH DRONA : Will the Minister of LABOUR be pleased to state :

(a) whether the Government are aware that cases were filed in the Court by the Workers in Uttar Pradesh against the management of various mills for not depositing the amount of C.P.F. subscription and the Court had found the management guilty;

(b) the concrete steps taken by the Government to ensure the deposition of C.P.F. subscriptions; and

(c) the time by when and the manner by which the C.P.F. is likely to be deposited by the erring mill management?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) No such information is available with the Government.

(b) and (c) Action as contemplated in section 14 of the Employees' Provident Funds and Misc. Provisions Act, 1952, paragraph 76 of the Employees' Provident Fund Scheme, 1952 and Sections 406/409 of the Indian Penal Code is being taken against defaulting establishments regularly besides recovery action in the manner prescribed under Section 8B to 8G of the Act.

[English]

Coal Miners Provident Fund

3923. DR. SUGUNA KUMARI CHELLAMELLA : Will the Minister of LABOUR be pleased to state:

(a) the quantum of CMPF (Coal Miners Provident Fund) collected per month from all over the country and from workers of Singareni Colliery Co. Ltd.;

(b) whether each time worker is transferred or changes his designation and new CMPF numbers is allotted;

(c) if so, a substantial amount is kept unaccounted as a result thereof; and

(d) if so, whether the Government propose to have a uniform single CMPF code to each worker?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) The quantum of C.M.P.F. collected per month all over the country is Rs. 87.80 crore (approx). From workers of Singareni Collieries Co. Ltd. the amount collected on this account in Rs. 6.00 crore (approx.) per month.

(b) No, Sir.

(c) and (d) Do not arise.

[Translation]

Integrated Sugar Complex

3924. SHRI ADITYANATH : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) whether there was any move to set up an integrated sugar complex in Eastern Uttar Pradesh;

(b) if so, the reasons for its shifting to somewhere else; and

(c) whether the Government propose to set-up such complex in this area in future?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV) : (a) to (c) Central Government is not aware of any move to set up an integrated sugar complex in Eastern Uttar Pradesh. Further, Central Government

does not set up sugar mills in any part of the country. It, however, grants Letters of Intent/Industrial Licences for setting up new sugar mills.

[English]

Allocation of Alcohol

3925. SHRI FRANCISCO SARDINHA : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether allocation of Alcohol has been made to Goa from different States; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL) : (a) and (b) The system of inter-state allocation of alcohol by Central Government is not in vogue since June 1993 and hence no allocation of alcohol has been made to Goa by the Central Government.

Water Bodies in Kashmir

3926. PROF. SAIFUDDIN SOZ : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government propose to rejuvenate the water bodies in Kashmir Valley;

(b) if so, whether the Government propose to institute a Committee of experts to prepare a profile on such water bodies; and

(c) if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) Dal and Nagin Lakes of Kashmir Valley have been identified for conservation and management under National Lake Conservation Plan (NLCP). Under National Wetland Programme, the Wullar Lake of Kashmir Valley has also been identified. Funds have been released to the State Government for the conservation of Dal Lake and Wullar Lake.

(b) and (c) No, Sir. No such proposal has been received from the State Government so far.

Food Security

3927. SHRI BALASAHEB VIKHE PATIL : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state :

(a) the landing price of imported wheat on Fare On Board (FOB), Mumbai; and

(b) the steps taken by the Government to intensify the security on the landed Foodgrains?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV) : (a) The landed cost of the Australian wheat at Mumbai is Rs. 7371/- PMT.

(b) The ports are protected areas having their own security setup. The foodgrains discharged from the vessels are handled by the stevedoring/handling contractors appointed by FCI from port to the designated depots of FCI. FCI has its own security arrangements at the depots for safe custody of foodgrains. However, at vulnerable places assistance of the State Police/ Administration is taken to ensure that no theft or pilferage occurs at the ports.

Whenever stocks are stored in hired godowns of Central Warehousing Corporation (CWC)/State Warehousing Corporation (SWC), these are insured by the CWC/SWC's. In addition, they also have watch and wards staff of their own as per norms.

Employment Target

3928. SHRI DEVENDRA BAHADUR ROY : Will the Minister of LABOUR be pleased to state :

(a) the target set for giving employment during the Eighth Plan period;

(b) the number of persons actually given employment;

(c) the reason for not achieving the target;

(d) the steps taken to meet the target; and

(e) the number of persons registered with the employment exchanges as on date alongwith the comparative figures of the proceeding three years?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) and (b) The Eighth Five Year Plan envisaged 8 to 9 million annual addition in employment opportunities during the period 1992-93 to 1996-97 i.e. at the rate of 2.6 to 2.8% per annum. The addition to employment during 1987-88 to 1993-94 was 43.91 million on Usual Principal Status basis implying an average rate of growth of 2.37% per annum, indicating an average addition of about 7.3 million employment opportunities per annum.

(c) and (d) Achievement of rate of growth of employment is crucially dependent on the overall growth in the economy and sectoral and sub sectoral pattern of growth. The rate of growth of employment observed during 1987-88 to 1993-94 covers only the initial two years of the Eighth Plan. During this period, sectors like Manufacturing, Mining & Quarrying., Social & Personal Services registered a lower growth than the respective targets in the Eighth Plan. Ninth Plan approach envisages adequate productive employment.

(e) The number of job-seekers, all of whom need not necessarily be unemployed, who were on the Live Register of the Employment Exchanges as on 31st March, 1998 was 39.2 million. The number of job-seekers at the end of 1995, 1996 & 1997 were of the order of 36.7, 37.4 & 39.1 million respectively.

Financial Assistance for Tackling Extremist Activities

3929. SHRI K. YERRANNAIDU : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government of Andhra Pradesh has submitted a project report with a request to provide financial assistance for extremist activities in the State;

(b) if so, the details thereof; and

(c) the action taken by the Union Government to sanction and release the amount so demanded?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) Yes, Sir.

(b) and (c) A Project Report, containing an Action Plan, has been prepared by the Government of Andhra Pradesh, amounting to Rs. 1299.17 crores for undertaking action to strengthen and upgrade the law and order machinery, providing a responsive administration, intensification of developmental activities in the Tribal areas and Communication campaign against extremists, over a period of three years. The Plan was sent to the Planning Commission on 3.12.1997 with the request to earmark separate funds for this purpose.

[Translation]

Compensation for acquired land for fencing

3930. SHRI SHANKAR PANNU :
COL. SONA RAM CHOUDHARY

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Agricultural land of farmers of Western Rajasthan was acquired at the time of barbed wire fencing along Indo-Pak Border;

(b) if so, whether the poor farmers whose land was acquired have not yet been paid compensation so far;

(c) if so, the time by which the payment of compensation to such poor farmers of Barmer, Ganganagar and Jaisalmer districts is likely to be made; and

(d) if not, the details of the proposed measures to be taken to compensate the loss of the farmers?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (d) The information is being collected and a statement will be laid on the Table of the House.

Construction of Tunnel by Pakistani Smugglers

3931. SHRI JANARDAN PRASAD MISRA :
SHRI MANIBHAI RAMJIBHAI CHAUDHARI:

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Pakistani smugglers have constructed any long tunnel in the Indian territory this year;

(b) if so, the length and width of the tunnel;

(c) whether the Government have made any efforts to counter such activities;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (e) Yes, Sir. On 23.1.1998, a 228 feet long tunnel of 2 feet diameter was detected by BSF troops near B.P. No. 59/3 and 59/4 near Ajnala, Amritsar. The area is full of sarkanda plants and the tunnel was dug underneath the fencing from Pakistan side but the same was detected before the mouth of tunnel on Indian side could be opened. An extensive search of the entire area was carried out. Special operations by day and night, have been carried out to detect such activities and the troops have been briefed to remain extra vigilant so as to prevent the recurrence of such incidents in future.

Appointment of Contractors

3932. SHRI PUNNULAL MOHALE : Will the Minister of LABOUR be pleased to state :

(a) whether the Government are aware that security staff in Ministries and limited companies is appointed through contractors on large scale and the contractors are paying only 50% of the total salary received from Ministries and companies to the employees;

(b) whether there is any proposal to stop such practice;

(c) if so, the details thereof; and

(d) the steps taken to check such exploitation of labour?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) to (d) Information is being collected and will be laid on the Table of the House.

[English]

Economic Package to Assam

3933. SHRI A.F. GOLAM OSMANI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government have received demands for a special Economic package for development of areas of Barpeta in Assam for Agriculture sector;

(b) if so, the amount demanded for this economic package; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (c) Information is being collected and will be laid on the Table of the House.

[Translation]

Welfare of Handicapped and Destitute Children

3934. SHRI RAMSHAKAL : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether the Government disburses money to Non-Government Institutions for the welfare of people;

(b) if so, the Scheme-wise details of the amount disbursed during 1996-97 in each State;

(c) the details of schemes run for handicapped and destitute children; and

(d) the action taken by the Government to prevent corruptions in the Non-Government institutions?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI MANEKA GANDHI) : (a) Yes, Sir.

(b) and (c) Statements showing amounts released to Non-Governmental Organisations during 1996-97. State-wise, for implementation of various schemes, including schemes for handicapped and street children are attached as Statements I to IX.

(d) A Non-Governmental Organisation (NGO) is approved for grant-in-aid under the schemes of the Ministry on the basis of an inspection carried out by the State Government official and recommended by the concerned Department of the State Government.

The inspection report from the State Government and/or Central/State agencies once a year is also necessary before the second instalment of grant is released to Non-Governmental Organisations.

Statement I

Statement showing State-wise release of Grant-in-aid to NGOs during 1996-97 under the scheme of aid to voluntary organisations for the welfare of Scheduled Castes

S.No.	Name of the State/UT	1996-97
01.	Andhra Pradesh	202.67
02.	Assam	17.48
03.	Bihar	50.97
04.	Gujarat	2.36
05.	Haryana	11.24
06.	Jammu & Kashmir	—
07.	Karnataka	134.81
08.	Kerala	—
09.	Madhya Pradesh	27.79
10.	Maharashtra	3.60
11.	Manipur	8.50
12.	Orissa	76.63
13.	Punjab	—
14.	Rajasthan	22.89
15.	Tamil Nadu	20.83
16.	Tripura	4.54
17.	Uttar Pradesh	186.59
18.	West Bengal	111.03
19.	Chandigarh	—
20.	Delhi	119.00

Statement II

Statement showing State-wise grant-in-aid released under the scheme of assistance to voluntary organisations for the welfare of Scheduled Tribes for 1996-97

S.No.	Name of State/UT	Nos. of Organisation	Amount in Lakhs
1	2	3	4
1.	Andhra Pradesh	6	16.90
2.	Arunachal Pradesh	5	88.13
3.	Assam	3	9.09
4.	Bihar	5	30.72

1	2	3	4
5.	Gujarat	1	1.12
6.	Jammu & Kashmir	2	30.28
7.	Karnataka	2	30.81
8.	Kerala	6	25.80
9.	Madhya Pradesh	1	2.03
10.	Maharashtra	3	38.89
11.	Manipur	3	13.78
12.	Meghalaya	2	43.38
13.	Nagaland	2	2.16
14.	New Delhi	4	32.43
15.	Orissa	14	73.35
16.	Tamil Nadu	5	29.01
17.	Tripura	1	0.31
18.	Uttar Pradesh	1	2.07
19.	West Bengal	6	28.83
20.	Dadar Nagar Haveli	1	3.25
Total		73	502.34

Statement III

Statement showing grants-in-aid given to Non-Governmental Organisations under the Scheme of Educational Complexes for Tribal Girls during 1996-97, State-wise

S. No.	Name of the State	Amount released to NGOs Rs.
1.	Andhra Pradesh	6,62,911
2.	Arunachal Pradesh	9,68,900
3.	Bihar	4,84,450
4.	Gujarat	8,78,160
5.	Madhya Pradesh	27,98,387
6.	Maharashtra	5,90,860
7.	Orissa	37,42,070
8.	Rajasthan	18,78,117

Statement IV

Statement showing the grants-in-aid released to Non-Governmental Organisations under the Scheme of pre-examination coaching scheme for weaker sections based on economic criteria during 1996-97, State-wise

S. No.	Name of the State	Amount released (Rs. in lakhs)
1.	Andhra Pradesh	4.15
2.	Delhi	9.12
3.	Madhya Pradesh	0.20
4.	Manipur	0.88
5.	Orissa	2.19
6.	Uttar Pradesh	12.33

Statement V

Statement showing grants-in-aid given to Non-Governmental Organisations for the Welfare of Handicapped under the scheme of Assistance to Disabled persons for purchase/fitting of aids and appliances during 1996-97, State-wise

S. No.	Name of the State	Amount released during 1996-97 (Rs. in lakhs)
1	2	3
1.	Andhra Pradesh	39.61
2.	Arunachal Pradesh	0.50

1	2	3
3.	Bihar	34.61
4.	Delhi	23.66
5.	Gujarat	15.46
6.	Goa	0.17
7.	Haryana	85.30
8.	Himachal Pradesh	12.00
9.	Jammu & Kashmir	72.00
10.	Karnataka	1.74
11.	Kerala	12.50
12.	Manipur	3.00
13.	Madhya Pradesh	40.12
14.	Maharashtra	15.36
15.	Orissa	6.00
16.	Punjab	91.00
17.	Rajasthan	57.75
18.	Tripura	6.00
19.	Tamil Nadu	15.25
20.	Uttar Pradesh	121.81
21.	West Bengal	43.80
22.	Chandigarh	0.04

Statement VI

Sl. No.	Schemes/ States	Assistance to Voluntary Orgn. for the Disabled persons	Assistance to Voluntary Orgn. Establishment & Development of Special School	Assistance to Voluntary Orgn. for Rehabilitation of Leprosy cured persons	Assistance to Voluntary Orgn. for person with Cerebral Palsy & Mental Retarda manpower develop
1	2	3	4	5	6
1.	Andhra Pradesh	408.99	19.00	--	--
2.	Assam	4.87	--	--	--
3.	Arunachal Pradesh	2.86	--	--	--
4.	Bihar	80.04	4.99	--	--
5.	Chandigarh	1.22	--	--	--
		137.26	--	0.81	3.67

1	2	3	4	5	6
7.	Goa	5.95	--	--	--
8.	Gujarat	23.89	--	--	--
9.	Haryana	15.61	6.13	--	--
10.	Himachal Pradesh	--	--	--	--
11.	Jammu & Kashmir	2.71	--	--	--
12.	Karnataka	231.86	2.81	9.76	--
13.	Kerala	136.29	4.94	--	--
14.	Madhya Pradesh	0.76	--	--	--
15.	Maharashtra	45.46	--	12.40	--
16.	Manipur	9.41	1.20	--	--
17.	Meghalaya	5.36	--	--	--
18.	Mizoram	4.14	--	--	--
19.	Orissa	2.23	13.67	--	--
20.	Pondicherry	--	--	--	--
21.	Punjab	17.15	--	--	--
22.	Rajasthan	31.37	1.93	--	--
23.	Tamil Nadu	82.18	2.21	--	--
24.	Tripura	1.93	--	--	--
25.	Uttar Pradesh	83.89	--	45.51	--
26.	West Bengal	183.30	--	--	3.80

Statement VII

Statement showing Grant-in-Aid given to Non Governmental Organisations for Social Defence Programmes

S.No.	Name of State/UTs.	Name of Schemes			
		Welfare of Street Children	Programmes relating to Aged	Construction of Old Age Homes	Maintenance & Rehabilitation of Children of Prostitutes
(Rs. in lakh)					
1	2	3	4	5	6
1.	Andhra Pradesh	7.39	203.97	-	6.33
2.	Assam	10.75	4.00	-	-
3.	Bihar	-	3.39	-	-
4.	Gujarat	32.46	5.21	-	-
5.	Haryana	-	19.80	-	-

1	2	3	4	5	6 (Rs. in lakh)
7.	Karnataka	14.27	22.71	-	-
8.	Kerala	9.42	4.63	-	-
9.	Madhya Pradesh	13.29	12.23	-	-
10.	Maharashtra	26.33	9.48	130.00	-
11.	Manipur	10.40	46.08	-	-
12.	Mizoram	2.33	-	-	-
13.	Orissa	-	73.26	-	-
14.	Punjab	-	2.83	-	-
15.	Rajasthan	16.09	2.34	-	-
16.	Tamil Nadu	42.53	70.95	-	-
17.	Uttar Pradesh	30.56	116.28	-	20.43
18.	West Bengal	91.19	109.25	-	8.68
19.	NCT of Delhi	31.32	5.59	-	-
20.	Pondicherry	-	3.98	-	-

Statement VIII**Statement IX**

Statement showing grants-in-aid given to Non-Governmental Organisations for setting up homes for infants (Shishu Greh) for promoting in-country adoption, and to Voluntary Coordinating Agencies (VCAs) for promoting in-country adoption during 1996-97, State-wise

Statement showing the amount released under the Scheme for Prohibition and Drug Abuse Prevention during 1996-97, through grant in aid to Voluntary Organisations & State-Wise

(Rs. in lakh)

S. No.	Name of the State	Amount released	
		Shishu Greh Rs.	VCAs
1.	Andhra Pradesh	1,62,900	-
2.	Gujarat	3,14,576	81,000
3.	Haryana	2,28,775	-
4.	Karnataka	-	81,000
5.	Kerala	87,300	79,650
6.	Maharashtra	20,32,569	-
7.	Orissa	6,60,060	-
8.	Rajasthan	3,72,600	-
9.	Tamil Nadu	1,59,832	81,000
10.	Tripura	2,53,8,00	-
11.	West Bengal	2,23,252	-
12.	Delhi	-	81,000

S.No.	Name of the State	1996-97
1	2	3
1.	Assam	7.05
2.	Andhra Pradesh	19.04
3.	Bihar	74.71
4.	Goa	16.49
5.	Gujarat	30.14
6.	Haryana	44.59
7.	Jammu & Kashmir	3.35
8.	Karnataka	23.74
9.	Kerala	91.80
10.	Madhya Pradesh	15.18
11.	Maharashtra	59.14

1	2	3
12.	Manipur	77.13
13.	Meghalaya	4.72
14.	Mizoram	26.30
15.	Nagaland	3.41
16.	Orissa	37.27
17.	Punjab	36.78
18.	Rajasthan	35.52
19.	Sikkim	1.20
20.	Tamilnadu	72.77
21.	Tripura	2.78
22.	Uttar Pradesh	118.66
23.	West Bengal	63.49
<i>Union Territory</i>		
24.	Chandigarh	8.14
25.	Delhi	44.06
26.	Pondicherry	1.33

Law and Order situation in Delhi

3935. SHRI RAMTAHAL CHAUDHARY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether law and order in Delhi is deteriorating continuously;

(b) if so, the reasons therefor;

(c) whether the Government propose to maintain a register of persons involved in anti-social elements and destructive-activities-in Delhi; and

(d) if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) No, Sir.

(b) Does not arise.

(c) A record of the persons involved in anti-social and other, unlawful activities is already being maintained at police station level by Delhi Police.

(d) Does not arise.

Setting Up of Sugar Mills in Uttar Pradesh

3936. SHRI SHAILENDRA KUMAR : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) whether the Government are aware that sugarcane growers of Allahabad, Kaushambi and Fatehpur districts of Uttar Pradesh do not get remunerative prices for sugarcane due to absence of a Government Sugar mill;

(b) if so, whether the Government propose to set up a Government sugar mill in the middle of these three districts;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV) : (a) to (d) Central Government does not set up sugar mills in any part of the Country. It, however, grants letters of intent/Industrial Licences for setting up of new sugar mills.

2 letters of intent have been issued for setting up of new sugar mills in Distt. Fatehpur (U.P). The details are as under :

Sl. No.	Name of entrepreneur	Proposed location
1.	M/s Shyam Sugars Ltd.	At Fatehpur.
2.	M/s KIJ Polymers & Chemicals Ltd.	At Bindki, Distt. Fatehpur.

[English]

Curtailing of Oil Production by OPEC

3937. DR. ASIM BALA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Organisation of Petroleum Exporting Countries (OPEC) has decided to cut off oil production again;

(b) if so, the details thereof; and

(c) the necessary arrangements proposed to be made to meet the present demand of oil of our country?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) and (b) As per the available reports, the OPEC agreed for production cuts to the tune of 1.355 million barrel per day with effect from July, 1998. This will be over and above the earlier cuts of 1.245 million barrel per day agreed by OPEC in March, 1998.

(c) Demand of petroleum products for 1998-99 is estimated at 88.5 MMT and Government has already approved the Oil Economy Budget so as to meet the entire demand.

[Translation]

Expenditure due to States

3938. SHRI MOTILAL VORA : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether an expenditure of Rs. 19.12 crore incurred on deployment of Armed Police Force as on April 1, 1997 by the Government on Madhya Pradesh to other States has not been paid to Madhya Pradesh;

(b) if so, the details thereof;

(c) whether the Government of Madhya Pradesh had requested the Union Government in this regard; and

(d) if so, the reasons for delay in payment and the time by which the said payment is likely to be made?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) to (d) As per the existing instructions on the subject, the payment of deployment charges for the Armed Police of one State deployed in another State/UT is required to be made by the borrowing State/UT, except in the case of the exempted category of States, for which payment is made by the Central Government.

The Central Government have cleared the bills in respect of one Madhya Pradesh State Armed Force (MPSAF) Bn. deployed in J&K for the period upto March 1998 as J&K is an exempted category of State.

[English]

Disbursement of Provident Fund

3939. SHRI RAMESHWAR PATIDAR : Will the Minister of LABOUR be pleased to state:

(a) whether the Government have received complaints regarding irregularities in the disbursement of Employees Provident Fund especially in Delhi recently;

(b) if so, the details thereof indicating the number of such cases in Private Limited Firms of Delhi;

(c) whether in some cases the employees' service have been dispensed with all of sudden in private limited firms in Delhi and they have not been paid Employees Provident Fund despite fulfilling all the norms;

(d) if so, the reasons therefor; and

(e) the remedial measures taken by the Government in this regard so as to mitigate the harassment of employees of Private Limited Firms?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) and (b) There have been some complaints relating *inter-alia* to non-deposit of Provident Fund dues, non-completion of requisite documents on part of the Private Ltd. firms in Delhi. In Delhi there are 7 establishments which have got provident fund defaults of more than 10 lakhs. However, no specific complaint relating to irregularities in disbursement of employees provident fund is reported to have been received in the EPF Organisation, Delhi.

(c) to (e) There have been some complaints alleging termination of service and non-payment of PF dues to the employees who have been members of the Employees Provident Fund. In some such cases payment of PF dues to the employees has been held up due to non-deposit of contributions by the employers. The complaints relating to harassment of the EPF subscribers as and when received are forwarded to the Central Provident Fund Commissioner for taking appropriate remedial action. The Grievance Redressal Machinery of the EPF Organisation has been computerised and reactivated for ensuring prompt and speedy redressal of grievances of the EPF subscribers.

Setting Up of Medical Colleges in Gujarat

3940. SHRI P.S. GADHAVI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether there is any scheme for setting up of medical colleges at Rajkot, Bhuj, Bhavnagar and Surendranagar;

(b) if so, whether the Government have received any request from the Government of Gujarat for setting up of medical colleges at the above places;

(c) if so, the present status of the proposals;

(d) the action taken by the Government in this regard; and

(e) the time by which these proposals are likely to be cleared?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) to (e) In respect of the proposals submitted by the Government of Gujarat, permission of the Central Government has already been accorded under Section 10 (A) of IMC Act in 1995 for establishment of two new medical colleges in the State, one at Rajkot and another at Bhavnagar. Further, a proposal was also received from Saurashtra Medical Centre, Surendranagar for establishment of a new medical college at Surendranagar. The proposal was found incomplete in terms of qualifying criteria and was returned to the applicant on 16.6.98. No formal proposal has been

received either from State Government or Private Society/ Trust for establishment of a new medical college at Bhuj.

Begging Children

3941. DR. PRABHA THAKUR : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) the number of teenaged begging children and the children used for begging in the country; and

(b) the action taken by the Government to form any scheme for the upliftment of such children?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) and (b) No survey regarding number of teenaged begging children and the children used for begging in the country has been undertaken.

Beggars Home under Anti-Beggary Law or under any other Scheme, are established by State Governments.

This Ministry has a Scheme for welfare of street children for giving grant-in-aid to Non Governmental Organisations for providing non-institutional basic services for the care, protection and development of street children facing destitute, neglect, abuse and exploitation.

Private Importers of LPG

3942. SHRIMATI RANI CHITRALEKHA BHONSLE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the private companies importing LPG have sought the marketing co-operation of IOC and other nationalised oil companies;

(b) if so, whether any survey has been conducted to assess the potential for cooperation with private importers of LPG; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) As per the Govt. Policy of liberalisation and to supplement the LPG marketed by PSU Oil Companies, LPG imports were decanalised in April'93 and the LPG Control Order was amended facilitating the import and marketing of LPG by the private parties under parallel marketing scheme at market related price. Considering that the private parties were not having required infrastructure and expertise to import LPG and that it would take some time for the private parties to develop their own LPG import infrastructure, PSU Oil

Companies were directed to facilitate private imports without jeopardising PSU Oil Companies' own imports. Accordingly some private parties imported LPG through facilities of PSUs.

So far, 8 private parties have developed and commissioned their own import facilities at various port locations. In addition, 7 more private parties are developing LPG import facilities and they are at various stage of construction.

(b) and (c) As it was not required, no specific survey has been conducted by the PSU Oil companies to assess the potential for co-operation with private marketers of LPG.

Deep Water Exploration

3943. SHRI T.R. BAALU :
SHRI RANJIB BISWAL:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Oil and Natural Gas Corporation has taken up new exploration work for finding new oil and gas fields in the deep water offshore areas in the country;

(b) if so, the details thereof;

(c) whether such explorations are being carried out by ONGC in Kaveri Basin off-shore also;

(d) if so, the details thereof;

(e) if not, the reasons therefor; and

(f) the action plan of the Government to take up deep water exploration in Kaveri Basin offshore?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) and (b) Yes, Sir. ONGC has chalked out a strategy for exploration in deep waters. On the basis of interpretation of seismic data acquired, four prospects both in the West and East Coast have been prioritised for exploratory drilling.

(c) and (d) Yes, Sir. One well CDW-1 is presently under drilling in Cauvery Offshore on the East coast in the water depth of 771m. with a target depth of 2600 m., out of the prioritised locations mentioned above.

(e) Not applicable.

(f) The future action plan in the Cauvery basin would depend upon the results of the exploratory drilling currently under progress.

State Human Right Commission

3944. SHRI ANIL BASU :
SHRI BASUDEB ACHARIA:

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government are aware that State Human Right Commission has not been set-up in some States;

(b) if so, the details thereof, State-wise; and

(c) if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (c) According to available information, the State Governments of Assam, Himachal Pradesh, Madhya Pradesh, West Bengal, Tamil Nadu, Punjab, Jammu & Kashmir and Uttar Pradesh have so far set up State Human Rights Commission in their respective States. The remaining States have not yet set up their State Commission.

The State Governments who have not yet set up State Human Rights Commission have been advised, from time to time, to set up State Commission in their respective States. There are enabling provisions in the Protection of Human Rights Act, 1993 for setting up of State Human Rights Commission by the State Governments under Sections 21 to 29 of the Act.

Workers in Organised Sector

3945. DR. M.P. JAISWAL : Will the Minister of LABOUR be pleased to state :

(a) the total work force in the country in the organised and unorganised sector including agriculture;

(b) the percentage of workforce employed in agriculture and the percentage which is employed in industry stating the rest of workforce is employed;

(c) the average income of the average agriculture work-force living below the poverty line; and

(d) the steps proposed to be taken and the time schedule for improving the condition of agricultural labour?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) No. of total workers is given below:

Total	Agriculture	
	Organised	Unorganised
285932	185300	
	Non-agricultural	
Total	Organised	Unorganised
100632	26819	73813

(Source : Census 1991 and FMI Programme; figures in 1000)

(b) As per Survey conducted by National Sample Survey Organisation, number of persons employed in Agriculture is 62.60%, Manufacturing employs 10.72%. The rest of the work force is employed in Mining and quarrying, Construction and other trades, Transport, Financial and Community services.

(c) Average wage/salary earning of male agricultural Workers for all India was Rs. 14.58 per day and for female it was Rs. 10.65 as per 43rd round of NSSC (1987-98). The average income of the average agricultural work-force living below poverty line is not available.

(d) The Government are implementing a number of poverty alleviation and employment generation schemes viz. Integrated Rural Development Programme (IRDP), Jawahar Rojgar Yojna (JRY), Employment Assurance Scheme (EAS), Training of Rural Youth for Self Employment (TRYSEM), Development of Women and Children in Rural Areas (DWCRA), Million Wells Scheme (MWS), Indira Awas Yojna (IAY), National Social Assistance Scheme (NSAS), Drought Prone Area Programme (DPAP), and Desert Development Programme (DDP) etc. which are designed specially to benefit the rural poor including agricultural labourers. These schemes are of continuing nature.

Provident Fund Office in Bellary

3946. SHRI K.C. KONDAIAH : Will the Minister of LABOUR be pleased to state :

(a) the number of Provident Fund subscribers in Bellary;

(b) whether there is any full-fledged Provident Fund Office in Bellary to help the subscribers for early settlement of claims and sanction of loan;

(c) if not, the reasons therefor; and

(d) the steps taken to open such office in Bellary?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) 20,674.

(b) to (d) At present in order to enforce the provisions of the Employees' Provident Funds & Miscellaneous Provisions Act, 1952, there is an inspectorate office or the EPF Organisation Working at Bellary. The work relating to settlement of claims, sanction of loan etc. is being handled from the office of the Sub-Regional Office, Hubli. Keeping in view the parameters like work load, service to subscribers, distance, etc. the Executive Committee of the Central Board of Trustees EPF has not yet decided to open a full-fledged PF office at Bellary.

Complaint for Non-Treatment of HIV Patient

3947. SHRI C.P.M. GIRIYAPPA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that many Government hospitals are refusing to treat HIV positive cases;

(b) whether any complaints in this regard has been received;

(c) if so, the details thereof; and

(d) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) and (b) No such complaint in this regard had been received from the Central Government Hospitals.

(c) Does not arise.

(d) All Government hospitals in the country have been instructed to treat HIV patients, without discrimination.

Oil Refinery Project at Paradeep

3948. SHRI PRITHVIRAJ D. CHAVAN:
SHRI GIRIDHAR GAMANG:
PROF. P.J. KURIEN:
SHRI ARJUN SETHI:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the oil refinery project proposed to be set up at Paradeep as a joint venture of Indian Oil Corporation and Kuwait Petroleum Corporation has not been cleared by the Cabinet so far inspite of its obtaining technical and environment clearance and signing of MOU;

(b) if so, the reasons for the delay;

(c) the estimated cost of the project;

(d) whether there is any proposal to shift this project from Eastern region to Southern region; and

(e) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) to (d) Government has approved the proposal of IOC to set up a 9 MTPA refinery at Abhaychandarpur in Orissa in Joint Venture with Kuwait Petroleum Corporation (KPC), at an estimated cost of Rs. 8270 crores including foreign

exchange component of Rs. 2484 crores (May 1998 Prices). The IOC equity contribution in the project would be upto Rs. 860 crores.

(e) Does not arise.

[Translation]

Chief Ministers Conference

3949. SHRI RAGHUVANSH PRASAD SINGH :
SHRI A. GANESHAMURTHI :

Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state :

(a) whether a Conference of Chief Ministers and Ministers of Food was held during 1997;

(b) if so, the details of issue discussed therein; and

(c) the action taken thereon so far?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV) : (a) Yes, Sir. A conference of Chief Ministers and Ministers of Food, of the States/UTs was held on 30th September, 1997 to review the implementation of Targetted Public Distribution System (TPDS).

(b) and (c) The main issues discussed in the Conference were the allocation of foodgrains to the States/UTs, entitlement of families below poverty line (BPL) and poverty estimates. In the Conference broad consensus emerged on the following issues:

(i) The allocation of foodgrains to the States may be reviewed on the basis of their need. Additional allocations over and above TPDS quota may be made at subsidised rates applicable to families above poverty line (APL); and

(ii) While the allocation for the BPL families may be increased, there should be no reduction in the allocation to the APL families.

The following action has been taken on these issues:

(i) With effect from 1.12.1997 the additional allocations are being made to the States/UTs at APL prices keeping in view the availability of stocks in the Central Pool and constraints of food subsidy;

(ii) There is no proposal to reduce allocation to APL families. The present level of allocation for BPL families is maintained in view of the constraints of stocks of foodgrains as well as the high level of subsidy involved.

[English]

Modernisation of Hospitals

3950. SHRI RAMDAS ATHAWALE :
SHRI PRABHASH CHANDRA TIWARI:
SHRI MAHESH KUMAR KANODIA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the details of hospitals to be modernised and expanded in the country, State-wise;

(b) whether the State Governments have been consulted in this regard;

(c) if so, the details thereof, State-wise;

(d) whether new hospitals/dispensaries have been opened or likely to be opened with the assistance of World Bank during the Ninth Five-Year Plan;

(e) if so, the details thereof, State-wise; and

(f) if not, the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) to (c) 'Health' being a State subject under the Constitution, State Govts. frame their programmes for opening of Hospitals depending upon the local demand and the availability of Resources. Ministry of Health & Family Welfare have no proposal for modernisation and expansion of hospitals in the States.

(d) to (f) Under the World Bank assisted State Health Systems Project, existing districts, sub-divisional and taluka level hospitals are proposed to be extended and renovated. These projects are being implemented in a phased manner. Phase I & II are being implemented in Andhra Pradesh, Karnataka, Punjab and West Bengal respectively. Orissa has been identified for a similar project in phase III and Maharashtra in Phase IV.

Similar project proposals from Uttar Pradesh, Madhya Pradesh and Rajasthan have been posed to the World Bank for assistance. Such State projects are developed through detailed discussions with the World Bank. It is, therefore, not possible to comment on the final dimensions and components of these projects at this juncture.

Illegal Immigrants

3951. SHRIMATI LAKSHMI PANABAKA : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government is considering a proposal to give illegal immigrants non-citizen Card

equivalent to work permits and entitle them to all facilities except the right to vote;

(b) if so, the time by when a final decision in this regard is likely to be taken; and

(c) the steps being considered to implement the proposal?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) to (c) Yes, Sir. There is, a proposal to compulsorily register all citizens/non-citizens of and above 14 years of age residing in the country and issue Multipurpose National Identity Cards. The details in this regard are being worked out, before the scheme is launched and identity cards issued to all eligible persons.

Quota of LPG

3952. SHRI SADASHIV RAO DADODA MANDLIK:
Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether special quota of LPG was released to some dealers in Maharashtra during the last three years, and

(b) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) and (b) Yes, Sir. Public Sector Oil Companies have released 13275 LPG connections on out of turn basis to some of the distributors in Maharashtra during the last three years. These connections have been released either based on the advice received from various VIPs/VVIPs or under the motivation scheme recommended by the Sudha Joshi Committee to encourage distributors rendering exemplary customer service to the customers.

Unlifted Sugar

3953. SHRI H.G. RAMULU: Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) whether it has come to the notice of the Government that about ten crore worth of sugar is being unlifted in the godowns of Gangavathi Sugar mill in Karnataka;

(b) if so, the reasons therefor; and

(c) the steps taken by the Government to permit the said mill to sell the sugar?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV) : (a) to (c) As per the information available, after release of freesale sugar quota for the

month of July, 1998 and heavy sugar quota for the month of August, 1998 Gangavati Sugar Mill in Kamataka has a stock of 2617.2 M.Ts pertaining to 1997-98 (October '97 – September '98) season's production. Of the total production of sugar, 40% is released under levy while the remaining 60% is released for sale in the open market. The sugar which is produced within a period of 5-6 months of effective crushing has to be utilised round the year and therefore monthly releases are made on the prorata basis against the stocks held by the factories. Accordingly, the remaining stocks of Gangavati Sugar Mill in Kamataka will be released in subsequent months.

Regional Conference of Health Ministers

3954. SHRI C. KUPPUSAMI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the details of decisions taken at the Regional Conference of Health Minister from Southern States held at Hyderabad recently;

(b) whether the Government have received any suggestions from them to review the health policy for involving private health sector with some regulations;

(c) if so, the details thereof;

(d) the other specific measures suggested by them for prevention/control/cure of AIDS, STD, TB and other serious diseases;

(e) the total fund to be earmarked by the Government for the State; and

(f) the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI): (a) At the Regional Conference of Health Ministers of Southern States held on 19-20th June, 1998 at Hyderabad, there was broad agreement on the following issues;

It was agreed to review the National Health Policy of 1983 to incorporate emerging concerns regarding the private sector; ensure a regulatory framework for laying down quality and standards; redefinition of norms for manpower deployment and location of facilities; incorporate policies for the care of the old and aged; undertake registration of doctors under allopathy and Indian System of Medicine, ensure policies for reducing absenteeism of doctors in rural areas; evolve a framework for a greater involvement of panchayats; and strengthen implementation of all National Programmes related to communicable diseases, population stabilization and reproductive health care.

(b) and (c) The role of the Private sector was discussed and it was agreed that there was a need to:

(i) evolve a regulatory framework laying down strict standards for quality; and (ii) registration of all doctors for helping develop systems for ensuring greater accountability of health providers.

(d) Regarding communicable diseases such as AIDS, STD, TB and other serious diseases, it was resolved to initiate action to contain their further spread by timely release of funds, establishment of infrastructure and closer monitoring and involvement of non health departments particularly for AIDS for achieving program goals within a reasonable time frame.

(e) and (f) State-wise allocation of funds for these programs will be initiated on the approval of the Budget by Parliament.

[Translation]

Conservation of Petrol

3955. SHRI SURESH CHANDEL:
SHRI HARI KEWAL PRASAD:
SHRI NARENDRA BUDANIA:
SHRI HARIN PATHAK:
SHRI BASUDEB ACHARIA:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the annual production and consumption of petroleum products in the country;

(b) the annual import of such products and the amount of expenditure being incurred thereon;

(c) the percentage of demand for petrol and petroleum products met from the domestic production during the last three years and during the next three years; and

(d) the steps taken or proposed to be taken to conserve petrol and to ensure the optimal utilization of petroleum product to bring down the petroleum import bill and meet the requirements of the country?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR): (a) to (c) Information is given in the attached statement.

(d) Government have implemented a number of schemes for conservation of petroleum products. These include awareness campaigns, training programme in the transport sector, replacement of inefficient boilers, furnaces and other oil operated equipment with efficient ones in the industrial sector, rectification of existing pumps to make them more energy efficient in the agriculture sector, development as well as promotion of fuel efficient equipment and appliances like kerosene and LPG stove in the household sector, etc.

Statement**Production and Consumption of Petroleum Products**

(Qty. Million Tonnes)

Year	Production	Consumption
1995-96	55.08	74.67
1996-97	59.01	79.16
1997-98*	61.31	82.78

Quantity and Value of Imports of Crude Oil and Petroleum Products

Year	Quantity (in million tonnes)		Value (Rs. crores)	
	Crude Oil	Products	Crude Oil	Products
1995-96	27.34	20.34	11517	12578
1996-97	33.91	20.26	18538	15634
1997-98*	34.49	19.54	15897	12432

Percentage of Demand for Petrol and Petroleum Products met from domestic Production during last 3 years

Year	Indigenous Production of Petrol as %age of Total Demand of Petrol	Indigenous Production of Petroleum products as %age of Total Consumption
1995-96	95.3	73.8
1996-97	94.8	74.5
1997-98*	94.2	74.1

Percentage of Demand for Petrol and Petroleum Products estimated to be met during next 3 years

Year	Petrol	Pet. Products
1998-99	92.1%	71.5%
1999-00	87.4%	69.3%
2000.01	104.0%	84.9%

*Provisional.

*[English]***Review of Health Programmes**

3956. SHRI RAVINDRA KUMAR PANDEY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government have conducted any review of the present health programmes;

(b) if so, the details thereof;

(c) whether the hospitals in rural areas have been provided with ambulances and medicines free of cost;

(d) if so, the details thereof; and

(e) the present arrangement of medical facilities in rural areas?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) to (e) The information is being collected and will be placed on the table of the House.

Manufacturing of Surgical Items

3957. SHRI JAYSINH JI CHAUHAN:

SHRI DILEEP SANGHANI:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether various foreign companies manufacturing syringes and other single use surgical items are flooding in the country;

(b) if so, whether the Government have received any request from the All India Syringes and Needles Manufacturing Association in this regard;

(c) if so, the details thereof; and

(d) the steps taken by the Government to protect the interest of the domestic manufacturers of these items?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) Under the import policy, disposable syringes and needles can be imported in the country under open general licence.

(b) and (c) A representation has been received from All India Syringes and Needles Manufacturers Association in August, 1997 seeking to prohibit the import of misbranded/mislabelled syringes and needles.

The import of syringes and needles requires a valid import licence (Form 10) as prescribed under the provisions of the Drugs and Cosmetic Rules, 1945 which should be accompanied by a certificate (Form 9) of quality assurance, labelling requirement etc. The Port Officers of Central Drug Control & Standard Organisation (CDCSO) are required to ensure that the imported consignment complies with the relevant provisions of the Drugs & Cosmetics Rules before releasing such consignments. Any lapse noted in the labelling requirement has to be rectified by the importer before release.

After receiving the representation from manufacturers' association, the Port Officers have been alerted to keep a greater vigil on the import of disposable syringes and needles.

(d) There are some manufacturers in the country who assemble and manufacture the syringes and needles. Government encourages the domestic industry to manufacture syringes and needles and there is no bar on any indigeneous unit from applying for manufacturing and marketing syringes and needles.

Compulsory Registration

3958. SHRI MADHAVRAO SCINDIA : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have sanctioned any scheme for compulsory registration of all residents and for those coming to Delhi and issuing them Identity Cards with a view to prevent terrorist activities in the capital;

(b) If so, the other objectives of the scheme;

(c) the cost of the scheme and the amount sanctioned by the Government to finance it; and

(d) the manner by which it encroaches upon the Fundamental Rights freedom to movement and stay in any part of India of every citizen under the constitution?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (d) No such scheme has been so far sanctioned. However, various aspects of this issue are being examined by the Government of National Capital Territory of Delhi.

Oil India Ltd.

3959. SHRI A. GANESHAMURTHI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the market strategies the Oil India Limited has devised to compete the private Oil Companies;

(b) whether the Oil India Ltd. foresee any threat to its projects due to private oil companies;

(c) If so, the details thereof; and

(d) the action proposed to be taken by the Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) Oil India Limited does not foresee any competition from the private oil companies in the foreseeable future, in view of the considerable gap between demand and supply of crude oil in the country.

(b) to (d) Do not arise in view of (a) above.

Ban on Import of Fire Arms

3960. SHRI INDERJIT SINGH RAO : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have imposed ban on import of fire arms into the country;

(b) If so, the details thereof;

(c) If not, the reasons for continuing ban on import of Air-Weapons and ammunitions particularly in view of the free availability in the open market without licence; and

(d) the number of air-weapons including air pistols and air rifles confiscated by the Security Forces during raids conducted on terrorist hideouts?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) and (b) Import of fire arms as part of Baggage and under Gift Scheme is banned with effect from 13.11.1986. Import of firearms including air weapons is permissible under Transfer of Residence Rules under certain conditions and to the renowned Shooters/Rifle Clubs for sports purposes on the recommendations of the Ministry of Human Resource Development, Department of Youth Affairs and Sports.

(c) Does not arise in view of reply to parts (a) and (b) of the question.

(d) Since air weapons are mainly used in melas, for sports purposes like target shooting, there is least possibility of air weapons being used by terrorists who are known to have lethal and sophisticated automatic weapons.

[English]

Practice of writing 'Press' on vehicles

3961. DR. RAMKRISHNA KUSMARIA:
SHRI ANAND RATNA MAURYA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the practice of writing press illegally on vehicles is on the increase and anti-social elements are taking undue advantage of it;

(b) If so, whether the Government have started any drive to check such practice; and

(c) If so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (c) Delhi Police have not come across any specific instance in which a non-press person was found to have displayed the word "PRESS" on his vehicle. However, resort to such, unscrupulous practices cannot

be ruled out, and if drawn attention to, appropriate action can be taken.

Secret Ballot System for Recognised Labour Organisations

3962. SHRI THAWAR CHAND GEHLOT: Will the Minister of LABOUR be pleased to state:

(a) whether there is any proposal to introduce secret ballot system for electing the recognised labour organisations;

(b) if so, the time by which this is likely to be introduced;

(c) the measures taken to deal with the labour problem engaged in the unorganised agricultural and other sector;

(d) the number of commissions constituted so far giving suggestions to solve the problems regarding child labour engaged in the unorganised agricultural and other sector; and

(e) the details of the suggestions made by these said commissions?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) and (b) The matter is under examination of the Government.

(c) to (e) Agriculture is also covered under the definition of "Industry" under the ID Act, 1947 and the provisions of the said Act are applicable to agriculture. Other labour laws like the Minimum Wages Act, 1948, Contract Labour (Regulation & Abolition) Act, 1970 etc. also cover the unorganised sector.

No Commission has been constituted so far to give suggestions to solve the problem of child labour engaged in the unorganised agricultural sector and other sectors. However, the National Commission on Rural Labour studied this problem and made certain recommendations. The recommendations, *inter alia*, include (i) enactment of compulsory primary education centres by state, (ii) enhancement of outlays for elementary education, (iii) guarantee wage employment for parents of working children, (iv) creation of non-formal education centres, and (v) creation of awareness against child labour etc.

[*Translation*]

Supply of Sugar by Mills

3963. SHRI VITHAL TUPE:
SHRI MADHAV RAO PATIL:

Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) whether allotment of monthly levy sugar quota to States is being made district-wise/factory-wise;

(b) whether some factories sometimes refuse to deliver levy sugar quota released by the Central Government;

(c) if so, whether the State Governments particularly Maharashtra have requested the Union Government to find an alternative for it; and

(d) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV) : (a) The Central Government allocates the States' levy sugar quota from the assigned factories, whereas the District-wise allocation out of the overall States's quota is done by the concerned State Governments.

(b) to (d) Monthly levy sugar quota of the States/UTs is allocated two months in advance. During the current 1997-98 sugar season (Oct.-Sep.) allocations were made from certain factories in favour of the Government of Maharashtra which subsequently were reported having not started their crushing operations and as such, at the instance of the Government of Maharashtra, alternative arrangements were made.

[*English*]

Agricultural Labourers

3964. SHRI BHAGWAN SHANKAR RAWAT:
SHRI CHETAN CHAUHAN:

Will the Minister of LABOUR be pleased to state:

(a) the number of unemployment diploma/degree holders from Agricultural Universities;

(b) the steps taken/proposed to be taken to provide for employment opportunities to these qualified technical unemployed; and

(c) the steps taken by the Government to provide them better employment opportunities?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) The number of job-seekers with Agricultural degrees (Graduate and Post-Graduate), all of whom need not necessarily be unemployed, on the live registers of the employment exchanges, was of the order of 33000 as on 30.06.1994 (latest available).

(b) and (c) The approach to the Ninth Plan envisages priority to agriculture and rural development with a view to generating adequate productive employment and eradication of poverty. Greater productive employment will be generated in the growth process itself by concentrating on sectors, sub-sectors and technologies which are labour intensive, in regions characterized by

higher rates of unemployment and underemployment. This will benefit unemployed diploma/degree holders from Agricultural Universities. This will also provide better employment opportunities to some of those who are already employed.

Consumer Protection Act, 1986

3965. SHRI MUKUL WASNIK : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) whether the Government have set up an expert group to suggest changes in the Consumer Protection Act, 1986;

(b) if so, whether the expert group has submitted its recommendations;

(c) if so, the details of the recommendations; and

(d) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYAPAL SINGH YADAV) : (a) to (d) On the recommendations of the Cabinet Secretariat, an Expert Group had been constituted to suggest suitable amendments to the Consumer Protection Act, 1986 to make the Act more effective and purposeful. After considering the report of the Expert Group, a draft note has been prepared and sent to the concerned Ministries/Departments inviting their comments.

[Translation]

Activities of ISI Agents

3966. SHRI M.R. CHAUDHARI:
SHRI JANARDAN PRASAD MISRA:
SHRI NRIPEN GOSWAMI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether ISI agents and Pak-trained terrorists are having free access to Indian territory through Indo-Bangladesh borders situated across the North-Eastern States;

(b) if so, the details thereof;

(c) the number of culprits nabbed during the last three years; and

(d) the corrective measures taken by the Union Government in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) and (b) The Indo-Bangladesh border is about 4000 kms long and porous. It is very difficult to

physically man the entire border and prevent infiltration. Reports indicate the Pak ISI is using Bangladesh territory for activities directed against our security interests. We have reports of such negative elements infiltrating across the border occasionally.

(c) According to available information the number of militants arrested in the North Eastern States during 1995-97 is 3399. Some of them have been trained by Pak ISI.

(d) Institutional arrangements have been put in place with the Government of Bangladesh for dialogue and cooperation on security matters. A series of measures have been taken by the Government to curb the illegal cross border movement of insurgents. These include raising of additional battalions of Border Security Force, reduction of gaps between the border outposts, intensification of patrolling both on the land and the riverine border, increase in the number of outpost towers, provision of surveillance equipments, accelerated programme of construction of border roads and fencing. Further, State Governments of the North East have been sensitised from time to time about the activities of Pak ISI agents.

Bungling in procurement of Foodgrains

3967. SHRI MOHAN SINGH: Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) the number of complaints received regarding bungling in procurement of wheat and rice by the Food Corporation of India from Punjab since 1993 upto now;

(b) if so, the details thereof;

(c) whether the complaints regarding the quality of foodgrains from various States received and supplied to various States during the last three years; and

(d) if so, the details thereof and the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV) : (a) No complaint relating to bungling in the procurement of Wheat and Rice in FCI Punjab since 1993, has been received.

(b) to (d) The Punjab Region has received 166 quality complaints covering 2.03 lakh tonnes of foodgrains out of 401.07 lakh tonnes of foodgrains despatched to various Region during 1993-94 to 1996-97. The complaints were mainly on quality of rice purchased under relaxed specifications of Government of India due to vagaries of weather. However, prompt disciplinary proceedings have been initiated against delinquent officials.

Sugar Development Fund

3968. SHRI RAM NAGINA MISHRA : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) the amount received as Sugar Development Fund from each State particularly from Uttar Pradesh during each of the last three years; and

(b) the amount provided from Sugar Development Fund to sick sugar mills in Uttar Pradesh so far?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV) : (a) The Statewise position of sugar cess collected during the years 1994-95 to 1996-97 is indicated at enclosed Statement.

(b) An amount of Rs. 87.49 lakhs has been provided to sick sugar mills in Uttar Pradesh by way of loans from Sugar Development Fund upto 1997-98.

Statement

Statewise position of amount of cess collected for the Sugar Development Fund

(Rupees in lakhs)

S.No.	State/U.T.	1994-95	1995-96	1996-97
1.	Andhra Pradesh	971.01	1015.36	1054.24
2.	Assam	4.05	6.24	8.54
3.	Bihar	246.20	481.33	424.77
4.	Goa	16.98	21.24	26.02
5.	Gujarat	1289.21	926.27	1142.02
6.	Karnataka	1163.57	1402.21	1483.46
7.	Kerala	570.80	7.69	15.35
8.	Madhya Pradesh	53.73	57.01	128.96
9.	Maharashtra	4269.15	5898.29	6611.59
10.	Orissa	26.03	55.84	102.01
11.	Rajasthan	15.00	24.05	43.64
12.	Tamil Nadu	1530.61	2195.51	1594.10
13.	Uttar Pradesh	3943.09	4337.65	5128.70
14.	West Bengal	5.44	10.05	5.84
15.	Chandigarh	369.61	421.17	811.17
16.	NCT Delhi	454.92	380.69	578.04

*[English]***Castrol India Ltd.**

3969. SHRI TASLIMUDDIN : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Castrol India Limited was selling more finished product than the base oil given to them by the Government during the period when base oil distribution was controlled through Government channels;

(b) If so, whether that company was using re-refined oil; and

(c) if so, the reasons therefor and the action taken against the Company for selling such type of adulterated oil in the market ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) to (c) Till April, 1992, lube base oil imports/distribution were controlled. Accordingly, base oil requirements of minor oil companies were met by Public Sector Oil Companies based on certain principles of allocation laid down by the Government.

During the period upto 1992, Castrol India Ltd. (known as Indrol Lubricants & Speciality Ltd. during the period 1979 to 1990), sold more than the potential quantity of finished lubes that could be produced using the given quantity of base oil allocation.

Although no specific details are available, it is understood that Castrol India Ltd. and other private sector companies were using reclaimed used oil as well as some extracts available in the market.

No serious action was taken against minor oil companies using re-refined oil, since as a measure of conservation, the Government was encouraging use of base oil obtained from re-refining of used oils.

Medical Facilities for Beedi Workers

3970. SHRI BIR SINGH MAHATO: Will the Minister of LABOUR be pleased to state:

(a) the details of medical facilities provided for beedi workers in West Bengal;

(b) the progress made in this respect; and

(c) if not, the reasons therefor?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) A Statement giving details of the various health schemes formulated for the welfare of beedi workers in the country including West Bengal is annexed. Besides, 16 dispensaries including one chest clinic have been set up for beedi workers in West Bengal. In addition,

one 50-bedded hospital for beedi workers is also coming up at Dhuliyān in Distt. Murshidabad (WB).

(b) and (c) During 1997-98, 3,91,348 beedi workers have benefitted from the various health schemes and 2,36,969 patients have been treated at various dispensaries in the State of West Bengal.

Statement

List of Health Schemes for Beedi Workers

1. Scheme for Reservation of Beds in T.B Hospitals for Beedi Workers.
2. Scheme for Domiciliary Treatment of Beedi Workers Suffering from T.B.
3. Scheme for grant of financial assistance to Beedi Workers (Including Gharkhata Workers) for purchase of Spectacles.
4. Scheme for Leprosy relief for Beedi Workers.
5. Treatment of workers suffering from Mental Diseases and also grant of subsistence allowance and other benefits to such workers.
6. Scheme for Financial Assistance under Maternity Benefit Scheme for Female Beedi Workers.
7. Scheme for payment of extra monetary compensation for Sterilisation to Beedi Workers.
8. Scheme for re-imbusement of actual treatment charges to Beedi Workers suffering from Cancer.
9. Scheme for re-imbusement of expenditure as Financial Assistance to Beedi Workers suffering from Heart Diseases.
10. Scheme for re-imbusement of expenditure as Financial Assistance to Beedi Workers for Kidney Transplantation etc.
11. Group Insurance Scheme for Beedi Workers.

[Translation]

Tour by KRIBHCO Officials

3971. DR. RAMESH CHAND TOMAR: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the number of foreign tours undertaken by C.M.D. and other officials of Krishak Bharati Cooperative (KRIBHCO) during the last two years;

(b) if so, the details thereof;

(c) the purpose for which the said tours were

undertaken and the extent to which these tour were proved beneficial; and

(d) the total foreign exchange incurred on the said tours?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL) : (a) to (d) 171 foreign tours were undertaken during the last two years, i.e. 1996-97 and 1997-98 by Managing Director and other officials of Krishak Bharati Cooperative Ltd. (KRIBHCO). Details of the tours along with the purpose and the foreign exchange incurred are given in the attached statement.

The project related tours of which majority were in connection with joint Fertilizer Project at Oman, have helped in speeding up the pre-project activities. ODA Project visits have helped in securing approvals for additional assistance to the tune of nearly Rs. 80 crores.

Purpose of tour	No. of tours		Expenditure in US\$	
	1996-97	1997-98	1996-97	1997-98
A. Project related				
(i) Joint Ventures at				
- Oman	59	58	1,01,876	1,22,251
- Iran	-	4	-	2,520
(ii) Hazira Expansion and Gorakhpur Projects.	-	6	-	13,469
B. Conferences/ Seminars/ Symposiums	7	11	13,793	35,215
C. Training Programmes	8	5	31,243	16,411
D. ODA (DFID) Projects	5	8	*	*
Total	79	92	1,48,912	1,89,866

*Expenditure borne by ODA

[English]

Atrocities on SCs/STs

3972. SHRI S. AJAYA KUMAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of atrocities committed against people belonging to Scheduled Castes/Scheduled Tribes communities in the country for the last one year, State/ Union Territory-wise;

(b) the number of SC/ST persons died due to such atrocities; and

(c) the number of cases charged against the offenders State/UT-wise?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) and (b) Available information is given in the enclosed statement.

(c) Information is being collected and will be laid on the Table of the House.

Statement

Incidence of Crime against SCs & STs during 1997

Sl. No.	States/UTs	Total number of incidents of crime against SCs	Murder	Total number of incidents of crime against STs	Murder
1	2	3	4	5	6
1.	Andhra Pradesh	1880	33	236	11
2.	Arunachal Pradesh	0	0	0	0
3.	Assam	0	0	0	0
4.	Bihar	710	33	158	6
5.	Goa	2	0	0	0
6.	Gujarat	1831	18	384	9
7.	Haryana	93	5	5	0
8.	Himachal Pradesh	61	1	1	0
9.	Jammu & Kashmir	8	0	11	0
10.	Karnataka	1227	10	78	5
11.	Kerala	755	4	139	6
12.	Madhya Pradesh	4269	66	1400	27
13.	Maharashtra	831	8	189	3
14.	Manipur	0	0	0	0
15.	Meghalaya	0	0	13	1
16.	Mizoram	0	0	0	0
17.	Nagaland	0	0	0	0
18.	Orissa	485	10	169	4
19.	Punjab	11	0	0	0
20.	Rajasthan	5624	53	1445	9
21.	Sikkim	18	0	31	0
22.	Tamil Nadu	1403	11	227	8
23.	Tripura	0	0	0	0
24.	Uttar Pradesh	8500	261	86	6
25.	West Bengal	0	0	0	0
Total (States)		27708	513	4572	95

1	2	3	4	5	6
26.	A & N Islands	0	0	2	0
27.	Chandigarh	1	0	0	0
28.	D & N Havell	0	0	1	0
29.	Daman & Diu	0	0	0	0
30.	Delhi	19	0	0	0
31.	Lakshadweep	0	0	0	0
32.	Pondicherry	23	0	0	0
Total (UTs)		43	0	3	0
Total (All-India)		27751	513	4575	95

LNG Terminal at Cochin

3973. SHRI V.M. SUDHEERAN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether a detailed proposal from the Government of Kerala has been received for the establishment of a Liquefied Natural Gas Terminal at Cochin for power generation in Kerala; and

(b) if so, the action taken/proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) No, Sir. However, the Government of Kerala has offered assistance in making available the land required for the setting up of LNG Terminal at Cochin.

(b) In order to import LNG to India, a Joint Venture Company, namely Petronet LNG Ltd. has been formed with GAIL, ONGC, IOC and BPCL, having 50% of the total equity and the rest to be offered to financial institutions etc. Cochin is one of the locations being considered. Bidding process for purchase of LNG has also been initiated and the same is being pursued by Petronet LNG Ltd.

Reservation for SC/ST

3974. SHRI K.D. SULTANPURI : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Reservation Rules in Departmental promotions and allotment of N.D.M.C. houses for Scheduled Caste and Scheduled Tribe employees are being followed by the New Delhi Municipal Council;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) Yes, Sir.

(b) The instructions laid down by the Central Government in respect of its employees in the matter of reservation for Scheduled Castes and Scheduled Tribes in Services and allotment of residential accommodation are followed by the New Delhi Municipal Council also.

(c) Does not arise.

Exploration Activities of ONGC

3975. SHRI NARESH PUGLIA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the exploration activities of the ONGC are found satisfactory; and

(b) if not, the reasons therefor and the efforts proposed to be made to boost exploration activities by ONGC?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) Reserves accretion of ONGC during VIII plan period has not been commensurate with the exploratory inputs.

(b) In Hydrocarbon exploration, there is no direct relationship between input and output. The possible reasons for less reserve accretion in recent years could be:

- (i) Large & medium sized prospects in geologically simpler areas and at shallower depths have possibly been discovered through the current technologies.
- (ii) Future discoveries may possibly be in geologically and logistically difficult areas and at deeper depth

which requires state-of-the-art technologies besides new approach/strategy towards exploration of such areas.

- (iii) The exploratory efforts were hitherto concentrated mainly in 6 petroliferous Cat. I basins with little efforts in other basins.

To boost the exploration activities, ONGC has drawn a recast programme for the IX Five Year Plan. Significant changes in physical inputs and the approach are:

- Inducting state-of-the-art processing and interpretation hardware/software.
- Much higher inputs in terms of 3D acquisition.
- Additional inputs for 2D seismic and wells over the original IXth Plan.
- About 298 new prospects are proposed to be probed out of a total inventory of 367 prospects.
- Intensified exploration activities are planned in the deep water areas and new frontier basins.
- Adopting state-of-the-art technologies to enhance sub-surface imaging in geologically complex areas like thrust fold belts, sub-trappean sequences and deeper prospects in known basins.

[Translation]

Bonded Labour

3976. SHRI HARI KEWAL PRASAD:
SHRI RAMPAL UPADHYAY:
SHRI MULLAPALLY RAMACHANDRAN:

Will the Minister of LABOUR be pleased to state:

(a) the number of children below the age of 14 years are working as bonded labour, in each state;

(b) the action taken/proposed to be taken by the Government to free and rehabilitate those bonded child labour; and

(c) the details and number of bonded child labour freed and rehabilitated during each of the last three years, State-wise?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) The following State Governments have reported identification of children below the age of 14 years working as bonded labour:

(1) Andhra Pradesh	-	29
(2) Maharashtra	-	4
(3) Tamil Nadu	-	1942

The children have been released and restored to their parents.

(b) Under the Bonded Labour System (Abolition) Act, 1976, the identification, release and subsequent rehabilitation of the freed bonded labourers is the direct responsibility of the State Governments concerned. Under the Act, no distinction is made between child and adult bonded labour. Therefore the guidelines issued to the State Govts. for rehabilitation of bonded labour are applicable to bonded child labour also.

Under the Centrally Sponsored Scheme for rehabilitation scheme as assistance upto the ceiling limit of Rs. 10,000/- is given to each released bonded labour. The expenditure is equally shared by the Centre and State Government concerned on (50:50) basis. The State Govts. have also been advised to integrate/dovetail the Centrally Sponsored Scheme for rehabilitation of bonded labour with other anti poverty schemes such as IRDP, JAY, JRY, TRYSEM, DWCRA, Special Component Plan/ Sub-plan so as to pool the resources for the effective rehabilitation of bonded labourers.

(c) Age-wise and year wise break-up of bonded labourers is not available. However, in the survey conducted by the State Governments in December, 1996 the following number of bonded labourers have been reported to be identified:

1. Arunachal Pradesh	3517
2. Bihar	106
3. Karnataka	19
4. Madhya Pradesh	18
5. Maharashtra	2
6. Uttar Pradesh	237
7. Tamil Nadu	25008

Total	28907
-------	-------

[English]

Dental Degrees provided by unrecognised Universities

3977. SHRI AJAY KUMAR S. SARNAIK: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether dental degrees of some Universities are not presently treated as recognised/registered;

(b) if so, the details thereof;

(c) whether these degrees have since been recognised;

(d) if so, the details thereof;

(e) if not, the fate of graduates from those Universities; and

(f) the steps taken by the Government to recognise them ?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) to (f) Under Section 10(2) of the Dentists Act. Universities have been to apply to the Central Government for inclusion of the BDS Degree granted by them in the Part I of the schedule of the Dentists Act 1948. At present applications received from Amrawati University, Shivaji University Kolhapur are under consideration of the Government. Bomaby High Court *vide* its interim order dated 3.12.97 in Writ Petition No. 4657 of 1997 filed by some students of Shivaji University Kolhapur, has directed that provisional registration to the petitioners be granted.

Domestic Processors of Edible Oils

3978. SHRI K.P. NAIDU: Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) whether excessive edible oil imports flooding the market have resulted in domestic solvent extraction plants plagued with excess idle capacity; and

(b) if so, the steps proposed to be taken to protect the domestic processors?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV) : (a) and (b) Domestic solvent extraction plants are working to well below their installed capacity due to shortage of oil bearing material and not due to edible oil imports. The short-fall between demand and supply is currently estimated at between 14-15 lakh MTs. Against this, the import of 11.3 lakh MTs of edible Oils in the financial year 1997-98 cannot be considered as excessive.

Strengthening the PDS/RPDS

3979. SHRI SATNAM SINGH KAINTH:

SHRI T. GOVINDAN:

SHRI RAGHUVANSH PRASAD SINGH:

SHRIMATI JAYANTI PATNAIK:

SHRI GEORGE EDEN:

Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) whether the Union Government propose to strengthen the RPDS in the country;

(b) whether any suggestions have been received from the State Governments to improve the PDS/RPDS a fool proof system for the relief of the common man;

(c) if so, the details thereof and the reaction of the Union Government thereto;

(d) whether the Government propose to constitute a monitory agency to ensure that poor families are getting the facilities of ration;

(e) if so, the details thereof; and

(f) the time by which a final decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV) : (a) With the introduction of Targetted Public Distribution System (TDPS) in June, 1997 with its focus on the poor in all areas the Revamped Public Distribution System (RPDS) with its emphasis on "all in the poor areas" has become redundant.

(b) and (c) Following the introduction of TDPS various suggestions/representations were received mainly regarding the reduction in allocation of foodgrains, inadequacy of entitlement of 10 kg. per month for families below poverty line (BPL) and variation in poverty estimates. The implementation of TPDS was reviewed in a Conference of the Chief Ministers held on 30th September, 1997 and broad consensus emerged on the following issues:

- (i) The allocation of foodgrains to the States may be reviewed on the basis of their need. Additional allocations over and above TPDS quota may be made at subsidised rates applicable to families above poverty line (APL); and
- (ii) While the allocation for the BPL families may be increased, there should be no reduction in the allocation to the APL families;

The following action has been taken on these issues:

- (i) With effect from 1.12.1997 the additional allocations are being made to the States/UTs at APL prices keeping in view the availability of stocks in the Central Pool and constraints of food subsidy;
- (ii) There is no proposal to reduce allocation to APL families. The present level of allocation for BPL families is maintained in view of the constraints of stocks of foodgrains as well as the high level of subsidy involved.

(d) to (f) There is no proposal to constitute a separate monitoring agency for TPDS. But, setting up of Vigilance Committees at Fair Price Shops (FPS), Taluk, District and

State Levels has been emphasised. State Governments have also been requested to nominate the Members of Parliament on these Vigilance Committees.

Harassment by Police

3980. SHRIMATI ABHA MAHTO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned "Hoax calls; now cops play the game" appearing in 'The Hindu' dated May 26, 1998;

(b) if so, the facts thereof;

(c) whether the police personnel have been unnecessarily harassing the owners of the amusement park;

(d) if so, whether the Union Government propose to carry out a probe in this regard;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) Yes, Sir.

(b) to (f) Delhi Police have conducted a vigilance enquiry into the matter and the report is stated to be under preparation.

Border Dispute

3981. SHRI RAJKUMAR WANGCHA:
SHRI CHANDRASHEKHAR SAHU:
DR. JAYANTA RONGPI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government are aware of the constant border dispute between Assam and Arunachal Pradesh and other North Eastern States, Madhya Pradesh and Orissa;

(b) if so, the details thereof;

(c) whether the Government propose a tripartite Committee to resolve the long pending border dispute between Assam and Arunachal Pradesh and other North Eastern States. Madhya Pradesh and Orissa;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) and (b) Yes, Sir. The main boundary

disputes among the North Eastern States are:

- (1) Assam – Arunachal Pradesh
- (2) Assam – Nagaland
- (3) Assam – Mizoram
- (4) Assam – Meghalaya; and

According to available information the dispute between Madhya Pradesh and Orissa relates to 3 villages.

(c) to (e) It is understood that an agreement has been arrived at between officials of Madhya Pradesh and Orissa through bilateral discussions.

As regards boundary disputes of North Eastern States are concerned, the decisions of the tripartite Committees are not binding on the concerned States and do not therefore help resolve the issue. Therefore, it is not proposed to form tripartite Committees. However, a Boundary Commission can be set up by the Government of India if both the State Governments involved in the dispute agree to the setting up of such a Commission and further agree on the terms of reference and also that the award would be final and binding on both the States.

Constitution of a Backward Areas Development Commission

3982. SHRI BACHI SINGH RAWAT 'BACHDA' : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government propose to constitute a Backward Areas Development Commission;

(b) if so, the time by which it is likely to be constituted;

(c) whether the Government proposed the Commission to look into the problems of Backward areas of hill districts of Uttar Pradesh in particular; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) No, Sir.

(b) to (d) Does not arise.

[Translation]

Special Central Assistance

3983. SHRI BALIRAM KASHYAP: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government have provided Special Assistance to Government of Madhya Pradesh during 1992 to 31st March 1998;

(b) if so, the details thereof;

(c) whether the Government of Madhya Pradesh have not furnished the details of the utilised amount to the Union Government; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) Yes, Sir. The Government have provided special Central Assistance to Government of Madhya Pradesh to supplement their Special Component Plan for Scheduled Castes and Tribal sub-plan for Scheduled Tribes during 1992 to 31st March 1998.

(b) The details are given below:

Year	SCA to SCP given (Rs. in Lakh)	SCA to TSP given (Rs. in Lakh)
1992-93	1839.09	6785.01
1993-94	2803.81	8117.65
1994-95	2097.57	7535.72
1995-96	2425.33	9579.68
1996-97	1910.39	7695.71
1997-98	1945.24	9207.83

(c) The Government of Madhya Pradesh have furnished the details.

(d) Does not arise.

[English]

Freedom Fighters Pension

3984. SHRI BHARTRAHARI MAHTAB:

SHRI P. UPENDRA:

COL. SONA RAM CHOUDHARY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a large number of applications under Swatantrata Sainik Samman Pension Scheme have been pending with the Government;

(b) if so, the details thereof, State-wise, till date;

(c) the steps taken by the Government to finalise these applications;

(d) the number of freedom fighters availing 'Samman Pension' from the Centre, State-wise; and

(e) whether after the recommendation of Vth Pay Commission, the Government are considering to revise pensionary benefits for Freedom Fighters also?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (c) Only 17 fresh applications received through the following State Governments in the month of June, 1998 are pending:

Uttar Pradesh	-	2
Jammu & Kashmir	-	15

While every possible effort is being made to decide the cases as early as possible, the receipt and disposal of applications is a continuous process as no last date can be prescribed for receipt of applications in view of a judgement of the Supreme Court.

(d) A statement showing the number of cases in which 'Samman Pension' has been granted by the Central Government to freedom fighters upto 30.6.1998 is attached.

(e) No such proposal is under consideration of the Government.

Statement

Statement showing State-wise number of cases in which freedom fighters pension has been sanctioned upto 30.6.1998

Sl. No.	State/UT	No. of cases in which Freedom Fighters' Pension sanctioned
1	2	3
1.	Andhra Pradesh	11194
2.	Assam	4346
3.	Bihar	24818
4.	Goa	911
5.	Gujarat	3578
6.	Haryana	1671
7.	Himachal Pradesh	598
8.	Jammu & Kashmir	1805
9.	Karnataka	10003
10.	Kerala	2828
11.	Madhya Pradesh	3351
12.	Maharashtra	16538

1	2	3
13.	Manipur	62
14.	Meghalaya	86
15.	Mizoram	04
16.	Nagaland	03
17.	Orissa	4180
18.	Punjab	6921
19.	Rajasthan	796
20.	Tamil Nadu	4081
21.	Tripura	886
22.	Uttar Pradesh	17966
23.	West Bengal	22415
24.	A & N Islands	02
25.	Chandigarh	89
26.	Daman & Diu	33
27.	Delhi	2038
28.	I.N.A.	22312
29.	Pondicherry	314
Total		1,63,827

Voluntary Organisations for Family Welfare

3985. DR. LAXMINARAYAN PANDEY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the details of Voluntary Organisations in Madhya Pradesh provided grants by the Union Government for family welfare during 1995 till date;

(b) whether the Government have conducted any inquiry to find out the utility of this expenditure;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALA): (a) The details of Voluntary Organisations which had received grants for family welfare in the State of Madhya Pradesh from the Union Government during 1995-96, 1996-97, 1997-98 and 1998-99 are given in attached statement.

In addition, Rs. 15 lakhs were released to Government of Madhya Pradesh under India Population Project-VII during 1995-96 for assisting the Voluntary Organisations.

(b) to (d) From time to time the Ministry gets NGO projects in the States evaluated by external agencies including Population Research Centres. As and when adverse evaluation reports are received, action as per rules is taken against the concerned organisations.

Statement

List of NGOs provided financial assistance during 1995-96 in the State of Madhya Pradesh

Sl. No.	Name of the NGO	Amount Released
1.	Stree Adhar Kendra, Dhar, M.P.	2,06,175/-
2.	Sri Gopal Shiksha Avam Sewa Samiti, Morena, M.P.	93,320/-
3.	Parivar Kalyan Avam Matri Shiksha Association, Gwalior, MP	1,83,875/-
4.	Shramjivi Shiksha Prasar Samiti, Gwalior, M.P.	2,18,175/-
5.	Mahila Utkarsh Sansthan, Indore, M.P.	2,06,175/-
6.	Worship Health & Social Development Society, Gwalior, M.P.	1,83,875/-
7.	Shree Ballabh Shiksha Prasar Samiti, Morena, M.P.	2,18,175/-
8.	Uthanam Samiti, Gwalior, M.P.	2,18,175/-
9.	Aradhana Gramin Seva Samiti, Morena, M.P.	2,18,175/-
10.	Suman Shiksha Evam Samaj Kalyan Samiti, Gwalior, M.P.	1,54,380/-
11.	Vivekananda Samaj Kalyan Sansthan, Bhind, M.P.	80,885/-
12.	Pragati Mahila Mandal, Morena, M.P.	2,18,175/-
13.	Shyam Shiksha Evam Sanjay Kalyan Sansthan, Morena, M.P.	1,49,530/-
14.	Gramin Vikas Mahila Mandal, Bhind, M.P.	2,29,750/-
15.	Srinath Seva Sansthan, Bhind, M.P.	1,91,480/-
16.	Ruchi Samaj Seva Samiti, Bhopal, M.P.	1,54,380/-

Sl. No	Name of the NGO	Amount Released
17.	CLEAR (FTEM Project -EIP)	4,49,772/-
18.	Sapna Samaj Seva Samiti, Bhopal, M.P.	1,09,235/-
19.	Saraswati Devi Shiksha Prasar Samiti, Morena, M.P.	1,08,375/-
20.	Society for Health Education Development, Gwalior, M.P.	51,480/-
21.	Society for Social Development, Gwalior, M.P.	2,29,750/-
22.	Bright Public School Samiti, Morena, M.P.	77,085/-
23.	Shrimati Saraswati Devi Shiksha Prasar Samiti, Bhopal, M.P.	1,08,375/-
24.	Society for Community Development, Bhopal, M.P.	1,08,375/-
25.	Gram Bharti Sansthan, Gwalior, M.P.	2,16,750/-
26.	Shri Shanti Niketan Shiksha Prachar Samiti, Morena, M.P.	2,17,350/-
27.	Antobal Shiksha Prashar Samiti, Bhopal, M.P.	2,16,750/-
28.	Aradhana Gramin Seva Samiti, Gwalior, M.P.	2,16,750/-
29.	Shrimati Saraswati Devi Shiksha Prasar Samiti, Bhopal, M.P.	1,08,375/-
30.	Ashok Prasuti Mandir, Bilaspur	60,075/-
31.	Kasturba Gandhi National Memorial Trust, Kasturbagram	61,225/-
32.	Lok Biradari, 6-A, Sneha Nagar, Indore.	98,250/-
33.	Ramakrishna Mission Ashrama, Narainpur Bastar.	12,150/-
34.	Resource Development Institute Hitkatni Nagar, Bhopal.	40,000/-
35.	Sewa Kendra, Panigason, Dhar Road, Indore	58,000/-
36.	Sambhav Social Service Organisation, 19, New Vivekanand Colony, Gwalior.	84,100/-
37.	Tarun Sanskar, 1784, Indra Market, Ranji, Jabalpur.	40,000/-
38.	Ujjani Senior Citizen Forum, 37, Durga Niwas, Koti Road, Madhav Nagar, Ujjain.	58,851/-

Sl. No	Name of the NGO	Amount Released
39.	Medical Counciling Centre, 13-14, Panchel Nagar, Bhopal-462003.	41,975/-
40.	Gaur Samaj Sewa Samiti, Jaghav Sagar Road, Old Shivpuri (M.P.).	69,250/-

List of NGOs provided financial assistance during 1996-97 in the State of Madhya Pradesh

Sl. No	Name of the NGO	Amount Released
1.	Society for Rural Development, M-1309, New Darpan Colony, Thatipur, Gwalior, M.P.	Rs. 1,99,480/-
2.	Shree Ganesh Gramin Samaj Seva Samithi, H.No. 55, B.M. Line, Nehru Nagar (Kotsa) Bhopal, M.P.	Rs. 1,59,380/-
3.	Sandipani Mahila Avam Bai Kalyan Samiti, 89, Gandhi Colony Morena, M.P.	Rs. 1,09,235/-
4.	Gramin Vikas Sewa Samiti, Bhopal, Madhya Pradesh.	Rs. 149,530/-
5.	Sreenath Samaj Seva Sansthan, Bhopal, Madhya Pradesh.	Rs. 109,230/-
6.	Chetna Samaj Samiti, Bhopal, Madhya Pradesh.	Rs. 46,585/-
7.	Shri Shanti Niketan Shiksha Prachar Samiti, District-Morena, Madhya Pradesh.	Rs. 1,99,480/-
8.	Gramin Vikas Mahila Mandal, District Bhopal, Madhya Pradesh.	Rs. 208,775/-
9.	Aradhana Gramin Seva Samiti, District Morena, Madhya Pradesh.	Rs. 208,775/-
10.	Bright Public School Samiti, Morena, Madhya Pradesh.	Rs. 77,085/-
11.	Geeta Gramin Samaj Seva Samiti, Rajiv Nagar, Bhopal, Madhya Pradesh.	Rs. 109,235/-
12.	Zila Saksharta Samiti, Durg.	Rs. 2,68,580/-
13.	Dr. Phatak Women & Child Welfare Society, Gwalior.	Rs. 1,41,664
14.	Gayatri Shakti Peeth, Bhopal.	Rs. 2,80,730
15.	Harihar Shiksha Avam Samaj Kalyan Samiti, Gwalior.	Rs. 2,80,730
16.	Ashok Prasuti Mandir, Bilaspur	58,200/-

Sl. No	Name of the NGO	Amount Released
17.	Kasturba Gandhi National Memorial Trust, Kasturbagram.	30,125/-
18.	Lok Biradari, 6-A, Sneh Nagar, Indore.	44,100/-
19.	Ramakrishna Mission Ashram, Narainpur Bastar.	18,675/-
20.	Resource Development Institute Hitkatni Nagar, Bhopal.	59,400/-
21.	Sewa Kendra, Panigaon, Dhar Road, Indore.	45,700/-
22.	Sambhav Social Service Organisation, 19, New Vivekanand Colony, Gwalior.	45,650/-
23.	Tarun Sanskar, 1784, Indra Market. Ranji, Jabalpur.	47,100/-
24.	Ujjani Senior Citizen Forum, 37, Durga Niwas, Koti Road, Madhav Nagar, Ujjain.	1,02,340/-
25.	Medical Councilling Centre, 13-14, Pancheel Nagar Bhopal-462003.	30,000/-

List of NGOs provided financial assistance during 1997-98 in the State of Madhya Pradesh

Sl. No	Name of the NGO	Amount Released
1.	Shanti Gramin Sewa Evam Kalyan Samiti, Datia, M.P.	Rs. 46,585/-
2.	Late Shri Gendalal Samaj Kalyan Sansthan, Morena, M.P.	Rs. 1,09,235/-
3.	Aradhana Gramin Sewa Samiti, Morena, M.P.	Rs. 2,06,775/-
4.	Suman Shiksha Evam Samaj Kalyan Samiti, Gwalior, M.P.	Rs. 1,48,330/-
5.	Shri Ram Kishori Mahila Vikas Avam Samaj Kalyan Mandal, Morena, M.P.	Rs. 2,06,175/-
6.	Society for Social Development, Gwalior, M.P.	Rs. 2,06,775/-
7.	Tarun Sanskar, 1784, Indra Market Ranji, Jabalpur.	Rs. 80,225/-

List of NGOs provided financial assistance during 1998-99

1.	Society for Rural Development M-1309, New Darpan Colony, Gwalior, Madhya Pradesh	Rs. 1,91,480/-
----	--	----------------

[Translation]

Price of Fertilizers

3986. SHRIMATI JAYABEN BHARATKUMAR THAKKAR : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government have increased support price of fertilizers recently;

(b) if so, the details thereof;

(c) the price of fertilizers in retail shops in open market and the price sold through Public Distribution System;

(d) if so, the extent of adverse affects of the increase; and

(e) the reasons to increase the price of fertilizers constantly?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL) : (a) to (e) There is no support price of fertilizers. However, urea is sold to farmers at a controlled price. The current price of urea is Rs. 3660/- per tonne, which is the same as that prevailing from 21.2.1997 till 1.6.1998. The price is Rs. 3.66 per kilogram of Rs. 183 per bag of 50 kilogram plus State sales tax, if any.

Similarly, certain phosphatic and potassic fertilizers are also available to farmers at an indicated price as Government of India subsidizes the cost. This indicative price has not been changed since 1.4.97.

[English]

Co-operative Sugar Mills, Maharashtra

3987. SHRI SURESH WARPUDKAR: Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) whether the Co-operative sugar mills in Maharashtra are in critical financial condition;

(b) if so, the details and the reasons therefor;

(c) the number of sugar mills in the State lying sick and closed during the last two years and till March, 1998; and

(d) the steps taken by the Government to re-start the closed and sick sugar mills?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV) : (a) The Government of India does not maintain profit and loss account in respect of sugar mills. As per the information received from the State of

Maharashtra, some of the cooperative sugar, mills in Maharashtra are in critical condition.

(b) The major reason for sick sugar units in Maharashtra is non availability of sufficient cane due to draught conditions, non availability of adequate water, some administrative deficiencies in some cooperative mills, etc.

(c) As per information received from the Government of Maharashtra, the number of closed sugar mills during the last two years are as under:

Year	Number of closed units
1996-97	10
1997-98	24

As per information received from Board for Industrial and Financial Reconstruction (BIFR), there are three cases registered as sick sugar mills from the State of Maharashtra and no sick sugar mills have been registered from the state during the last two years.

(d) Government of Maharashtra had appointed a Committee under the Chalmanship of Shri Shivajirao Patil, M.P., to study the problems of sick factories and suggest remedial measures for their rehabilitation.

Government of Maharashtra is assisting Sahakari Sakhar Karkhanas for rehabilitation of sick and financially weak units in availing soft loans or rehabilitations loans. The State Government also considers proposals for rescheduling of loans taking into consideration the financial position of sick units.

Sick sugar mills have themselves to prepare schemes for rehabilitation/re-starting and get these approved by the Financial Institutions. Financial assistance is also available from the Sugar Development Fund (SDF) at concessional rate of interest for such rehabilitation schemes, subject to fulfilment of the conditions laid down in SDF Rules.

Voluntary Organisations

3988. SHRI M. RAJIAH: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government have provided funds to the Voluntary Organisations for conducting Research on Handicapped children during the last two years; and

(b) if so, the details thereof and the achievements made therefrom?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) Yes, Sir.

(b) During the year 1997-98 a project entitled 'Status Study of the Disabled Children and Intervention Strategies to meet their need in General Education system' has been sanctioned to Centre for Education and Rehabilitation of the Disabled New Delhi for a period of one year.

Neelam Oil Fields

3989. SHRI VILAS MUTTEMWAR: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether ONGC is losing \$ 1 million a day because of its inability to stem a decline in crude oil production;

(b) if so, the reasons for such a steep shortfall in the production;

(c) whether the Government have any proposal to handover the Neelam Oil Field to foreign companies on the pattern of handing over Ravva, Panna and Mukta Oil Fields; and

(d) if so, the decision proposed to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) and (b) The production from Neelam oil field has not been as per original predictions. The production has declined from a level of 90,000 BOPD in April 1995 to around 37,000 BOPD at present due to the following reasons:

(1) Change in geological model and reduction in initial oil in place have been noticed on evaluation of results of development drilling.

(2) Pre-mature break through of water and high gas oil ratios in some of the wells.

(c) and (d) The policy in regard to private participation for development of discovered fields is under consideration of Government.

Releasing of Funds

3990. SHRI PADMA NAVA BEHERA : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the funds released by the Government for Balignda, ITDA the district of Kandhamala of Orissa are not being utilised properly over the years; and

(b) if so, the steps proposed to be taken by the Government to make a thorough inquiry in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) The Central Government releases the funds under the Central Sector/Centrally

Sponsored Schemes to the State/UT Governments, and not to the districts.

(b) Does not arise.

Harassment by BSF

3991. SHRI NEPAL CHANDRA DAS : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Border Security Force Posted at Indo-Bangladesh border leaves the border posts and harass bus passengers, pedestrians and traders carrying essential and non-essential commodities at Karimganj district of Assam; and

(b) if so, the steps being taken to redress the grievances of the people?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) (a) No, Sir.

(b) Does not arise.

Terrorism in Jammu and Kashmir

3992. PROF. P.J. KURIEN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government have formulated any new action plan to eliminate the cross-border terrorism in Jammu and Kashmir;

(b) if so, the detail thereof; and

(c) the details of difference from the approach hitherto adopted in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (c) With a view to tackling the militancy problem sponsored from across the border, the Government have adopted a multi-pronged approach which includes *inter-alia* strengthening the border management, neutralising plans of militants by proactive action against them in hinterland, gearing up intelligence machinery, galvanising development programmes and deepening the democratic process etc. This is a dynamic approach which is constantly reviewed to meet the ever changing strategy of militants.

[Translation]

Economic and Overhead Cost of Wheat and Rice

3993. SHRI CHANDRASHEKHAR SAHU:
SHRI RAMCHANDRA VEERAPPA:

Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) the expenditure incurred per quintal on Purchase, storage and transportation of foodgrains by the FCI during 1996-97, 1997-98 and as on date;

(b) whether the economic and overhead cost of wheat and rice fixed by the Food Corporation of India has been increased during the said period;

(c) if so, the details thereof and the reasons therefor;

(d) whether a large amount is being spent on the maintenance of foodgrains in comparison to the actual price of foodgrains;

(e) if so, the reasons therefor; and

(f) the steps taken by the Food Corporation of India to reduce this cost?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV) : (a) to (c) The required information is given in the statement.

(d) No, Sir.

(e) and (f) Do not arise.

Statement

(a) Per quintal expenditure incurred on purchase, storage and transportation of foodgrains by the FCI from the procuring States to the consuming States during the years 1996-97 to 1997-98 was as under:

Item	Rs./per. qtl.			
	1996-97 (Prov./Actual)		1997-98 (RE)	
	Wheat	Rice	Wheat	Rice
Purchase	525.09	689.40	624.88	750.90
Storage	11.44	14.45	17.50	17.60
Transportation	44.07	55.81	66.62	66.70

(b) and (c) The break-up of the economic and overhead cost of wheat and rice during the years 1996-97 to 1997-98 is as follows:

	Rs./per. qtl.		
	1996-97 (Prov. /Actual)		1997-98(RE)
	1	2	3
Wheat			
(a) Pooled cost of grain		381.62	494.42
(b) Overhead cost			
(i) Procurement incidentals	101.96		107.69

	1	2	3
(ii) Carryover charges to State Agencies		41.51	22.77
(iii) Distribution cost		115.06	175.62
(c) ECONOMIC COST (A+B)		640.15	800.50
<i>Rice</i>			
(a) Pooled cost of grain		627.99	686.75
(b) Overhead cost			
(i) Procurement incidentals	61.41		64.15
(ii) Distribution cost		158.29	189.50
(c) Economic cost (A+B)		847.69	940.40

The costs have increased mainly due to increases in the pooled cost of grains as a result of increases in the Minimum Support Price/naked cost of grains, as also ad-valorem increases in statutory charges and switch over to 50 kg. gunny packings.

[English]

Hospitals in Rural Areas

3994. SHRI CHETAN CHAUHAN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of Government hospitals located in rural areas of Uttar Pradesh and Himachal Pradesh separately;

(b) the number of hospitals having with the bed facility for the patients;

(c) whether the Government propose to increase the number of hospitals having the bed facility in the rural areas of Uttar Pradesh and Himachal Pradesh; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) and (b) (i) The number of Primary Health Centres and Community Health Centres functioning in the State of Uttar Pradesh and Himachal Pradesh as on 30.6.97, is as under:

	Primary Health Centre	Community Health Centre
Uttar Pradesh	3761	262
Himachal Pradesh	260	42

(ii) As per norms, Primary Health Centres and Community Health Centres should have 4-6 and 30 beds respectively but this varies from State to State.

(c) and (d) Community Health Centres and Primary Health Centres are set up under the Basic Minimum Programme which allows the State Govts. to choose their priority areas from among the seven basic minimum service including Primary Health Care. Allocation under BMS also include Additional Central Assistance which could be used for the purpose. The Ministry has been impressing upon the State Govts. the need to accord a high priority to filling up the gaps in Primary Health Care under their own Basic Minimum Services Programme

Stock of Wheat, Rice and Sugar

3995. SHRI TATHAGATA SATPATHY: Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) the present stock of rice, wheat and sugar in the Central Pool;

(b) whether the Government propose to build additional stock of foodgrains sugar in different States, before the monsoon; and

(c) if so, the details thereof and the steps taken by the Food Corporation of India in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV) : (a) The stock of rice and wheat in the Central Pool as on 1.6.98 was 126.77 lakh tonnes and 159.29 lakh tonnes respectively.

There is no Central Pool for sugar. However, a certain percentage of sugar produced by sugar factories is taken by the Government as levy. After the release of monthly levy sugar quota pertaining to the month of August, 1998, a quantity of 5.20 lakh tonnes is available on the levy sugar account.

(b) and (c) Yes, Sir. Every month detailed movement plan is drawn for movement of foodgrains to different States keeping in view the requirement and availability of storage capacity. Stocks are also moved by road to States like Jammu and Kashmir, Himachal Pradesh and North-Eastern States.

Monthly levy sugar allocations are made 1½ months in advance enabling Food Corporation of India and other lifting agencies of the direct allottee States to ensure smooth availability of the sugar to the consumers. The details of the movement plan for various States for the month of July, 1998 is given in the Statement enclosed.

Statement*FCI's movement plan for the month of July, 1998*

State	(In thousand tonnes)									
	Ex-North		Ex-M.P.		Ex-A.P.		Total		Total Foodgrains	
	W	R	W	R	W	R	W	R		
Assam	50	196*	-	-	-	-	50	196	246	
W. Bengal	50	10	-	-	-	-	50	10	60	
Bihar	20	10	-	-	-	-	20	10	30	
Orissa	26	-	-	-	-	-	26	-	26	
Maharashtra	50	150	-	-	-	-	50	150	200	
Kerala	-	20	-	40	-	60	-	120	120	
Karnataka	-	80	-	-	-	-	-	80	80	
Tamil Nadu	-	20	-	20	-	60	-	100	100	
Delhi	50	2	-	-	-	-	50	2	52	
Himachal Pradesh	15	15	-	-	-	-	15	15	30	
Total	261	503	-	60	-	120	261	683	944	

* Note : Includes 76,000 tonnes movement by road, including 31.00 tonnes from West Bengal, 15.00 tonnes from Bihar and 30,000 tonnes from U.P.

R - RICE W- WHEAT.

Wheat procurement Centres in Madhya Pradesh

3996. SHRI DADA BABURAO PARANJPE:

SHRI RAMANAND SINGH:

SHRI CHANDRAMANI TRIPATHI:

Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) whether the Government have declared any policy to procure wheat on the support price;

(b) if so, whether this policy has benefitted the farmers;

(c) whether the farmers of Reeva, Satna and Jabalpur in Madhya Pradesh are not getting the benefit of the support price due to non-procurement of wheat by Government agencies in the State;

(d) whether there are only a few wheat procurement centres in these Districts; and

(e) if so, the reasons therefore and the action proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV) : (a) Under the declared policy of the Government, wheat is procured by the public procuring agencies under price support scheme at the procurement price/MSP fixed by the Government. Procurement of wheat under price support is totally voluntary for the farmers.

(b) Yes, Sir.

(c) The M.P. State Civil Supplies Corporation are purchasing wheat on behalf of FCI at Rs. 535/- per qtl., comprising of Rs. 455/- MSP, Rs. 55/- Central Bonus and Rs. 25/- State Bonus, in different districts of Madhya Pradesh, including Reeva, Satna and Jabalpur district.

(d) No, Sir. Adequate number of purchase centres are opened for procurement of Wheat. M.P. State Civil Supplies Corporation is operating 26 purchase centres in the Rewa district, 40 centres in Satna District and 22 centres in Jabalpur District.

(e) Does not arise.

[Translation]

New Action Plan

3997. SHRI KANTILAL BHURIA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government of Madhya Pradesh have submitted any new action plan regarding victims of Bhopal Gas Tragedy to the Union Government;

(b) if so, the details thereof; and

(c) the time by which, the said action plan is likely to be approved?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL): (a) to (c) The State Government of Madhya Pradesh had submitted an Action Plan for the period 1997 to 2002 with an outlay of Rs. 320 crores approximately which was considered by the Group of Ministers of Bhopal Gas Leak Disaster at a meeting held on 30 July, 1997. In accordance with the decision of the GOM, the period of the existing Action Plan was extended upto 30 September, 1998 at a revised outlay of Rs. 258 crores. The GOM also decided that for maintenance, recurring expenditure on the facilities created as well as the new schemes that the State Government proposes to undertake for the relief and rehabilitation of the gas victims in addition to the schemes included in the Action Plan 1990-97, funds may be provided as part of the State Plan in consultation with the Planning Commission.

Security in Corporate Sector

3998. DR. MAHADEEPAK SINGH SHAKYA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the attention of the Government has been drawn to the increasing demand for security to the Corporate Sector in India;

(b) whether these companies have complaints against the Government for adopting dubious and indifferent attitudes in respect of their security;

(c) if not, the number of companies working in various High Commissions/Embassies and in other companies; and

(d) the steps being taken by the Government to provide better security to the Corporate Sector?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) to (d) Since 'Police' is a State subject as per the Seventh Schedule of the Constitution of India, it is primarily for the State Governments to provide adequate security to various organisations, including the corporate sector, under their jurisdiction. The Central Government

is aware that the corporate and other non-government sectors have been utilising the services of private security guards and agencies. The State Governments have not been able to meet their growing needs on account of lack of manpower and other reasons. According to available information, about 3,000 private security agencies are functioning in the country.

In order to provide better quality private security services and to regulate the functioning of private security guards and agencies, a Bill to that effect was introduced in the Rajya Sabha in December, 1994.

Security needs of the High Commissions/Embassies are met by the States/UT police in case it is so required by them.

Land Allotments to Petrol Pump Owners

3999. DR. SUBRAMANIAN SWAMY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to refer to the reply given to Unstarred Question No. 261 on May 28, 1998 and state:

(a) whether the oil companies (IOC, HPC, BPC and IBP) have reported to the DDA, the status of Petrol Pump allotments cancelled by the Supreme Court;

(b) if so, the final number of allottees whose cases have not been affected by the Supreme Court and which are waiting for Land allotment by DDA; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR): (a) to (c) Information is being collected and will be laid on the Table of the House.

Foreign Assistance to Family Welfare Programmes

4000. SHRI CHINMAYANAND SWAMI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government have made available any foreign assistance to implement the family welfare programme during the last three years;

(b) if so, the details thereof State-wise; and

(c) the amount spent in each States Year-wise?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI): (a) Yes, Sir

(b) and (c) During last three years, the foreign assistance made available for implementation of Family Welfare Programme was Rs. 446.83 crores in 1995-96,

Rs. 495.98 crores in 1996-97 and Rs. 358.88 crores in 1997-98. State/UT-wise releases made in last 3 years under major externally assisted projects/programmes is

annexed. The figures in the attached Statement also include assistance in kind and the domestic funding component of these projects.

Statement

Details of Central assistance including foreign assistance provided under Family Welfare Programmes

(Rs. in lakhs)

Sl. No.	States/UTs.	CSSM Programme			RCH Programme	Area Projects		
		1995-96	1996-97	1997-98	1997-98	1995-96	1996-97	1997-98
1	2	3	4	5	6	7	8	9
1.	Andhra Pradesh	1769.09	2202.24	1999.07	723.55	1634.00	2700.00	.00
2.	Arunachal Pradesh	142.39	148.55	201.15	138.66	.00	.00	.00
3.	Assam	971.02	1022.99	1329.69	370.26	300.00	1450.00	2300.00
4.	Bihar	2439.17	3181.85	3085.61	559.36	1800.00	.00	.00
5.	Goa	35.52	50.09	55.48	31.70	.00	.00	.00
6.	Gujarat	1222.94	1473.29	1453.02	574.13	126.00	.00	900.00
7.	Haryana	632.82	685.40	686.28	669.11	66.00	.00	600.00
8.	Himachal Pradesh	252.14	368.49	385.25	157.25	.00	622.00	.00
9.	Jammu & Kashmir	362.53	384.88	390.36	193.23	171.00	.00	.00
10.	Karnataka	1392.09	1751.59	1313.11	563.63	2600.00	4097.00	.00
11.	Kerala	770.43	860.53	1058.52	356.05	.00	.00	27.00
12.	Madhya Pradesh	2575.75	3019.98	3031.20	924.69	300.00	343.00	.00
13.	Maharashtra	2380.53	2941.62	2083.52	647.84	1866.00	2054.00	157.00
14.	Manipur	137.08	139.25	208.02	120.80	.00	.00	.00
15.	Meghalaya	107.60	127.10	155.56	121.36	.00	.00	.00
16.	Mizoram	65.51	78.36	119.27	52.26	.00	.00	.00
17.	Nagaland	100.10	116.68	135.69	84.98	.00	.00	.00
18.	Orissa	996.53	1315.10	1340.18	482.66	1043.00	.00	152.00
19.	Punjab	734.41	824.55	837.95	467.04	265.00	100.00	.00
20.	Rajasthan	1783.84	2544.08	1805.16	847.93	2366.00	2873.00	116.00
21.	Sikkim	47.37	62.54	87.01	54.60	.00	.00	.00
22.	Tamil Nadu	1676.26	2137.55	1789.23	895.14	2016.00	873.00	.00
23.	Tripura	97.14	134.79	160.49	57.16	.00	.00	.00
24.	Uttar Pradesh	4723.80	5860.20	4287.40	1100.48	4200.00	2050.00	2916.00
25.	West Bengal	1788.04	2066.99	2472.29	282.63	1500.00	2598.00	.00

1	2	3	4	5	6	7	8	9
26.	A & N Islands	28.56	37.79	49.06	.00	.00	.00	.00
27.	Chandigarh	27.63	35.19	32.40	20.66	.00	.00	.00
28.	D & N Haveli	11.35	21.74	26.30	.00	.00	.00	.00
29.	Delhi	250.17	296.84	345.71	51.18	1000.00	600.00	.00
30.	Daman & Diu	11.43	26.03	38.64	22.00	.00	.00	.00
31.	Lakshadweep	10.71	17.78	24.59	.00	.00	.00	.00
32.	Pondicherry	40.46	49.07	75.80	58.32	.00	.00	.00
Total		27584.41	33983.13	31063.01	10628.64	21253.00	20360.00	7168.00

Figures provisional

Purchase of Lubricating Oil

4001. SHRI CHANDRAMANI TRIPATHI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Indian Oil Corporation Ltd. is purchasing lubricating oil to be used in scooter etc., from various suppliers such as M/s Flax Industries Ltd. and M/s Prasad Polypack Ltd., Madras etc;

(b) if so, whether the corporation has stipulated certain conditions in their purchase order;

(c) if so, the details thereof;

(d) whether those conditions are being violated by the Chairman and Director, Marketing of Indian Oil Corporation Ltd.; and

(e) if so, the reasons therefor and the steps being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) (a) No, Sir.

(b) to (e) Do not arise.

[English]

Old Age Homes

4002. SHRI RAMCHANDRA BAINDA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the number of old age homes and orphanages separately functioning in the country, State-wise;

(b) whether the Government propose to open such more old age homes and orphanages in the States;

(c) if so, the details thereof State-wise; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) The information in respect of Old Age Homes under the Scheme of Assistance to Voluntary Organisations for programmes relating to Aged is placed in the attached statement. However, the information in respect of Orphanages have to be collected and will be laid on the Table of the House.

(b) Yes, Sir.

(c) and (d) No State-wise allocation have been made under the above scheme. However, budget provision have been made for opening new Centres during the current financial year 1998-99.

Statement

Number of Old Age Homes under the Scheme of assistance to Voluntary Organisations for Programmes relating to Aged

Sl. No.	Name of States/UT	Old Age Home
1	2	3
1.	Andhra Pradesh	62
2.	Assam	1
3.	Bihar	2
4.	Gujarat	1
5.	Haryana	3
6.	Karnataka	10
7.	Kerala	2
8.	Madhya Pradesh	4

1	2	3
9.	Maharashtra	1
10.	Manipur	7
11.	Orissa	19
12.	Punjab	1
13.	Tamil Nadu	18
14.	Tripura	2
15.	Uttar Pradesh	33
16.	West Bengal	20
17.	Pondicherry	1
Total		187

[Translation]

Welfare of Labour

4003. SHRI GAURISHANKER CHATURBHUI BISEN: Will the Minister of LABOUR be pleased to state:

(a) the number of Central Dispensaries being run for the welfare of Labourers, State-wise;

(b) the date from which the Central Dispensary at Bharveli District Balghat (M.P.) has started functioning and the authority responsible for its maintenance;

(c) whether the labourers and the local people are getting benefits of this dispensary; and

(d) if not, the measures proposed to be taken for the improvement in its functioning?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) Labour Welfare Organisation is running 274 dispensaries in the country for the welfare of workers engaged in beedi industry and iron ore, manganese ore and chrome ore mines, limestone and dolomite mines and mica mines. A statement giving their State-wise break-up is attached.

(b) One 50-bedded Central hospital, set up under Iron Ore, Manganese Ore and Chrome Ore Mines Labour Welfare Fund is functioning at Bharveli, Distt. Balaghat since 27.11.1986. Labour Welfare Organisation through the Welfare Commissioner, Jabalpur, is responsible for its maintenance.

(c) and (d) The Central hospital at Bharveli, Distt. Balaghat (M.P.) is providing medical facilities to the workers engaged in beedi industry and in iron ore, manganese ore and chrome ore mines.

Statement	
State	Number of Dispensaries
Andhra Pradesh	24
Tamilnadu	19
Madhya Pradesh	41
Karnataka	30
Kerala	12
Gujarat	10
Rajasthan	23
Haryana	01
Bihar	32
Uttar Pradesh	20
Himachal Pradesh	01
Maharashtra	19
Orissa	24
West Bengal	16 (Including one Chest Clinic)
Assam	01
Tripura	01
Total	274

[English]

Employees of Private Sector

4004. SHRI TARIQ ANWAR: Will the Minister of LABOUR be pleased to state:

(a) whether the future of the non-government/private sector employees is in dark;

(b) whether the owner of the companies terminate the services of the persons without any reason;

(c) whether the Supreme Court has passed orders on April 6, 1998 that no person should be removed from services without assigning the reasons;

(d) if so, whether the management are implementing those orders; and

(e) if not, the reasons therefor, and the steps taken by the Government to secure the services of employees of these sectors?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) (a) to (e) According to the Industrial Disputes Act, 1947 under Section 25(F) no workman employed in

any industry who has been in continuous service for not less than 1 year under an employer shall be retrenched by that employer until the workman has been given 1 months notice in writing indicating the reasons for retrenchment and the period of notice has expired, or the workman has been paid in lieu of such notice, wages for the period of notice.

According to the information available in this Ministry the gist of the orders of the Hon'ble Supreme Court dated February 6, 1998 as reported in the journal Indian Factories and Labour Reports 1998(79) page 233, employees cannot be terminated arbitrarily and abruptly by notice of a month or 3 months or pay in lieu thereof - even if there is any stipulation in certified standing orders or contract of service.

The managements have to obey the directions of the Hon'ble Supreme Court, which is the highest Court in this country and all citizens are bound by the decisions/orders of the Hon'ble Supreme Court.

Assistance to North-Eastern States

4005. SHRI BHIM DAHAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government have provided Central assistance to the North-Eastern States and Sikkim for agricultural activities;

(b) if so, the details of assistance provided to these States during each of the last two years, State-wise;

(c) the details of funds utilised by these States during the said period; and

(d) the funds earmarked for these States for 1998-99. State-wise?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) Yes, Sir.

(b) to (d) A statement is attached.

Statement

Release and utilisation of Central Assistance provided to the North-Eastern States and Sikkim for agricultural purpose during 1996-97 and 1997-98

(Rs. in lakhs)

State	1996-97		1997-98	
	Release	Utilisation*	Release	Utilisation
1	2	3	4	5
Arunachal Pradesh	221.08	498.83	499.80	392.43
Assam	1054.31	1009.85	397.48	654.80
Manipur	1228.69	1360.17	1135.85	495.81

1	2	3	4	5
Meghalaya	442.29	432.44	256.77	152.56
Mizoram	515.54	408.87	717.23	581.54
Nagaland	786.50	1120.85	875.88	661.80
Sikkim	314.72	484.08	340.66	275.40
Tripura	379.39	405.19	533.97	395.75

*Utilisation figures include funds utilised in respect of unspent balance from previous years.

During 1998-99, an amount of Rs. 7434.61 lakhs have been earmarked for North-Eastern States. The State-wise allocations are yet to be finalised.

[Translation]

Tribal Development Schemes

4006. SHRI P.C. THOMAS:
SHRI BHERU LAL MEENA:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the details of sub-plan under the tribal development schemes;

(b) the details of tribal development scheme functioning in the States, State-wise;

(c) the amount allocated under Tribal Development Scheme by the Union Government since 1991 to March, 1998, State-wise;

(d) the number of persons benefitted in each district of Rajasthan under this scheme; and

(e) the details of poor tribals benefitted directly of the works done in districts Udaipur, Dongarpur, Banswada, Sirohi and Kota Hadoti by Tribal Sub-Plan Development departments?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) to (e) The information is being collected and will be laid on the Table of the House.

Supply of Natural Gas

4007. SHRIMATI BHAVANA KARDAM DAVE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have received any representations from the Federation of Ceramic Industries Thangadh and Glow Tiles Manufacturers Associations,

Morbi, Gujarat for supply of natural gas to enhance their production at lower cost and without any pollution hazards; and

(b) if so, the reaction of the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) No, Sir. However, Government have received requests from certain individual Ceramic Units of Gujarat requesting for allocation of gas.

(b) The Government have allocated 0.279 MMSCMD of gas to Ceramic Industry in Gujarat so far. Further allocation of gas is not feasible at present as the projected availability of gas is fully allocated.

Imposition of Restricted Area Permit

4008. KUMARI KIM GANGTE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Restricted Area Permit was imposed in 1975 in Manipur and some other North-Eastern States;

(b) if so, the details thereof;

(c) the purpose of imposing it and the extent to which the purpose has been met;

(d) whether these restrictions have affected the States adversely economically and politically;

(e) if so, whether the Union Government are considering for lifting of such restrictions; and

(f) if so, the reaction of the Union Government thereto?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (f) The States of Manipur, Nagaland, Mizoram and Arunachal Pradesh fall in the protected area regime under the Foreigners (Protected Areas) Order, 1958. These States were brought under the protected area regime due to reasons like proximity to international border, general law and order and security scenario, sensitivity of the areas and the presence of insurgent elements etc. Restricted/protected area regime is reviewed from time to time. The restricted area regime was completely lifted from the States of Assam, Meghalaya and Tripura on 19.5.995. Similarly, certain additional areas have recently been opened in the protected area regime in the States of Manipur and Arunachal Pradesh to give boost to tourism and for promoting economic activities in these States.

[Translation]

Door to Door Health Scheme

4009. SHRIMATI SHEELA GAUTAM: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Community Health Workers (CHW) engaged in door to door health services to the rural people have been getting meagre salary of Rs. 50/- per month since 1977;

(b) if so, the action taken by the Government to consider their demand to improve their service conditions;

(c) whether the Government constituted any Committee in this regard; and

(d) if so, the details of the progress made by the Committee in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) Community Health Workers (now renamed as Village Health Guide) are getting Rs. 50/- per month as honorarium for their voluntary services to the Community since 1977.

(b) to (d) An Expert Committee has been constituted to assess the usefulness of the Scheme and to suggest modifications or improvements, if necessary. The Committee is in the process of consulting various State Governments and Village Health Guide Associations on the issue and has not yet furnished its report.

Distribution of Foodgrains to Drought/Flood Affected Areas

4010. SHRI MANIKRAO HODLYA GAVIT: Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) the quantity of foodgrains distributed from the Central Pool to drought and flood affected States/Union Territories during each of the last three years;

(b) whether any demand has been made by some States in this regard facing drought situations recently;

(c) if so, the details thereof; and

(d) the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV) : (a) The quantity of foodgrains allotted from the Central Pool to drought/flood affected States/

UTs during the last three years are as under :

Year	(In Tonnes)		
	Rice	Wheat	Total
1995-96	1,43,000	21,000	1,64,000
1996-97	98,000	25,961	1,23,961
1997-98	1,29,716	65,497	1,95,213

(b) Yes, Sir.

(c) and (d) On receipt of a request from Government of Assam, a quantity of 20,000 tonnes rice has been allotted to the State for flood relief with validity for lifting upto 31st October '98. Similarly, on the request of Government of Gujarat, a quantity of 20,000 tonnes common rice has been allotted to the State with validity for lifting upto 31st August, 1998.

North-Eastern Areas in Possession of other Countries

4011. SHRI JAGDAMBI PRASAD YADAV: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the length of such areas in the North-Eastern boarder areas of India which are not in occupation of India after 1962 and the length of such areas which are considered as No Man's Land; and

(b) the steps being taken by the Union Government for keeping the Indian land in her possession?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) China claims approximately 90,000 Sq. Kms. of Indian territory in the Eastern sector of the India-China boundary in Arunachal Pradesh.

(b) India and China are Committed to work towards a fair, reasonable and mutually acceptable settlement of the boundary question. Both countries are discussing the boundary question in the framework of the India-China Joint Working Group and India - China Expert Group. The Agreement on Maintenance of Border Peace and Tranquility, signed in 1993, and the Agreement on Confidence Building measures, signed in November 1996, contribute to maintenance of peace and tranquility in the border areas.

[English]

Leprosy Prone Areas

4012. SHRI N. DENNIS:
SHRI BASUDEB ACHARIA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether India is on the top where the number of leprosy patients are higher in comparison to other countries;

(b) if so, the details of such patients with the reasons therefor, country-wise;

(c) whether the Government have identified the leprosy prone areas in the country;

(d) if so, the details thereof, State-wise; and

(e) the steps taken by the Government to eradicate leprosy from the country?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) Yes, Sir.

(b) Country-wise details of the patients are given in the statement enclosed. The reasons for high number of patients in India are:

- (i) Higher patient load initially when effective treatment was introduced.
- (ii) Larger population coupled with the poor sanitation, ignorance of people regarding diseases and its curable aspects, not humid tropical climate.

(c) and (d) There is no leprosy prone areas in the country. The States of Bihar, Orissa and Uttar Pradesh have highest number of leprosy patients in India.

(e) Steps taken to eliminate leprosy as a public health problem are :

- (i) Modified Leprosy Elimination Campaign is being carried out in the States to flush out the hidden cases.
- (ii) Deployment of Mobile Leprosy Treatment Units in low endemic areas for providing free treatment to the patients with the help of general health care staff.
- (iii) Free MDT to all leprosy patients through the district leprosy societies throughout the country.
- (iv) Disability and Ulcer care being strengthened.

Statement

Leprosy Patients registered in 16 endemic countries

Sl. No.	Country	Registered cases beginning of '97
1	2	3
1.	India	553793
2.	Brazil	105744
3.	Indonesia	33739

1	2	3
4.	Bangladesh	13385
5.	Myanmar	18758
6.	Nigeria	14309
7.	Nepal	12828
8.	D.R. Congo	6082
9.	Mozambique	10905
10.	Ethiopia	8272
11.	Madagascar	6656
12.	Sudan	3471
13.	Philippines	6663
14.	Cambodia	2960
15.	Tanzania	3077
16.	Guinea	3732
Total :		806374

Production of Pyrazinamide

4013. SHRI RAMCHANDRA VEERAPPA : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) the total production/demand of Pyrazinamide in the country during each of the last three years;

(b) the sources by which the scarcity is met;

(c) the production cost and market price of Pyrazinamide; and

(d) whether the sale price of this medicine is fixed?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL) : (a) Pyrazinamide is largely produced by units in the small scale sector, whose production is not monitored by this Department. To the extent information is available, the production of the organised sector units during the last three years has been as under-

1994-95	-	49.40 tonnes
1995-96	-	83.93 tonnes
1996-97	-	24.33 tonnes (estimated)

The Working Group on Drugs & Pharmaceuticals for the Ninth Five Year Plan period has estimated demand

to be as follows :

1998-99	-	333 MT
1999-2000	-	366 MT
2000-01	-	403 MT
2001-02	-	443 MT

(b) Pyrazinamide is under OGL as per the Export & Import Policy. Shortfall if any, can be met through imports. However, imports have been negligible and almost the entire demand of this drug is met through indigenous production.

(c) and (d) As per the earlier DPCO, the last notified price of Pyrazinamide was Rs. 1679/- per kg. vide notification dated 25.11.93. As per DPCO, 1995, it is outside the purview of price control.

[Translation]

Facilities for Beedi Workers

4014. SHRI VIRENDRA KUMAR: Will the Minister of LABOUR be pleased to state:

(a) the number of hospitals set up for 'Beedi' workers during the last three years;

(b) the number of such hospitals for which foundation stones have already been laid but construction of buildings has not been started so far, indicating the date of laying their foundation stone; and

(c) the time by which the buildings of these hospitals are likely to be constructed?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) No hospital has been set up for beedi workers during the last three years. However, 51 more dispensaries have been sanctioned for beedi workers during this period.

(b) Foundation stones have been laid for construction of two 30-bedded hospitals for beedi workers, one each at Mukkudal (T.N.) and Sagar (M.P.), on 22.7.1995 and 7.2.1997 respectively.

(c) Sufficient funds to meet expenditure on construction of the hospitals for beedi workers at Sagar (M.P.) and Mukkudal (TN) under Beedi Workers Welfare Fund are presently not available. A Bill to amend the Beedi Workers Welfare Cess Act, 1976 which is aimed at raising the corpus of the Beedi Workers Welfare Fund with a view to finance such projects and also meet increased liabilities on other welfare activities has been introduced in Lok Sabha on 3.6.1998. It would be possible to take up the construction after the corpus of the fund is enhanced.

Empty Bags of N.F.L.

4015. SHRI RAMANAND SINGH : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the open usage and sale of fresh bags of Fertiliser Companies are restricted under Fertiliser Control Act under criminal act;

(b) whether Additional Magistrate and the Superintendent of Police, Jabaipur have seized empty fresh bags of Rashtriya Chemical Fertiliser Limited and Krishak Bhartiya Cooperative Limited while selling in the open market by traders for duplicating of fertilisers;

(c) if so, the details thereof; and

(d) the steps taken by the Government against the guilty persons and companies?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL) : (a) There is no provision under Fertilizer (Control) Order, 1985 which regulates sale of fresh bags of fertilizer companies.

(b) No. Sir.

(c) and (d) Does not arise.

[English]

Reservation to Dalit Christians and Muslims

4016. SHRI BRAJA KISHORE TRIPATHY : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether the Government proposed to offer benefits of reservation to Dalit Christians and Muslims of the country; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) and (b) Scheduled caste converts to Christianity are at present eligible for reservation benefits applicable to Other Backward Classes by virtue of their inclusion in the Central Lists of OBCs in relation to the States of Assam, Andhra Pradesh, Bihar, Gujarat, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Punjab and Tamil Nadu and the Union Territories of Chandigarh, Damman & Diu and Pondicherry. The Muslim members of Communities categorised as Other Backward Classes (OBCs) are eligible for reservation benefits applicable to OBCs. Scheduled Tribes, who profess Islam are also eligible for the benefits of reservation as available to Scheduled Tribes.

Sun Flower

4017. SHRI ANUPLAL YADAV : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state :

(a) whether Sun Flower is grown in abundance in Supaul in Sarsa District of Bihar;

(b) whether the farmers have to destroy their product due to absence of any industrial unit;

(c) whether the Government have any plan for setting up of any industrial unit for the utilisation of Sun Flower in the State and to give due benefit to the farmers of their products;

(d) if so, the details thereof; and

(e) if not, the alternative arrangement the Government propose in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV) : (a) No, Sir. Sunflower is not an important crop in the State of Bihar as the production is ranging between 4.6 to 5.0 thousand tonnes only. The area under sunflower crop in Bihar is ranging between 6.9 to 10.7 thousand hectares.

(b) There are 8 solvent extraction units and 6 vanaspati units in the State of Bihar. Since the delicensing of vegetable oil industry w.e.f. 25.1.1991, authentic information about the number of oilseed crushing units in Bihar is not available. Therefore, the question of farmers having to destroy their product due to absence of industrial unit does not arise.

(c) to (e) Central Government has no plan for setting up of any unit in the Vegetable Oil Sector. However, NAFED which is the nodal agency for procurement of farmer's product on the Minimum Support Price announced by the Government, from time to time, is responsible for procuring the produce of sunflower from farmers.

Outbreak of Yellow Fever

4018. SHRI RAVI SITARAM NAIK : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the WHO has since warned of a possible outbreak of yellow fever in the country;

(b) if so, the details thereof stating the basis on which outbreak of yellow fever in the country is anticipated by the WHO;

(c) whether the hand of certain foreign power is feared in the spread of this disease as they might have conducted certain virus tests in the country; and

(d) the reaction of the Government thereto stating the preventive measures taken to meet such an eventuality?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) No, Sir.

(b) Does not arise.

(c) No such information is available.

(d) The possibility of yellow fever outbreak cannot be ruled out as the vector which transmits this disease is widely prevalent. To avoid this risk, the International Health Regulations which stipulate Aedes free areas at International Air Ports and sea ports and screening of passengers for valid vaccination against yellow fever from yellow fever affected countries, are being stringently practised.

Resettlement Proposal Scheme

4019. SHRI SAMAR CHOUDHURY : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government of Tripura had submitted a resettlement proposal scheme for the surrendered extremist outfits who had abandoned their underground activities and join in mainstream life;

(b) if so, the time by which a final decision is likely to be taken by the Union Government in this regard; and

(c) the steps taken by the Union Government to create a favourable situation for the extremists to abandon their underground life and join in the mainstream?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) and (b) Government of Tripura requested for Central assistance of Rs. 71.49 crores in June, 1994 for expenditure on schemes for re-resettlement/rehabilitation of All Tripura Tribal Force activists who surrendered in 1993. After due consideration of the schemes projected by the State Government, an amount of Rs. 2.38 crores was released as Central assistance in March, 1995 in respect of schemes directly related to rehabilitation of surrenderees. Other schemes not directly related with such rehabilitation were not accepted for Central assistance.

(c) Various schemes are being taken up for the economic development of the State and to create job opportunities. Government of India have also repeatedly expressed its readiness to hold talks with concerned groups to discuss and sort out their problems and grievances.

Petroleum Outlets

4020. DR. ULHAS VASUDEO PATIL : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of petrol and diesel pump outlets converted into two outlets of petrol and diesel separately;

(b) whether petroleum companies are trying to violate the rules and procedures for allotment of new petroleum outlets and two petroleum outlets while allotting the same to a single person;

(c) if so, the justification thereof; and

(d) the action proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) to (d) Information is being collected and will be laid on the Table of the House.

Migrated from States

4021. COL. SONA RAM CHOUDHARY : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government are aware that large number of people have migrated from Barmer, Jaisalmer and Jalore to the adjoining States viz., Punjab, Haryana and Gujarat due to non-availability of water leaving behind their families and children;

(b) if so, the details thereof; and

(c) whether the Government propose to initiate some employment scheme for the people of drought prone areas of desert districts?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (c) Information is being collected and will be laid on the Table of the House.

Organic Pesticides and Fertilizers

4022. SHRI ANANT KUMAR HEGDE : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the details of organic pesticides and organic fertilizers used in the country;

(b) whether the Government are giving any incentive to the users and potential users;

(c) if so, the details thereof; and

(d) if not, whether the Government have any plan in this direction?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL) : (a) The term organic pesticides can be used to describe any pesticide containing organic molecules. A large number of such pesticides are being manufactured and use in the country. However, if the term organic pesticides is used more precisely for bio-pesticides, it would have to be specified that Bt (Kurstaki), Bt (Israelensis) are being predominantly used in India. The major organic fertilizers (manures) used in the country include farm yard manure, compost, green manure, Azolla, Blue Green Algae etc.

(b) to (d) The Department of Agriculture and Cooperation in the Government of India is implementing national project on "Development and use of Bio-fertilizers" and a scheme on Balanced and Integrated use of Fertilizers. Under these schemes subsidy is being given for establishing bio-fertilizers production units and compost plants.

The Department of Bio-technology, Govt. of India, is implementing the programme on "Biological Control on Plant Pests, Diseases and weeds" to develop microbial formulations which are cost effective and to generate commercially viable technology for different pesticides.

ESI Hospitals

4023. SHRI S. MALLIKARJUNIAH : Will the Minister of LABOUR be pleased to state :

(a) whether in ESI hospitals the facilities of specialised Doctors, surgical staff with modern equipments are available;

(b) if so, the details regarding such facilities available in ESI hospitals, hospital-wise, State-wise;

(c) if not, the reasons therefor; and

(d) the steps being taken to introduce the said facilities in ESI hospitals?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) to (d) Under the E.S.I. Act, the responsibility for administration of medical care vests in the State Government/Union Territory Administrations except in Delhi and NOIDA where it is being administered by the ESIC direct. However, the expenditure on medical care is shared between the ESIC and the State Governments in the ratio of 7:1. The Corporation has prescribed norms for providing staff including specialists and for providing equipments necessary for specialist treatment/consultation. In the ESI Hospitals, facilities like out-patient care, in-patient facilities, emergency and diagnostic services, ambulance services etc. are required to be provided to the ESI beneficiaries. For providing Super Speciality treatment to the insured persons necessary arrangements have been made through the renowned medical institutions of the country.

In order to improve quality of the ESI medical care, the ESIC has planned to provide facilities of ultrasonography, Cardiac monitor, auto analyser, resuscitation equipments, pulse-oxymeter, dental and blood bank units etc. in the ESI Hospitals. The Corporation has also made a suggestion to the State Governments to develop at least one super speciality Referral Centre within the ESI Hospital wherein super-speciality services like Cardiology, Cardiothoracic Surgery, neurology, Neuro surgery, Urology, Gastroenterology services etc. could be made available.

[Translation]

Contribution of Sugar in Central Pool

4024. SHRI PRABHASH CHANDRA TIWARI : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state the State-wise details of the contribution made by the States in the Central Pool during 1997-98 and till date?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV) : There is no Central pool for sugar. However, a certain percentage of sugar produced by sugar factories is taken by the Government as levy.

The state-wise details of levy contribution during the current sugar season 1997-98 (October-September) as on 15.5.98 (upto the levy release for August, 98) is given in the attached statement.

Statement

State-wise procurement of Levy Sugar during the current Sugar Season 1997-98 (Oct.-Sept.)

(As on 15.5.98)

(Qty. in lakh tonnes)

Sl. No.	States	Procurement of Levy Sugar
1	2	3
1.	Punjab	0.63
2.	Haryana	0.77
3.	Rajasthan	0.09
4.	Uttar Pradesh	8.46
5.	Madhya Pradesh	0.18
6.	Gujarat	2.15
7.	Maharashtra	11.92
8.	Bihar	0.85
9.	Assam	0.01

1	2	3
10.	Orissa	0.13
11.	West Bengal	0.02
12.	Andhra Pradesh	2.15
13.	Karnataka	2.67
14.	Tamil Nadu	2.59
15.	Pondicherry	0.15
16.	Kerala	0.04
17.	Goa	0.03
18.	Nagaland	-
All India		32.84

Regional Language

4025. SHRI V.K. KHANDELWAL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government are making some special efforts for the upliftment of regional languages specially to give a proper place to the official language Hindi for the expansion of the 'Swadeshi' feeling; and

(b) if so, the details of such measures likely to be taken by the Government?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) and (b) Govt. has established a Central Institute for the development of regional languages, at Mysore in 1969. Various activities for the propagation and development of regional languages are being carried out under its aegis. Particularly preparation of text and instructional material for strengthening the place of regional languages as a medium of education, provision of financial assistance to voluntary organisations and State agencies in the field of regional languages, grant of book writing awards to encourage writing in regional languages; provision of facilities through modern gadgets in the field of learning and teachings etc. This not only provides their proper place to the languages but also strengthens the feeling of Swadeshi.

[English]

Occupational Disease Centre

4026. SHRI A. SIDDARAJU : Will the Minister of LABOUR be pleased to state :

(a) whether there is any proposal to set up an Occupational Disease Centre in Bangalore by the Employees State Insurance Corporation to cater to the needs of the employees of all types of industries;

(b) if so, the number of employees are likely to be benefited; and

(c) the amount proposed to be spent during 1998-99?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) No, Sir.

(b) and (c) Do not arise.

Employment to Women

4027. SHRIMATI MEERA KUMAR : Will the Minister of LABOUR be pleased to state :

(a) whether the number of women seeking jobs through employment exchanges is increasing and there is no corresponding increase in the jobs to them;

(b) if so, the details thereof during the last three years, state-wise;

(c) whether the Government propose to open separate employment exchanges for women;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) No, Sir

(b) Does not arise.

(c) to (e) There is no proposal to set up separate Employment Exchanges for women as the existing system is felt sufficient to take care of women job seekers.

Grants from Foreign Countries

4028. SHRI VIJAY SINGH SOY : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether some N.G.O's are obtaining grants from foreign/international agencies under Foreign Contribution Regulation Act, (FCRA);

(b) if so, the details thereof; and

(c) the amount granted alongwith the name of the projects for which such grants are offered?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) and (b) Yes, Sir. 12136 associations have reported receipt of foreign contribution during the year 1996-97.

(c) The purpose-wise details of such receipts is attached as statement.

Statement

Purpose-wise receipt of Foreign Contribution for the year 1996-97

(Rs. in thousands)

S. No.	Purpose	Amount Contribution 1996-97
1.	Maintenance/Repair of places of worship	691793
2.	Construction/Extension of places of worship	418759
3.	Publication of Religious Literature	202334
4.	Education of Preachers/Priests	536539
5.	Religious Functions	747434
6.	Care of Orphans	2107727
7.	Help for the poor, aged and destitutes	1713578
8.	Health and Family Welfare	2845726
9.	Relief for natural calamities	250695
10.	Construction/Extension of school/college buildings	973075
11.	Repair/Maintenance of school college buildings	702080
12.	Construction/Extension of other buildings	1430285
13.	Repair/Maintenance of other buildings	414859
14.	Research	1387875
15.	Stipends/Scholarships	470925
16.	Agricultural Activities	175152
17.	Animal Husbandry	90251
18.	Rural Development	2742432
19.	Sanitation	20709
20.	Housing	107766
21.	Environment	35440
22.	Cultural Programmes	41721
23.	Theatre/Films	117202
24.	Maint. of places of Historical & Cult. importance.	1416
25.	Miscellaneous	7491166
Total		25716939

Public Grievances Commission

4029. SHRI AMAR ROYPRADHAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether any sanction has been granted by the Government to Delhi Government to appoint a Public Grievances Commission to redress the grievances of the people;

(b) if so, the details thereof alongwith the composition of the Commission; and

(c) the grievances redressed by the Commission since its inception?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) and (b) The Government of National Capital Territory of Delhi have, with the prior approval of the Central Government, set up a Public Grievances Commission to act as a functionally independent body responsible for speedy redressal of complaints of the public against the acts of omission and Commission on the part of the public officials working in the Departments of the Government of National Capital Territory of Delhi, local bodies, autonomous organisations/undertakings and other institutions owned or substantially financed by the Government of National Capital Territory of Delhi. The Commission consists of a Chairman and three Members (including two part-time Members). The Government have recently advised the Government of the National Capital Territory of Delhi to extend the jurisdiction of the Commission to Delhi Police also.

(c) As on 30.6.98, the Commission had redressed public grievances in 231 cases.

Revival of Sick Fertilizer Units

4030. SHRI SUNIL KHAN : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) the total quantity of urea produced, consumed and imported during each of the last three years and the expenditure incurred on import;

(b) whether the Government propose to revive the sick fertilizer units of H.F.C. and F.C.I. to get the urea at cheaper rate than import;

(c) if so, the details thereof stating the requirement of fund for the revival of these units; and

(d) the steps taken by the Government to sanction funds for the revival of these units?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL) : (a) The desired information in respect of production,

consumption and import is tabulated below:

Year	Production (LMT)	Consumption (LMT)	Import (LMT)	Expenditure incurred on import (Rs. Crores) (C & F value)	Subsidy on import (Rs. Crores)
1995-96	158.20	179.08	37.82	2840.13	1935.00
1996-97	156.20	190.25	23.28	1701.75	1163.08
1997-98	185.96	200.08 (Estd.)	23.89	1296.57	729.36

(b) to (d) Government has approved the revamp of the Namrup Units of Hindustan Fertilizer Corporation Limited (HFC) at an estimated fresh investment of Rs. 350 crores. The Company has taken concrete steps towards the implementation of the revamp project and is tying up the necessary inputs and term loans. The proposals in respect of the remaining units of HFC and Fertilizer Cooperation of India Limited (FCI) to be submitted to the Board for Industrial and Financial Reconstruction will be finalized on considerations of unit-wise viability and tie up of the funding arrangements.

Welfare Schemes in the Backward Areas of Orissa

4031. SHRI RAMA CHANDRA MALLICK : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the details of Welfare Schemes implemented by the Union Government in the backward areas of Orissa for the upliftment of the Scheduled Castes and Scheduled Tribes;

(b) whether these schemes have been reviewed by the Government; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) to (c) The following Central and Centrally Sponsored Schemes have been reviewed and are being implemented for upliftment of Scheduled Castes and Scheduled Tribes in the country including the State of Orissa and its Backward Areas:

1. Special Central Assistance to Special Component Plan to Scheduled Castes.
2. Equity assistance to Scheduled Castes Development Corporations.
3. National Scheme of Liberation and Rehabilitation of Scavengers & their Dependents.
4. Post-Matric Scholarship for Scheduled Castes and Scheduled Tribes' students.

5. Pre-Matric Scholarship for the children of those engaged in unclean occupations.
6. Hostels for Scheduled Castes Boys & Girls.
7. Book Banks for Scheduled Castes and Scheduled Tribes' Students.
8. Coaching and Allied Scheme for Scheduled Castes' and Scheduled Tribes' students.
9. Upgradation of Merit of Scheduled Castes and Scheduled Tribes' students.
10. Special Central Assistance to Tribal Sub-Plan.
11. Grants under First proviso to article 275(1) of the constitution.
12. Hostels for Scheduled Tribes Boys & Girls.
13. Ashram Schools in Tribal Sub-Plan Area.
14. Vocational Training in Tribal Area.
15. Educational Complex for Scheduled Tribes' Girls in Low Literacy Pockets.
16. Assistance to State Tribal Development Cooperative Development Corporations, Forest Development Corporations.
17. Scheme of Village Grain Banks.

Foreign Assistance

4032. PROF. CHAMAN LAL GUPTA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a large number of Madarassas and other religious educational institutions are functioning in various parts of the country with foreign assistance;

(b) if so, the details thereof;

(c) whether some owners/teachers of such madarassas in Jammu & Kashmir have been found involved in subversive and terrorists activities;

- (d) if so, the details thereof; and
 (e) the steps taken to check their activities?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (e) In India, which is a democratic and secular country, institutions like Madrasas are functioning in many parts of the country. There are reports indicating that some of these institutions are receiving foreign assistance and also that some owners/teachers of such institutions in Jammu & Kashmir are involved in suspicious activities. These reports are being verified for taking appropriate action under the relevant laws. Strict vigil is kept on the dubious activities of such institutions by State and Central agencies.

Achievements by Family Welfare Programmes

4033. DR. T. SUBBARAMI REDDY : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

- (a) whether the Government of Andhra Pradesh has ranked third in the country for implementation of the family welfare programmes;
 (b) if so, the details of the other States;
 (c) the total amount spent by the Government in implementing the family planning programmes in the States;
 (d) whether the State Government to implement all the family planning programmes in the state; and
 (e) if so, the name of the districts of Andhra Pradesh State where the family planning programmes has achieved hundred percent success?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) and (b) There is no practice of ranking the States/UTs on the basis of their performance in Family Welfare Programme.

(c) During 1996-97, the Government has spent Rs. 135.86 crores in implementing the family planning programme in Andhra Pradesh. The overall grant-in-aid released to all the States during 1996-97 was to the tune of Rs. 1190 crores.

(d) Yes, Sir. Family Welfare Programme is 100% Centrally funded and Government of India has been providing states with all the funds needed for implementing these programmes.

(e) In respect of Family Planning Programme, system of Centrally determined method specific targets has been dispensed with since April, 1996. 100% success in family welfare would imply reproductive and child health facilities

to every woman in reproductive age group and to every child below 5 years of age as well as achieving stable population. Such level of success has admittedly not been achieved in districts yet though effort under Family Welfare Programme is in that direction.

Advocates' Involvement in Filthy Language

4034. SHRI DILEEP SANGHANI : Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to USQ No. 190 dated July, 1996 and state:

- (a) the details of the advocates involved in using vituperative and filthy language against the defendant in the court of Civil Judge, 'Tis Hazari Court' on May 23, 1996;
 (b) the action taken against the involved advocates;
 (c) whether the influence of the plaintiff encouraged the advocates to resort to such an indisciplined and filthy behaviour;
 (d) if so, the details of the plaintiff involved in the case; and
 (e) the action taken/proposed to be taken by the Government to check the recurrence of such incidents in the courts?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (e) The information is being collected and will be laid on the Table of the House.

Releasing of Funds for Fighting against Naxalite Activities

4035. SHRI S.S. OWAISI : Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether inspite of repeated requests by the Government of Andhra Pradesh the Union Government have not released the required funds to fight against naxalite activities;
 (b) if so, the reasons therefor; and
 (c) the time by which the funds are likely to be released?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (c) For the purpose of modernising the State's policing infrastructure for tackling, *inter alia*, Naxalite problem, the Central Government has released Rs. 22.28 crores to Andhra Pradesh during the last three years. Besides, Andhra Pradesh is also availing of grants recommended by the Tenth Finance Commission for upgradation of its police related infrastructure.

Extinction of Scheduled Tribes

4036. DR. JAYANTA RONGPI : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether certain scheduled tribes are facing the danger of extinction;

(b) if so, the details thereof with socio-economic factors for such situation; and

(c) the steps taken by the Government to tackle the problem in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) No, Sir.

(b) Does not arise.

(c) Various socio-economic programmes under Tribal sub-plan are taken up for the protection and development of the tribes. The Government of India makes special allocations for Primitive Tribal Groups (PTGs) and does not insist even on the principle of supplementation. Important programmes for the primitive communities are taken up on 100% grant basis. A new scheme on development of PTGs will be implemented during the current financial year to help the PTGs to improve their socio-economic condition. The scheme will have in-built flexibility to cater to the specific needs of each tribe and its environment.

Atrocities on Dalits

4037. SHRI ARIF MOHAMMED KHAN: Will the Minister of HOME AFFAIRS be pleased to state the number of cases of atrocities on Dalits reported in the States of Uttar Pradesh, Rajasthan, Madhya Pradesh, Bihar and Maharashtra during 1996-97, 1997-98 and in April and May, 1998, State-wise and month-wise?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : Available information in regard to cases of atrocities against the Scheduled Castes during the years 1996, 1997 and 1998 is given below :

Name of States	1996	1997	1998
Bihar	810	710	Not Available
Madhya Pradesh	4075	4269	1059 (up to March)
Maharashtra	1352	831	241 (up to April)
Rajasthan	6623	5624	1226 (up to March)
Uttar Pradesh	10963	8500	825 (up to February)

Paraffin Wax

4038. SHRI T. GOVINDAN : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government through a notification have decided to remove all the controls on Paraffin wax w.e.f. 1.4.1998 which will cause unemployment to more than one lakh persons in this industry and causing 1100 registered SSI units in Kerala on the brink of closure/shut down;

(b) if so, whether the Government propose to reconsider this decision to protect the interest of poor workers;

(c) if so, the details thereof; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) to (d) With a view to augmenting the free availability of paraffin wax in the country, the Government of India had partially liberalised the distribution of paraffin wax with effect from 3.1.1997. The Government have decided a phased programme for dismantling Administered Pricing Mechanism with effect from 1.4.1998. Accordingly, the price and distribution of paraffin wax has been decontrolled from 1.4.1998 and the oil companies have been allowed to fix the price on market considerations. Further, paraffin wax has been decanalised since 1.4.1992 and therefore, industrial consumers are free to import wax to meet their requirements.

Vocational Courses

4039. SHRI MADHAV RAO PATIL:
SHRI D.S. AHIRE:
SHRI VITHAL TUPE:

Will the Minister of LABOUR be pleased to state:

(a) whether the Government of Maharashtra has requested the Union Government to include certain vocational courses under Apprenticeship Act, 1961;

(b) if so, the details thereof;

(c) the decision of the Union Government thereon; and

(d) the time by which such courses are likely to be brought under Apprenticeship Act, 1961 ?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) Yes, Sir.

(b) The Government of Maharashtra had submitted a proposal to cover 7 vocational courses under the Apprentices Act, 1961 namely Electronics Technician, Mechanical Technology, Auto Engineering Technician, Repair, Maintenance & Rewinding of Electrical Motors, Horticulture, Bakery & Confectionery and Cookery.

(c) and (d) Out of seven courses mentioned above, "Horticulture" has already been designated as subject field for Technician (Vocational) apprentices under Apprentices Act, 1961. Remaining six courses are already covered under the Apprentices Act, 1961 by similar or other names, for the category of Trade Apprentices.

As per the policy of the Government, duplication of trades/subject fields under the categories of Trade Apprentices and Technician (Vocational) Apprentices is avoided.

However, in view of the persistent demand of Government of Maharashtra, Subject Matter Expert Committees are being constituted to examine proposal to include the remaining six vocational courses under the Apprentices Act, 1961.

Suppliers of N.C.C.

4040. DR. BIZAY SONKAR SHASTRI : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 916 dated June 2, 1998 regarding NCCF and state:

(a) the brand-wise name of the items and cost at which supplied by the 22 listed suppliers to NCCF during the last six months; and

(b) the details of rates of supply and sale compare with the Kendriya Bhandar and the Super Bazar separately?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYAPAL SINGH YADAV) : (a) The details with regard to purchase of electrical goods by the Delhi branch of NCCF from the 22 suppliers during the last six months are not available.

(b) The NCCF, Super Bazar and Kendriya Bhandar are commercial organisations having their own purchase and sale policies. There is no system to verify the rates of supply and sale in the Super Bazar, Kendriya Bhandar and NCCF.

PCR Vans

4041. SHRI SHANTILAL PURSHOTTAMDAS PATEL : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether PCR Vans are handicapped in controlling the crimes in the Delhi; and

(b) if so, the steps being taken to modernise these PCR Gypsies to that of International standards?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) and (b) No, Sir. However, in order to improve the coordination between the Central Police Control Room and the PCR Vans, Delhi Police have planned to purchase an Ultra High Frequency (UHF) Digital Trunked Radio System, with a modular design, capable of future expansion and with facilities for computer linkage between the Police Control Room and PCR Vans.

Exploitation of Daily Wages Employees

4042. SHRI K.L. SHARMA:

SHRI BHERU LAL MEENA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of daily wagers employed by the Ministry on compassionate grounds;

(b) the reasons for employing them on daily wages basis instead of giving them regular jobs;

(c) whether the decision and the practice to employ one of the wards/family members of the deceased employee on compassionate ground is in keeping with the policy and guidelines issued by the DOPT;

(d) if not, the reasons for violating the guidelines/directives of DOPT; and

(e) the steps being taken to regularise the Government accommodation in the name of the Members of the family deceased employed on compassionate ground?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (d) 18 dependants of deceased Government employees, who could not be appointed on compassionate grounds in Group 'D' for want of regular vacancies under compassionate appointment quota, have been engaged on daily wages in the Ministry of Home Affairs. The instructions issued by the Department of Personnel & Training provide that a maximum of 5% of the vacancies falling under direct recruitment quota in Group 'C' or 'D' posts in any year, may be filled up by appointing dependants of employees who die in harness, on compassionate grounds. These instructions are being followed.

(e) Regularisation of Government accommodation in the name of members of the families of the deceased employees, employed in eligible offices on compassionate grounds, is done by the Directorate of Estates in accordance with the relevant instructions issued by the Government from time to time.

Allotment of Land for LPG Distributorships

4043. SHRI SUSHIL KUMAR SHINDE : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have issued new guidelines to change the existing policy for allotment of land to holders of LOIs for the L.P.G. distributorships in Delhi;

(b) if so, the salient features of the guidelines; and

(c) the time by which these are likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) to (c) Yes, Sir. In order to help LOI holders, who were facing difficulty in early commissioning of the dealerships/distributorships allotted to them on account of non-availability of the land at the specific advertised locations in Delhi, guidelines for allotment of land have recently been revised. Salient features of the guidelines are given in the attached statement.

Statement

1. Criteria for allotment of land in National Capital Territory of Delhi by land owning agencies

It has been decided to maintain the existing criteria of seniority from the date of LOI for the allotment of land in National Capital Territory of Delhi by land owning agencies for Retail Outlets and LPG distributorships in view of long pendency for the availability of land.

2. Resitements

Only those resitement proposals shall be considered which are necessary on account of unavoidable circumstances like closure of traffic, construction of flyover etc. The Oil Company will submit their report alongwith all supporting documents for discussions in the Industry meeting.

3. Change of locations for the proposed Retail Outlets anywhere in NCT of Delhi

As it is not possible to carve out sites for the development of new Retail Outlets in line with the locations mentioned in the advertisements where selection process is completed/LOIs have been issued for the specific locations, it has been decided by the Government to lift the ban of developing of Retail Outlet at the specific location. Henceforth all advertisements regarding retail outlet dealerships in Delhi should be released for National Capital Territory of Delhi without specifying the locations.

4. Decisions regarding sites already allotted where LOI have been cancelled

(a) The Oil Companies shall cancel the allotment of the site and put the site in the Pool for consideration of reallocation in order of seniority of the pending LOIs of Oil Industry (Company).

(b) Site shall be retained by the concerned Oil Company and shall be allotted to the next senior-most LOI holder of that Oil Company.

5. Payment of the rentals is to be charged by DDA from date of possession of the particular site.

6. Delhi Development Authority/Land Owning Agencies shall carve out only standard size of plots for the purpose of Retail Outlets i.e 36 X 30 mts.

7. Wherever Oil Companies are facing legal problems from the private parties (Lessors), Delhi Development Authorities/Land Owning Agencies should make the provision not to make the change in land use. In case such sites are lost in legal fray, Government should acquire them for the purpose of retail outlet operations.

8. In location-specific cases, where LOI have been issued and land of that location has been made available by Delhi Development Authority/Land Owning Agencies, such LOI holders would be allotted that land at the specific advertised location on priority. In case land is not available at the advertised location, then the LOI holder would be free to arrange private land anywhere in the NCT of Delhi. However, if LOI holder opts for Government land/land providing agencies, he will be put in queue on the basis of date of allotment, for such land, alongwith other LOI holders. In future all advertisements to be issued would be for NCT of Delhi and not location-specific.

World Bank Aided ICDS Project in Andhra Pradesh

4044. SHRI R. SAMBASIVA RAO : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether it is a fact that the Chief Minister of Andhra Pradesh announced the Rs. 430 Crore World Bank aided ICDS project to be undertaken in the state;

(b) if so, whether the project will cover 459 Mandals;

(c) the details of benefit likely to be taken by the children and women from this project; and

(d) the concrete steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) Andhra Pradesh Economic Restructuring (APER) Project has an ICDS Component at a cost of Rs. 392 Crore which is proposed to be taken as a Centrally sponsored scheme.

(b) The project proposes to cover a total of 251 blocks under ICDS Scheme including 143 new uncovered rural blocks and 108 existing ICDS blocks.

(c) The project is likely to improve the nutritional, health, cognitive and psycho social status of children below 6 years of age; improve nutritional and health of pregnant women, lactating mothers and adolescent girls; empower women through increased awareness so as to take better care of their personal and household health and nutrition needs.

(d) The project proposal has been processed for obtaining necessary clearances.

Anti-Infiltration Plan

4045. SHRI RANJIB BISWAL : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government have finalised anti-infiltration plan;

(b) if so, the salient features thereof;

(c) whether the plan so drafted aimed a forcing Pakistan to roll back its anti-India policy on Kashmir; and

(d) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (d) With a view to tackle the problem of militancy sponsored from across the border in Jammu & Kashmir and also to frustrate their attempts the Government have adopted a multi-pronged approach, which among other things includes *inter alia*, strengthening the border management to curb infiltration and exfiltration through the International border and Line of Control in J&K.

PHC/FPC Functioning in North-Eastern States

4046. SHRI NRIPEN GOSWAMI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the total number of Primary Health Centres and Family Planning Centres functioning in the North-Eastern States particularly in Assam as on June 30, 1998;

(b) the total amount sanctioned by the Government to these Centres during the last three years, year-wise and state-wise; and

(c) the total amount released by the Government to these Centres during the last three years, year-wise, state-wise?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) to (c) Statement is annexed.

Statement

(Rs. in lakh)

State	No of PHCs*		Rural Family Welfare Centres			Urban Family Welfare Centres			District Level Post Partum Centres			Sub-District Level Post Partum Centres					
	functioning	Functioning	Allocation/released			Functioning	Allocation/Released		Functioning	Allocation/Released		Functioning	Allocation/Released				
	as on	as on	1995-96	1996-97	1997-98	as on	1995-96	1996-97	1997-98	as on	1995-96	1996-97	1997-98	as on	1995-96	1996-97	1997-98
	31.12.97	0.6.98				30.6.98				30.6.98				30.6.98			
Arunachal Pradesh	47	NA	-	NA	NA	8	3.00	10.00	20.00	0	0.00	0.00	0.00	1	3.50	5.00	7.00
Assam	619	134	430	430.00	543.00	10	15.00	12.00	30.00	11	33.00	33.00	52.00	30	89.00	89.00	119.00
Manipur	72	31	93	93.00	126.00	2	4.00	5.00	7.00	3	13.00	13.00	21.00	1	3.50	5.00	7.00
Mehgalaya	82	23	66	66.00	93.00	1	2.00	2.50	3.00	3	11.00	11.00	17.00	1	3.50	5.00	7.00
Mizoram	38	14	42	42.00	57.00	1	2.00	2.50	3.00	2	10.00	10.00	16.00	4	15.00	20.00	27.00
Nagaland	33	7	21	21.00	28.00	0	0.00	0.00	0.00	1	4.00	4.00	8.00	1	3.50	5.00	7.00
Sikkim	24	15	60	60.00	61.00	1	2.00	2.50	3.00	1	5.50	5.50	8.00	2	10.00	10.00	14.00
Tripura	56	35	105	105.00	142.00	9	7.00	7.00	9.00	1	5.00	5.00	8.00	3	10.50	15.00	20.00

* Primary Health Centres and Community Health Centres are established out of Basic Minimum Services Programme outlay.

[*Translation*]

Action Plan on Bhopal Gas Tragedy

4047. SHRI SUSHIL CHANDRA VARMA : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the details of buildings other than hospital buildings constructed in Bhopal under Action Plan on Bhopal Gas Tragedy;

(b) the amount spent on the construction of each building and the time by which the construction of these buildings is likely to be completed;

(c) the purpose of each building constructed under the Action Plan; and

(d) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL) : (a) to (d) Information is being collected from the State Govt. of Madhya Pradesh and will be laid on the Table of the House.

[*English*]

Medicines in CGHS Dispensaries

4048. SHRI SURENDRA PRASAD YADAV (Jahanabad) : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the substitute medicines are provided/indented and supplied to the CGHS beneficiaries of Gole Market and DIZ area in New Delhi instead of the medicines prescribed by the specialists;

(b) if so, the reasons therefor;

(c) the policy of the Government for indenting such medicines;

(d) whether the Government contemplate to take any action against the guilty employees in this regard;

(e) if so, the details thereof; and

(f) if not, the steps taken by the Government to ensure that the medicines prescribed by the specialists are supplied to the CGHS card holders?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) to (c) According to the policy of the Government, if the medicines are prescribed by the specialist by brand name, it is not considered necessary to supply the same when medicines with the same generic composition are available in the Dispensary. If the

medicines with same generic composition are not available in the dispensary, the medicines are procured by brand name on the individual prescription from the authorised local chemists and supplied to the patients.

(d) to (f) In view of the position stated above, the question does not arise.

[*Translation*]

Ambedkar Villages

4049. SHRIMATI USHA VERMA : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government have implemented all the information to the reply given to the USQ No. 5431 on 12.9.1996 & USQ No. 2203 on 5.8.1997 regarding Ambedkar villages in Uttar Pradesh;

(b) if so, the details thereof place-wise/district-wise; and

(c) the action taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) to (c) The required information has since been received from the Government of Uttar Pradesh and accordingly two assurances given in respect of Unstarred Question Nos. 5431 and 2203 dated 12.9.1996 and 5.8.1997 respectively are being fulfilled separately.

[*English*]

Pollution Treatment Plant

4050. SHRI GEORGE EDEN : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Government have any proposal for the pollution-treatment plant in FACT-Uddyogamandal-Kerala; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL) : (a) and (b) There is no proposal with the Government for a pollution treatment plant in Fertilisers and Chemicals Travancore Limited (FACT). However, in order to take care of increased SO₂ emission during the start up of the sulphuric acid plant, FACT is installing a start up caustic scrubber at a cost of RS. 85 lakh in its Cochin Division. The project is expected to be completed in 1998-99. A scrubbing system for rock grinding unit of the phosphoric acid plant is also being installed by FACT at

a cost of Rs. 12.6 lakh to reduce rock dust emissions. This is in the commissioning stage.

Fake Currency

4051. SHRI D.S. AHIRE :
 SHRI MANIKRAO HODLYA GAVIT :
 SHRI MOHAN RAWALE :
 SHRI P.S. GADHAVI :
 SHRI DATTA MEGHE :
 SHRI MOTILAL VORA :
 SHRI ANUP LAL YADAV :
 SHRI K.L. SHARMA :
 SHRI RAJBANSHI MAHTO :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether fake currency are in circulation in various parts of the country;

(b) if so, the details and estimated amount of fake currency seized during the last three years, State/Union-Territory wise;

(c) the number of fake currency rackets busted during the said period, State/Union-Territory wise;

(d) the number of persons arrested and the action taken against them;

(e) whether the Union Government propose to educate the people in this regard; and

(f) if so, the reaction of the Union Government there-to alongwith the measures taken to combat this menace?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) The circulation of fake currency notes has been reported, from time to time, from some parts of the country.

(b) and (c) Available information in this regard is given in the enclosed statement (Annexure).

(d) According to available information, 195 persons were arrested from different parts of the country during the last two years.

(e) and (f) The Reserve Bank of India issues press releases, from time to time, to enable the public to distinguish between genuine and fake currency notes.

In order to combat counterfeiting, currency notes are now printed with additional security features. The Central Bureau of Investigation has created a Special Unit for exclusive investigation of counterfeit currency notes. The Border Security Force has alerted its forward troops to be more vigilant so as to ensure that such currency notes are not smuggled into the country.

Statement

Counterfeit Notes Recovered/Seized during the Years 1995 to 1997

Sl. No.	Name of States/UTs	Total Value of Counterfeit notes recover/seized during the years		
		1995	1996	1997
1.	Andhra Pradesh	22550	21940	35742
2.	Arunachal Pradesh	0	1000	0
3.	Assam	3600	1620	13085
4.	Bihar	45040	38530	34890
5.	Goa	22790	0	310
6.	Gujarat	42460	66250	91440
7.	Haryana	10	2120	2090
8.	Himachal Pradesh	600	300	1110
9.	Jammu & Kashmir	0	0	0
10.	Karnataka	62184	83982	99770
11.	Kerala	17900	14964	52540
12.	Madhya Pradesh	2490	1180	750
13.	Maharashtra	181900	215670	241592
14.	Manipur	10800	0	30300
15.	Meghalaya	0	0	0
16.	Mizoram	0	2000	700
17.	Nagaland	500	0	87100
18.	Orissa	3790	1710	5990
19.	Punjab	0	600	420
20.	Rajasthan	41710	50460	205930
21.	Sikkim	0	0	0
22.	Tamil Nadu	67080	48912	100470
23.	Tripura	700	300	0
24.	Uttar Pradesh	41820	30706	79932
25.	West Bengal	59450	36671	74840
26.	A & N Islands	0	0	43700
27.	Chandigarh	1500	2500	2300
28.	D & N Haveli	0	0	0
29.	Daman & Diu	0	0	100
30.	Delhi	218680	125350	250770
31.	Lakshadweep	0	0	0
32.	Pondicherry	130	0	5900
Total (All-India)		845684	746765	1461771

Official Tours by Chandigarh Administration

4052. SHRI SATYA PAL JAIN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether some officers of the Chandigarh Administration/Municipal Corporation had gone on foreign/study/tours;

(b) if so, the details thereof and the expenditure incurred thereon;

(c) whether these officers have submitted any report about their achievements on their return;

(d) if so, the details thereof and the benefits accrued after the implementation of those reports; and

(e) if not the reason therefor?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) Yes Sir.

(b) to (e) The requisite information is given in the attached statement.

Statement

The details of the visits abroad on official tour undertaken by the officials of the Chandigarh Administration/Municipal Corporation of Chandigarh during the last two year are indicated below :

(a) A team of officials consisting of Shri K.K. Jerath, Chief Engineers-Secretary, Engineering, Shri S.L. Aggarwal, the then Superintending Engineer, Chandigarh Municipal Corporation and Shri K.B. Sharma, Superintending Engineer (B&R), Chandigarh Municipal Corporation had visited Bangkok and Singapore on 29th November to 7th December, 1996 on a short Study Tour to study modern technologies in the area of municipal services. A tour report was submitted by the team on its return and some of the recommendations contained therein were adopted with a view to improve municipal services in the City. An expenditure of Rs. 4.00 lakhs was incurred on the said visit;

(b) Shri Pradip Mahra, the then Adviser to the Administrator, Chandigarh, visited Japan from 13th October to 31st October, 1996 as a nominee of Asian Productivity Organisation to attend Study Meeting on Regional Industrialisation & Development held at Okhinawa. He also visited Hongkong, Bangkok and Singapore. An expenditure of Rs. 1,81,720/- was incurred on the visit;

(c) Smt. Anuradha Gupta, in her capacity as Secretary (Tourism) and Director, Chandigarh Industrial &

Tourism Development Corporation and Smt. Kalpana Mittal Baruah, the then Managing Director of Chandigarh Industrial and Tourism Development Corporation visited Singapore from 24th October to 26th October, 1996 to participate in the Asia Travel Market Exhibition. This entailed an expenditure of Rs. 3.03 lakhs;

(d) Shri C.S.R. Reddy, Senior Superintendent of Police Chandigarh, attended International Conference on Fraudulent Travel Documents held at Helsinki, Finland from 9th June to 13th June, 1997. An expenditure of Rs. 1,05,060/- was incurred on the visit.

(e) Shri Jagdish Sagar, Adviser to the Administrator of Union Territory of Chandigarh, participated in a Training Workshop on "Public-Private Partnerships for city Revitalization Strategies to organise Government Business and the Community to create the 21st Century City" held at Washington (USA) from 1st December to 12th December, 1997. An expenditure of Rs. 3.30 lakhs was incurred on the said visit; and

(f) Shri S.K. Sharma, Chief General Manager and Shri A.K. Thapar, Chief Accounts Officer, Chandigarh Industrial and Tourism Development Corporation Limited participated in the International Tourism Fair held at Berlin from 7th March to 11th March, 1998 at an expenditure of Rs. 3.13 lakhs.

2. According to information received from Chandigarh Administration no tour report was furnished in respect of the tour mentioned at (b) to (f) above. The Chandigarh Administration has been asked to ensure that the officials who visit abroad on official tour in future are invariably asked to submit their tour reports.

[Translation]**Despatch of Manav Bomb by Pakistan**

4053. SHRI ANAND RATNA MAURYA :
SHRI RAMPAL SINGH :
DR. RAMKRISHNA KUSMARIA :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the attention of the Government has been drawn to the news-item captioned " Bharat mein manav bam bhejne ki firak mein hai Pakistan" appearing in the The Dainik Jagaran, dated May 14, 1998;

(b) if so, the facts thereof; and

(c) the action taken/proposed to be taken by the Government to check such activities of Pakistan?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) Yes Sir.

(b) The Government has received information regarding training of militants in Mithi, Sindh and Pakistan. The situation is being watched closely.

(c) Government is aware of the sinister designs of Pak Intelligence Agency to de-estabilize India by sponsoring of terrorism and subversive activities. Appropriate steps to counter any such design are being taken.

[Translation]

Closure of Sugar Mills

4054. SHRI PRABHUNATH SINGH :
DR. ULHAS VASUDEO PATEL :
SHRI PRABHASH CHANDRA TIWARI :

Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state :

(a) the number of sugar mills completed the process of crushing sugarcane during this year, State-wise;

(b) the number of sugar mills kept closed due to shortage of sugar cane, heavy losses and financial crises during this year, State-wise, separately;

(c) whether the Government propose to reopen the closed sugar mills particularly in Bihar; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV) : (a) and (b) A statement showing state-wise number of sugar mills which have completed the crushing operations/continuing crushing and those which remained closed during the current sugar season 1997-98 (as per information available upto 30.6.98) is attached.

(c) and (d) Sugar Mills have themselves to prepare schemes for re-opening/rehabilitation/modernisation etc. and get them approved by the financial institutions. Financial assistance is also available from the Sugar Development Fund (SDF) at concession rate of interest, for such revival/rehabilitation/modernisation schemes subject to fulfilment of conditions laid down for the purpose.

In so far as Bihar is concerned, all the fifteenth sugar mills in Public-sector are sick/closed. At the State/level All Party meeting, the decision is in favour of privatisation. Transfer of three sugar mills to original owners is under active consideration. The State Government is in regular touch and liaison with Sugar Technology Mission (STM)

and National Federation of Cooperative Sugar Factories for project reports or rehabilitation of other twelve sugar mills in Private/Cooperative Sector. The High Court Order delinking liability of the Corporation from the State is also being kept in view while planning rehabilitation. Three more sugar mills belonging to British India corporation (BIC) Group are sick/closed. Two at Barachakia and Chanpatia are under official liquidator appointed by Allahabad High Court and the other one at Marhrowrah is under consideration of Bureau of Industrial & Financial Reconstruction (BIFR).

Statement

State-wise position on Sugar Mills which have completed crushing/continuing crushing and not started crushing during the current 1997-98 Sugar Season (Oct.-Sept.)

(Position as on 30.6.98)

State	Sugar Mill which have completed crushing/continuing crushing	Sugar Mills which have not started crushing
1. Punjab	21	01
2. Haryana	13	-
3. Rajasthan	03	-
4. Uttar Pradesh	120	02
5. Madhya Pradesh	07	02
6. Gujarat	18	02
7. Maharashtra	96	24
8. Bihar	11	17
9. Assam	02	01
10. Andhra Pradesh	35	08
11. Karnataka	27	05
12. Tamil Nadu	35	-
13. Kerala	01	01
14. Orissa	07	01
15. West Bengal	01	01
16. Nagaland	-	01
17. Pondicherry	02	-
18. Goa	01	-
Grand Total	400	66

Cane Crushing Project

4055. SHRI PRADEEP KUMAR YADAV : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state :

(a) the number of cane crushing projects sanctioned by the Government during each of the last two years and till March, 1998;

(b) whether the Industrial Development Bank of India, Industrial Finance Corporation and Industrial Credit and Investment Corporation of India have declared the industry as unviable and decided not to give any loan to it;

(c) if so, the number of units have been closed down due to this policy; and

(d) the steps taken or being taken by the Government to make these units viable?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV) : (a) 159 letters of intent have been issued by the Ministry of Industry for setting up of new sugar mills in the country during the years 1996, 1997 & 1998 (upto March).

(b) to (d) As per information received from the Financial Institutions viz. Industrial Development Bank of India, Industrial Finance Corporation and Industrial Credit and Investment Corporation of India, they have not declared the sugarcane industry as enviable nor have they decided not to give any loans to it. However the Government is of the view that the existing Sugar Industry in the country is not perceived to be a particularly healthy one from the financial point of view. In view of the low rate of return in this sector, new production capacity is not being created at the required pace. Generally, the public financial institutions are also not favourably considering proposals for financing of new sugar capacity. The major reasons for the poor financial performance of the sugar industry are as under:-

- (i) Sugar is subject to statutory levy as also distribution control. For the quantity of sugar acquired by Government against levy, the return to the sugar mills is substantially lower than what would be obtained at open market prices. The distribution control also reduces the opportunity of the sugar mills to adopt an independent marketing strategy.
- (ii) Historically, the sugar industry is subject to violent cyclic variations. These variations are principally caused by the increase or decrease of sugarcane availability, linked to the motivation of the farmer to cultivate sugarcane *vis-a-vis* other competing crops.

(iii) In years of high sugar production, sugar mills have to bear the carrying cost of high sugar stocks.

Production of Foodgrains

4056. SHRIMATI SURYAKANTA PATIL : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether according to a report on fertilizer Industry the production of foodgrains has been continuously decreasing due to imbalanced production of fertilizers;

(b) if so, whether the Government have not taken the fertilizer Industry seriously for the last one decade;

(c) whether the country had to completely depend on the imported fertilizers and farmers has to pay high prices for imported fertilizers; and

(d) if so, the measures propose to be adopted by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL) : (a) and (b) The production of foodgrains is dependent on a number of factors, one of them being consumption of fertilizers. There has been a consistent increase in the production of foodgrains from 1991-92 to 1996-97 except in 1995-96. When a decline was registered due to delayed onset of monsoon in Kharif 1995 and unfavourable weather conditions at the grain filling stage during Rabi 1995-96. The production of major commercial crops reached a record level in the year 1995-96.

(c) and (d) During 1997-98, the indigenous production of fertilizers accounted for nearly 86.6% of the estimated consumption of nitrogen and phosphate nutrients taken together. The farmgate price of urea, whether imported or indigenous, is controlled. The current price of Rs. 3660 per tonne is amongst the lowest in the region. A concession is also being extended on the sale of decontrolled phosphatic and potassic fertilizers in order to encourage their consumption and promote the balanced use of plant nutrients. To enable the domestic industry to reduce the cost of production and remain competitive *vis-a-vis* the imported product, a differential of Rs. 1500 per metric tonne has been maintained between the levels of concession on indigenous and imported Di-ammonium Phosphate.

[English]

Sugarcane Research Centre

4057. SHRI BIKRAM KESHARI DEO : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state :

(a) the details of sugarcane Research Centres in Orissa, location-wise;

(b) the details of sugarcane growing areas catering by these centres;

(c) the allocation made by the Union Government to these Centres in the State;

(d) whether sugarcane Research Centres have not been set up in all the Districts of Orissa particularly in Kalahandi; and

(e) if so, the reasons therefor and the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV) : (a) Sugarcane research work is being done at the following locations in Orissa :

1. Sugarcane Research Station, Panipolla, P.O. Balugaon, District Nayagarh.
2. Sugarcane Adaptive Trial Sub-Station, Rayagada.
3. Sugarcane Adaptive Trial Sub-Station, Barpali via Bargarh.

(b) Sugarcane is grown in an area of about 22,000 hectares in the districts of Rayagada, Aska, Bargarh, Nayagarh, Cuttack, Bolangir, Kalahandi, Dhenkanal, Sambalpur etc. The Sugarcane Research Centres given on (a) above are conducting locations specific experiments with a view to increase the productivity of sugarcane and sugar in these areas.

(c) One of the centres of All India Coordinated Research Project on Sugarcane (ICAR) is located at

Panipolla district, Nayagarh. The ICAR has made a budget provision (BE) of Rs. 8.59 lacs for 1998-99 for smooth functioning of this centre. Besides, the Union Government has provided Rs. 2.47 lacs through ICAR for production of Breeder's Seed and conducting Frontline demonstrations or sugarcane.

(d) and (e) The research needs, of sugarcane grown in the Kalahandi district, are met by the nearby research centre located at Rayagada. Hence it is felt that there is no need for opening of new centre at Kalahandi.

[Translation]

Allocations to Minorities/SCs/STs

4058. SHRI JOGENDRA KAWADE : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) the total amount allocated by the Government for the economic upliftment of the minorities/SCs and STs during 1997-98;

(b) whether the allocated amount was spent fully;

(c) If not, the reasons therefor; and

(d) the total number of people from Minority Communities given loans and grants out of the amount allocated for the upliftment of minorities.

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) to (c) A statement is attached.

(d) 30,021 (up to 30-6-1998).

'Statement

The amounts allocated (as per Revised Estimates) and expenditure incurred for 1997-98 in respect of various schemes for economic upliftment of SCs, STs & minorities

(Rs. in Crores)

1	Amount allocated for 1997-98 (Revised Estimates)	Expenditure
1	2	3
Scheduled Castes		
1. Special Central Assistance to Special Component Plan	308.27	308.80
2. National SCs/STs Finance & Development Corporation	20.23	20.23
3. Scheduled Castes Development Corporation	45.00	45.00
4. National Safai Karmacharies Finance and Development Corpn.	4.75	4.75
5. National Schemes of Liberation and Rehabilitation of Scavengers	90.00	90.00
Scheduled Tribes		
1. Special Central Assistance for Tribal Sub-Plan	330.00	330.00

1	2	3
2. Grants under Provision (i) to Article 275 (1) of the Constitution	75.00	75.00
3. Grant-in-aid to State Tribal Development Co-operative Corporations for MFP Operations	8.23	8.23
4. Investment in TRIFED	23.00	23.00
5. Price Support to TRIFED	1.00	1.00
Minorities		
1. National Minorities Development and Finance Corporation.	-	-

Closure of Sugar Mills in U.P.*[English]*

4059. SHRI ADITYANATH :
SHRI RAM NAGINA MISHRA :

Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state :

(a) whether the sugar mills of Uttar Pradesh particularly in Eastern Uttar Pradesh are on the verge of closure;

(b) if so, the reasons therefor and the impact of this closure on the sugarcane farmers of the State;

(c) whether any assessment has been made in this regard;

(d) whether any scheme has been formulated to save those mills from closure;

(e) the total number of farmers as well as sugarcane area likely to be affected as a result thereof; and

(f) the extent to which the sugar production in the country is likely to be reduced?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV) : (a) to (f) There is no information about impending closure of sugar mills in Eastern Uttar Pradesh. It may, however, be stated that the following two sugar mills have not been working due to various reasons.

Sl. No.	Name of Sugar mill	Not operated since
1.	M/s Swadeshi Mining & Manufacturing Co. Ltd., Anandnagar Distt., Maharajganj.	1994-95
2.	Cawnpore Sugar Works Ltd., Gauribazar, Distt. Deoria.	1996-97

School for Handicapped Children

4060. SHRI A.F. GOLAM OSMANI : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether the Government proposed to set up schools for handicapped children in the various States especially in District Barpeta (Assam);

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) to (c) Under the Scheme for establishment of Special School for handicapped children, the grant-in-aid is released to the Non-Governmental Organisations on merits provided the application is forwarded through the concerned State Government/ Union Territory Administration with their recommendations. However, the State Government of Assam has not yet sent any proposal in respect of any NGO for such a School in District Barpeta.

Oil Exploration Abroad

4061. SHRI BHUBANESWAR KALITA :
SHRI PANKAJ CHOUDHRY :
SHRI S.S. OWAISI :
DR. T. SUBBARAMI REDDY :
SHRI RAMPAL SINGH :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased state :

(a) whether the Government have any proposal to allow Indian oil companies to explore abroad to augment the oil resources of the country;

(b) if so, the details thereof;

- (c) the countries identified for exploration so far;
- (d) the time by which such exploration activities are likely to be taken place in these countries; and
- (e) the name of public sector and other oil companies permitted to explore abroad?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) to (e) Yes, Sir. ONGC Videsh Ltd., a wholly owned subsidiary of ONGC, is pursuing for oil exploration/production projects in the following countries:

- (i) Vietnam
- (ii) Kazakhstan
- (iii) Azerbaijan
- (iv) Russia
- (v) Iraq

Whereas concessions in Vietnam and Kazakhstan have already been granted in favour of ONGC Videsh Ltd., in the remaining countries efforts to acquire concessions for exploration/production projects are in progress.

In addition, Oil India Ltd. is also pursuing acquiring participating interest in an exploration project in Oman.

The commencement of exploration activities in Azerbaijan, Russia, Iraq and Oman would depend on the outcome of the efforts that are in progress.

Programme for Eradication of Various Diseases

4062. DR. Y.S. RAJA SEKHAH REDDY :
SHRI SULTAN SALAHUDDIN OWAISI :
SHRI ASHOK NAMDEORAO MOHOL :
SHRIMATI RANI CHITRALEKHA BHONSLE:
DR. SAROJA V. :
SHRI SADASHIV RAO D. MANDLIK :
SHRI A. VENKATESH NAIK :
SHRI TH. CHAOBA SINGH :
SHRI AJAY MUKHOPADHYAY :
SHRI CHANDRASHEKHAR SAHU :
SHRIMATI JAYANTI PATNAIK :
SHRI SHANKER PRASAD JAISWAL :
SHRI M.R. CHAUDHARI :
DR. T. SUBBARAMI REDDY :
SHRI JANARDAN PRASAD MISRA :
SHRI G.M. BANATWALLA :
SHRI MULLAPALLY RAMACHANDRAN :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the growth of AIDS, TB, Malaria, Leprosy, Cancer, Polio and other communicable diseases is increasing in the country;

(b) if so, the percentage of its growth at present, State-wise;

(c) the number of persons reported suffering/died from these diseases separately during each of the last three years, State-wise;

(d) whether any centrally sponsored programme to eradicate these diseases is being implemented in the country;

(e) if so, the details thereof, State-wise;

(f) the persons benefited under each programme so far during each of the last three years, State-wise;

(g) the funds allocated for these programmes separately during the said period, State-wise;

(h) whether the Government are still determined to eradicate these diseases by 2000 AD as planned;

(i) if so, the details thereof;

(j) if not, the reasons therefor and the present state of affairs in various States; and

(k) the steps taken by the Government to combat this alarming situation in the country?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) to (k) The information is being collected and would be laid on the Table of the Lok Sabha.

Road Transport Charges for Lifting of Levy Sugar

4063. SHRI RATILAL KALIDAS VARMA : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state :

(a) whether the Union Government have received representations from the Government of Gujarat for allowing allowance on actual road transportation charges in respect of lifting of levy sugar under Levy Sugar Price Equalisation Fund Scheme;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) whether similar representations have been received from the other States; and

(d) if so, the time by which this allowance is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV) : (a) to (d) Yes, Sir. The levy sugar is sold through the Public Distribution System (PDS) at lower than the market price so that it may remain affordable. The Issue Price of the sugar sold under PDS is the same throughout the country. To avoid distortion in this price structure levy of local taxes and duties was treated as inadmissible w.e.f. 1.4.89, and State Governments were informed of this decision. On account of this, the Central Government has not allowed allowance on actual road transportation charges in respect of lifting of levy sugar under Levy Sugar Price Equalisation Fund Scheme.

[Translation]

Census

4064. PROF. PREM SINGH CHANDUMAJRA :
SHRI K.C. KONDAIAH :
DR. CHINTA MOHAN :
SHRI G.M. BANATWALLA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government have decided to conduct next census in the country at the end of the century;

(b) if so, the details thereof;

(c) if not, the time by which the next census is likely to be taken;

(d) whether information relating to various castes of the citizens of the country would also be collected during the census;

(e) if so, the details thereof; and

(f) whether caste-based data of citizens were collected during the previous census?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) No, Sir.

(b) Does not arise.

(c) The next population census in the country is due in Feb-March, 2001.

(d) No such decision has been taken.

(e) Does not arise.

(f) No caste-based data of citizens were collected since the 1951 census.

However, the data on Scheduled Castes and Scheduled Tribes were collected.

Construction of Child Home

4065. SHRI KANTILAL BHURIA : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether the Government have received a proposal for construction of a child home from the Government of Madhya Pradesh;

(b) if so, the details thereof; and

(c) the time by which the Government will accord approval to the State?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) Yes, Sir.

(b) and (c) During 1997-98, the Ministry had received from Madhya Pradesh Government proposals for construction of 7 Observation Homes (for girls) and 2 Juvenile Homes under the scheme of Prevention and Control of Juvenile Social Maladjustment. However, on account of unspent amount lying with the State Government from previous years releases fresh grants could not be released. In addition the Government had also been requested to furnish certain clarifications.

[English]

Demand and Supply of LPG

4066. SHRI AMAR PAL SINGH :
DR. M.P. JAISWAL :
SHRI SADASHIV RAO DADOBBA MANDLIK :
SHRI MOHAMMAD ALI ASHRAF FATMI :
SHRI VITHAL TUPE :
SHRI SANDIPAN THORAT :
SHRI RAMDAS ATHAWALE :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the estimated production and consumption of LPG in the country during each of the last three years;

(b) the estimated demand of LPG for the current year and for the next three years alongwith the demand and supply position both for domestic and commercial purposes during each of the last three years, State-wise;

(c) the norms prescribed by the Government to estimate the shortage of LPG;

(d) the areas in which shortages has been reported during each of the last three years; and

(e) the action taken/proposed to be taken to normalise the supply position and to curb various marketing manipulations and frauds being committed by dealers/distributors?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) The LPG production and Sales by the PSU Oil Companies during the last three years are as under :

YEAR	PRODUCTION (TMT)	SALE (TMT)
1995-96	3253	3849
1996-97	3356	4183
1997-98	3444 (prov.)	4606 (prov.)

The deficit is met through imports.

(b) The All India Demand projected in respect of PSU Oil Companies for the current year and the next three years is as under :

Year	All Indian LPG Demand (TMT)
1998-99	5357
1999-2000	6514
2000-01	7095
2001-02	7548

Demand in next three years is based on a projected enrolment of 40 lakhs new customers every year.

(c) The backlog/shortage in LPG refills supplies for a distributor is calculated as under :

(A) Total number of refill orders (Booking) pending with the distributors.

(B) No. of refill order booking within 24 hours.

(C) No. of refill orders booked by DBC customer

(D) Refill backlog =A-(B+C)

The average LPG consumption by domestic consumers during last year was about 140 kgs.

(d) and (e) The demand of LPG customers who are enrolled with the PSU Oil Companies in the country has been met by and large in full during the last three years. However, whenever LPG backlogs develop due to law and order problems, IR Problems, floods or any disruption in availability due to emergency shutdowns at any of the

production sources etc., Oil companies take immediate measures to meet the demand in the affected markets through maximising LPG imports and by operation of LPG bottling plants during extended hours and on Sundays and Holidays to clear the LPG backlogs.

To curb various marketing manipulations and frauds, stringent action under the Marketing Discipline Guidelines against the defaulting distributors is taken including fine, suspension and termination.

[Translation]

Sick Sugar Mills

4067. SHRI PANKAJ CHOUDHRY :
DR. T. SUBBARAMI REDDY :
SHRI RAVINDRA KUMAR PANDEY :
SHRI RAJENDRA AGNIHOTRI :
SHRI HARIKEWAL PRASAD :
SHRI PRABHUNATH SINGH :

Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state :

(a) the number of sugar mills being run by private and cooperative sector, state sugar corporation and Government Undertakings separately, State-wise;

(b) the total number of sick mills at present, State-wise;

(c) whether the number of sick sugar mills has been increasing constantly;

(d) if so, the reasons therefor;

(e) the number of mills running in profit/loss at present, State-wise;

(f) whether the Government have received representations from the States particularly from Uttar Pradesh for revival of those mills;

(g) if so, the reaction of the Union Government thereto;

(h) whether any scheme for expansion and modernisation of those sick mills is under consideration of the Government;

(i) if so, the details thereof; and

(j) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV) : (a) The State-wise number of sugar mills being run in Public, Private and Cooperative Sector, are given in the attached statement.

(b) The Sugar units in the country are grouped in three sectors namely, Public, Private and Cooperative. The sick sugar units belonging to Private and Public Sector are covered under the provisions of the Sick Industrial Companies (Special Provision) Act, 1985. According to the Board for Industrial and Financial Reconstruction (BIFR), established under the provision of this Act, 37 sick sugar mills have been registered with them upto 30.6.98. The state-wise sick sugar mills registered with BIFR are as follows :

State	No. of mills
Andhra Pradesh	3
Bihar	3
Kerala	1
Karnataka	4
Madhya Pradesh	2
Maharashtra	3
Punjab	1
Rajasthan	1
Tamil Nadu	2
Uttar Pradesh	16
West Bengal	1
Total	37

(c) and (d) As per the information received from BIFR, there is no pattern of constant increase in the sick sugar mills.

(e) The government does not maintain profit and loss account in respect of sugar mills.

(f) and (g) The Government has not received any representation from the Government of Uttar Pradesh for revival of sick mills.

(h) to (j) Sick mills under Public and Private Sector are required to make a reference to the BIFR for determination of sickness and measures which shall be adopted with respect to the Company. The sick sugar mills under the Cooperative Sector are not required to be registered with BIFR and are dealt with by the State Cooperative Societies Acts. In the case of Cooperative Sector, the State Governments consider the financial health of the units and initiate action where considered necessary. The Government of India is providing financial assistance at a concessional rate of interest from Sugar Development Fund (SDF) for expansion/modernisation

of capacity upto 5000 TCD and for sugarcane development.

Statement

Statement showing the State-wise, sector-wise number of installed sugar factories (as on 31.05.1998)

Sl. No.	State	Total number of installed sugar factories			
		Public	Pvt.	Coop	Total
1.	Punjab	-	6	16	22
2.	Haryana	-	3	10	13
3.	Rajasthan	1	1	1	3
4.	Uttar Pradesh	35	55	32	122
5.	Madhya Pradesh	1	5	3	9
6.	Gujarat	-	-	20	20
7.	Maharashtra	-	5	116	121
8.	Bihar	14	14	-	28
9.	Assam	-	1	2	3
10.	Orissa	-	4	4	8
11.	West Bengal	1	1	-	2
12.	Nagaland	1	-	-	1
13.	Andhra Pradesh	6	17	18	41
14.	Karnataka	3	10	19	32
15.	Tamil Nadu	3	17	15	35
16.	Pondicherry	-	1	1	2
17.	Kerala	-	1	1	2
18.	Goa	-	-	1	1
19.	Dadra & Nagar Haveli	-	-	-	-
20.	Manipur	-	-	-	-
21.	Himachal Pradesh	-	-	-	-
22.	J & K	-	-	-	-
Total		65	141	259	465

Note - The Statement does not include 6 Sugar Factories viz. Talaja (Gujarat), Pachrukhi (Bihar), Dalima Nagar (Bihar), Sivkani (A. P.), Mailpatti (T. N.), Mannam (Kerala), as they have not operated for more than last 10 years and their capacity has been treated as dormant.

*[English]***Illegal Sale of Liquor**

4068. SHRI DEVENDRA BAHADUR ROY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether illegal sale of liquor in the capital has risen high;

(b) if so, the number of persons arrested along with the liquor seized from them; and

(c) the steps taken by the Government to check the illegal sale of liquor?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) and (b) No, Sir. The number of cases registered in connection with the alleged illicit sale of liquor during the first six months of the current year was 2074 as against 3437 during the corresponding period of the preceding year. Similarly, the number of persons arrested during the same period was 2042 as compared to 3709 during the corresponding period of the preceding year.

(c) Delhi Police have taken the following measures to check sale of illicit liquor in the National Capital Territory:

- (i) The intelligence gathering mechanism has been strengthened;
- (ii) The patrolling around the Jhuggi clusters and in the border areas has been intensified;
- (iii) A Surveillance is kept over godowns of transports/public carriers suspected to be indulging in the smuggling of liquor;
- (iv) A watch is maintained over "bad" characters suspected to be indulging in sale of illicit liquor; and
- (v) The staff posted at the Police Stations has been instructed to develop their sources to effectively tackle the problem of sale of illicit liquor.

*[Translation]***Expenditure on Medicines**

4069. SHRI RAM TAHAL CHAUDHARY : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the per capita amount spent on providing medicines in Bihar especially in the rural areas of Jharkhand by the Union Government;

(b) whether there is any proposal to increase its limit;

(c) if so, the details thereof; and

(d) the likely expenditure to be borne by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) to (d) The information is being collected and will be laid on the Table of Lok Sabha.

*[English]***Rural Hospitals in Tamil Nadu**

4070. SHRI GINGEE N. RAMACHANDRAN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the number of rural hospitals working in Tamil Nadu;

(b) the main criteria for upgrading rural hospital from the Primary Health Centres;

(c) whether most of Primary Health sub-Centres opened are not properly functioning due to lack of staff; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) As per available information as on 31.12. 97, there are 2 Community Health Centres (30 bedded hospitals) functioning in the State of Tamil Nadu.

(b) The Primary Health Centres and Community Health Centres are distinct from each other, and have different functions. Even when a Primary Health Centre is expanded and upgrades into a Community Health Centre, a certain number of Primary Health Centre would be needed for looking after the essential Public Health needs of the smaller population segments, within the larger area covered by the Community Health Centre.

Both Primary Health Centres and Community Health Centres are set up on the basis of population norms as follows :

	Population	
	Plain area	Hilly/Tribal area
PHC	30,000	20,000
CHC	1,20,000	80,000

(c) and (d) Government is aware that some of the Primary Health Centres and Sub-centres are under staffed on account of vacancies, absenteeism, etc. The recruitment and posting of staff in Primary Health Centres and Sub-centres are the responsibility of the State Govts.

who are advised from time to time to fill up such gaps in the rural health infrastructure and personnel.

[Translation]

Closure of Industries

4071. SHRI SHAILENDRA KUMAR :
SHRI BASUDEB ACHARIA :

Will the Minister of LABOUR be pleased to state :

(a) the reasons for closure of Triveni Engineering Industries Limited, Allahabad and Modistone Limited, Bombay;

(b) whether a tripartite talks at the level of Labour Secretary, Labour Commissioner and Deputy Commissioner, have been held for this illegal closure of industries;

(c) if so, the main points of the talks; and

(d) the measures taken by the Government for lifting the closure of those industries and the offices?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) to (d) As per the information available with this Ministry the reasons cited for closure of Triveni Engineering Industries Limited, Allahabad are lack of adequate orders and financial loss. Whereas the reasons for closure of Modistone Limited, Bombay as cited by the Management are Workers indiscipline, insubordination etc. Tripartite meetings held in the presence of Labour Minister, Govt. of U.P., Labour Commissioner, Deputy Labour Commissioner, Govt. of U.P. on the issue of reopening of the Triveni Engineering Industries and restarting the production process ended in failure. The meeting called by the Labour Commissioner, Govt. of Maharashtra to resolve the dispute in Modistone Limited was not attended by the management side, resulting into a dead lock. The State Govt. of U.P. have initiated prosecution proceedings against the management of the Triveni Engineering Industries Limited for illegal closure and the Collector, Allahabad has been issued Recovery Certificate for the payment of outstanding dues of the workers amounting to Rs. 14,12,153/- to the workers.

Trade with Neighbouring Countries

4072. SHRI K.A. SANGTAM : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government have envisaged any plans to encourage trade with neighbouring countries in the North-East, particularly on the border of Nagaland and Myanmar;

(b) if so, the details thereof;

(c) the steps being taken in this regard; and

(d) the funds allocated for improvement/laying of border roads to facilitate easy transportation and the trade related facilities?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (c) The Government have taken a number of steps to encourage trade with Myanmar. The Border Trade Agreement with Myanmar provides for border trade to be initially conducted through Moreh in Manipur and Champhai in Mizoram. While the border trade with Myanmar in Manipur sector has been operationalised with effect from 12.4.95, the border trade in Mizoram sector is yet to be operationalised for want of a positive response from the Myanmar side. According to the information made available by the Ministry of Commerce, border trade with Myanmar through other places including Nagaland is to be considered at subsequent stage. In order to facilitate residents in the border areas on both the sides to meet their day to day living requirements, it has been agreed that places for arranging weekly hats (Bazar) in the border region will be identified and further action to make these hats functional will be initiated. In Nagaland, the village identified are Lungwa in Mon district and Pangsha and Pongro in Tuensang district.

(d) The information is being collected and will be laid on the Table of the House.

Blackmarketing of Petrol/Diesel

4073. SHRI MULLAPALLY RAMACHANDRAN : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government are aware that large quantity of petrol/diesel earmarked for distribution at Mahe in Pondicherry is being diverted to certain petrol bunkers in Cannanore and Calicut districts of Kerala for black marketing; and

(b) If so, the action taken/proposed to be taken against such blackmarketees?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) No, Sir. No case of diversion of petrol/diesel earmarked for distribution at Mahe in Pondicherry to Cannanore and Calicut districts of Kerala have been reported to the Government.

(b) Does not arise.

Gap Between Doctor-Population Ratio

4074. SHRI ASHOK NAMDEORAO MOHOL :
SHRI RAVINDRA KUMAR PANDEY :
SHRI K.P. NAIDU :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether there is a big gap between doctor-population ratio at present;

(b) whether there is only one doctor available for every 12,000 people;

(c) if so, the reasons therefor;

(d) whether Rs. 1.66 per head is being spent on medical care activity at present;

(e) if so, the manner in which the Government propose to achieve the goal of "Health for All" by 2000 A.D. which was envisaged in the Sixth Five Year Plan; and

(f) the steps proposed to be taken to achieve this goal?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) to (c) According to the Medical Council of India, the doctor-population ratio in respect of allopathic doctors is about 1: 1980. The ratio is far better than in other countries of the South-East Asia Region. Taken together with the practitioners from the Indian Systems of Medicine and Homoeopathy the ratio is still better. However, disparities in the availability of doctors exist in rural areas of some States for which various measures have been initiated by individual State Governments.

(d) As per information furnished by the Central Statistical Organisation, the per capita Government expenditure on health, taken together with private consumption expenditure comes to Rs. 239. This figure is for, 1995-96 at current prices and does not include expenditure incurred on family welfare or by local bodies such as municipalities.

(e) and (f) To achieve the goal of "Health for all" a comprehensive network of rural health infrastructure comprising 1,36,339 sub-centres, 22,010 Primary Health Centres, 2,622 Community Health Centres administered by respective State Governments/UT Administrations has been in operation throughout the country. External assistance has been mobilised by the Central Government for supporting National Programmes for Control of diseases such as AIDS, Malaria, T.B., Leprosy and Blindness.

Secondary health facilities are also being upgraded in selected States with World Bank assistance.

Development of Indian Systems of Medicine and Homoeopathy is being encouraged to widen the network of health services available to the people. A comprehensive project for reproductive and child health caters to the special requirements of women and children.

Production Sharing Contracts

4075. SHRI V.V. RAGHAVAN :
SHRI PRITHVIRAJ D. CHAVAN :
SHRI K.S. RAO :
SHRI NADENDLA BHASKAR RAO :
PROF. P.J. KURIEN :
SHRIMATI GEETA MUKHERJEE :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government have cleared long pending foreign investment proposals for oil exploration;

(b) if so, the details of contracts awarded and the estimated amount of investments to be brought within the country as a result thereof;

(c) whether the Government have decided allocation for oil exploration ventures, block-wise instead of fieldwise recently;

(d) if so, the details thereof and the reasons therefor;

(e) the details of blocks awarded for exploration in recent years alongwith the blocks already explored so far and the amount spent thereon;

(f) the details of the blocks for which production sharing contracts have been signed so far alongwith the names of companies; and

(g) the time by which the remaining production-sharing contracts are likely to be signed?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) and (b) Government of India had recently conveyed to concerned companies its willingness to sign contracts for 18 exploration blocks. Out of these, contracts for 6 exploration blocks have been signed on 30.6.98. The investment will occur in the course of implementation of these contracts.

(c) and (d) The contracts for exploration of Oil & Natural Gas are signed for the respective exploration blocks and those for production of oil & gas for the respective discovered fields. This is as per practice followed over the past several years and no change has been introduced.

(e) to (g) Government of India has approved award of 35 exploration blocks from 1992 till now. Out of these 35 blocks, Production Sharing Contracts have been signed for the 15 exploration blocks. The details are given in the attached statement. The contracts for another

12 exploration blocks will be signed on receipt of confirmation sought from the companies on certain issues. Contracts could not be finalised for 5 blocks and matter has been closed. Final decision has not been taken in the remaining 3 blocks.

Out of 15 exploration blocks for which contracts have been signed, exploration work commenced in nine blocks on which companies have spent an amount of about US \$ 120 million so far.

Statement

Sl. No.	Block Name	Consortium with whom contract signed
1	2	3
1.	KG-OS-90/1	(i) Hardy Oil & Gas; UK (ii) Hindustan Oil Exploration Co., India (iii) Niko Resources; Canada. (iv) Nagarjuna Fertilizers & Chemicals Ltd., India
2.	GN-ON-90/3	(i) HOEC, India (ii) Mafatlal Industries, India
3.	CY-OS-90/1	(i) Vaalco Energy Inc., USA (ii) HOEC, India (iii) Tata Petrodyne Ltd., India (iv) ONGC
4.	RJ-ON-90/1	(i) Shell India Production Development B.V., Netherlands
5.	BB-OS/5	(i) Essar Oil Ltd., India
6.	CY-OS/2	(i) Vaalco Energy Inc., USA (ii) HOEC India (iii) Tata Petrodyne Ltd., India
7.	RJ-ON-90/4	(i) Essar Oil Ltd., India (ii) Polish Oil & Gas Co., Poland
8.	RJ-ON-90/5	(i) Essar Oil Ltd., India (ii) Polish Oil & Gas Co., Poland
9.	CB-OS/1	(i) Vaalco Energy Inc., USA (ii) HOEC India (iii) Tata Petrodyne Ltd., India (iv) ONGC

1	2	3
10.	CB-OS/2	(i) Cairn Energy India Pty. Ltd., Australia (ii) Tata Petrodyne (P) Ltd., (iii) ONGC
11.	KG-OS/6	(i) Cairn Energy India Pty. Ltd., Australia (ii) Videocon International Ltd., (iii) ONGC.
12.	CR-ON-90/1	(i) Essar Oil Ltd. (ii) Hindustan Oil Exploration Company Ltd. (HOEC) (iii) ONGC
13.	RJ-ON/6	(i) Phoenix Overseas Ltd. (ii) ONGC
14.	GK-ON/4	(i) Phoenix Overseas Ltd. (ii) ONGC
15.	AAP-ON-94/1	(i) Hindustan Oil Exploration Company (ii) General Fibres Dealers Ltd., (iii) OIL.

Welfare Fund for Beedi Workers

4076. DR. ASIM BALA : Will the Minister of LABOUR be pleased to state :

(a) whether the Government are increasing the welfare fund for beedi manufacturing workers in the country;

(b) if so, the details thereof;

(c) whether the Government is contemplating any special welfare schemes for women beedi workers in the country; and

(d) if so, the details thereof?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) and (b) Yes, Sir. The Government has introduced Beedi Workers Welfare Cess (Amendment) Bill, 1998 aiming to increase the corpus of the Beedi Workers Welfare Fund.

(c) and (d) No, Sir. However, Women beedi workers are getting all the benefits being extended to beedi

workers under the Beedi Workers Welfare Fund including maternity benefit.

[Translation]

Terrorist Activities in J & K

4077. SHRI C.D. GAMIT : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether attention of the Government has drawn to the newsitem captioned "Ab Poonch Va Doda mein 10 Hinduon ki hatya itne hi ka agharan, Poonch mein hinsa ke bad Sena ka flag march, curfew" appearing in the 'Danik Jagran' dated May 7, 1998;

(b) if so, the details of facts reported therein;

(c) whether the Government also aware of the bomb explosion occurred in school bus in Southern Kashmir;

(d) if so, the details thereof;

(e) whether the Government have evaluated the terrorist activities in Jammu and Kashmir; and

(f) if so, the details thereof along with the action taken/ proposed to be taken by the Government to check such killings in future?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (f) A Statement is laid on the Table of the House.

Statement

(a) and (b) Government have seen the news report. 9 persons of a certain Community including four VDC members and a J&K constable were killed on May 4th and 5th in district Doda. There were reports of 10 persons missing in this incident, however, later all the missing persons returned to their home. In an another incident on May 5th and 6th in Surankot town, distt. Poonch, militants attacked the house of one Retd. Forest Officer and killed 4 persons. The incident at Surankot resulted in tension in Poonch town which necessitated the calling out of Army.

(c) and (d) On 1st May, 1998, an explosion took place in an Army School Bus near Bus Stand, Sopian in District Pulwama, due to which three persons and three school children sustained injuries. Damage was also caused to the bus.

(e) and (f) The Security situation in the State is constantly reviewed by the Unified HQ and the Government. The State Government is taking all necessary steps to contain the arc of violence through sustained operations by the State Police and Security Forces including intensive patrolling, surveillance on the border/LOC to check infiltration/exfiltration, anti-terrorist combing operations, strengthening of intelligence network

and coordination among various agencies. Village Defence Committees are also being constituted.

[English]

Tapti Gas to Pipavav Project

4078. SHRI P.S. GADHAVI :
SHRIMATI BHAVNA BEN DEVRAJ BHAI
CHIKHALIA :
SHRI HARIN PATHAK :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to refer to the reply given to Unstarred Question No. 1100 on 2.6.98 and state :

(a) whether the Government have made a commitment to the Government of Gujarat to allocate Tapti Gas to the Pipavav Gas Based Power Project;

(b) if so, the details thereof;

(c) whether the entire gas from Tapti Field has been diverted to HBJ pipeline;

(d) if so, the reasons therefor; and

(e) the steps proposed to be taken to fulfil the commitment?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) to (d) It was decided in 1989 to allocate gas from the yet to be developed Mid & South Tapti Fields to a power project to be put up at Pipavav and take gas from Gandhar Fields to the HBJ pipeline system. However, subsequently keeping in view the fact that the investment decisions to develop Mid & South Tapti Fields were yet to be taken, it was agreed to allocate and Gandhar gas for two gas based power projects of 600 MW each in Gandhar area and to take the gas from Mid & South Tapti Fields to meet the existing commitments along the HBJ pipeline system. The Government of Gujarat have been advised accordingly.

(e) Does not arise.

[Translation]

Neglected Widows

4079. DR. PRABHA THAKUR :
KUMARI KIM GANGTE :

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether it is a fact that lakhs of neglected widows, helpless abandoned women and aged people suffering from economic hardship;

(b) if so, the details thereof, State-wise;

(c) the steps taken/proposed to be taken by the Government to help those widows and aged people, State-wise;

(d) whether the Government have formulated any scheme to provide economic protections and pension to all such people under the policy; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) to (e) The information is being collected and will be laid on the Table of the House.

[English]

Amarnath Yatra

4080. SHRI SHANKAR PANNU : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of pilgrims visited Amarnath during the last three years;

(b) whether the Government are aware that during yatra, pilgrims face a lot of problems because of inadequate basic facilities;

(c) if so, the steps proposed to be taken by the Government in this regard;

(d) whether any financial assistance is provided to the pilgrims of Amarnath by the Union Government; and

(e) if so, the break-up of Financial Assistance provided to these pilgrims during each of the last three years?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) The number of pilgrims, who had visited Amarnath during the last 3 years is as follow

1995:	60,000
1996:	1,20,000
1997:	79,035

(b) and (c) Following the tragedy during the Yatra in 1996, the Sengupta committee had recommended a number of steps/measures for providing additional safety/facilities to the Amarnath pilgrims in future. These recommendations were forwarded to the Government of Jammu & Kashmir as arrangements for the Yatra including provision of basic facilities for the Yatris is the

responsibility of the State Government for smooth journey of the Yatris include assistance for transportation from Jammu to Pahalgam, provision of accommodation through tents with beddings as well as shelter-sheds; provision of eatables at concessional rates and establishment of langars by voluntary organisations, drinking water; establishment of medical camps with doctors and para-medical staff detailed for duty; supply of fuel, firewood and essential commodities like rice, sugar, atta, rubber shoes etc. at Government controlled rates and arrangement of generator power supply. The arrangements also include upgradation of tracks, STD/ISD/PCO facilities at all stations, periodical weather forecasts disseminated further through Doordarshan, All India Radio etc.

(d) No, Sir.

(e) Does not arise.

AIDS and Leprosy Centres

4081. SHRIMATI RANI CHITRALEKHA BHONSLE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the number of AIDS and Leprosy eradication centres are in operation in different parts of the country, particularly in Maharashtra, State-wise;

(b) the amount of financial assistance sanctioned and released to each of these centres by the Government during each of the last two years;

(c) whether any free treatment is being given by these centres to the patients; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) Statement I & II showing the number of AIDS Surveillance Centres and Leprosy Eradication Centres in different part of the country are enclosed.

(b) Financial assistance to the AIDS Surveillance Centres is channelised through the State Governments. The State-Wise break-up of allocation of funds under National AIDS Control Programme is given in the attached statement III & IV.

(c) and (d) Under National Leprosy Eradication Programme, all the districts of the country including Maharashtra State have been provided drugs for multi drug therapy for providing free treatment to Leprosy patients. Under the on going National AIDS Control

Programme, the activities are mostly directed towards prevention of infection. It is now proposed to meet the expenditure on drugs for the treatment for Opportunistic Infections.

Statement I

The number of AIDS Testing Centres in the country

Sl. No.	Name of the State/Union Territory	Number of Centres
1	2	3
1.	Andhra Pradesh	5
2.	Arunachal Pradesh	1
3.	Assam	1
4.	Bihar	1
5.	Goa	1
6.	Gujarat	1
7.	Haryana	1
8.	Himachal Pradesh	1
9.	Jammu and Kashmir	2
10.	Karnataka	3
11.	Kerala	2
12.	Madhya Pradesh	3
13.	Maharashtra	12

1	2	3
14.	Manipur	1
15.	Meghalaya	1
16.	Mizoram	1
17.	Nagaland	2
18.	Orissa	2
19.	Punjab	1
20.	Rajasthan	1
21.	Sikkim	1
22.	Tamil Nadu	3
23.	Tripura	1
24.	Uttar Pradesh	4
25.	West Bengal	1
26.	Andaman and Nicobar Islands	1
27.	Chandigarh	1
28.	Dadra and Nagar Haveli	-
29.	Delhi	3
30.	Lakshadweep	1
31.	Pondicherry	2
32.	Daman and Diu	1
Total		62

Statement II

Leprosy Eradication Centres Functioning in the Country

Sl.No.	State/UT	LCU/MCU	ULC	SET	DLU	THW	SSAU	VO	MLTU
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	94	91	164	31	53	3	45	-
2.	Arunachal Pradesh	2	-	31	-	1	-	3	8
3.	Assam	9	16	250	6	5	1	6	22
4.	Bihar	89	71	1044	22	29	3	22	36
5.	Goa	1	2	31	1	1	-	-	1

1	2	3	4	5	6	7	8	9	10
6.	Gujarat	21	21	389	7	9	2	17	13
7.	Haryana	-	3	2	-	-	1	1	14
8.	Himachal Pradesh	6	1	15	5	1	1	1	15
9.	Jammu & Kashmir	8	2	37	-	2	-	1	14
10.	Karnataka	41	50	673	20	22	3	22	14
11.	Kerala	20	45	254	8	5	3	11	10
12.	Madhya Pradesh	54	72	530	23	14	5	7	40
13.	Maharashtra	42	258	970	24	23	1	27	21
14.	Manipur	4	1	17	4	1	-	2	9
15.	Meghalaya	2	1	16	-	2	-	1	7
16.	Mizoram	2	1	7	2	1	1	-	3
17.	Nagaland	2	2	30	3	2	-	-	6
18.	Orissa	55	16	140	10	11	1	17	-
19.	Punjab	0	17	-	1	1	1	1	17
20.	Rajasthan	5	5	8	4	4	-	7	39
21.	Sikkim	2	6	13	1	1	-	1	2
22.	Tamil Nadu	102	82	26	22	52	7	31	-
23.	Tripura	3	4	20	1	1	1	1	3
24.	Uttar Pradesh	122	60	1023	65	17	1	48	44
25.	West Bengal	91	71	35	15	30	4	14	3
26.	A & N Island	-	3	10	1	1	1	-	1
27.	Chandigarh	-	-	-	-	-	-	-	1
28.	D & N Haveli	-	-	2	-	-	-	-	1
29.	Daman & Diu	-	-	-	-	-	-	-	3
30.	Delhi	-	3	-	-	-	-	3	2
31.	Lakshadweep	-	-	3	-	-	-	-	-
32.	Pondicherry	1	3	24	2	1	-	1	1
Total		778	907	5,744	278	290	40	290	350

LCU/MCU	-	Leprosy Control Unit/Modified Control Unit
ULC	-	Urban Leprosy Centre
SET	-	Survey, Education and Treatment Centre
DLU	-	District Leprosy Unit
THW	-	Temporary Hospitalization Ward
SSAU	-	Sample, Survey cum Assessment Unit
VO	-	Voluntary Organization
MLTU	-	Mobile Leprosy Treatment Unit

Statement III**National AIDS Control Programme States and UT-wise
Release of Funds**

S.No.	State/UT	(Rupees in Lakhs)
		1996-97 Grants Released
1.	Andhra Pradesh	425.00
2.	Arunachal Pradesh	80.00
3.	Assam	100.00
4.	Bihar	25.00
5.	Goa	25.00
6.	Gujarat	300.00
7.	Haryana	130.00
8.	Himachal Pradesh	115.00
9.	Jammu & Kashmir	25.00
10.	Karnataka	350.00
11.	Kerala	225.00
12.	Madhya Pradesh	425.00
13.	Maharashtra	900.00
14.	Manipur	200.00
15.	Meghalaya	35.00
16.	Mizoram	150.00
17.	Nagaland	190.00
18.	Orissa	50.00
19.	Punjab	225.00
20.	Rajasthan	375.00
21.	Sikkim	50.00
22.	Tamil Nadu	1700.00
23.	Tripura	50.00
24.	Uttar Pradesh	450.00
25.	West Bengal	600.00
26.	Pondicherry	400.00
27.	A & N Islands	7.00
28.	Chandigarh	45.91
29.	D&N Haveli	46.93
30.	Daman & Diu	17.00
31.	Delhi	19.00
32.	Lakshadweep	16.71

**National AIDS Control Programme States and UT-wise
Release of Funds**

S.No.	State/UT	(Rupees in Lakhs)
		1997-98 Grants Released
1	Andhra Pradesh	425.00
2.	Arunachal Pradesh	25.00
3.	Assam	100.00
4.	Bihar	50.00
5.	Goa	50.00
6.	Gujarat	250.00
7.	Haryana	75.00
8.	Himachal Pradesh	225.00
9.	Jammu & Kashmir	25.00
10.	Karnataka	175.00
11.	Kerala	100.00
12.	Madhya Pradesh	150.00
13.	Maharashtra	950.00
14.	Manipur	150.00
15.	Meghalaya	25.00
16.	Mizoram	100.00
17.	Nagaland	155.00
18.	Orissa	75.00
19.	Punjab	75.00
20.	Rajasthan	225.00
21.	Sikkim	50.00
22.	Tamil Nadu	2000.00
23.	Tripura	50.00
24.	Uttar Pradesh	495.00
25.	West Bengal	100.00
26.	Pondicherry	25.00
27.	A & N Islands	0.00
28.	Chandigarh	31.09
29.	D&N Haveli	28.00
30.	Daman & Diu	16.00
31.	Delhi	24.22
32.	Lakshadweep	15.42

Statement IV
Funds allocated during last two years

(Rs. in lakhs)

S.No	States	1996-97			1997-98		
		Cash	Kind	Total	Cash	Kind	Total
1.	Andhra Pradesh	200.00	236.29	436.29	203.00	150.00	353.00
2.	Arunachal Pradesh	16.00	1.74	17.74	20.00	6.95	26.95
3.	Assam	20.00	16.56	36.56	21.00	21.00	42.00
4.	Bihar	112.00	262.90	374.90	115.00	265.00	380.00
5.	Goa	0.45	3.94	4.39	1.45	1.00	2.45
6.	Gujarat	16.00	45.11	61.11	19.00	115.00	134.00
7.	Haryana	6.80	1.85	8.65	8.00	5.80	13.80
8.	Himachal Pradesh	6.80	-	6.80	8.00	7.80	15.80
9.	Jammu & Kashmir	4.45	2.21	6.66	49.45	3.50	52.95
10.	Karnataka	100.00	20.70	120.70	103.00	148.00	251.00
11.	Kerala	76.00	35.55	111.55	77.00	103.76	180.76
12.	Madhya Pradesh	135.00	157.54	292.54	138.00	246.40	384.40
13.	Maharashtra	14.00	255.31	269.31	29.00	235.40	264.40
14.	Manipur	3.50	2.47	5.97	4.10	3.85	7.95
15.	Meghalaya	8.00	2.65	10.65	9.00	3.50	12.50
16.	Mizoram	16.00	0.24	16.24	19.00	3.56	22.56
17.	Nagaland	7.00	3.49	10.49	8.00	3.56	11.56
18.	Orissa	150.00	26.40	176.40	171.00	191.52	362.52
19.	Punjab	21.00	3.49	24.49	24.00	1.72	25.72
20.	Rajasthan	29.00	50.98	79.98	30.00	22.00	52.00
21.	Sikkim	20.00	0.24	20.24	21.00	2.80	23.80
22.	Tamil Nadu	114.00	404.98	518.98	117.00	146.50	263.50
23.	Tripura	19.00	3.99	22.99	20.00	3.90	23.90
24.	Uttar Pradesh	187.00	293.43	480.43	197.00	255.40	452.40
25.	West Bengal	95.00	196.15	291.15	98.00	164.52	262.52
26.	A & N Islands	6.50	0.33	6.83	6.50	1.00	7.50
27.	Chandigarh	0.50	0.63	1.13	0.50	1.00	1.50
28.	D & N Haveli	0.50	0.96	1.46	0.50	2.00	2.50
29.	Daman & Diu	4.50	1.79	6.29	4.50	1.00	5.50
30.	Delhi	0.50	5.00	5.50	0.50	1.00	1.50
31.	Lakshadweep	2.00	0.14	2.14	2.00	1.00	3.00
32.	Pondicherry	2.50	1.00	3.50	3.50	10.50	14.00
	Sub Total	1394.00	2038.06	3432.06	1528.00	2129.94	3657.94
	Central Sector	3100.72	0.00	3100.72	3921.00	0.00	3921.00
	Total	4494.72	2038.6	6532.78	5449.00	2129.94	7578.94

[Translation]

Medical Facilities in Rural Areas

4082. DR. M.P. JAISWAL:
SHRI DAROGA PRASAD SAROJ :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the amount spent by the Government on medical facilities provided in the rural areas of the country during 1995-96 to 1997-98, state-wise; and

(b) the steps being taken/proposed to be taken by the Government in regard to the amount likely to be spent State-wise in the rural areas during the next three years?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) In the rural areas medical facilities are provided through a net-work of Community Health Centres, Primary Health Centres, Sub-Centres, Rural Family Welfare Centres and Post Partum Centres. The Community Health Centres and Primary Health Centres are established and maintained by State Government under Basic Minimum Services Programme for which funds are allocated to the State Governments by Planning Commission, 100% Central assistance is provided for maintenance of Rural Family Welfare Centres and Post Partum Centres. Details of funds allocated to these Centres during 1995-96, 1996-97 and 1997-98 are attached.

(b) Efforts are being made to provide more funds during 9th Five Year Plan.

Statement

Expenditure under MNP, and Grants-in-Aid released under RFWTCs, Sub-Centres and PP Programme Sub-Divisional level during 1995-96 to 1997-98

	MNP			Rural Family Welfare Centres			Sub-Centre			PP Prog. Sub-Div. Level		
	1995-96	1996-97	1997-98	1995-96	1996-97	1997-98	1995-96	1996-97	1997-98	1995-96	1996-97	1997-98
1	2	3	4	5	6	7	8	9	10	11	12	13
Andhra Pradesh	500.00	600.00	1700.00	1237.00	1237.00	1540.00	1400.00	1400.00	1433.00	162.00	162.00	216.00
Arunachal Pradesh	448.00	881.00	943.00	0.00	0.00		22.00	22.00	27.00	3.50	5.00	7.00
Assam	2048.00	2673.00	3834.00	430.00	430.00	543.00	830.00	830.00	1216.00	89.00	89.00	119.00
Bihar	2400.00	NA	4699.45	1700.00	1700.00	2153.00	890.00	810.00	2577.00	158.00	157.00	200.00
Goa	170.00	170.00	169.00	39.00	39.00	48.00	14.00	14.00	20.00	0.00	0.00	
Gujarat	2280.00	1000.00	12177.00	740.00	744.00	921.00	938.00	938.00	1519.00	162.00	162.00	216.00
Haryana	1069.00	1501.12	3575.57	262.00	262.00	341.00	310.00	310.00	461.00	59.00	59.00	79.00
Himachal Pradesh	1400.00	1713.25	2669.10	228.00	228.00	283.00	210.00	210.00	339.00	65.00	65.00	87.00
J & K	1945.00	3105.00	5223.53	240.00	240.00	301.00	232.50	232.50	336.00	18.00	18.00	24.00
Karnataka	3168.95	NA		795.00	800.00	967.00	664.00	664.00	1525.00	190.00	188.00	245.00
Kerala	0.00	426.00		490.00	495.00	596.00	970.00	970.00	1245.00	177.00	175.00	230.00
Madhya Pradesh	2919.00	5496.62	4556.18	1355.00	1366.50	1687.00	1010.00	1350.00	2087.00	220.00	220.50	290.00
Maharashtra	7034.00	9480.00		1260.00	1270.00	1570.00	1673.00	1670.00	1992.00	203.00	204.00	272.00
Manipur	231.50	269.00	271.65	93.00	93.00	126.00	80.00	80.00	80.00	3.50	5.00	7.00
Meghalaya	946.00	1345.00	1898.00	68.00	68.00	93.00	60.00	60.00	60.00	3.50	5.00	7.00

1	2	3	4	5	6	7	8	9	10	11	12	13
Mizoram	400.00	780.00	1651.00	42.00	42.00	57.00	21.00	21.00	25.00	15.00	20.00	27.00
Nagaland	311.00	1003.00	1017.00	21.00	21.00	28.00	70.00	70.00	70.00	3.50	5.00	7.00
Orissa	1293.00	1961.20	2910.20	925.00	925.00	1150.00	730.00	730.00	1218.00	175.00	175.00	231.00
Punjab	819.00	1575.00	963.00	380.00	380.00	475.00	205.00	205.00	326.00	103.00	103.00	137.00
Rajasthan	7504.00	9585.00	7005.00	685.00	685.00	851.00	1430.00	1430.00	1875.00	295.00	295.00	430.00
Sikkim	184.80	206.30	237.15	60.00	60.00	61.00	80.00	80.00	60.00	10.00	10.00	13.83
Tamil Nadu	2831.00	3163.37		1130.00	1155.00	1405.00	770.00	1110.00	1776.00	258.00	254.00	339.00
Tripura	345.00	549.00	619.00	105.00	105.00	142.00	70.00	70.00	101.00	10.50	15.00	20.00
Uttar Pradesh	5098.00	10066.00	8383.00	2655.00	2685.00	3327.00	4800.00	3800.00	3800.00	430.00	430.00	558.00
West Bengal	500.00	1725.00	1400.00	990.00	1010.00	1229.00	1470.00	1470.00	1861.00	162.00	162.00	216.00
A & N Islands	330.00	455.00	671.00									
Chandigarh	119.56	268.40										
D & N Haveli	45.00	77.65	207.50									
Daman & Diu	50.00	68.70										
Delhi	0.00	100.00		9.00	15.00	21.75	0.00	0.00	0.00	11.25	30.00	22.00
Lakshadweep	39.35	87.15	151.77									
Pondicherry	214	181.57	209.05	22.5	34.00	44.00	0	0	0	1.16	0.38	

[English]

Recognition of Hospitals Under CGHS in Karnataka

4083. SHRI K.C. KONDAIAH : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the details of hospitals including Heart Institute recognised by the Government for taking treatment by Central Government employees in Karnataka under C.G.H.S. Scheme;

(b) whether Wockhardt Hospital and Health Institute in Bangalore has been recognised by the Government for taking cardiac treatment by the Central Government employees under CGHS;

(c) if so, the details thereof; and

(d) if not, the steps taken by the Government to recognise the said hospital as the same has already been recognised for cardiac treatment of the armed forces and their families?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) The information is given in the statement attached.

(b) to (d) WOCKHARDT HOSPITAL AND HEART INSTITUTE, 14, Cunnigham Road, Bangalore-52, has been recognised under CGHS Bangalore for Cardiothoracic speciality.

Statement

1. CHINMAYA MISSION HOSPITAL, 1st stage, Indira Nagar, Bangalore-38:

General purpose treatment and diagnostic procedures.

2. M.S. RAMAIAH MEDICAL TEACHING HOSPITAL, Gokula Extension Bangalore-51:

All purpose except Radiotherapy.

3. CHURCH OF SOUTH INDIA HOSPITAL, 2, Col. Hill Road, Bangalore-51:

General Purpose treatment and diagnostic procedures.

4. MEDINOVA DIAGNOSTIC SERVICES LTD., 55, Infantry Road, Bangalore-27:

Both specialised and general diagnostic procedures.

5. K.I.M.S. HOSPITAL & RESEARCH CENTRES, V.V. PURAM, K.R. ROAD, Bangalore-4:

General purpose treatment and diagnostic procedures.

6. YELLAMMA DASAPPA HOSPITAL, 27, Andree Road Shanti Nagar, Bangalore-27:

General purpose treatment and diagnostic procedures.

7. P.D. HINDUJA SINDHI HOSPITAL, Sampangram Bangalore-27:

General purpose treatment and diagnostic procedures.

8. REPUBLIC HOSPITAL, Long Force Garden, Bangalore-25:

General purpose treatment and diagnostic procedures.

9. BANGALORE BAPTIST HOSPITAL, Ballari Road, Bangalore-19:

General purpose treatment and diagnostic procedures.

10. SEVAKSHETRA HOSPITAL, 81, B.T. Road, Bangalore-19:

General purpose treatment and diagnostic procedures.

11. MALLIGE MEDICAL CENTRE, 31/32, Crecent Road, Bangalore-1:

General purpose treatment and diagnostic procedures.

12. ST. JOHN'S MEDICAL COLLEGE HOSPITAL, John Nagar, Kormangla, Bangalore-34:

All purpose except Radiotherapy.

13. MALLYA HOSPITAL, NO. 2 Vetel Mallaya Road, Bangalore-1:

All purpose except Radiotherapy.

14. MANIPAL HOSPITAL, 98, Rustam Bagh, Airport Road, Bangalore-17 All purpose.

15. WOCKHARDT HOSPITAL AND HEART INSTITUTE. 14, Cunnighum Road, Bangalore-52:

Cardiothoracic speciality.

16. BANGALORE HOSPITAL/SUSRUTA MEDICAL AND RESEARCH HOSPITAL LTD., 202, R.V. Road, Bangalore-4:

All purpose.

[Translation]

Deaths due to use of sub-standard I.V. Fluids

4084. SHRI RAMESHWAR PATIDAR:

SHRI RAVINDRA KUMAR PANDEY :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether some death occurred due to use of sub-standard I.V. Fluids being supplied in the market;

(b) if so, whether the Government propose to amend the Drugs and Cosmetics Act, 1940;

(c) if so, the details thereof; and

(d) if not, the steps taken to check the quality of I.V. Fluids?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) As per information received from 21 States/UTs during the period 1996-98 no deaths have been reported due to use of I.V. fluids manufactured and supplied in the market.

(b) and (c) Do not arise.

(d) The following steps have been taken to check the quality of I.V. fluids:

(i) To regulate and streamline the procedure of grant/renewal of licences to manufacture I.V. fluids, Rule 68A of the Drugs & Cosmetics Rules, 1945 requires that the licences can be granted/renewed by the Licensing authorities of the States/Union Territories (UTs) after these have been approved by the Central Licence Approving Authority.

(ii) State Licensing Authorities (SLAs) and Zonal Officers of the Central Drugs Standard Control Organisation (CDSCO) are advised from time to time through the annual statutory Consultative Committee that in-depth inspection of the premises should be carried out to ascertain that the licenses are following codified Good Manufacturing Practices (GMPs) before their licences are granted/renewed for manufacture of I.V. fluids.

(iii) Sample of I.V. fluids are drawn randomly for test or analysis from the manufacturing and sales premises to monitor the quality of drug manufactured and sold.

[Translation]

Inclusion of Nonia Caste in SC's list

4085. SHRI RAGHUVANSH PRASAD SINGH : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government received any proposal for consideration of Nonia caste in Bihar to include in the list of Scheduled Caste;

(b) if so, the details thereof; and

(c) the time by which a final decision is likely to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) and (b) The Government of Bihar under its letter dated 27.8.1997 has recommended inclusion of Nonia caste in the list of Scheduled Castes of that State.

(c) No specific time Schedule can be indicated.

Allotment of Gas Agencies

4086. SHRI RAMDAS ATHAWALE:
SHRI PRABHASH CHANDRA TIWARI:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government propose to release the quote for allotment of gas agencies to the persons belonging to SCs/STs;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) and (b) As per existing policy, 25% of LPG distributorships are reserved for SCs/STs for allotment through normal selection procedure of issue of advertisement and selection through Dealer Selection Board. Accordingly 445 LPG distributorships have been reserved for SC/ST category out of a total of 1702 LPG distributorships under the LPG Marketing Plan 1996-98.

(c) Does not arise.

[English]

Declaration of Backward Areas

4087. SHRIMATI LAKSHMI PANABAKA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government declared and identified twenty four districts in the country as backward;

(b) if so, the details thereof; and

(c) any steps proposed to be taken by the Government for their development?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) No, Sir.

(b) and (c) Question does not arise.

[Translation]

Visit of Special Central Teams/Officers

4088. SHRI SADASHIV RAO D. MANDLIK :
SHRI K.S. RAO:
SHRI MOHAN SINGH:
SHRI G.M. BANATWALLA:
SHRI JANG BAHADUR SINGH PATEL:
DR. SANJAY SINH:
SHRI MAGUNTA SREENIVASULU REDDY:
SHRI NRIPEN GOSWAMI:
SHRI S. AJAYA KUMAR:
SHRI T. GOVINDAN:
SHRI MOTILAL VORA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether special central teams officers have been sent to certain States recently to assess and Report on the law and order situation;

(b) if so, the details thereof alongwith the composition of the team;

(c) the findings of each Central teams/officer;

(d) the details of action taken of such reports;

(e) whether the attitude of States towards these teams/officers was co-operative;

(f) if not, the reasons therefor;

(g) whether the Union Government are considering to send further central teams/officers to another States; and

(h) if so, the details thereof alongwith the criteria adopted to send such type of teams/officers?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (h) Two Central teams, one to Bihar and the other to West Bengal, were deputed in June, 1998.

The team to Bihar was sent to assess the prevailing law and order situation in the State and the steps taken by the State Government to instil confidence in the general public in view of the killings of public representatives. The team to West Bengal was deputed to look into specific cases of crime committed against certain sections of the population during the Panchayat polls and the steps taken by the State Government to instil confidence among the population. Each team comprised three officers and was headed by an Additional Secretary in the Ministry of Home Affairs. The reports of the team relate to the prevailing law and order situation in the concerned States.

Reservations were expressed by some political leaders, particularly of West Bengal, about the constitutionality of sending Central teams to the States.

Article 355 of the Constitution of India casts a duty on the Union to protect every State not only against external aggression but also internal disturbance and to ensure that the Government of every State is carried on in accordance with the provisions of the Constitution. In the discharge of this duty, the Central Government is expected to keep itself posted with respect to goings-on in all States. Visits of Central officials to the States are part of this process.

No proposal to depute a Central team to any State is under consideration at present.

[English]

Working of RAF

4089. KUMARI MAMATA BANERJEE : Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of Battalions of Rapid Action Force are working in the country, State-wise;

(b) whether various States have started similar battalion of their own without prior permission of the Union Government and they are being utilised for their political purposes;

(c) if so, the details thereof;

(d) whether the Union Government propose to expand these Battalions; and

(e) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) There are Ten Battalions of Rapid Action Force. Three are located in Uttar Pradesh and one each in the States of Bihar, Madhya Pradesh, Gujarat, Maharashtra, Andhra Pradesh, Kerala and in the National Capital Territory of Delhi.

(b) and (c) State Governments do not require sanction of the Central Government for raising State Police Forces from their own resources. It had come to the notice that some of the State Governments have raised special wings or special Forces in their States using the name of Rapid Action Force as suffix or prefix. All the States/UT Governments had been advised not to use the name of RAF as suffix or prefix while raising their specialised Forces and also not to prescribe the same uniform as authorised to RAF.

(d) No, Sir.

(e) Does not arise.

Excess Admission in Medical Colleges in Karnataka

4090. SHRI. H.G. RAMULU : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether excess admission of students in Karnataka has been made in violation of Section 10A of the Medical Council of India Act;

(b) if so, the details thereof;

(c) whether the Supreme Court has taken a serious view of the excess admissions;

(d) if so, the details thereof; and

(e) the action taken against the erring officials ?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) to (e) the information is being collected and will be laid on the Table of the House.

[Translation]

Gas Utility Policy

4091. SHRI SURESH CHANDEL : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government propose to formulate a Gas Utility Policy;

(b) if so, the details thereof; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) The Government already has a policy on gas utilisation.

(b) The present policy provides for allocation of gas according to imputed economic value of natural gas use

subject to preference for the Power and Fertilizer Sectors. It also provides the extraction of higher value components like C2/C3 and LPG from natural gas wherever possible.

(c) Does not arise.

[English]

Loss of Mandays in Strike

4092. SHRI RAVINDRA KUMAR PANDEY :
SHRI ANANT KUMAR HEGDE :

Will the Minister of LABOUR be pleased to state :

(a) the number of Mandays lost due to strike and lockouts in the country during the last two years till May, 1998;

(b) the details of loss of production due to these strikes; and

(c) the steps taken by the Government to prevent such losses ?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) A statement showing number of mandays lost State-wise due to strikes and lockouts during the last two years till April, 1998 is given at annexure. Information upto May, 1998 is not available.

(b) According to the latest information available, loss of production due to strikes and lockouts during 1996, 1997 and 1998 (Jan.-April) was Rs. 504.57 crores, Rs. 436.87 crores and Rs. 43.79 crores respectively.

(c) The Government have been maintaining a close and continuous watch over the industrial relations situation in the country. The Industrial Relations Machinery both at the Central and State Level, take suitable steps to resolve disputes and reduce work stoppages through mediation, conciliation, arbitration and adjudication. Regular consultation and bipartite discussion with organisation of employers and workers have helped in reducing losses.

Statement

Loss of Mandays (in thousands) during 1996-98 by selected States

State/U.T.	1996(P)			1997(P)			1998 (Jan.-Apr.) (P)		
	S	L	T	S	L	T	S	L	T
Andhra Pradesh	610	1528	2138	274	1083	1357	113	159	272
Bihar	151	131	282	213	106	319
Delhi	6	28	33	0	0	0	0	3	3
Goa, Daman & Diu	124	0	124	101	1	102	13	0	13
Gujarat	1521	312	1833	587	493	1080	92	109	201
Haryana	175	22	197	195	635	830	52	63	115
Karnataka	458	455	913	361	68	429	29	64	93
kerala	151	1300	1451	635	203	838	1	0	1
Madhya Pradesh	367	14	380	108	0	108	22	0	22
Maharashtra	355	1467	1823	482	820	1302	1	0	1
Orissa	60	175	234	62	89	151	0	0	0
Pondicherry	0	0	0	0	0	0	0	0	0
Punjab	434	5	439	184	28	212
Rajasthan	243	398	641	580	741	1321	39	38	77
Tamil Nadu	1109	355	1464	1386	538	1925	184	233	417
Uttar Pradesh	127	557	684	313	697	1010	0	1	1
West Bengal	1600	5677	7277	696	5165	5861	40	445	485
Others	327	45	372	119	70	189	9	94	102
Total	7818	12467	20285	6295	10738	17033	595	1209	1804

S = Mandays lost due to strikes

L = Mandays lost due to lockouts

T = Total mandays lost

(P) = Provisional

.. = Not available

0 = Nil or less than 500

Total may not necessarily tally due to rounding of figures.

Source: Labour Bureau, Shimla.

[Translation]

Manufacture of Drugs

4093. SHRI JAYSINHJI CHAUHAN : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether some drugs are not being manufactured in sufficient quantity in the country;

(b) If so, the details of such drugs;

(c) whether these drugs are being supplied by the impanelled agencies by importing them from abroad;

(d) if so, the details thereof;

(e) whether the Government have abolished/propose to abolish the pool prices of drugs in future; and

(f) If so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL) : (a) to (f) Manufacture of a drug is dependent on a variety of factors like extent of its demand/market in the country, *minimum feasible economic capacity of production, availability of raw materials, technology etc.* It is not possible for any country to produce all drugs required by it as demand/market forces prevailing in the country as well as internationally are important determinants. Imports are freely allowed in almost all cases to supplement shortfall. There is no canalisation of imports. The concept of pooled prices was abolished with the promulgation of Drug (Prices Control) Order, 1987 on 26.8.1987.

[English]

Network of CAT Service Centres in Delhi

4094. SHRI MADHAVRAO SCINDIA :
SHRI SUSHIL KUMAR SHINDE :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether Delhi occupied a high place amongst the metropolitan cities where a large number of people died for want of timely medical care and aid;

(b) if so, the number of persons died in such circumstances in Delhi by each of the last three years;

(c) whether the Government had cleared any project for setting up a fully equipped trauma centre near AIIMS, New Delhi;

(d) if so, the details thereof and the reasons for not setting up this centre so far;

(e) whether the National Human Right Commission has taken note of the fact that the Government have failed to set up a network of Central Accident and Trauma Service Centres in Delhi;

(f) If so, the details of instructions/directions issued by the Commission in this regard;

(g) the number of CATS centres set up so far alongwith the reasons for not setting up adequate number of such centres in Delhi; and

(h) the time by which these centres are likely to be set up?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) Since fatalities are caused by various factors which include medical as well as Non-Medical factors e.g. accident, injuries etc., city-wise information is not compiled.

(b) The number of people who died in Delhi due to road accidents during the last three years is as under:-

1995	-	2074
1996	-	2091
1997*	-	1983

*upto 15.11.97

Many of these were instant deaths and cannot be related to lack of timely medical aid.

(c) to (h) A project for establishing a Centralised Accident & Trauma Service for Delhi was approved by the Expenditure Finance Committee with a financial outlay of about Rs. 16.00 crores in 1984. The Hospital Services Consultancy Corporation has prepared a revised cost estimate for setting up a 125 bedded Trauma Centre at the cost of Rs. 78.55 crores excluding projections for staffing requirements. In view of the high cost as well as high recurring charges and lack of scope for collecting user charges to defray running expenses, possibility of seeking external assistance has also been explored. In its report furnished to the National Human Rights Commission on 1st April, 1998, the Govt. inter alia emphasised the need for augmentation of emergency services in major hospitals in the city also. The Government have not received any further instructions/directions from the Commission. Government of N.C.T. of Delhi have reported that CATS was conceptualised as a Plan Scheme in 1984 during the VI Five Year Plan. Subsequently, the CATS Society was formed by the Delhi Administration as a Registered Society in June, 1989. CATS ambulances are deployed on roads at 20 vital points all over Delhi and are monitored by a Central Control Room.

Hike in Fee by AIIMS

4095. SHRI K.S. RAO : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the All India Institute of Medical Sciences has decided to hike the fees of the students;

(b) if so, the details thereof and the reasons therefor;

(c) whether the students, resident doctors and the scientists have held demonstration against the fee hike proposals;

(d) if so, the details thereof; and

(e) the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) to (e) A proposal to enhance the fees in respect of all the courses run in the Institute was discussed in various fora of the Institute. It was noted that almost right from the inception of the Institute, tuition fees and other charges have not been revised in respect of various courses being conducted at the Institute. It was decided that the enhancement should be made applicable to prospective candidates. The matter was placed before the Governing Body on 17.6.98.

Reservation for O.B.C.

4096. SHRI A. GANESHAMURTHI:
SHRI VAIKO:
SHRI AMAR ROYPRADHAN:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government proposed to consider for providing 27% reservation for Other Backward Classes in educational institutions under the Central Government;

(b) if so, the decision taken by the Government during the current session in this regard; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) to (c) A proposal for providing reservation to OBCs in the educational Institutions is under consideration of the Government.

Adulteration in Petrol

4097. DR. RAMKRISHNA KUSMARIA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have received any complaints in regard to adulteration of some other oils in petrol by various petrol pumps in the country;

(b) if so, the number of such petrol pumps in Madhya Pradesh and other States against whom complaints have been received during 1996-97 and 1998 so far, State-wise; and

(c) the remedial steps taken to check such adulteration and the action taken against those petrol pump owners?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) Yes, Sir.

(b) The State-wise number of complaints of adulteration received against retail outlets during 1996-97, 1997-98 and April to June, 1998 are given in the attached statement.

(c) In order to prevent adulteration of petrol/diesel, steps such as furfural doping of kerosene, blue-dyeing of kerosene, and density checks, are taken and regular/surprise inspections at retail outlets by field officers of the oil companies, inspections by Joint Industry Teams, mobile laboratories and officers of State Government enforcement agencies are carried out.

The oil industry has been launching special drives for checking malpractices including adulteration at retail outlets and has been conducting campaigns for educating the customers.

Action is taken against the erring dealers under the Marketing Discipline Guidelines. Action is also taken by the State Government enforcement agencies under the Essential Commodities Act and the MS/HSD Control Order.

Statement

State-wise number of complaints of adulteration received against retail outlets during 1996-97, 1997-98 and April to June, 1998

Sl. No.	State/U.T.	1996-97	1997-98	April-June, 1998
1	2	3	4	5
1.	Bihar	4	1	-
2.	Goa	-	1	-
3.	Gujarat	1	1	-
4.	Karnataka	3	5	-
5.	Kerala	4	7	-
6.	Madhya Pradesh	3	3	-

1	2	3	4	5
7.	Maharashtra	11	9	12
8.	Punjab	1	1	1
9.	Rajasthan	1	-	-
10.	Tamil Nadu	-	3	-
11.	Uttar Pradesh	4	-	-
12.	West Bengal	-	1	3
13.	Chandigarh	1	-	-
14.	Delhi	-	8	-

Population in the Country

4098. SHRI K.H. MUNIYAPPA :
SHRI JAGDAMBI PRASAD YADAV:
DR. ULHAS VASUDEO PATIL :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the present total population of the country and its present birth rate;

(b) whether it is a fact that in some States the increase in population has touched 5 per cent annually;

(c) if so, the details thereof;

(d) whether the Government proposed to follow up the programme/action implemented by China for population control;

(e) the action proposed to be taken by the Government to formulate a new scheme to make the family welfare programme more effective;

(f) whether the Government thought for monthly quota to those health and family welfare officers/workers engaged in such-divisions and blocks of various districts to reach its targets; and

(g) if so, the action taken by the Government to give a practical shape to this task with the cooperation of the State Government ?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) The total population of the country as on 1st March, 1998 is estimated around 986 million. As per the latest estimate available from Sample Registration System, the birth rate in 1996 has been estimated at 2.75 per thousand population.

(b) No, Sir.

(c) Does not arise

(d) No, Sir. It is the view of the Government that population stabilisation in the country must be achieved by better availability of services to the citizens and by citizens being encouraged by IEC to avail of such services. Government is against use of coercion for achieving stabilisation of population.

(e) The Reproductive and Child Health Programme (RCH), which is an integrated approach to the family welfare programme is being implemented in the 9th Five Year Plan. The concept of RCH is to provide to the beneficiary need based, client centred, demand driven and high quality services. This is being sought to be achieved by improving facilities for Family Welfare Services under various specific programmes.

(f) No, Sir. The system of centrally determined method-specific targets for Family Planning has been dispensed with since April, 1996 in all the States/UTs, because working on the basis of such targets/quota leads to many distortions and quality of services to the citizens suffers.

(g) Does not arise.

Southern Gas Grid

4099. SHRI FRANCISCO SARDINHA:
SHRI T. GOVINDAN:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Central Government is a party to the Southern Gas Grid scheme;

(b) if so, the details thereof and the extent to which this scheme will help Goa;

(c) whether this scheme is proposed to be extended upto Kerala for finding solution of shortage of LPG in the State;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) The Government have accepted in principle the concept of a Southern Gas Grid.

(b) The objective of Southern Gas Grid is to transport gas from the Western Offshore fields, supplemented by imported natural gas/LNG. Goa is not covered in this concept.

(c) No, Sir.

(d) Does not arise.

(e) The Southern Gas Grid has not been conceived to meet the LPG demand as such.

[Translation]

Salient aspects on SCs/STs for Development

4100. SHRI THAWAR CHAND GEHLOT:
SHRI ARJUN SETHI:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government received a number of reports from the Scheduled Caste and Scheduled Tribe Commission during the last three years;

(b) if so, the details of the salient points made therein;

(c) the action taken by the Government in this regard;

(d) whether the Government have issued any orders recently for reducing the percentage of SCs/STs reservations to 5% and 4% respectively;

(e) if so, the details thereof; and

(f) the specific rationales for such changes?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) Yes, Sir.

(b) and (c) The National Commission for Scheduled Castes and Scheduled Tribes in discharge of its duties under Section 2 clause (5) sub-clause (d) of the Constitution (65th Amendment) Act, 1990 presented its Annual Reports. As per Section 6 of the Act, the Reports alongwith Action Taken Report are to be laid on the Table of the House.

Salient points of the report and action taken could be revealed once the reports are laid on the Table of the House.

(d) No Sir.

(e) Does not arise.

(f) Does not arise.

[English]

Shortage of Oil and Petroleum Product

4101. DR. SUGUNA KUMARI CHELLAMELA:
SHRI ANAND RATNA MAURYA:
SHRI PRADEEP KUMAR YADAV:

SHRI MAHESH KANODIA:

SHRI CHANDU LAL AJMEERA:

SHRI K. YERRANNAIDU:

SHRI GURUDAS KAMAT:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the recent cyclone at the Kandla Port has its impact on availability of oil and petroleum products in Northern region;

(b) whether shortage of petroleum products has affected several other cities also;

(c) if so, the reasons therefor;

(d) the contingency plan evolved to ward off shortage of diesel and cooking gas and petroleum products; and

(e) the time by which Kandla-Bhatinda (Punjab) pipeline is likely to be started normal functioning?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) to (c) All POL related operations including LPG were suspended at Kandla with effect from 9.6.1998 following a severe cyclonic storm. This affected the product availability in Northern Region to some extent. But no shortage to meet the demand in all parts of the country was allowed to occur.

By undertaking movement from alternative sources and utilizing the inventories, full demand of all petroleum products was met throughout the country including Northern Region, whose product demand is met partially through imports from Kandla.

(d) The following actions have been planned and taken to ward off shortage of diesel, LPG and other petroleum products:-

(i) Maximization of indigenous production.

(ii) Road/rail movement of POL products maximized to the Northern Region from alternate sources.

(iii) A Task Force has been constituted by MoP & NG for reviewing the situation periodically.

(iv) The situation is being closely monitored for ensuring expeditious restoration of port facilities at Kandla. Most of the POL handling facilities at Kandla have already been restored, except LPG. Major distribution channel from Kandla, namely, Kandla-Bhatinda Pipeline, has become fully operational and rail and road despatch has also commenced ex-Kandla.

(v) Augmentation of LPG imports at Mangalore.

- (vi) Augmentation of imports of POL products through other ports.
- (vii) Pegging per capita LPG consumption at last year's average.
- (viii) The Railways have been requested to accord white hot priority for movement of LPG rakes ex-Mumbai and Uran to North-West.

(e) Pumping in Kandla-Bhatinda Pipeline started on 22.6.1998 and normal pumping was resumed on 23.6.1998.

Liberalisation of Sugar Industry

4102. SHRI BALASAHEB VIKHE PATIL :
SHRI R. SAMBASIVA RAO :

Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) whether the Sugar Industry is going to be more competitive internationally;

(b) if so, the reasons therefor;

(c) whether the Government propose to give a complete free hand to sugar unit;

(d) the steps taken by the Government to minimise the restrictions on sugar industry and to give reasonable price for the farmers;

(e) whether the Government propose to change the ratio of free sale sugar;

(f) if not, the reasons therefor;

(g) the extent to which the Indian Sugar Industry have urged the Government to liberalise the industry;

(h) whether the Government propose to purchase the Sugar for PDS from the open market; and

(i) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV) : (a) to (f) Government had in March, 1997 appointed a High Powered Committee under the Chairmanship of Shri B.B. Mahajan, ex-Food Secretary to study the development and growth of Sugar industry in India vis-a-vis other sugar producing countries and suggest modifications, amendments or repeal of any existing law and controls in order to increase production and efficiency through modernisation. The Committee has since submitted its report on 15.4.98. The recommendations of the Committee are under examination in the Government.

(g) The Industry has been asking for liberalisation for specific areas from time to time.

(h) Yes, Sir. The Government have decided to meet the shortfall in levy quota of sugar, only for the current year, through purchase out of the freesale quota of the sugar mills.

(i) Does not arise.

[English]

12.00 hrs.

The Lok Sabha re-assembled at Twelve of the Clock.

[MR. SPEAKER in the Chair]

...(Interruptions)

KUMARI MAMATA BANERJEE (Calcutta South) : We want Women's Bill. I am also Leader of a Party. I was not called to the Leaders' meeting ... (Interruptions)

MR. SPEAKER : Let me complete my observations.

12.01 hrs.

(At this stage, Kumari Mamata Banerjee, and some other hon. Members came and stood on the floor near the Table)

MR. SPEAKER : Mamata Ji, please resume your seat. Let me complete my observations.

12.02 hrs.

OBSERVATION BY THE SPEAKER

MR. SPEAKER : As the Members are aware, yesterday, that is, 13th July, 1998, the House was witness to highly unparliamentary and disorderly scenes in the evening which compelled me to adjourn the House for the day. As the hon. Members would recall when the House met after a series of adjournments at 1730 hours, several hon. Members rushed to the well of the House menacingly and crowded around my Chair and started raising slogans. A Member, Shri Surender Prasad Yadav (Jahanabad) went to the extent of snatching papers from my desk. To facilitate transaction of the listed business, I called Shri M. Thumbi Durai, the Minister of Law, Justice and Company Affairs to introduce the Constitution (Eighty-Fourth Amendment) Bill, 1998 which was listed at item No. 10 in yesterday's List of Business for introduction. As the Minister was seeking the leave of the House, the same Member, Shri Surender Prasad Yadav (Jahanabad) aided by another Member, Shri Ajit Kumar Mehta, forcibly snatched papers from the Minister and prevented him from introducing the Bill. Thereafter, there was complete pandemonium in the House. Under these circumstances,

I was left with no other option but to adjourn the House for the day and leave the Chamber in anguish.

I am constrained to observe that such unruly scenes, particularly the disorderly conduct of the Members, amounts to bringing the House into contempt and is highly reprehensible. If the elected representatives of the people behave and conduct themselves in such a fashion, the very credibility of this democratic institution will stand eroded.

I deprecate the conduct of Shri Surender Prasad Yadav (Jahanabad) and Shri Ajit Kumar Mehta in the strongest possible terms. I also urge upon the Leaders of all the Parliamentary Parties in Lok Sabha to ensure that their Members conduct themselves in the House in the manner befitting their status.

12.04 hrs.

MOTION RE: SUSPENSION OF MEMBERS

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI MADAN LAL KHURANA) : I beg to move : .

"That Shri Surender Prasad Yadav (Jahanabad) and Prof. Ajit Kumar Mehta, Members of this House be suspended from the service of the House for behaviour unbecoming of Members on the floor of the House on Monday, the 13th July, for the rest of the current Session."

MR. SPEAKER : Motion moved :

"That Shri Surender Prasad Yadav (Jahanabad) and Prof. Ajit Kumar Mehta, Members of this House be suspended from the service of the House for behaviour unbecoming of Members on the floor of the House on Monday, the 13th July, for the rest of the current Session."

...(Interruptions)

MR. SPEAKER : Mamata ji, please resume your seat.

12.06 hrs.

(At this stage, Kumari Mamata Banerjee and some other hon. Members went back to their seats)

[Translation]

SHRI LALU PRASAD (Madhepura) : Mr. Speaker, Sir, in Parliamentary Democracy. ...(Interruptions) In the history of Parliament, the unbecoming incident which took place yesterday ...(Interruptions) We respect the

Chair...(Interruptions) In Parliamentary history, the office of Speaker...(Interruptions) the incident which took place yesterday, even we did not like that ...(Interruptions) We express our regret and apologise for the unbecoming incident which took place yesterday due to our Hon'ble members ...(Interruptions)

SHRI MULAYAM SINGH YADAV (Sambhal) : So far as the question of Parliamentary procedure is concerned ...(Interruptions) I support the views of Lalu ji which he has expressed just now and we accept that ...(Interruptions)

MR. CHAIRMAN : It is not so.

...(Interruptions)

SHRI MULAYAM SINGH YADAV : We accept that the office of the Speaker is supreme in a democratic set up. At any cost we will ...(Interruptions) We were not in favour of supporting the incident which took place yesterday ...(Interruptions)

[English]

SHRI KHARABELA SWAIN (Balasore) : Sir, I have given a notice for the breach of privilege...(Interruptions)*

MR. SPEAKER : Nothing but what is spoken by Shri Mulayam Singh Yadav will go on record.

[Translation]

SHRI MULAYAM SINGH YADAV : Whatever happened with Hon'ble Speaker and Hon'ble Minister yesterday was not good. We assure the House that such an incident will not be repeated in future by Hon. Members and we apologise for the incident which took place yesterday ...(Interruptions)

SHRI SHARAD PAWAR (Baramati) : Mr. Speaker, Sir, whatever happened yesterday ...(Interruptions) The behaviour of some Hon'ble members with Hon'ble Speaker and the Hon'ble Minister was shameful for a Parliamentary democracy. Nobody will support this. Last year when a special session was convened to mark completion of 50 years of India's Independence, we had unanimously passed a Resolution indicating therein the extent upto which we would proceed in the House and express our resentment or protest. The incident of yesterday crossed this limit. In every legislative Assembly, the proceedings of this House are viewed very minutely. In case of any problem in any legislative Assembly they take the example of Lok Sabha and act accordingly. Therefore, this House is a guiding institution of Parliamentary democracy for the whole country. We will have to endeavour to uphold its dignity and if there is any shortcoming it will affect

* Not recorded.

Parliamentary democracy. Therefore, no one should support the incident which took place yesterday.

I am glad that Shri Mulayam Singh and Shri Lalu Prasad have tendered unconditional and unqualified apology on the behaviour of their colleagues and assured the House that such incident will not be repeated in future. I am sure that all members of their respective parties will abide by their assurance. I, on behalf of my party assure the Hon'ble Speaker as well as the House that we will extend our full cooperation in maintaining the dignity of the Chair and the House.

[English]

SHRI SOMNATH CHATTERJEE (Bolpur) : Mr. Speaker, Sir, I wish to humbly associate with what has come from you, from the Chair, deprecating the most unseemly incident that took place on the floor of the House.

Sir, the Leader of the Opposition has rightly reminded us about the decision we took by passing a unanimous resolution in the House about our conduct in this highest forum of our Parliamentary democracy. It is a matter of great sadness that even before the end of the 50th year of Independence celebrations - we are going to hold it on the 15th August, 1998 - such an incident took place. The only solace that I find today is that every section of the House is sincerely condemning that incident, which I also do, on behalf of myself and of my party. We consider this House as not only the highest forum of Parliamentary democracy but this is the place where different views, different projections concerning the nation and concerning the Parliamentary democracy are exchanged. We exchange each other's ideas and views so that the nation can come to a decision, maybe with a majority of the House. But, here we should not allow passions - whatever may be the nature of things that are being raised - to be raised to that extreme where we use our muscle power within the House.

Sir, I have no words really to express adequately my sadness and anguish at what had taken place inside the House. Let us not try to emulate unseemly incidents wherever it may have taken place. Some hon. Members have also referred to such incidents happening in some other places. Let us not emulate them. Let our House, at least, set the highest standard of Parliamentary functioning so that others may get inspiration from this House.

Therefore, Sir, I humbly join in deprecating the incident, condemning the incident. Since unconditional apology has been expressed by the leaders of the respective groups, I may request you, and through you, Sir, the Minister for Parliamentary Affairs, not to proceed with that motion so that the situation may be normalised.

Sir, I am sure the Members themselves also feel that what they had done yesterday was not proper. Nothing like this should happen in future in this House.

SHRI INDRAJIT GUPTA (Midnapore) : Yesterday, I was really overcome with anguish and grief at what was happening here. I know that similar incidents had taken place in some of the State Legislatures. But, after all, this is the House of People; it is the Parliament of India; it is the supreme body which is expected to set standards in all respects for all people, for all parties throughout the country. So, I do not recall, in all my thirty and odd years in this House, any similar thing happening in the Lok Sabha.

Yes, proceedings have been held up. That is true. Sometimes, the proceedings have been held up for weeks together. We have been witness to those scenes of people obstructing the proceedings from going on. But what happened yesterday, I think, surpasses all past performances.

I am worried and troubled that if we do not take some salutary measures, this may be only the beginning - I hope not. I hope, we are not putting our feet on a perilous slope which may lead us to a situation from which it would be very difficult to recover. After all, we have all come here for a certain purpose.

We have come here to debate, to discuss, to argue and to hear each other's arguments and then to decide democratically, if necessary, by majority. If we do not like this procedure then there is no need to come to this House. We can remain outside in the street and settle our disputes in the street. But we do not come here for that purpose.

I am very glad that the two hon. Leaders of the Samajwadi Party and Rashtriya Janata Dal have given their unconditional apologies. Well one leader of the Samajwadi Party has not spoken yet on this particular point, but I am given to understand that he shares the view of the Rashtriya Janata Dal Leader and is willing to express ... (Interruptions)

SOME HON. MEMBERS : He has spoken.

SHRI INDRAJIT GUPTA : All right!

But I would have been happier also, if the Members who have been identified as having snatched the papers from the hand of the hon. Speaker and from the hand of the hon. Minister - they are the Members of this House, after all, and it is all very well to ask their leaders to apologise on their behalf - had also got up in this House and expressed their own regret ... (Interruptions) One or two, I do not know. I was not able to identify, but I read today in the newspapers, two names.

[Shri Indrajit Gupta]

My own suggestion, which I had made earlier this morning but which was not supported by anybody, was that some action should be taken against those Members ...*(Interruptions)* What action is to be taken is for you to decide with the approval of the House. But some hon. Members, some party Leaders have felt that it is not good to take an extreme measure against anybody. This was before we came to know that there was going to be a collective apology. Before that I had made this proposal because I felt that if some measure or some step is not taken, it would amount to a sort of an indirect encouragement of this kind of unruly behaviour and it may lead to worse consequences later on. What will happen to the hon. Speaker, I do not know. Anybody can come and give the hon. Speaker a slap on his face and go away and no action will be taken ...*(Interruptions)* I cannot tolerate this ...*(Interruptions)*

Anyway, when the Leaders have felt that there is no need, just now, for any, what they think would be, extreme measure, so I have not pressed my suggestion. But I am happy that Shri Lalu Prasad and Shri Mulayam Singh ji have apologised here unconditionally for what the followers did. I would request once again the followers to search their hearts and their consciences and if they so think fit, they may also add their own voice of apology and regret for what happened.

I hope that the whole House will take a serious lesson from what happened yesterday. Everybody here has condemned without reservation what took place yesterday. Therefore, Sir, I hope that there will be no repetition of this kind of thing again. I offer you not only our cooperation but also my sympathies for what happened yesterday because this is no way to uphold the dignity and the prestige of the Chair. We may not agree with the Chair always but the dignity and the prestige of the Chair is an integral part of our Parliamentary democracy. Therefore, Sir, I am happy that nothing further took place; I hope, nothing further of that type will take place.

[Translation]

...*(Interruptions)* I am sitting. You are asking me to sit down because you do not find my behaviour appropriate. Similarly I did not like your behaviour yesterday.

[English]

I should conclude by saying one thing. Many friends asked me, what is the main difference that you find between the Parliamentary proceedings now-a-days and what it was 20, 25 years ago. I can say only one thing. A spirit of intolerance has developed to such an extent that nobody is willing to hear what the other person has to say. ...*(Interruptions)*

SHRI SOMNATH CHATTERJEE : They want to dictate ...*(Interruptions)*

SHRI INDRAJIT GUPTA : After all, you are also free to dispute what the other man is saying. You can express your disagreement. You can express your own opinion. Nobody is preventing you. But if you want to prevent people from speaking, you do not want to listen to them and you do not want them to be heard, this kind of thing cannot be tolerated and it will be end of our whole Parliamentary democracy.

The other day I was invited by the people from our Bureau of Parliamentary Studies and Training here; others were also invited to go and speak to the newly elected Members. I was told that I should speak to them on the decorum in the House. I politely refused and said: "I am not capable of doing it. I do not know what kind of lecture on decorum I can give. So, I should be pardoned for that."

That is all I have to say. I hope that this will draw a curtain on what has happened yesterday. We can now proceed further along with the path which we were supposed to tread on.

SHRI I.K. GUJRAL (Jalandhar) :—Mr. Speaker, Sir, last night was a very anguishing night for me. I received many number of telephone calls from people who are known to me and unknown to me, who had seen the scene on the Television and conveyed to me, 'do I deserve to sit in such a House?' I do not know how to respond to them. My head hang in shame. In the half a century of our Republic, Sir, Parliament had never witnessed such an indecorum. I think, we have all brought indignity to ourselves and I think, it will take a long time to erase this impression from the public mind that we really are their representatives; not only representing their aspirations but also the dignified ethos of this nation.

We are a civilised nation. People have sent us here with a great deal of hopes. They do wish that we represent them but they also wish that we represent them with dignity and civility. What happened yesterday made me sorry, made me sad beyond doubt and beyond words. I had the opportunity of sitting in this House and in the other House for the best part of my life. I have never witnessed such a scene and I do now what to say and whom to say. I do not know whether we all deserve this indignity or not.

I hope and pray that all of us, at least at this stage, irrespective of our party affiliations sit down, think for ourselves and promise the electorates once again that we will not let them down.

[Translation]

KUMARI MAMATA BANERJEE (Calcutta South) : Mr. Speaker, Sir, I am thankful that you have given me an opportunity to speak. Yesterday was a historic day when the Women's Bill was to be introduced in the House. Earlier also this Bill was to be introduced but at that time it was referred to the Select Committee. Yesterday we thought that our voice may be heard all over the country before completion of this Golden Jubilee year and the women in our country get 33% reservation. We had also told about giving reservation to OBCs and minorities but yesterday we had said that let the Bill be introduced first and then you can submit your point.

We will also give our opinion. We are also in favour of that but whatever happened in the House yesterday will be remembered as black day in our history. Sir, we condemn that incident and we should condemn it. Tearing of the copies of Women's Bill humiliating the Chair and showing disrespect to women has anguished not only the women but also the whole country. We should condemn this.

Sir, we are happy that leaders have apologised but it is also a fact that they have provoked the members to snatch paper ... (Interruptions) They did a right thing by apologising. Yesterday, the Women's Bill was not allowed to be introduced but today it is on the No. 1 position in list of business. I am the leader of a smaller party. A decision was taken to postpone this Bill but I am not invited to give my opinion. Therefore, I want that in order to compensate the event that took place yesterday, the Women's Bill should be introduced in the House today. We will give our full cooperation for this... (Interruptions)

SHRI MADHUKAR SIRPOTDAR (Mumbai North-West) : Mr. Speaker, Sir, yesterday I was watching the entire proceedings of the House. I always think that we should maintain decorum and dignity of the House. Yesterday morning I was invited for attending orientation classes and there also I had asked new members not to create any disturbance in the House ... (Interruptions)

SHRI MULAYAM SINGH YADAV : We have apologised ... (Interruptions) Even after seeking apology if we are continued to be humiliated, then you can do whatever you want ... (Interruptions)

[English]

MR. SPEAKER : Shri Fatmi, please take your seat.

... (Interruptions)

[Translation]

SHRI MADHUKAR SIRPOTDAR : Today, it is necessary to maintain the dignity of this House, every

individual and of this country. If you want to oppose Women's Bill without any reason,

[English]

after all, this is a democratic society.

[Translation]

You can oppose it but this is not the procedure to do so.

[English]

That was the climax ... (Interruptions)

[Translation]

SHRI MOHAMMED ALI ASHRAF FATMI (Darbhanga) : Sir, we may also be given an opportunity to speak ... (Interruptions)

[English]

SHRI MADHUKAR SIRPOTDAR : When the papers from your hands were snatched, the papers from the concerned Minister were snatched and thrown upon the benches it was more insulting also ... (Interruptions)

[Translation]

Whatever was happening,

[English]

This was within the knowledge of both the leaders also.

[Translation]

It is not so that they didn't know this. They were provoking them and giving justification that whatever happened is right ... (Interruptions)

[English]

MR. SPEAKER : I am calling the leaders only. Please understand.

... (Interruptions)

[Translation]

SHRI MADHUKAR SIRPOTDAR : If this debate has to be continued, then all those who are responsible for this should apologise. Action should be taken against them otherwise there is no use. ... (Interruptions)

[English]

They should always maintain discipline, decorum and prestige of this House. They should not behave

[Shri Madhukar Sirpotdar]

irresponsibly as far as discipline I concerned. They should strictly adhere to the discipline. The moment the House compromises with the discipline, it will be a beginning of further deterioration in the performance and maintenance of discipline in his august House. ...*(Interruptions)*

MR. SPEAKER : Madam, please take your seat.

...*(Interruptions)*

[Translation]

SHRI LALU PRASAD : Mr. Speaker, Sir, with regard to the incident that took place yesterday involving Hon'ble Minister and the MLAs of my Party, Hon'ble Mulayam Singh Yadav and myself.

SOME HON'BLE MEMBERS : Not the MLAs but MPs.

SHRI LALU PRASAD : You have pointed it out again ...*(Interruptions)* Yesterday we had criticised this incident.

[English]

MR. SPEAKER : Shri Lalu Prasad, please conclude.

...*(Interruptions)*

[Translation]

SHRI LALU PRASAD : Sir, the entire country must have watched that yesterday itself in front of the TV and media, we condemned the incident that took place yesterday and if we are unable to maintain respect for the Chair in a Parliamentary democracy, we are making ...*(Interruptions)* a mockery of the democratic system. ...*(Interruptions)* We tendered an apology ...*(Interruptions)* Women are raising hue and cry. ...*(Interruptions)* We would repeat that if you want to suspend us, you may do so. All the M.Ps. of my party are supporting me ...*(Interruptions)* You may suspend us ...*(Interruptions)* you may suspend us ...*(Interruptions)*

AN HON. MEMBER : Mr. Speaker, Sir, what is happening here ...*(Interruptions)*

[English]

MR. SPEAKER : This is not good. Lalu ji, this is not good. Please take your seat. Hon. Members, please take your seat.

...*(Interruptions)*

[Translation]

SHRI BHAJAN LAL (Karnal) : Mr. Speaker, Sir ...*(Interruptions)* after seeking an apology ...*(Interruptions)* He has spoken on behalf of his party ...*(Interruptions)* Hence this issue should kindly be dropped so that the House may carry on with its work ...*(Interruptions)*

SHRI MULAYAM SINGH YADAV : Mr. Speaker, Sir, you might have noticed that our hon. Members ...*(Interruptions)* Still we have tendered apology. If condemnation is made again and again, I shall have to see ...*(Interruptions)* Whatever action is to be taken, should be taken but the House may be allowed to carry on with its work.

[English]

PROF. SAIFUDDIN SOZ (Baramulla) : I am a party leader. You have invited me to the Leader's meeting. ...*(Interruptions)*

MR. SPEAKER : Prof. Soz, please take your seat.

...*(Interruptions)*

SHRI G.M. BANATWALLA (Ponnani) : You have started the discussion. You are not giving us the opportunity to speak. Our points of view must come before the House. ...*(Interruptions)*

MR. SPEAKER : This is not a discussion. Please take your seat.

...*(Interruptions)*

SHRI G.M. BANATWALLA : You have started the discussion. You have always cooperated. Now, you are not allowing us. ...*(Interruptions)*

MR. SPEAKER : Please understand, I have only called the Leaders.

...*(Interruptions)*

PROF. SAIFUDDIN SOZ : I am a party leader. Please give me a chance to speak. ...*(Interruptions)*

MR. SPEAKER : Please take your seat.

...*(Interruptions)*

SHRI G.M. BANATWALLA : You have started the discussion. ...*(Interruptions)* Sir, the views of various sections of the House must be heard. All party leaders must be allowed to speak. We have to put forth our points of view ...*(Interruptions)*

MR. SPEAKER : Shri Banatwalla, please take your seat.

...*(Interruptions)*

MR. SPEAKER : What is this? Please try to understand.

...(Interruptions)

[Translation]

SHRI MULAYAM SINGH YADAV : Mr. Speaker, Sir, we tendered our apology ...(Interruptions) The Members of the ruling party are using foul language against us ...(Interruptions) Will they hang us for it ...(Interruptions) We have tendered apology. Has the woman Member come here to use abusive language ...(Interruptions)

[English]

MR. SPEAKER: I am requesting you to please resume your seats.

...(Interruptions)

SHRI E. AHAMED (Manjeri) : Sir, even the apology has not been accepted by the Members of the ruling party ...(Interruptions). Unconditional apology has been tendered and even that has not been accepted. This is too much, Sir ...(Interruptions). When an unqualified apology has been tendered, even that has not been accepted. Is there any justification for that ?

MR. SPEAKER : Shri Ahamed, please take your seat.

...(Interruptions)

SHRI E. AHAMED (Manjeri) : Instead of accepting their apology, they are being criticised ...(Interruptions)

SHRI G.M. BANATWALLA : This is most unparliamentary, Sir. After the apology has been tendered ...(Interruptions).

MR. SPEAKER : Shri Banatwalla, please take your seat.

...(Interruptions)

SHRI G.M. BANATWALLA (Ponnani) : Sir, how can you go on criticising them after apology has come? ...(Interruptions). Sir, after the apology has been tendered, it is unparliamentary to go on criticising. You have already admonished the Members ...(Interruptions).

MR. SPEAKER: Shri Banatwalla, you are a senior Member. Please take your seat. We are not discussing this subject.

SHRI BUTA SINGH (Jalore) : Sir, I do not want to speak, I want to raise a point of order. Please give me some time, just half-a-minute. I want to bring to your

kind notice the procedure that you have adopted ...(Interruptions)

MR. SPEAKER : There is no point of order. Please take your seat.

...(Interruptions)

SHRI BUTA SINGH : Sir, I want to submit on the procedure that you have followed. I want to say a few words on the procedure ...(Interruptions). Sir, I am going to help you. Kindly listen to me. I have a point of order ...(Interruptions)

MR. SPEAKER : Shri Buta Singh, please take your seat.

...(Interruptions)

SHRI BUTA SINGH : Sir, I want to make a submission about the procedure that you have followed. You have given time to some of the party leaders. Kindly give time to all party leaders. Shri Banatwalla is a party leader, Prof. Saifuddin Soz is a party leader, Shri Ramdas Athawale is a party leader, Kumari Mayawati is a party leader. Give time to all party leaders and then you can ask the Prime Minister to come to the House. This is not the way, Sir. You have chosen only a few parties. Give time to all party leaders ...(Interruptions)

MR. SPEAKER : Shri Buta Singh, you are a senior Member. Please take your seat.

SHRI BUTA SINGH : This is a matter which concerns the whole House and the whole country. Therefore, give time to all party leaders. Do not give time to independents like me but give time to party leaders ...(Interruptions)

MR. SPEAKER : Nothing will go on record.

...(Interruptions)*

MR. SPEAKER : Prof. Soz, please take your seat.

...(Interruptions)

MR. SPEAKER : No. Please understand.

...(Interruptions)

MR. SPEAKER : Both Lalu ji and Shri Mulayam Singh have regretted the incident. I am calling Leaders only. Please take your seat.

...(Interruptions)

*Not recorded.

[*Translation*]

THE PRIME MINISTER (SHRI ATAL BIHARI VAJPAYEE) : Mr. Speaker, Sir, the incident that took place in the House yesterday makes us hang our heads in shame, protests have been made in the House earlier also but all limits were crossed yesterday. It is quite natural to have difference of opinion in a democracy. There is a way to express this difference of opinion. We claim to be the largest democracy of the world. The incident that took place yesterday disproves our claim. Democracy can survive only when there is discipline, dignity and decorum otherwise it will turn into a mobocracy.

If an example of dignified behaviour is not set in this House and the Parliament and if its member do not behave in a dignified manner, one can imagine the likely impact of such a behaviour in the State legislative assemblies. Democracy means the rule of the majority and abiding by the views of the majority. Those in minority should have the right to express their views but they should accept the fact that they are in minority and when they muster majority in future, their views will prevail. If those in minority decide that they will not go by the wishes of those in minority and will not allow the House to function, the temporary friction that is likely to follow is understandable.

As Comrade Indrajit Gupta has commented that the sittings of the House were boycotted for so many days at a stretch but it should be in limit. Yesterday, all limits were crossed. I do not wish to go into detail. I have been associated with the Parliament for more than 40 years but I have never witnessed such a painful and distressing scene. After what happened yesterday, two party leaders Shri Mulayam Singh Yadav and Shri Lalu Prasad tendered apology. They say that they sought an apology publically. The House should accept it. We also accept it. I will ask the Minister of Parliamentary Affairs.

SHRI G.M. BANATWALLA : They are tendering apology but they are criticising also. This is not good. You should say something in this regard.

SHRI ATAL BIHARI VAJPAYEE : I agree with you. If the apology comes from the heart, it should be taken as utmost penance. I would ask the Minister of Parliamentary Affairs not to press the motion moved and the House should carry on with its work.

[*English*]

MR. SPEAKER : Hon. Members, in response to my observations today on the conduct of some Members yesterday, particularly the conduct of hon. Members Shri Surendra Prasad Yadav (Jahanabad) and Prof. Ajit Kumar Mehta and in response to the motion moved today by the hon. Minister of Parliamentary Affairs, Shri Lalu Prasad

and Shri Mulayam Singh Yadav have tendered unqualified apologies.

In view of this, I seek the leave of the House to ask the Minister of Parliamentary Affairs to withdraw his motion for the suspension of Shri Surendra Prasad Yadav (Jahanabad) and Prof. Ajit Kumar Mehta. Before the hon. Minister of Parliamentary Affairs rises on his feet, let me place on record my compliments to the Leaders in the House who have reaffirmed their commitment to help maintain the dignity of the Chair and the sovereignty of the House.

...(*Interruptions*)

SHRI G.M. BANATWALLA : But there were others who were not allowed to reiterate it.

PROF. SAIFUDDIN SOZ : We have not been heard at all.

SHRI MADAN LAL KHURANA : Mr. Speaker, Sir, in view of the unqualified and unconditional apologies tendered in the House, I seek leave of the House to withdraw the motion moved by me for the suspension of the two Members, Shri Surendra Prasad Yadav (Jahanabad) and Prof. Ajit Kumar Mehta.

MR. SPEAKER : Is it the pleasure of the House that the motion moved by Shri Madan Lal Khurana be withdrawn?

The motion was, by leave, withdrawn.

12.47 hrs.

PAPERS LAID ON THE TABLE

Notifications under Border Security Force Act, 1968

[*English*]

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : Sir, I beg to lay on the Table-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 141 of the Border Security Force Act, 1968 :

- (i) The Border Security Force (Seniority, Promotion and Superannuation of Officers) Amendment Rules, 1998 published in Notification No. G.S.R. 273(E) in Gazette of India dated the 27th May, 1998.
- (ii) The Border Security Force, Chief Law Officer and Law Officers (Amendment) Rules, 1998 published in Notification No. G.S.R. 274(E) in Gazette of India dated the 27th May, 1998.

- (iii) The Border Security Force (Medical Officers Cadre) Amendment Rules, 1998 published in Notification No. G.S.R. 275 (E) in Gazette of India dated 27th May, 1998.

[Placed in Library. See No. LT 1039/98]

- (2) A copy of the Central Reserve Police Force (Amendment) Rules, 1998 (Hindi and English versions) published in Notification No. G.S.R. 272 (E) in Gazette of India dated the 26th May, 1998 under sub-section (3) of section 18 of the Central Reserve Police Force Act, 1949.

[Placed in Library. See No. LT 1040/98]

- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 156 of the Indo-Tibetan Border Police Force Act, 1992:-

(i) The Indo-Tibetan Border Police Force (Medical Officers Cadre) Rules, 1997 published in Notification No. G.S.R. 299 in Gazette of India dated the 2nd August, 1997.

(ii) The Indo-Tibetan Border Police Force (Medical Officers Cadre) Amendment Rules, 1998 published in Notification No. G.S.R. 288(E) in Gazette of India dated the 30th May, 1998

[Placed in Library. See No. LT 1041/98]

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the Annual Report of the Rehabilitation Plantation Limited, Punalur and the Repatriates Cooperative Finance and Development Bank Limited, Chennai for the year 1996-97.

[Placed in Library. See No. LT 1042/98]

- (5) A copy of the Annual Assessment Report (Hindi and English versions) on the programme and its implementation for accelerating the spread and development of Hindi and its progressive use for the various officials purposes of the Union for the year 1996-97.

[Placed in Library. See No. LT 1043/98]

Notifications under Essential Commodities Act, 1955

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF FOOD AND CONSUMER AFFAIRS (SARDAR SURJIT SINGH

BARNALA) : Sir, I beg to lay on the Table-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:

(i) S.O. 555(E) published in Gazette of India dated the 5th August, 1997 containing order to rescind the earlier Order published in Notification No. S.O. 2232 dated the 13th September, 1960.

(ii) S.O. 556(E) published in Gazette of India dated the 5th August, 1997 containing Order to rescind earlier Order published in Notification No. S.O. 84 dated the 5th January, 1967.

(iii) S.O. 557(E) published in Gazette of India dated the 5th August, 1997 containing Order to rescind earlier Order published in Notification No. S.O. 1931 dated the 21st June, 1966.

(iv) S.O. 558(E) published in Gazette of India dated the 5th August, 1997 containing Order to rescind earlier Order published in Notification No. S.O. 3218 dated the 19th October, 1962.

(v) S.O. 559(E) published in Gazette of India dated the 5th August, 1997 containing Order to rescind earlier Order published in Notification No. S.O. 689 dated the 16th March, 1963.

(vi) S.O. 560(E) published in Gazette of India dated the 5th August, 1997 containing Order to rescind earlier Order published in Notification No. S.O. 3395 dated the 29th November, 1963.

(vii) S.O. 561(E) published in Gazette of India dated the 5th August, 1997 containing Order declaring certain commodities mentioned therein to be Essential Commodities.

[Placed in Library. See No. LT 1044/98]

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Hindustan Organic Chemicals Limited, Rasayani, for the year 1996-97.

(ii) Annual Report of the Hindustan Organic Chemical Limited, Rasayani, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT 1045/98]

* Annual Reports alongwith Audited Accounts were laid on 2nd June, 1998.

- (4) A copy of the Sugar Development Fund (Amendment) Rules, 1997 (Hindi and English versions) published in Notification No. G.S.R. 656(E) in Gazette of India dated the 21st November, 1997, under sub-section (3) of section 9 of the Sugar Development Fund Act, 1982.

[Placed in Library. See No. LT 1046/98]

- (5) A copy each of the following papers (Hindi and English versions):

- (i) Memorandum of Understanding between the Central Warehousing Corporation and the Ministry of Food and Consumer Affairs for the year 1998-99.

[Placed in Library. See No. LT 1047/98]

- (ii) Memorandum of Understanding between the Hindustan Vegetable Oils Corporation Limited and the Ministry of Food and Consumer Affairs for the year 1997-98.

[Placed in Library. See No. LT 1048/98]

- (iii) A copy of the Memorandum of Understanding between the Hindustan Vegetable Oils Corporation Limited and the Ministry of Food and Consumer Affairs for the year 1998-99.

[Placed in Library. See No. LT 1049/98]

- (iv) Memorandum of Understanding between the Karnataka Antibiotics and Pharmaceuticals Limited and the Department of Chemicals and Petrochemicals for the year 1998-99.

[Placed in Library. See No. LT 1050/98]

Apprentices (Amendment) Rules, 1998 etc.

[Translation]

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : Sir, I beg to lay on the Table-

- (1) A copy of the Apprenticeship (Amendment) Rules, 1998 (Hindi and English versions) published in Notification No. G.S.R. 150(E) in Gazette of India dated the 28th March, 1998 under sub-section (3) of section 37 of the Apprentices Act, 1961.

[Placed in Library. See No. LT 1051/98]

(2) Statement (Hindi and English versions) regarding ratification of International Labour Organisation Instrument for the Amendment of the Constitution of the International Labour Organisation.

[Placed in Library. See No. LT 1051-A/98]

Notification under Proviso to Article 280 of the Constitution

[English]

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA) : Sir, I beg to lay on the Table-

A copy of the Notification No. S.O. 557(E) (Hindi and English versions) published in Gazette of India dated the 3rd July, 1998 containing Presidential Order regarding constitution of 11th Finance Commission consisting of a Chairman and four other Members, issued under proviso to Article 280 of the Constitution.

[Placed in Library. See No. LT 1052/98]

Annual Report, Annual Accounts and Review on the working of Central Wakf Council, New Delhi for the year 1995-96

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : Sir, I beg to lay on the Table-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Wakf Council, New Delhi, for the year 1995-96.
 (ii) A copy of the Annual Report (Hindi and English versions) of the Central Wakf Council, New Delhi, for the year 1995-96, Together with Audit Report thereon.
 (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Wakf Council, New Delhi, for the year 1995-96.
 (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 1053/98]

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the National Minorities Development and Finance Corporation, New Delhi for the year 1996-97.
 (ii) Annual Report of the National Minorities Development and Finance Corporation, New Delhi for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT 1054/98]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Wakf Council, New Delhi, for the year 1996-97.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Wakf Council, New Delhi, for the year 1996-97 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Wakf Council, New Delhi, for the year 1996-97.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library. See No. LT 1055/98]

Annual Report and Review on the working of the International Institute for Population Sciences, Mumbai for the year 1996-97 etc.

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : Sir, I beg to lay on the Table-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the International Institute for Population Sciences, Mumbai, for the year 1996-97, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Institute for Population Sciences, Mumbai, for the year 1996-97.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 1056/98]

Annual Report and Review on the working of the Indian Petrochemicals Corporation Ltd. Vadodara for the year 1996-97 etc.

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL) : Sir, I beg to lay on the Table-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section

619A of the Companies Act, 1956:

- (1) (i) Review by the Government of the working of the Indian Petrochemicals Corporation Limited, Vadodara, for the year 1996-97.
- (ii) Annual Report of the Indian Petrochemicals Corporation Limited, Vadodara, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 1057/98]

- (3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Petrochemicals Corporation Limited, Vadodara and the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers for the year 1998-99.

[Placed in Library. See No. LT 1058/98]

12.48 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:

"In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 3 Bill, 1998 which was passed by the Lok Sabha at its sitting held on the 7th July, 1998 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.48½ hrs.

**STANDING COMMITTEE ON COMMUNICATIONS
First, Second and Third Reports**

[Translation]

SHRI SOMNATH CHATTERJEE (Bolpur) : Sir, I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Communications:

- (1) First Report on Demands for Grants (1998-99) relating to Department of Telecommunications-Ministry of Communications.

- (2) Second Report on Demands for Grants (1998-99) relating to Department of Posts-Ministry of Communications.
- (3) Third Report on Demands for Grants (1998-99) relating to the Ministry of Information & Broadcasting.

12.49 hrs.

STANDING COMMITTEE ON URBAN AND RURAL DEVELOPMENT
Fourth and Fifth Reports

[English]

SHRI KISHAN SINGH SANGWAN (Sonepat) : Sir, I beg to present the following Reports (Hindi and English versions) of the Committee on Urban and Rural Development.

- (1) Fourth Report on Demands for Grants (1998-99) of the Department of Rural Development (Ministry of Rural Areas and Employment).
- (2) Fifth Report on Demands for Grants (1998-99) of the Department of Rural Employment and Poverty Alleviation (Ministry of Rural Areas and Employment).

12.50 hrs.

CONSTITUTION (EIGHTY-FOURTH AMENDMENT) BILL

Amendment of articles 239AA, 331 and 333 and insertion of new articles 330A, 332A and 334A

[English]

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF SURFACE TRANSPORT (SHRI M. THAMBI DURAI) : Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

...(Interruptions)

MR. SPEAKER : Hon. Members, the Constitution (Eighty-fourth Amendment) Bill 1998 is highly significant in that it aims at meaningful political participation by women. The House, as it is, stands divided on some of its provisions as certain Parties have strong reservations about the same and have, therefore, even objected to the introduction of the Bill. In a parliamentary system of democracy, it is desirable to function in a homogenous and consensual manner. We are all aware of what happened yesterday in the House and we cannot allow this situation to continue, if we are to maintain the best parliamentary traditions.

I have accordingly been consulting leaders on this issue and trying to reach a consensus which has so far not been possible.

In the all party meeting held this morning, a suggestion was made that the introduction of the Bill may be deferred so that the matter could be discussed again between Parties and Leaders and an amicable solution acceptable to all sections reached.

In the circumstances, I propose, with the agreement of the House, that the introduction of the Bill be postponed for the time being.

...(Interruptions)

KUMARI MAMATA BANERJEE (Calcutta South) : Sir, we are not prepared to accept it ...(Interruptions)

[Translation]

SHRIMATI KAILASHO DEVI (Kurukshetra) : Sir, we do not accept it ...(Interruptions)

[English]

MR. SPEAKER : The House stands adjourned to meet at 2 p.m.

12.52 hrs.

The Lok Sabha then adjourned till Fourteen of the Clock.

14.02 hrs.

The Lok Sabha re-assembled at two minutes past Fourteen of the Clock.

[English]

[SHRI V. SATHIAMOORTHY in the Chair]

CONSTITUTION (EIGHTY-FIFTH AMENDMENT) BILL*

Amendment of article 269 and substitution of new articles 270, 271 and omission of article 272

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA) : Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN : The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

* Published in the Gazette of India, Extraordinary, Part-II Section-2, dated 14.7.98.

*The Motion was adopted. **

SHRI YASHWANT SINHA : Sir, I introduce the Bill.

[English]

...(Interruptions)

KUMARI MAMATA BANERJEE (Calcutta South) : We want Women's Bill. We demand justice....(Interruptions)

MR. CHAIRMAN : All of you resume your seats, please. The Parliamentary Affairs Minister will speak now.

[Translation]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI MADAN LAL KHURANA) : Mr. Chairman, Sir, the position of the Government is quite clear. We were and still are in favour of introducing this bill. We apprised Mr. Speaker of our intentions yesterday. Now it is upto Mr. Speaker to fix a date. We are prepared to introduce it on the day fixed by him. ...(Interruptions)

[English]

KUMARI MAMATA BANERJEE : We want nothing short of the Women's Bill.

[Translation]

SHRIMATI SUMITRA MAHAJAN (Indore) : Please give us a fixed date ...(Interruptions)

[English]

KUMARI MAMATA BANERJEE : We want a specific date.

[Translation]

SHRI MADAN LAL KHURANA : In the all party meeting ...(Interruptions)

KUMARI MAMATA BANERJEE : An all party meeting was not held. We were not called to any such meeting ...(Interruptions)

SHRI LALU PRASAD (Madhepura) : Mr. Chairman, Sir, if anybody questions the ruling of the Chair ...(Interruptions) We have been asked to tender apology ...(Interruptions) Now they are questioning the ruling of the Chair ...(Interruptions)

[English]

KUMARI MAMATA BANERJEE : We want assurance.

MR. CHAIRMAN : A decision has already been taken by the Hon. Speaker with all Party leaders to conduct a meeting.

...(Interruptions)

KUMARI MAMATA BANERJEE : We want to know who are the leaders supporting it and who participated in it. ...(Interruptions)

MR. CHAIRMAN : The Hon. Speaker has given a specific direction to the Government to conduct an all-Party Leader's meeting and obtain a consensus of other Parties to introduce the Bill.

...(Interruptions)

KUMARI MAMATA BANERJEE : No.

[Translation]

SHRIMATI BHAVNA DEVRAJBHAI CHIKHALIA (Junagadh) : Please tell us about the decision taken by all the parties ...(Interruptions)

[English]

MR. CHAIRMAN : A decision has already been taken by the Hon. Speaker.

...(Interruptions)

KUMARI MAMATA BANERJEE : That meeting is not a part of the Government or of the political parties. We are not at all concerned with it. We are not informed. We are not interested in the decision taken in that meeting. We do not want any consultation....(Interruptions)

MR. CHAIRMAN : The Hon. Speaker has said that an all-Party meeting will be conducted within two days.

...(Interruptions)

KUMARI MAMATA BANERJEE : We want a specific date and specific action. ...(Interruptions)

MR. CHAIRMAN : An all-Party meeting will be conducted within two days and a decision will be taken by the Government. It is up to the Government to decide whether they are going to introduce the Bill or not. That decision will be taken within two days. This direction has already been given by the Hon. Speaker himself.

...(Interruptions)

KUMARI MAMATA BANERJEE : We want specific assurance. ...(Interruptions)

MR. CHAIRMAN : The Parliamentary Affairs Minister will explain the position now.

* Introduced with the Recommendation of the President.

[Translation]

SHRI MADAN LAL KHURANA : You may talk to Mr. Speaker with regard to the point raised by you just now. The Government has not asked for grant of time. It was the decision of Mr. Speaker ... (Interruptions)

[English]

KUMARI MAMATA BANERJEE : We want a specific assurance. ... (Interruptions)

MR. CHAIRMAN : Hon. Speaker has fixed two day's time. Within two days, the Government will obtain a consensus.

... (Interruptions)

KUMARI MAMATA BANERJEE : We want a specific assurance. ... (Interruptions) Sir, we want a specific assurance. We demand justice ... (Interruptions)

MR. CHAIRMAN : The hon. Speaker will be calling a meeting of Leaders of various Parliamentary Parties and Groups. The Bill has been postponed for two days. The hon. Members may kindly wait till then.

... (Interruptions)

KUMARI MAMATA BANERJEE : We want the Women's Reservation Bill ... (Interruptions)

MR. CHAIRMAN : All the lady Members should understand that the Bill was not dropped once for all. The point is that time was given.

... (Interruptions)

MR. CHAIRMAN : The Speaker has given time. The decision of the Speaker is *suo motu*. He gave two days' time to the Government.

... (Interruptions)

14.12 hrs.

At this stage, Kumari Mamata Banerjee and some other hon. Members came and sat on the floor near the Table.

MR. CHAIRMAN : The House stands adjourned till 3 p.m.

14.13 hrs.

The Lok Sabha then adjourned till Fifteen of the Clock.

The Lok Sabha re-assembled at Fifteen of the Clock.

[SHRI P.M. SAYEED in the Chair]

[English]

KUMARI MAMATA BANERJEE (Calcutta South) : We want the Women's Reservation Bill ... (Interruptions) When is it going to be introduced? ... (Interruptions)

SHRI BASU DEB ACHARIA (Bankura) : The Bill has been listed, but it has been put off. Why is it listed? ... (Interruptions)

MR. CHAIRMAN : Shri Acharia, please hear me.

... (Interruptions)

KUMARI MAMATA BANERJEE : We want to know about the timeframe ... (Interruptions)

MR. CHAIRMAN : I will hear you Madam. Kindly hear me.

... (Interruptions)

MR. CHAIRMAN : I am on my legs.

... (Interruptions)

MR. CHAIRMAN : Shri Acharia, I will hear you. You are in the Panel of Chairmen. Please hear me.

... (Interruptions)

MR. CHAIRMAN : Let me say something. Will you please hear me?

... (Interruptions)

KUMARI MAMATA BANERJEE (Calcutta South) : We want justice ... (Interruptions)

MR. CHAIRMAN : I will hear you, so also some other Members.

... (Interruptions)

SHRI AJIT JOGI (Raigarh) : There is no Minister present in the House ... (Interruptions)

SHRI T.R. BAALU (Madras South) : There is no Cabinet Minister present ... (Interruptions)

MR. CHAIRMAN : Shri Baalu, I have given the floor to her.

... (Interruptions)

KUMARI MAMATA BANERJEE : This is the most unfortunate part of the decision. I am also a leader, though I may be a leader of a small party ... (Interruptions)

SHRI T.R. BAALU : Sir, there is no Minister to hear her ...*(Interruptions)*

MR. CHAIRMAN : Shri Baalu, kindly allow her to say something.

...*(Interruptions)*

KUMARI MAMATA BANERJEE : We do not want to disturb the proceedings of the House. We want that the House should run. We do not have any objection to it. But it is the most unfortunate part of the decision. Last time, the *Mahila* Bill went to the Select Committee. More than one and a half years have passed. All the political parties have expressed their views in the Select Committee. There are many other Members also who are in favour of minorities and OBCs. We are also in favour of them. If every time this Bill is going to be thrown into the waste paper basket, where is the need for this Bill? Where is the prestige of women in this country that we cannot introduce the Bill? This is a matter of shame. I think, the Chair should tell us the specific date, the specific information and the time-frame as to when this Bill is going to come.

We do not have any objection if it is going to be a comprehensive Bill. You can include minorities and OBCs also in this. This Bill should be introduced at least within two days, either tomorrow or day after tomorrow. We want a specific time-frame otherwise, We will allow the guillotine business only. If they bring this *Mahila* Bill to guillotine, we are not going to allow any other business because it is the prestige of women that is attached to this Bill. What happened yesterday? I appeal to the House to please compensate to what happened yesterday and introduce this Bill. You can give your opinion after introduction of this Bill. We do not have any objection to that.

Sir, it is a deliberate attempt to see that this Bill should not be introduced in this House. We have seen the same thing happening in the Eleventh Lok Sabha also. This was the wish of our earlier leader Shri Rajiv Gandhi also that there should be reservation for women. ...*(Interruptions)*

MR. CHAIRMAN : Now, Shrimati Geeta Mukherjee to make her submission.

...*(Interruptions)*

MR. CHAIRMAN : Let me hear Shrimati Geeta Mukherjee.

...*(Interruptions)*

[*Translation*]

MR. CHAIRMAN : You please sit down you too will get a chance.

...*(Interruptions)*

[*English*]

KUMARI MAMATA BANERJEE : Is it proper that every time this Bill will go to the waste paper box? Is it proper that every time in the name of consensus, only the Bill on reservation to women will go to the waste paper box? What is the message going to the Indian people? What is the message going to the other countries the Indian Parliament cannot pass the Bill for reservation to women! What is this?

My appeal to this Government is that until and unless this Bill on women reservations is introduced, it will be very difficult. We do not want to disturb the proceedings of the House. But if we do not get any assurance as to when it will be introduced, it will be very difficult for us. We have some commitments to the people also. We want social justice for women. We want social justice for men also. That is why we are asking for 67 per cent reservation for men and 33 per cent reservation for women. We are asking for only 33 per cent for women ...*(Interruptions)*

SHRIMATI GEETA MUKHERJEE (Panskura) : Mr. Chairman, Sir, ...*(Interruptions)*

[*Translation*]

SHRI LALU PRASAD : Mr. Chairman, Sir, I am on a point of order.

[*English*]

MR. CHAIRMAN : What is your point of order? Under what rule you want to raise your point of order?

...*(Interruptions)*

KUMARI MAMATA BANERJEE : We want justice. Sir ...*(Interruptions)*

SHRI BASU DEB ACHARIA : Hon. Chairman has called the name of Shrimati Geeta Mukherjee and you are not allowing her to speak. What is this? ...*(Interruptions)*

MR. CHAIRMAN : I have allowed Shrimati Geeta Mukherjee to speak.

...*(Interruptions)*

MR. CHAIRMAN : I appeal to all the hon. Members. Please hear me.

...*(Interruptions)*

MR. CHAIRMAN : Please allow me to conduct the House.

[Translation]

SHRI LALU PRASAD : I am on a point of order.
...(Interruptions)

MR. CHAIRMAN : Please keep quiet, Lalujji is raising a point of order.

...(Interruptions)

[English]

MR. CHAIRMAN : I called the name of Shrimati Geeta Mukherjee. But then, Shri Lalujji raised the issue of point of order. So, I want to hear his point of order.

...(Interruptions)

SHRIMATI GEETA MUKHERJEE : Under what rule he is raising his point of order? ...(Interruptions)

SHRI BASU DEB ACHARIA : Mr. Chairman, Sir, you have called the name of Shrimati Geeta Mukherjee to speak but they are not allowing her to speak. You please control them ...(Interruptions)

MR. CHAIRMAN : Kumari Mamata Banerjee, please sit down. I had given you the floor and you raised whatever you wanted to raise.

...(Interruptions)

MR. CHAIRMAN : Under what rule are you raising your point of order?

[Translation]

SHRI LALU PRASAD : Mr. Chairman, Sir, I have a point of order. Mr. Speaker has given ruling.

[English]

MR. CHAIRMAN : I heard you. Let me hear his point of order.

[Translation]

SHRI LALU PRASAD : Mr. Chairman, Sir, Mr. Speaker has given the ruling. Bill has been deferred ...(Interruptions) Now we cannot go against Speaker's ruling.

[English]

MR. CHAIRMAN : Please hear my ruling. Let me give the ruling. He has raised a point of order.

[Translation]

SHRI LALU PRASAD : Mr. Chairman, Sir, this behaviour is against Hon. Speaker's ruling.
...(Interruptions)

SHRIMATI BHAVNA DEVRAJ BHAI CHIKHALIA : Mr. Chairman, Sir, if Mr. Lalujji had known the rules, then he would not have acted against what happened yesterday. ...(Interruptions)

MR. CHAIRMAN : When I am standing, you should sit, being a senior member.

...(Interruptions)

[English]

MR. CHAIRMAN : Shri Lalujji has raised a point of order. He has asked, after the hon. Speaker has given a decision, whether the Chair has not any authority to revive it. What she said was that the Bill had been deferred by the Speaker. She wanted an assurance as to when it is going to be introduced. Therefore, there is no point of order.

SHRIMATI GEETA MUKHERJEE : Mr. Chairman, Sir, what happened is that as soon as the House adjourned earlier today after the hon. Speaker made an announcement that the Bill was being deferred for two days ...(Interruptions)

SHRI LALU PRASAD : Not two days.

SHRIMATI GEETA MUKHERJEE : Yes, for two days.

The we immediately went to the Speaker and sat on a hunger strike inside his Chamber. All of us said that we want a clear date fixed after these two days.
...(Interruptions)

MR. SPEAKER : The whole House heard you. Let her speak.

SHRIMATI GEETA MUKHERJEE : I do not need your help.

[Translation]

...(Interruptions) If they do not allow me to speak. Then I will see ...(Interruptions)

SHRI MULAYAM SINGH YADAV : I am helping
...(Interruptions)

[English]

SHRIMATI GEETA MUKHERJEE : I do not need your help. ...(Interruptions)

We have told the Speaker. We have demanded that he makes a straight announcement here in the House as to on what date we shall have this Bill introduced. This is what we have told the Speaker. Then the meeting was

adjourned. We came here and made the same demand. We are even now making the same demand that we are not satisfied with what happened. We want a straight assurance. We are not happy with the decision of deferring it for two days also, but since he has said it we agree to it. But, we want a date fixed for its introduction.

This is what we wanted to know from the Speaker.

MR. CHAIRMAN : I will give my ruling.

SHRIMATI GEETA MUKHERJEE : This is not a Bill only for women. I want to make it clear that no one can say that this Bill is only for women. I want to tell them that it is not only for women but that it is for the whole Parliament, for all of us and for the entire country. ...*(Interruptions)*

MR. CHAIRMAN : I will allow you.

SHRIMATI GEETA MUKHERJEE : We believe in coming up of women in a big way. ...*(Interruptions)*

[Translation]

SHRI ANAND MOHAN (Sheohar) : Mr. Chairman, Sir, I am the first Member of the House who is in favour of Women Reservation Bill ...*(Interruptions)* If more members are in favour of it, then why are they so quiet. They must come forward instead of indulging in dramatics. Those people of BJP who have brought forward this Bill, their intention is not good and I would tell the women that they better understand their intentions. Those Members of Congress who are expressing their support for the Bill, their intention is also not good. Mr. Lalu Prasad Yadav and Mulayam Singh Yadav may have earned bad name but the people belonging to Congress and BJP do not want this Bill to be presented ...*(Interruptions)* The way this Bill was prevented from being tabled by creating a pandemonium in the House, we are sorry for that ...*(Interruptions)* Bhavna ji, you please listen to me first ...*(Interruptions)* You peep into your conscience ...*(Interruptions)* I am speaking a right thing ...*(Interruptions)*

SHRI VIRENDER SINGH (Mirzapur) : What are you saying?

SHRI ANAND MOHAN : What I am saying is correct. You were saying that women must be educated first and then bestowed with right ...*(Interruptions)*

[English]

MR. CHAIRMAN : Mr. Anand Mohan, please resume your seat.

[Translation]

SHRI ANAND MOHAN : Mr. Chairman, Sir, you please give me a chance to speak. I was not given a chance to express my feelings.

MR. CHAIRMAN : You have said whatever you were trying to say. Now you resume your seat.

SHRI ANAND MOHAN : Mr. Chairman, Sir, you please listen to me. Intention of these people is not good. Those who talk about backwards, Muslims and Dalits, are shedding crocodile tears over the issue of Women's Reservation Bill.

[English]

MR. CHAIRMAN : I have called Shrimati Sumitra Mahajan to speak.

[Translation]

SHRI ANAND MOHAN : First, we must be allowed to speak on the Bill.

[English]

MR. CHAIRMAN : Nothing will go on record now.

...*(Interruptions)**

MR. CHAIRMAN : Please conclude now. Nothing will go on record.

...*(Interruptions)**

[Translation]

SHRI VIRENDER SINGH : Mr. Chairman, Sir, he is sermonising.

SHRI ANAND MOHAN : If the Bill is stopped by creating pandemonium, then the House will not be allowed to proceed any further. The Bill must be brought and passed. Whoever wants to talk about women, Muslims, Dalits and Backwards, can do so afterwards.

[English]

MR. CHAIRMAN : Shri Anand Mohan, please resume your seat. When I am on my legs, you have to take your seat.

...*(Interruptions)*

MR. CHAIRMAN : Nothing will go on record.

...*(Interruptions)**

* Not recorded.

[Translation]

SHRIMATI BHAVNA DEVRAJ BHAI CHIKHALIA : Mr. Chairman, Sir, it is sheer hooliganism.

MR. CHAIRMAN : I will have to take action against you.

...(Interruptions)

MR. CHAIRMAN : Shri Anand Mohan, I have asked them not to take it on record.

...(Interruptions)*

MR. CHAIRMAN : I have called Shrimati Sumitra Mahajan to speak.

...(Interruptions)

[Translation]

SHRIMATI SUMITRA MAHAJAN (Indore) : Mr. Chairman, Sir, today, I was really overjoyed when Shri Lalu Prasad ji tried to talk within the rules...(Interruptions) A lot of talking takes place ...(Interruptions) I can not shout. Talking takes place ...(Interruptions) I can not shout. Women Reservation Bill is being discussed for the last two years. Earlier too, this Bill was sent to the Select Committee after being introduced in the Lok Sabha. In that Committee, members from all the parties were present. It is said that when a woman is educated, the whole family becomes educated. Women account for 50% of Indian population and they too should be given an opportunity to participate in decision making. Today we talk about democracy. They become capable of taking decisions, they too share the development of the nation. Women Reservation Bill has been brought, keeping in view these intentions in mind. Yesterday the way an attempt was made to prevent this Bill from being introduced ...(Interruptions) I am not saying anything to you. My only submission is that Hon'ble Members can give their suggestions regarding the amendment in the Bill after the introduction of the Bill in the House. The kind of uproar that took place yesterday, points to the intentions. All right, apologies were tendered for that, I do not have to say anything. First apologise then do the slapping and let this process go on but the fact of the matter is that the Bill should have been introduced today in the House inspite of if all these things having taken place. Then our only demand is that we should get a firm assurance about it. We, all, women Member met Hon. Speaker because ...(Interruptions) Let me finish ...(Interruptions)

MR. CHAIRMAN : Now, you please conclude.

...(Interruptions)

SHRIMATI SUMITRA MAHAJAN : We all had requested Hon. Speaker, that if the assurance is of two days, then these two days should be today and tomorrow ...(Interruptions)

[English]

MR. CHAIRMAN : She is making a submission to the Chair. You please understand that.

[Translation]

SHRIMATI SUMITRA MAHAJAN : These two days include today and tomorrow or tomorrow and the day after, it does not matter, we want only one assurance from Mr. Speaker that a date should be fixed for the introduction of the Bill. Till we get a final date for it, we will not allow the House to function.

SHRI SURENDER SINGH (Bhiwani) Mr. Chairman, Sir, there is not a single political party in the House which is not in favour of this Bill, but the point is that our sister Mamata ji and other women M.Ps., have been pressurising for the introduction of the Bill in its original form.

KUMARI MAMATA BANERJEE : What we are saying is that a discussion should take place after the Bill is introduced in the House ...(Interruptions).

[English]

Sir, the hon. Minister of Parliamentary Affairs is present here. We want him to respond....(Interruptions)

MR. CHAIRMAN : Madam, Shri Surender Singh is making a submission to the Chair.

[Translation]

SHRI SURENDER SINGH : I am supporting you ...(Interruptions)

[English]

KUMARI MAMATA BANERJEE : We want an assurance from the Government. ...(Interruptions) The Parliamentary Affairs Minister is here, the Leader of the Opposition is also here. We want an assurance. ...(Interruptions)

MR. CHAIRMAN : Let him complete. I will ask the Government to do it. If they want to react, they will do so. But let him complete first. How can I do it now?

KUMARI MAMATA BANERJEE : No, Sir. We want justice....(Interruptions)

* Not recorded.

MR. CHAIRMAN : Let him complete first.

...(Interruptions)

KUMARI MAMATA BANERJEE : Sir, let him give us the assurance; otherwise, we will walk out.
...(Interruptions)

[Translation]

SHRI SURENDER SINGH : Mr. Chairman, Sir, my submission is this ... (Interruptions) You listen to me for five minutes with utmost patience. I am surely for your help and I support it. What can be the objection in listening to my submission? My submission is this that...*

[English]

MR. CHAIRMAN : Do not do that please. I do not expect you to pass such comments.

SHRI SURENDER SINGH : I am sorry, Sir.

MR. CHAIRMAN : That comment will not go on record.

...(Interruptions)

[Translation]

SHRI SURENDER SINGH : Mr. Chairman, Sir, my submission is that I do not have any objection even if you give them 50 per cent reservation in place of 33 percent. ... (Interruptions)

[English]

MR. CHAIRMAN : Shri Surender Singh, please conclude now.

...(Interruptions)

MR. CHAIRMAN : Shri Surender Singh, have you concluded? Please conclude now.

...(Interruptions)

MR. CHAIRMAN : Let him complete. Please resume your seats.

...(Interruptions)

MR. CHAIRMAN : Let him complete. I will ask the Government; and if they want to react to it, they can do so.

...(Interruptions)

[Translation]

KUMARI MAMATA BANERJEE : We do not want submission, we want our Women Reservation Bill.

[English]

MR. CHAIRMAN : Shri Surender Singh, please conclude now.

...(Interruptions)

MR. CHAIRMAN : Kumari Mamata Banerjee and many other hon. Members have referred about the deferment of the Bill. The decision of the Speaker remains and nobody can review that unless he himself wants to. Therefore, with regard to the Bill, the Chair cannot do anything now.

As far as the assurance which they sought from the Government, I leave it to them; if the Government want to say anything or if they want to react to it, they can do so.

...(Interruptions)

SHRI BASU DEB ACHARIA : Sir, I have not spoken. Kindly allow me also to speak. We also would like to place our viewpoints ... (Interruptions)

MR. CHAIRMAN : Don't you want to hear the Minister?

...(Interruptions)

SHRI BASU DEB ACHARIA : We will speak and then he may react. You have not called me to speak ... (Interruptions)

MR. CHAIRMAN : The Minister for Parliamentary Affairs wants to say something. He wants to react if the House would like to give a patient hearing.

...(Interruptions)

MR. CHAIRMAN : He wants to say something but you are not allowing him to speak.

...(Interruptions)

MR. CHAIRMAN : Mr. Minister, would you like to say something?

...(Interruptions)

MR. CHAIRMAN : Do you want to know the reaction of the Government or not?

...(Interruptions)

MR. CHAIRMAN : I do not understand this.

...(Interruptions)

* Expunged as ordered by the Chair.

KUMARI MAMATA BANERJEE : We want reaction from the Chair ...*(Interruptions)*

MR. CHAIRMAN : Others also want to say something.

...*(Interruptions)*

15.32 hrs.

At this stage, Kumari Mamata Banerjee and some other hon. Members came and stood on the floor near the Table

...*(Interruptions)*

MR. CHAIRMAN : The House stands adjourned to meet again at 5 p.m.

15.92 hrs.

The Lok Sabha then adjourned till Seventeen of the Clock.

17.00 hrs.

The Lok Sabha re-assembled at Seventeen of the Clock

[MR. SPEAKER in the Chair]

[English]

KUMARI MAMATA BANERJEE (Calcutta South) : Sir, we want to know about the future of the Women's Bill. ...*(Interruptions)* The women Members have been agitating since morning ...*(Interruptions)* Sir, you are a leader of the leaders. ...*(Interruptions)*

MR. SPEAKER : Madam, please take your seat.

KUMARI MAMATA BANERJEE : You allow the Minister to introduce the Bill. ...*(Interruptions)*

MR. SPEAKER : I am making an observation. Please take your seat.

SHRI BASU DEB ACHARIA (Bankura) : Are they bringing the Bill again? ...*(Interruptions)* We must know about it. ...*(Interruptions)* You must tell us.

KUMARI MAMATA BANERJEE : We want to know the future of the Women's Bill.

SHRI BALRAM JAKHAR (Bikaner) : Mr. Speaker, Sir, I want to say something. ...*(Interruptions)* For the last five days, the hon. Members representing seventy-four per cent of the people of India – the farmers and the rural people – want to discuss their problems. But I do not know what is happening here. Are we blind people who cannot even see what is happening to them? Thousands of people have died of hunger and are committing suicide. They do not let us talk about it. ...*(Interruptions)*

KUMARI MAMATA BANERJEE : Sir, we want to discuss. ...*(Interruptions)*

SHRI BALRAM JAKHAR : You must do something about it.

MR. SPEAKER : All right.

...*(Interruptions)*

MR. SPEAKER : Kumari Mamata Banerjee, please take your seat.

...*(Interruptions)*

MR. SPEAKER : Shri Prabhunath Singh, please take your seat.

[Translation]

SHRI PRABHUNATH SINGH (Maharajganj) : Mr. Chairman, Sir, Pandemonium has been going on in the House for the last two days. We are saying that there are serious problems which the country is facing. Presently the circumstances do not warrant the bringing in of Women Reservation Bill. Have a referendum on this issue and then bring the Women Reservation Bill in the House. ...*(Interruptions)*

[English]

MR. SPEAKER : Mamata ji, please take your seat.

KUMARI MAMATA BANERJEE : We want to know about the future of the Women's Bill. ...*(Interruptions)*

MR. SPEAKER : Shri Anand Mohan, please take your seat.

...*(Interruptions)*

MR. SPEAKER : Hon. Members, considering the strong sentiments expressed by the hon. women Members of the House, I shall advise all the parties to have further consultations about this subject among themselves so that the Government would come forward to introduce the Bill at the earliest possible time.

...*(Interruptions)*

MR. SPEAKER : Now, the House will take up Matters under Rule 377. Shri Mahesh Kanodia.

...*(Interruptions)*

KUMARI MAMATA BANERJEE : Sir, this is your assurance that Government will introduce the Bill.

...*(Interruptions)*

MR. SPEAKER : No, please.

[Translation]

SHRI LALU PRASAD (Madhepura) : We are with you, not with these ...*(Interruptions)*

KUMARI MAMATA BANERJEE : Very good, then the Women Reservation Bill will be passed ...*(Interruptions)*

SHRI ANAND MOHAN (Sheohar) : Mr. Chairman, Sir, first bring the Women Reservation Bill. The rest can be done only after that.

[English]

MR. SPEAKER : Shri Anand Mohan, please take your seat. Now, Shri P. Shiv Shanker.

...*(Interruptions)*

MR. SPEAKER : Nothing will go on record.

...*(Interruptions)**

SHRI P. SHIV SHANKER (Tenali) : Mr. Speaker, Sir, we find that the information. ...*(Interruptions)*

MR. SPEAKER : Nothing will go on record except Shri Shiv Shanker's speech.

...*(Interruptions)**

MR. SPEAKER : Shri Anand Mohan, please take your seat.

...*(Interruptions)*

MR. SPEAKER : What is this? How can you speak without taking the permission of the Chair? Please take your seat.

...*(Interruptions)*

MR. SPEAKER : Shri Anand Mohan, please take your seat.

...*(Interruptions)*

MR. SPEAKER : Shri Anand Mohan, this is too much. Please take your seat. You must follow the procedure. You must take your seat first.

SHRI P. SHIV SHANKER : Sir, in the newspapers, for sometime we had been reading that ...*(Interruptions)*

MR. SPEAKER : Shri Anand Mohan, this is too much. Please take your seat. I have not allowed you. What is this?

...*(Interruptions)*

SHRI P. SHIV SHANKER : Sir, in the newspapers, for sometime the news is trickling out that ...*(Interruptions)*

MR. SPEAKER : Shri Anand Mohan, this is too much. Please take your seat; otherwise I have to name you. Please take your seat.

...*(Interruptions)*

MR. SPEAKER : Nothing will go on record.

...*(Interruptions)**

SHRI P. SHIV SHANKER : Sir, in the newspapers the news is trickling our regarding the Report of the Jain Commission which is creating a great deal of confusion amongst the people at large ...*(Interruptions)*

KUMARI MAMATA BANERJEE : Sir, you said that you would ask the Government to introduce the Women's Reservation Bill as early as possible. The Minister of Parliamentary Affairs is here. He should say something ...*(Interruptions)* Why is the Government keeping quiet? ...*(Interruptions)* let them say something about it ...*(Interruptions)*

MR. SPEAKER : Shri Anand Mohan, please take your seat.

...*(Interruptions)*

MR. SPEAKER : Shri Anand Mohan, please take your seat.

...*(Interruptions)*

SHRI P. SHIV SHANKER : Sir, why do you not name him? ...*(Interruptions)*

SHRI SUNIL KHAN (Coimbatore) : Sir, is this the procedure? ...*(Interruptions)*

[Translation]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI MADAN LAL KHURANA) : Mr. Speaker, Sir, the position is very clear. Whatever he has said and whatever language he has used, that is not proper. If such things are said about the House on the Floor of the House itself, then how the House will function?

[English]

MR. SPEAKER : Order please.

[Translation]

SHRI MADAN LAL KHURANA : Mr. Speaker, Sir, you know the position very well. You ordered the introduction

* Not recorded.

* Not recorded.

of this Bill yesterday. After that whatever has happened in your Chamber and after the meeting of all the party leaders, you said that the Bill would be deferred. The day you order us, we will bring this Bill in the House.

[English]

KUMARI MAMATA BANERJEE : Sir, it is up to you
...(Interruptions)

MR. SPEAKER : Shri Anand Mohan, what is this? Please take your seat. I have not called your name. You please sit down. This is not good. This is too much.

...(Interruptions)

MR. SPEAKER : Nothing is going on record.

...(Interruptions)*

SHRI P. SHIV SHANKER : Mr. Speaker, Sir, many of us are very much anguished over the fact regarding the Jain Commission Report being trickled out in newspapers in bits and pieces. This has been appearing in the newspapers for quite sometime now. One of the worst assassinations of the century has taken place
...(Interruptions)

MR. SPEAKER : There should not be any cross-talk.

...(Interruptions)

MAJOR GENERAL BHUVAN CHANDRA KHANDURI, AVSM (Garhwal) : Sir, are we having Zero Hour or Matters Under Rule 377 ?

AN HON. MEMBER : The Hon. Speaker has allowed him to speak.

MAJOR GENERAL BHUVAN CHANDRA KHANDURI, AVSM : There is no Zero Hour today.

SHRI P. SHIV SHANKER : One of the worst political assassinations ... (Interruptions)

MR. SPEAKER : We have to finish a lot of business. You can speak tomorrow.

If the House agrees, Matters Under Rule 377 be treated as laid.

SEVERAL HON. MEMBERS : Yes, Sir.

MAJOR GENERAL BHUVAN CHANDRA KHANDURI, AVSM : Sir, we would like to read it.

MR. SPEAKER : Matters Under Rule 377 are treated as laid.

MATTERS UNDER RULE 377*

- (I) **Need to convert meter-gauge line upto Broad Gauge line between Patan and Mehasana, Gujarat**

[Translation]

SHRI MAHESH KANODIA, (Patan) : Sir, I submit through the House that the work of conversion of 45 Kilometre railway line from metre gauge to broad gauge between Patan and Mehasana has not yet been taken up. If this work is completed. It will facilitate the rail travel of the people of Patan to Delhi and Mumbai. This region is extremely undeveloped and backward due to which the people have been facing great problem in undertaking development works and that is why it is extremely necessary to convert the said line into broad gauge line from metre gauge which will make it convenient for the people of Patan to travel directly to and from Delhi and Mumbai.

It is my humble submission to the government through the House that the said line should be converted soon into broad gauge.

- (II) **Need to provide necessary assistance to the State Government of M.P. to check naxalite activities in the State**

[Translation]

SHRI GAURI SHANKER CHATURBHUI BISEN (Balaghat) : Sir, there is no law and order in Madhya Pradesh. A parallel Government of naxalites is active in the whole region. Various groups of naxalites are active in Balaghat, Rajanandgaon, Kanker, Bastar and Sarguja districts. Madhya Pradesh Government and police administration have failed in curbing naxalite activities. In May 1998 the policeman posted at Dabri Police checkpost in Balaghat district was shot to by naxalites and after that at 6.30 AM on 6.7.98 Additional Police Superintendent and Additional Police Inspector posted at Hatta police station were killed in encounter with naxalites in Kharjhapi village under Hatta police station. As a result of it the police force has been demoralised. The State Government and Police Administration have failed in checking the naxalites activities.

I would like to make a submission to Government of India that naxalite movement can be erased with the help of Central Reserve Police Force (CRPF) and Army so the Government should intervene in this matter.

* Not recorded.

* Treated as Laid on the Table of the House.

(iii) Need to take necessary steps for incorporation of proposals received from Members of Parliament in various plans of State Government of Bihar

[Translation]

SHRI BRAJ MOHAN RAM (Palamu) : Sir, the Deputy-Commissioners of both Palamu and Gadhwa districts which come under my Lok Sabha constituency Palamu in Bihar, do not incorporate the proposals received from Members of Parliament into agenda and minutes of Management Council for District Rural Development Agency. Due to pressure of the State Government they accept and implement the schemes proposed by MLAs whereas per the instructions of the Union Government the proposals of Members of Parliament should also be incorporated in the agenda and Minutes while implementing these schemes. Same situation prevails in all the districts of Bihar. All such schemes implemented in the State are funded by the Central Government. Alongwith it recommendations of hon'ble MPs in respect of Accelerated water supply schemes are not accepted in Bihar. I would request the Government to issue instructions to the Government of Bihar that proposals received from MPs should also be implemented under the above-mentioned schemes.

(iv) Need for making proper arrangements under 'Project Tiger' in Uttaranchal in U.P. and to compensate families affected by tiger menace

MAJOR GENERAL BHUVAN CHANDRA KHANDURI, AVSM (Garhwal) : Sir, the man-eater tigers have created a terror in Garhwal especially in Chamoli, Rudraprayag and Pauri Garhwal districts. Several children, women and old persons are being killed or injured by the tigers everyday. This is not new phenomenon for this area. I had raised this issue time and again during 10th Lok Sabha also. In 1995 hon. Mr. Speaker had asked the Minister of Environment and Forest for giving a detailed statement about the damage done to life and property by the man-eater tigers.

Sir, the Ministry of Environment and Forest is also responsible for this menace. In my area several wild life sanctuaries have been developed for tigers under the 'Project Tiger' but there is no proper arrangement for their food. As the number of tigers is more, old tigers come out of jungle and make children, old persons and women their prey. But Ministry of Environment and Forest has not taken any action in this regard.

I would request the government to issue instructions to the Ministry of Environment and Forest for making proper arrangements for tigers under the 'Tiger Project' in Uttaranchal region and old tigers should be shifted to

some other place. The Government direct the Government of Uttar Pradesh to make immediate arrangements for killing the man-eater tigers. A special team should be despatched there and compensation should be given immediately to families of dead and injured in such incidents.

(v) Need to double the railway line between Bangalore and Tumkur

[English]

SHRI C.P.M. GIRIYAPPA (Chitradurga) : The railway line between Bangalore and Tumkur has remained a single line for the last several decades. This line has not been doubled till today despite several representations from me and several other political leaders. This line is the key link between Bangalore and other major cities situated in the central and northern parts of Karnataka. Moreover, Tumkur is one of the fastest growing cities in Karnataka State. There are various educational institutions like Engineering Colleges, Medical Colleges, B.Ed. Colleges, other technical institutions, etc. Apart from this, several thousands of State and Central Government employees travel to Bangalore and return to Tumkur daily. Businessmen and many other commuters travel daily between these cities.

The National Highway No. 4 between these two cities cannot take the heavy traffic and there are a number of accidents on this route.

Under these circumstances the only solution to the traffic problem is to double the railway line between Bangalore and Tumkur. I urge and hope that the doubling of this vital railway line will be taken up by the Centre during the current financial year 1998-99.

(vi) Need for modernisation of powerloom and spinning mills in Ichalkaranji, district Kolhapur, Maharashtra

[Translation]

SHRI KALLAPPA AWADE (Ichalkaranji) : Sir, my Parliamentary Constituency Ichalkaranji in district Kolhapur is famous not only in Maharashtra but is known as Manchester of the country. Textile industry is incurring loss for the last three years there. As a result of it spinning mills are incurring losses and powerloom industries are being closed down. Thus unemployment is increasing day by day. Textile industry will close down there if the Government does not take efficient measures to save this industry. I would like to give a suggestion that financial assistance should be provided for removing problems of textile industry and required funds should be given at earliest for modernisation of powerloom industry. Funds should be provided through NCDC for modernising

powerlooms, and spinning mills. The State Government do not give guarantee for funds provided through NCDC and from this viewpoint the responsibility of the State Government should be fixed in this regard. Modern technology should be used in powerloom and spinning mills for modernisation of textile industry. I would request the Government of India to take effective measures in this regard.

(vii) Need to lay a railway line between Pune and Nasik in Maharashtra at the earliest

[English]

SHRI ASHOK NAMDEORAO MOHOL (Khed) : Sir, I would like to draw the kind attention of the Hon'ble Minister for Railways and of this House towards the long pending demand of the people, living in Pune and Nasik, to lay a railway line between Pune and Nasik. Because these two cities are very important for the people of Maharashtra in view of educational and industrial point. People living in these two cities use to go to Pune for their education and also for their livelihood daily as most of the industries are situated there. But Sir, there is no direct link of railway between Pune and Nasik. As a result of this, the people living in these two cities have to use different means of road transport to reach these two cities which is very costly, tiresome and time consuming. Here I would also like to add that in the year 1994-95, the then Railway Minister, had assured to the local Member of Parliament and people of these areas to solve the problem and also assured to conduct a survey in this regard. But Sir, the survey work has been taken up just now after a gap of 4 years and is still processing in slow pace.

Therefore, I urge the Union Government to take immediate action to complete the survey work at the earliest to improve the loss of the people of Junar, Ambegoan, Khed and other villages living in between Pune and Nasik.

(viii) Need to ensure that the Central Sheep Breeding Farm is not shifted from Hissar, Haryana

[English]

SHRI HANNAN MOLLAH (Uluberia) : The Central Sheep Breeding Farm, Hissar, Haryana, has been very successfully functioning for long. A large number of research workers and employees are engaged in the effort to improve over live stock breeding and gave many new improved varieties in these years. The contribution of the Farm is commendable.

But an attempt is being made to close down the Farm and shift it to some other State. The employees of the

farm are agitating against such move and if it is shifted, many people will face difficulties.

I urge upon the Minister for Agriculture to intervene and stop the shifting of the farm from Hissar and allow it to function there.

(ix) Need for desilting of Varna river and Mailhan Lake in Phulpur

[Translation]

SHRI JANG BAHADUR SINGH PATEL (Phulpur) : Sir, Varna river originates from Mailhan Lake situated in my parliamentary Constituency Phulpur. About 100 villages of my Parliamentary Constituency remain submerged in rainy water and water collected in Mailhan Lake from tails of various canals including Sharda canal and tails of canals flowing from Patti Pratapgarh. For the past many years crops could not be grown there. Time and again written requests have been made for desilting and cleaning of Varna river and Mailhan Lake but so far no effective measures have been taken in this regard.

I, therefore demand that Central Government should intervene in this matter of public interest for desilting and cleaning of Varna river and Mailhan Lake.

(x) Need to run a passenger train between Arakkonam and Katapadi in Tamil Nadu and to re-direct Mysore-Tirupathi fast passenger night train via Arakkonam junction

[English]

SHRI C. GOPAL (Arakkonam) : I want to bring the following matters to the notice of Hon'ble Minister for Railways for the convenience of poor public pilgrimage, students of Schools and Colleges, Businessmen and Labourers. I request the Hon'ble Minister for Railways to direct the authorities to run a passenger train in between Arakkonam and Katapadi. I also want to draw the attention of the Hon'ble Minister that a passenger train leaving from Arakkonam at 6.50 A.M. reaches the Katapadi at about 8.30 A.M., timing of the said train is ideal i.e. from 8.30 A.M. to 5.05 P.M.. Therefore, I request the Hon'ble Minister to take necessary action to operate the said passenger train from Arakkonam to Katapadi during the said time, i.e. 8.30 A.M. to 5.05 P.M. I also request the Hon'ble Minister for Railways that Mysore - Tirupathi Fast Passenger Night Train must be allowed to run via-Arakkonam Junction Station instead of Arakkonam By pass. The desire of the public is that the above said train should be run immediately till the running of electric trains between the above said stations.

(xi) Need for reservation for muslims in Government Services*[Translation]*

SHRI MOHAMMAD ALI ASHRAF FATMI (Darbhanga) : Sir, Muslims are not getting opportunities of economic upliftment and that is why they Back inclination towards education. Social and economic status of Muslims can be ascertained from the fact that at the time of independence the percentage of Muslims in Government Services was more than the present percentage. They are not given much importance in Government jobs and due to this fact they have been separated from the national mainstream and feeling neglected in this country. Though Muslim community is famous for its craftsmanship but they should also be given their due share in government services.

I, therefore, request the Central Government for enacting a law to provide ten percent reservation for Muslims in government services.

(xii) Need to include phase - III and IV of the N.H. 47 Kollam bye-pass project in the annual action plan of the coming year*[English]*

SHRI N.K. PREMCHANDRAN (Quilon) : The major Municipal Town "Kollam" in NH 47 in Kerala is experiencing traffic bottleneck due to vehicular traffic. To avoid this, work on NH Kollam Bye Pass project started long ago. The phase I of the said project from Dhattamala to Ayathil is already completed by spending 9.5 crores of Rupees. The work on phase - II has just started and expected to be completed by December 1998. The entire project will become useful only if work on the remaining phases - III and IV is completed. Otherwise the money already spent will become futile. Hence I urge the Minister of Surface Transport to include the work of phase - III and IV of the said NH Bye-Pass in the Annual Action Plan of the coming year.

17.08 hrs.

**DEMANDS FOR GRANTS 1998-99
(GENERAL)****[English]*

MR. SPEAKER : The House will now take up further discussion and Voting on Demands Nos. 1 to 4 relating to the Ministry of Agriculture. As the Hon. Members are aware, gullotine will take place at 18.00 hours today.

* Moved with the recommendation of the President.

[Translation]

SHRI BALRAM JAKHAR (Bikaner) : Mr. Speaker, Sir, last Friday we started discussion on the issue of farmers ...*(Interruptions)*

SHRI ANAND MOHAN (Sheohar) : Jakharji, you please first speak on Women's Bill. ...*(Interruptions)*

SHRI BALRAM JAKHAR : Please come to me, I will tell you about it.

Mr. Speaker, Sir, that day we were discussing Agriculture Policy but discussion remained incomplete ...*(Interruptions)*

SHRI ANAND MOHAN : Please speak on Women's Bill now ...*(Interruptions)*

SHRI BALRAM JAKHAR : I am raising the issue of farmers, please do not interrupt me ...*(Interruptions)* That will come before the House you can take your seat.

MR. SPEAKER : It is not good.

SHRI BALRAM JAKHAR : Mr. Speaker, Sir, we were discussing the features of Agriculture Policy. One of our hon'ble Member raised a question of according status of equality of agriculture ...*(Interruptions)* Which means to impose taxes. But we propose to make it tax-free ...*(Interruptions)* Now the question arises ...*(Interruptions)*

MR. SPEAKER : This is not good.

...*(Interruptions)*

MR. SPEAKER : Shri Anand Mohan, please take your seat.

[English]

Nothing is going on record.

...*(Interruptions)**

SHRI BALRAM JAKHAR : Sir, you have the power to ask him to leave the House. Why can you not use your power? That is meant to be used.

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI VAZHAPADY K. RAMAMURTHY) : When a Member is continuously disturbing the House, the Speaker has got the power to name him.

[Translation]

SHRI BALRAM JAKHAR : Mr. Speaker, the question arises ...*(Interruptions)* during discussion on Agriculture I suggested that how it can be made tax-free ...*(Interruptions)*

* Not recorded.

[English]

I cannot speak like that...*(Interruptions)* Mr. Speaker, Sir, you please ask him to leave the House or ask me to sit. ...*(Interruptions)*

[English]

MR. SPEAKER : Shri Anand Mohan, I request you again please take your seat.

...*(Interruptions)**

MR. SPEAKER : Shri Anand Mohan, please take your seat. This is not good.

...*(Interruptions)**

SHRI BALRAM JAKHAR (Bikaner) : Sir, why cannot you ask him to leave the House? ...*(Interruptions)* I want to speak here on behalf of the farmers.

...*(Interruptions)**

MR. SPEAKER : Shri Anand Mohan, what is this?

...*(Interruptions)**

MR. SPEAKER : Shri Anand Mohan, please withdraw from the House.

...*(Interruptions)**

MR. SPEAKER : Shri Anand Mohan, please leave the House.

...*(Interruptions)**

MR. SPEAKER : Shri Anand Mohan, please leave the House.

...*(Interruptions)**

MR. SPEAKER : Shri Anand Mohan, please leave the House. This is not good.

...*(Interruptions)**

MR. SPEAKER : Shri Anand Mohan, please withdraw from the House. Otherwise, I will have to call the Marshals.

...*(Interruptions)**

MR. SPEAKER : Shri Anand Mohan, please leave the House. Otherwise, I will have to call the Marshals.

...*(Interruptions)**

MR. SPEAKER : Marshals, please take Shri Anand Mohan out.

* Not recorded.

17.18 hrs.

At this stage, Shri Anand Mohan was removed from the House

[Translation]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI MADAN LAL KHURANA) : Mr. Speaker, Sir, I would like to request that these objectionable words about the Members and the House should be expunged. ...*(Interruptions)*

[English]

MR. SPEAKER : I had already said, "Nothing is going on record".

[Translation]

SHRI BALRAM JAKHAR (Bikaner) : We are talking about agricultural policy. We were talking about giving status of industry to the agriculture ...*(Interruptions)* The Minister of Finance has arrived. I would like to draw this attention towards it. The matter was simple that the status of industry should be given to the agriculture, but tax should not be imposed on it. There is no need to impose tax on it because it is not in a position to pay tax ...*(Interruptions)* We have imposed ceiling on agricultural land and it has automatically affected the three generations. It has to be seen as to what is going on in the villages. It is to be seen as to how farmers are living in the villages.

I would like to make a humble request to the House that attention should be paid to the suicides being committed by thousands of farmers. The figures of 500-700 appearing in the newspapers are not true. I have figures with me. Thousands of farmers have committed suicides because they were unable to pay the loans. Their crops were destroyed. The reason behind this has to be looked into. From where will these farmers pay income tax. That is why I have proposed in the agriculture policy that capital gain tax, income tax or wealth tax should not be imposed on the farmers. The farmers produce foodgrains for the people of India. Why injustice is being done to them? It has to be understood.

You say that 58% more allocation has been made this year. But from where will the money come? I had written a letter in this regard. I would like to read it out. You have said that you will impose tax, what attitude you are having towards farmers.

[English]

"The proposed duty on milk and milk products would produce very small revenues in relation to Government's proposed outlays, but it would place a major burden on milk producers. The previous

Congress Government and even the United Front Government had kept the processed milk product items out of the excise regime in order to encourage the farmer to produce more and get a better return thereof. This was meant to encourage value addition to agricultural commodities with a view to provide more income to the farmers. It also recognised the major contributions milk producers cooperatives made in carrying out extension and input supply activities that otherwise would have been the responsibility of the Central and State Governments.

The BJP Government which professes the Swadeshi concept is ironically working towards its antithesis."

That is what I am saying :

"The present Budget proposals fail to protect the interests of the Indian farmers, particularly dairy farmers, most of whom are landless, marginal and small farmers. The proposal is nothing but Swadeshi bark and Videshi bite. Such a proposal if implemented, would only push up the prices of all packaged products, and apart from hitting the farmers would also hit the small scale units and the common consumers. Products like ghee and butter are consumed not just by the urban elite but also by the lower middle class. Milk powder, which was also to be hit by the new duty, is the main source of milk in the Northeast and other milk-deficit regions. The move would encourage selling of dairy products in loose unbranded form, thereby fuelling such malpractices as adulteration and deterioration in quality. This would also encourage the Inspector Raj that the new Government professes to bring to an end."

That is what I want to say and I will give a living example as to what has happened to the dairy industry. One dairy unit in Baramati daily supplied 3 lakh litres to the NDDB. Today, they have supplied only 70,000 litres. What will they do with 2,30,000 litres? It is because of the excise duty they were not....

[Translation]

I am talking about the farmers because they supply milk. If farmer dies, who will supply the milk. Last time, in Mumbai, the milk was oversupplied. There was a lot of wastage of milk. He is sitting here, ask him? I would like to know why this duty was imposed? What do you want to do to us? I would like to ask why do you want to harass the farmers? I would like to ask how much has been allocated, for what purpose it has been allocated, how much money you will spend?

Please see our plight. I don't want to say, but you should give consideration to it. The hon'ble Minister of Finance and the hon'ble Minister of Agriculture are present here. I want that they should think about the poor state

of villages. I think, enough has not been done. You should give serious consideration to our economic condition, the standard of education, transport facility and means of transportation. Our children (Children of farmers) cannot compete with the children who are living in the cities and are paying fees of Rs. 3000 per month. I would like to ask how could they compete with them? Therefore, I would like to mention where allocations are needed.

After that, I would like to say something about the seeds.

Had the money been spent, they would have been in a position to do something. It should also be observed that how production is to be increased. The good yield is possible only if the seed is of good quality. What have you done in this regard? You have written - On that day also. I was saying.

[English]

Terminator to affect the farmers. This is something unheard of.

[Translation]

They have evolved a new theory. It is to be seen as to what type of new seed has been introduced? It will give good yield. Only in the first year and the next year there would be no production. If work would be done in this manner, then farmer will not be able to do anything. Therefore, the legislation should be enacted to protect the farmer. You should give proper consideration to seed generate system. The Agriculture Science Centres are in the country. You should give training to the farmers in these centres. If that is done, the farmer of our country can do wonders in the field of producing good quality seeds. It will help in earning foreign exchange. The labour is available at cheaper rates in our country, whereas in foreign countries it is costly. If a farmer having two acres of land is unable to get yield from his land, the guidance can be provided to him. I will send suggestions to you in this regard.

[English]

It is a very serious thing which might affect the future of the farming community and the future of the agriculture itself.

[Translation]

You should do something about it. It has to be looked into as to how much money has been allocated for the irrigation. Earlier, the Government used to give grant for sprinkle and concrete water channels. But I have seen no mention of funds allocated for this. Therefore, you should not do this, because after that no remedy will be left. What has been done in the field of command Area Development? I have not seen any mention of it

[Shri Balram Jakhar]

[English]

Command Area Development is a basic thing for good agricultural production.

[Translation]

I have observed that Indira Gandhi canal which was earlier known as Rajasthan canal has devastated lakhs of acres of land. Waterlogging took place over there. Nobody had tried to find out whether the land can absorb water or not. Because of gypsum or any other chemical, the land can't absorb water.

[English]

All these villages have been devastated.

[Translation]

I have stated earlier also, and I am repeating it that you should pay attention in this regard. I have seen no mention of money allocated for this in the budget. You should tell the farmers how much (75-90%) would be allocated to them?

Similarly, you should take prior measures in case of Narmada in Kutch, otherwise it will also be devastated. If you will give proper attention in the area, the yield will be three times more than the present, the income of farmer will also increase. They will not have to import foodgrains. Why the farmer has committed suicide? Now you should pay attention towards it, if you had not paid earlier? The report in this regard has been submitted and it has been discussed in the House as to why farmers are committing suicides? The farmers have committed suicides not only in Andhra Pradesh and Karnataka, but also in Haryana and Punjab. I have got figures of Haryana with me. 550 farmers have committed suicide over there. I can provide you facts and figures. I can name the village where 32 farmers have died, where 29 have died and where 19 have died. Why they have died? They have died because they were unable to repay the loan. There was no source of income for them and they had to borrow money from the money-lenders. At what rate of interest, you are giving them loans. You should give them money through NABARD, Cooperative Banks and National Banks. You should also increase allocations. You might have observed a lot of money has been invested in the industry? Nobody asks about thousands of crores of rupees which could not be recovered from the industry. But how much money is invested in the agriculture. It has to be looked into. On the top of it, there are such laws under which the farmer can be arrested if he is unable to pay the loan taken from cooperative within 40 days. Today the condition of farmers is critical, therefore the money should be lent to them at the rate of 6 to 8% whereas today he is paying 40 to 50% interest for the same. He cannot repay the loan if he has taken it at the

rate of 40-50%. I would like to ask why don't you make legislations to nab such people. The seeds supplied to the farmers are of inferior quality. Pesticides and insecticides supplied to them are spurious and adulterated. But these people are not nabbed. If the farmer is poor, the country will also remain poor. We have to think about the welfare of the farmers. Nothing can be achieved by making an uproar. The farmer is the backbone of the country, but today his condition is critical. You have mentioned credit cards for the farmers. I want that you should work in that direction. You have said that you will do it. You should set the time limit for farmers to repay the loans. Alongwith it the seeds of good quality should be supplied to them. The agriculture scientists having B.Sc. degree are unemployed. You should give them licence to sell these type of goods. The general shopkeepers do not have knowledge of the agricultural products. I want that you should make legislation in this regard. Then only, this can be done.

Sir, there was also a mention of cooperative and it was said that farmers should be supported through the cooperatives. But there is a much difference between your saying and doing. The other day hon'ble Minister for Finance was not present. I had said, he should mention only those things, which he wants to do. There should be no difference between the saying and doing. You said that you will give autonomy to the cooperatives, you will reduce the interference of the Government, ... (Interruptions) But this is not happening and that is why I am saying it. I would like to give an example of it. Recently, the scheduled election of the NAFED was postponed on flimsy grounds. Why? Because, the person of your choice was not available? This is not the way, and how can cooperatives be helped in this manner? By this way the cooperatives will not be able to survive? I would like to say that cooperatives want to survive under the leadership of an honest man. We should work collectively in this field. We had made a national policy for the cooperatives. Shri Sompal ji, please implement it. You should establish National cooperative Banks for lending money to the farmers.

There is a mention of post harvesting technology. The farmers know nothing about it. The training should imparted to the farmers in this regard. It cannot bear the burden of the farmers, which constitutes 73% of the country's total population. You should reduce it. In foreign countries as in USA, 1.99% of population is engaged, in France, Europe and Germany 6-7% people, and in Japan 2-3% are engaged in agriculture. But in our country 74% people are engaged in agriculture. Who will impart training to so many people? But if these people are not trained they will become unemployed. I have read in the newspaper that 13 robberies were reported in Delhi in a single night. The unemployed youth are indulging in such crimes.

[English]

We are creating an Army of people who are unemployed, who have got the brain but they cannot find any work. What will they do? They will take up criminal activities.

[Translation]

I do not know as to how much money has been allocated for post-harvesting. Earlier, one thousand crore rupees and been allocated for food processing and horticulture. You should inform the House in this regard. The other problem is that there is no facility available for grading, packaging, forwarding, storage and transportation. The storage space is not available at airports and ports. Goods arrive and perish at airports and ports. You should also make arrangements in this regard. You should also take care of university extension services. There should be some interaction between them and farmers. They should be asked how can they accomplish this task.

Sir, I would like to say one more thing. The Minister of Information and Broadcasting, Shrimati Sushma Swaraj is not present in the House.

I would like to tell her that the Doordarshan should telecast good programmes for the farmers. Many programmes can be produced to educate the farmers. It would have been better if a slot of half an hour should be allotted for this purpose. The live telecast of this type of programmes should also be arranged. The education should be imparted through this medium. You should not forget it. There is a lot of difference between doing and saying. It must be telecast. We should not only protect the land but should also try to maintain its fertility. For this, we have to educate the farmer as to what should be the proportion of fertilizer? You have done a nice job by rolling back the increase in the price of urea. You should find the way to balance the proportion of phosphorus and potassium. It is essential that we should resort to bio-fertilizers and green manuring. We should tell the farmers that this is possible.

In case of horticulture, it has to be looked into as to how goods can be exported. Earlier, the grapes were not produced in India. Today, grapes worth Rs. 300 crores from Maharashtra, Andhra Pradesh and Karnataka are being exported. The farmer has worked very hard for its production.

Today, the State Governments argue that grains could not be transported out of their states. If a cyclist can carry foodgrains to other cities like Ludhiana, Mumbai, Chennai and Calcutta, why do not you allow farmers to transport grains legally to other States?

You should make arrangement for this. Who are they to stop the farmers from doing so. This is wrong. By this people will get foodgrains at cheaper rates and the farmer too will get handsome money. Both will be benefitted.

While discussing storage, the increase in the prices of onion, potatoes and tomatoes has come to my mind? Why their rates are so high?

SHRI SHAKUNI CHOUDHARY (Khagaria) : You have also been Minister of Agriculture.

SHRI BALRAM JAKHAR : We had worked in this direction. You do not know and you have not seen it ...*(Interruptions)* If I have not done it, you can do it ...*(Interruptions)* Why are you interrupting? Do you have more knowledge about it?

SHRI SHAKUNI CHOUDHARY : You had sacked Shri Shiv Prasad, who was a scientist ...*(Interruptions)*

SHRI BALRAM JAKHAR : I do not even remember this name. Your knowledge is immense. Keep your knowledge to yourself.

Processing can be done only if we are having cold storage facilities. By this, we can make different goods available at uniform rates to people. 25 to 30% of our crops do get destroyed due to lack of preservation and processing facilities. We have to provide all these facilities. We had introduced Agro-Business Consortium. You should encourage it. The children of farmers should be engaged in that, they will give you remarkable results. How crops should be produced and it should reach the people. They should feed themselves and other people also. The arrangement for this has to be made.

Our sisters in villages also do farming but they are required to be educated in this regard. They should have proper participation in agriculture. I have noticed that rural women folk do the agriculture work but they do not have knowledge in this regard. Adequate arrangements should be made to educate them.

Excise duty has been levied on components of bullock cart and tractors. Please withdraw it..

Agricultural labourers should be given equal share. Wages are not given to them for the work they do. Equal share also depends upon the production. Hence everything will be all right if production increases.

Hon'ble Railway Minister is not present here. There is not much time to speak. Railway lines are laid to facilitate the farmers. I have written a letter to him in this regard but I do not know why it has not reached him. New railway lines have been laid to facilitate the farmers

[Shri Balram Jakhar]

to move and to take their produce from one place to another. However, it is very sad that 13 railway stations have been closed down on the ground that they have become uneconomical. How the farmers will be able to transport their produce in such a situation? What can the hon'ble Minister achieve by acting in this manner? I request you not to act arbitrarily. No anti-farmer step should be taken. Farmer also has the right to live. He also needs amenities of life.

Mr. Speaker, Sir, the Minister should understand the small suggestions I have made and make efforts for the welfare of the farmers. I hope that he will do it even if he partly agrees to what I have said.

SHRI RAJVEER SINGH (Aonla) : Mr. Speaker, Sir.

[English]

MR. SPEAKER : There is no time. I have called the Minister.

...(Interruptions)

[Translation]

SHRI RAJVEER SINGH : Mr. Speaker, Sir, if you do not call me to speak, then no other Member should be allowed to speak. Only hon'ble Minister should speak.

[English]

MR. SPEAKER : We have to apply the Guillotine at 6.00 p.m., Shri Rajveer Singh.

...(Interruptions)

MR. SPEAKER : Please understand that there is no time.

...(Interruptions)

[Translation]

AN HON'BLE MEMBER : Please extend the time of the House.

SHRI BHAJAN LAL (Kamal) : Mr. Speaker, Sir, please extend the time of the House by half an hour. The matter of agriculture is very important.

[English]

MR. SPEAKER : Please understand that there is no time. Only ten minutes are left.

...(Interruptions)

[Translation]

SHRI RAJVEER SINGH : Mr. Speaker, Sir,...

SHRI VIRENDRA SINGH (Mirzapur) : Mr. Speaker, Sir, the bill regarding the agricultural labourers is an important one, it should be discussed in the House.

[Translation]

SHRI RAJVEER SINGH (Aonla) : Mr. Speaker, Sir, it has been mentioned by one poet:

"Uttam Kheti, Madhyam Baan, Nikhad Chakri Bikh Nidaan"

But the condition of our farmers has become just opposite for the last 50 years.

Mr. Speaker, Sir, the manner in which the Hon'ble Prime Minister and Hon'ble Minister of Agriculture have presented the budget. I do hope that farmers would regain its past glory after fifty years. Two years ago a humble farmer used to be our former Prime Minister. Perhaps he is not. There was 12 percent cut for agriculture in the budget which was presented during his tenure. Their supporters are sitting here, but our Government, our cabinet has increased this amount on agriculture from Rs. 1807 crores to Rs. 2854 crores. The allocation for agriculture and cooperatives has been increased from Rs. 1251 crore to Rs. 1941 crore. In the same manner, it has been increased from Rs. 331 crores to Rs. 531 crores. I want to tell more but due to paucity of time.

SHRI BHUPINDER SINGH HOODA (Rohtak) : Please do not give figures, only tell how much has been increased?

SHRI RAJVEER SINGH : I will speak only when you allow me to do so. I did not interrupt Shri Jakhar ji, but I am happy that Shri Jakhar delivered the same speech from which I used to give from those benches. This is really good thing.

SHRI MURLI DEORA (Mumbai South) : Probably he remembers your full speech.

SHRI RAJVEER SINGH : While supporting the Demand for Grants of Agriculture Ministry, I would urge the Minister of Agriculture that Indian agriculture should be given insurance cover. Regarding that every person, whether, he takes loan or not, insurance should be made compulsory for all crops and livestock. This is my demand from the Government.

Issue of fertilizer is there. Shri Jakhar ji has rightly said that excess use of urea makes our land unproductive. Government should pay attention towards this fact and farmers should be educated that excess use of urea would damage their crops. Therefore they should use bio-fertilisers, do Green farming and use cow-dung manure in their fields. I request Petroleum Minister that if you want to increase the production of foodgrains then L.P.G.

connections which you provide in cities, should be given in villages so that villagers could prepare their food on gas and use cow-dung as manure in their farms. Then only agriculture production would increase ...*(Interruptions)* The Minister is thanking me and I am thanking him. Regarding development of cattle wealth I want to remind you that here we people copy too much of foreign brand. The calves of foreign cows are not reared easily and are of not much use. They cannot be used for ploughing purpose because they do not have bait. Therefore Indian breed of cows and calves should be developed so that they could be used for farming purposes.

Finance Minister has talked about giving good amount of money to NABARD so as to facilitate agricultural plans. For that, I am thankful to him but would like to draw his attention towards one danger. Shri Jakhar said people have committed suicides. Why farmers have committed suicides? I want to draw attention of Agriculture Minister and Finance Minister towards the fact that as to how farmers were wrongly entrapped for suicides. Thousand and a half farmers have committed suicide. Unless policy is changed lakhs of farmers will be compelled to commit suicide. NABARD is such an organisation which is in collusion with multinationals and big traders. One example I would like to give you of Western India Match Company (WIMCO) which makes match boxes when they could not procure semal wood, they promoted cultivation of 'Poplar' tree NABARD was asked to extend loan and it was one sided agreement. Trees of 'Poplar' were not purchased. Today lakhs of farmers are roaming here and there with their R.C. They are going to High Court but relief is not given to them. I would request that this matter should be investigated by C.B.I. Their agreement was in English and one sided. Lakhs of farmers are on verge of starvation. If such things go on, the farmers would automatically be compelled to commit suicide. People and farmers should be relieved of sinful deeds of previous Governments.

SHRI MULAYAM SINGH YADAV (Sambhal) : Facilities given to the companies should be withdrawn.

SHRI RAJVEER SINGH : I am also saying the same thing. The 'Poplar' plant whose original cost was Rs. 2 was sold Rs. 80 per plant by the company. Consequently, its crop was not procured. The crop was used as fuel and the company earned billions of rupees in lieu of selling the plant for Rs. 80 each to the farmers and thereafter that company was closed. Vimco stopped the provision that was earlier prevalent. All the workers of the company were retrenched. Now no one is left to provide facilities to the farmers. This has been done by NABARD ...*(Interruptions)* This is the result of the errors committed and the conspiracies hatched by the previous Governments. I would like that the Hon. Minister should

pay special attention towards it. Hon. Finance Minister is specially requested to make some arrangements in this regard, otherwise the farmer will become extremely helpless.

Mr. Speaker, Sir, Central Government has done a lot for providing irrigation facilities in the agricultural sector. Shri Mulayam Singh ji who was the Chief Minister of Uttar Pradesh has won election from Badaun district, he also fought an election for M.L.A. from Sahaswan and he is well acquainted with the conditions of the region from which I have been elected. There is not an inch of canal in whole of Badaun district the Government has imposed a ban on sinking tubewells. Block has been marked grey and dark and no boring can be done. The Government does not provide loans for tubewell-boring and the ground water level has receded to two hundred to two hundred fifty feet. Last time also, I had drawn attention of the House towards the conditions prevailing there. As many Ministers are sitting here, I once again put forward my demand to construct a major canal from Narora Dam to Farukabad so that agriculture could get a boost in the district of Badaun including Aonla Tehsil. We live in the region between Ram Ganga and greater Ganga, this area bears the devastation of perennial floods of both the rivers but it is lacking in irrigation facilities.

[English]

MR. SPEAKER : Please wind up. The Minister has to give reply.

[Translation]

SHRI RAJVEER SINGH : I am a disciplined Member had I been in the ilk of Shri Mulayam Singh or Lalu ji, then I would have kept on speaking ...*(Interruptions)*

[English]

MR. SPEAKER : Do not provoke them.

SHRI RAJVEER SINGH : But I am a disciplined member, and I work under the discipline of the party as well as under your discipline, hence I conclude by supporting the Demands for Grants.

[English]

MR. SPEAKER : Now the Minister will speak.

...*(Interruptions)*

MR. SPEAKER : There is no time. At six o'clock, we have to guillotine the demands.

[Translation]

SHRI OMPRAKASH (Ghazipur) : Mr. Speaker, Sir, this subject is very sensitive and is linked to the lives of

[Shri Omprakash]

the people. People give extra time for this to enable us to air our views ...*(Interruptions)* The farmers constitute about 76 per cent population of this country ...*(Interruptions)*

[English]

MR. SPEAKER : Hon. Members, please understand that there is no time. How can I accommodate you.

...*(Interruptions)*

MR. SPEAKER : Now, the Minister will speak.

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SOMPAL) : Guillotine will take place at six o'clock whether you speak or not.

[English]

MR. SPEAKER : Please understand that there is no time.

...*(Interruptions)*

[Translation]

SHRI RAGHUVANSH PRASAD SINGH (Vaishali) : The Government is the enemy of the farmers, let them prove through its actions and deeds, that this is not the case. This Government increased the price of fertilizers and after a lot of deliberations, agreed to reduce it by 50 paise per kilogram ...*(Interruptions)*

[English]

MR. SPEAKER : Shri Raghuvansh Prasad Singh, please understand that there is no time. You are in the panel of Chairman.

...*(Interruptions)*

[Translation]

PROF. PREM SINGH CHANDUMAJRA (Patiala) : It is a matter of regret that today the whole day has been consumed by the contradiction on the Women Reservation Bill. ...*(Interruptions)*

[English]

MR. SPEAKER : Please take your seat. Please understand that there is no time. How can I accommodate you? At six o'clock, we have to guillotine the demands. You please understand that.

...*(Interruptions)*

MR. SPEAKER : Shri Raghuvansh Prasad, please take your seat.

...*(Interruptions)*

MR. SPEAKER : Now, the Minister will speak.

...*(Interruptions)*

MR. SPEAKER : Hon. Members, please take your seats. There is no time.

...*(Interruptions)*

MR. SPEAKER : Shri Raghuvansh Prasad Singh, please take your seat.

...*(Interruptions)*

MR. SPEAKER : Now, the Minister will speak.

SHRI SOMPAL : Mr. Speaker, Sir, I think that we have to make it clear to them that six o'clock is the last hour for this. At six o'clock, guillotine will be applied whether I speak or do not speak.

[Translation]

Mr. Speaker, Sir, it is quite unfortunate that due to the events that have taken place in the House in last three to four days, a very important subject like agriculture, which is regarded as the backbone of national economy and over which there was a general consensus in the House to discuss it in detail, was left without discussion. Only Hon'ble Shri Balram Jakhar could speak on it for a while and as was quite evident, both Shri Jakhar and Shri Rajveer Singh could not express themselves clearly owing to cacophony going on in the House. Only few minutes are left now. I would like to say that there is an urgent need to revolutionise the whole concept and programme related to agricultural policy, administration, priorities, schemes and their implementation.

Mr. Speaker, Sir, as far as the Budget is concerned, since the discussion is going on in regard to the Demands for Grants of the Budget, therefore, I would like to say that our Government has set a record by; making an increase of 58 per cent in the plan outlay for agriculture sector. There was also an year, last to last, when during the Prime Ministership of the son of a poor farmer, 12 per cent reduction was made in the plan outlay in comparison to the preceding year's outlay. We have made an increase of 58 per cent in plan outlay and 38 per cent increase in the total allocation on agriculture ...*(Interruptions)*

SHRI MULAYAM SINGH YADAV : It is noting but statistical manipulation.

SHRI SOMPAL : Budget is always based on statistics, not through rhetorics. It always involves figures. I have to learn a new act of drafting Budget from Shri Mulayam Singh ji which involves no statistics. A new idea has to be devised which requires no statistics in budget making. This is the problem with him.

Mr. Speaker, Sir, as far as Mr. Jakhar is reference to agricultural credit is concerned, it is a universal fact that Indian agriculture has always suffered from capital starvation.

[English]

It is a clear cut case of capital starvation.

[Translation]

and the solution to this problem is that more capital should be invested in it ... (Interruptions) It is not expected from such a senior Hon'ble Member that he will make a running commentary. Hon'ble Mulayam Singh ji is doing the same. How will I be able to speak. I never interrupt anyone while speaking. I have high regards for Shri Mulayam Singh ji.

Mr. Speaker, Sir, I would like to say that an amount of Rs. 500 crores has been allocated to increase the capital of National Agriculture Bank for Rural Development (NABARD), rural infrastructure fund has been given a hike from Rs. 2500 crores to Rs. three thousand crores, an allocation of Rs. 1500 crores has been made for extending the benefits of additional irrigation and Rs. 265 crores have been allocated for the Regional Rural Development Bank. These steps show our total commitment and we are fully committed for allocation of 60 per cent of amount for the rural development.

So far as the agricultural policy is concerned, Dr. Jakhar has raised very important points. Dr. Jakhar has been a minister for quite a long time and whatever shortcomings he has pointed out in his speech, the responsibility for those lies on the shoulders of those Governments which were at the helm of affairs in the last 40 to 45 years and have brought agriculture to such a pathetic state by creating a lot of distortions. He was throwing taunts at me by asking as to how much allotment I have made or I will make. I would like to say that if we talk in terms of plan outlay, after the second five year plan, there has been a continues decrease in the ratio of total resource allocation in real terms and capital formation

Demands for Grants 1998-99 in respect of Ministry of Agriculture voted by Lok Sabha

No. of Demand	Name of Demand	Amount of Demand for Grants on Account voted by the House on March 26, 1998		Amount of Demand for Grants voted by the House	
		Revenue (Rs.)	Capital (Rs.)	Revenue (Rs.)	Capital (Rs.)
1	2	3	4	5	6
Ministry of Agriculture					
1.	Agriculture	1201,26,00,000	6,38,00,000	3209,72,00,000	13,49,00,000
2.	Other Services of Deptt. of Agri. & Cooperation	39,43,00,000	80,56,00,000	135,81,00,000	194,22,00,000
3.	Department of Agricultural Research and Education	297,06,00,000	...	709,13,00,000	...
4.	Department of Animal Husbandry and Dairying	125,33,00,000	20,30,00,000	343.67.00.000	37.59.00.000

has also been less which will become evident if you go through the statistics.

[English]

SHRI T.R. BAALU (Madras South) : Mr. Speaker, Sir, the hon. Minister should say something on the Crop Insurance Scheme. There is only one minute left for the Guillotine to be applied.

SHRI SOMPAL : Sir, I have already taken a decision to introduce a Crop Insurance Scheme which will be applicable to the whole of India and all farmers irrespective of the amount, irrespective of landholdings. This historic decision has been taken for the first time and it is being implemented from this very year.

With these words, I conclude my speech.

MR. SPEAKER : I shall now put all the cut motions moved to the Demands for Grants relating to the Ministry of Agriculture to the vote of the House together, unless Shri Basu Deb Acharia desires that any of his cut motions may be put separately.

All the cut motions were put and negatived.

MR. SPEAKER : I shall now put the Demands for Grants relating to the Ministry of Agriculture to the vote of the House.

The question is:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the fourth column of the Order Paper be granted to the President out of the Consolidated Fund of India, to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1999, in respect of the heads of demands entered in the second column thereof, against Demand Nos. 1 to 4 relating to the Ministry of Agriculture."

The motion was adopted.

18.00 hrs.

GUILLOTINE

MR. SPEAKER : I shall now put the outstanding Demands for Grants relating to the Ministries/Departments to vote.

The question is :

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in

the Fourth column of the Order paper be granted to the President, out of the Consolidated Fund of India, to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1999, in respect of the heads of demands entered in the second column thereof against : Demands Nos 5 to 28, 30, 31, 33 to 60, 62 to 93, 95, 96, 98 to 103.

The motion was adopted.

Demands for Grants—Budget for 1998-99 in respect of the Ministries/Departments/Secretariat voted by Lok Sabha

No. of Demand	Name of Demand	Amount of Demand for Grants on Account voted by the House on March 26, 1998		Amount of Demand for Grants Voted by the House	
		Revenue (Rs.)	Capital (Rs.)	Revenue (Rs.)	Capital (Rs.)
1	2	3	4	5	6
Ministry of Chemicals and Fertilizers					
5.	Department of Chemicals and Petrochemicals	78,11,00,000	9,18,00,000	41,62,00,000	45,86,00,000
6.	Department of Fertilizers	3884,36,00,000	191,83,00,000	3878,40,00,000	402,79,00,000
Ministry of Civil Aviation and Tourism					
7.	Department of Civil Aviation	60,97,00,000	15,22,00,000	122,74,00,000	188,95,00,000
8.	Department of Tourism	38,00,00,000	7,25,00,000	122,55,00,000	14,75,00,000
Ministry of Food and Consumer Affairs					
9.	Department of Consumer Affairs	6,01,00,000	16,00,000	13,28,00,000	32,00,000
10.	Department of Food and Civil Supplies	3635,39,00,000	6,67,00,000	5396,79,00,000	1333,00,000
11.	Department of Sugar and Edible Oils	268,02,00,000	65,21,00,000	497,59,00,000	11140,00,000
Ministry of Coal					
12.	Ministry of Coal	111,78,00,000	121,66,00,000	311,96,00,000	243,31,00,000
Ministry of Commerce					
13.	Department of Commerce	308,95,00,000	31,20,00,000	623,36,00,000	62,40,00,000
14.	Department of Supply	27,44,00,000		27,82,00,000	
Ministry of Communications					
15.	Department of Posts	1869,99,00,000	25,66,00,000	1918,51,00,000	51,33,00,000
16.	Department of Telecommunication	5948,45,00,000	3695,66,00,000	12195,91,00,000	7391,33,00,000
Ministry of Defence					
17.	Ministry of Defence	1014,47,00,000	9,87,00,000	1982,70,00,000	19,74,00,000
18.	Defence Pensions	2807,73,00,000	...	3115,46,00,000	...

1	2	3	4	5	6
19. Defence Services—Army		7674,81,00,000	...	14181,99,00,000	
20. Defence Services—Navy		1005,91,00,000		1959,82,00,000	
21. Defence Services—Air Force		2563,03,00,000		3341,82,00,000	
22. Defence Ordnance Factories		970,89,00,000		313,14,00,000	
23. Capital Outlay on Defence Services		...	4259,88,00,000	...	6093,04,00,000
Ministry of Environment and Forests					
24. Ministry of Environment and Forests		257,25,00,000	2,48,00,000	549,04,00,000	10,82,00,000
Ministry of External Affairs					
25. Ministry of External Affairs		624,21,00,000	81,34,00,000	1267,47,00,000	147,67,00,000
Ministry of Finance					
26. Department of Economic Affairs		1478,09,00,000	34,87,00,000	1467,50,00,000	109,75,00,000
27. Currency, Coinage and Stamps		314,55,00,000	682,90,00,000	629,10,00,000	1320,81,00,000
28. Payments to Financial Institutions		107,57,00,000	6273,76,00,000	193,24,00,000	612,07,00,000
30. Transfers to State and Union Territory Govts.		4347,73,00,000	458,87,00,000	9185,25,00,000	349,33,00,000
31. Loans to Government Servants, etc.			110,83,00,000		221,66,00,000
33. Department of Expenditure		7,90,00,000		15,48,00,000	50,00,000
34. Pensions		1071,36,00,000		355,79,00,000	
35. Audit		295,70,00,000	36,00,000	411,41,00,000	6,81,00,000
36. Department of Revenue		143,33,00,000	1,24,00,000	110,77,00,000	2,47,00,000
37. Direct Taxes		296,86,00,000	41,77,00,000	469,12,00,000	83,53,00,000
38. Indirect Taxes		383,18,00,000	87,56,00,000	617,70,00,000	175,13,00,000
Ministry of Food Processing Industries					
39. Ministry of Food Processing Industries		13,24,00,000	3,27,00,000	25,78,00,000	6,53,00,000
Ministry of Health and Family Welfare					
40. Department of Health		584,39,00,000	146,69,00,000	1229,07,00,000	401,54,00,000
41. Department of Indian Systems of medicine and Homoeopathy		26,77,00,000	17,00,000	58,32,00,000	34,00,000
42. Department of Family Welfare		743,32,00,000	20,00,000	2183,99,00,000	
Ministry of Home Affairs					
43. Ministry of Home Affairs		142,80,00,000	8,20,00,000	285,60,00,000	16,40,00,000
44. Cabinet		36,95,00,000	10,00,00,000	73,88,00,000	20,00,00,000
45. Police		1849,93,00,000	148,62,00,000	3630,52,00,000	297,25,00,000
46. Other Expenditure of the Min. of Home Affairs		157,81,00,000	75,64,00,000	488,63,00,000	219,76,00,000
47. Transfers to Union Territory Governments		114,49,00,000	95,04,00,000	238,76,00,000	219,76,00,000

1	2	3	4	5	6
Ministry of Human Resource Development					
48.	Department of Education	2341,54,00,000	1,00,000	4705,25,00,000	2,00,000
49.	Department of Youth Affairs and Sports	60,35,00,000	62,00,000	150,56,00,000	3,23,00,000
50.	Department of Culture	117,29,00,000		183,91,00,000	
51.	Department of Women and Child Development	348,30,00,000		925,93,00,000	
Ministry of Industry					
52.	Ind. Dev. and Ind. Policy & Promotion	155,01,00,000	8,00,000	412,44,00,000	17,00,000
53.	Department of Public Enterprises	1,49,00,000		2,71,00,000	
54.	Department of Heavy Industry	24,61,00,000	88,15,00,000	37,80,00,000	228,54,00,000
55.	Department of Small Scale Ind. & Agro and Rural Industries	244,23,00,000	96,98,00,000	484,71,00,000	191,83,00,000
Ministry to Information and Broadcasting					
56.	Information, Films and Publicity	70,41,00,000	4,69,00,000	126,93,00,000	9,39,00,000
57.	Broadcasting Services	673,58,00,000	155,01,00,000	1227,10,00,000	306,59,00,000
Ministry of Labour					
58.	Ministry of Labour	273,83,00,000	54,00,000	555,41,00,000	109,00,000
Ministry of Law and Justice					
59.	Law and Justice	209,29,00,000		412,57,00,000	
60.	Election Commission	2,50,00,000		5,00,00,000	
62.	Department of Company Affairs	11,48,00,000	7,00,000	22,97,00,000	14,00,000
Ministry of Mines					
63.	Ministry of Mines	94,75,00,000	12,00,00,000	197,28,00,000	32,00,00,000
Ministry of Non-Conventional Energy Sources					
64.	Ministry of Non-Conventional Energy Sources	71,35,00,000	63,21,00,000	146,65,00,000	126,41,00,000
Ministry of Parliamentary Affairs					
65.	Ministry of Parliamentary Affairs	1,39,00,000		2,79,00,000	
Ministry of Personnel, Public Grievances and Pensions					
66.	Ministry Of Personnel, Public Grievances and Pensions	60,36,00,000	1,20,00,000	102,49,00,000	2,40,00,000
Ministry of Petroleum and Natural Gas					
67.	Ministry of Petroleum and Natural Gas	2,00,00,000		3,44,00,000	
Ministry of Planning and Programme Implementation					
68.	Planning	50,40,00,000	8,31,00,000	88,98,00,000	38,31,00,000
69.	Department of Statistics	47,52,00,000	1,28,00,000	83,80,00,000	2,56,00,000
70.	Department of Programme Implementation	264,23,00,000	...	528,17,00,000	...

1	2	3	4	5	6
Ministry of Power					
71.	Ministry of Power	323,03,00,000	1041,83,00,000	790,60,00,000	1648,41,00,000
Ministry of Rural Areas and Employment					
72.	Department of Rural Development	964,08,00,000		1596,59,00,000	
73.	Department of Rural Emp. & Poverty Alleviation	2841,69,00,000		4441,42,00,000	
74.	Department of Wastelands Development	30,32,00,000		70,63,00,000	
Ministry of Science and Technology					
75.	Department of Science and Technology	234,58,00,000	16,26,00,000	344,76,00,000	32,51,00,000
76.	Department of Scientific and Industrial Research	227,83,00,000	1,83,00,000	404,67,00,000	3,67,00,000
77.	Department of Bio-technology	39,24,00,000	2,00,000	77,26,00,000	3,00,000
Ministry of Steel					
78.	Ministry of Steel	13,45,00,000	7,69,00,000	23,75,00,000	15,37,00,000
Ministry of Surface Transport					
79.	Surface Transport	31,48,00,000	9,01,00,000	62,52,00,000	17,03,00,000
80.	Roads	337,11,00,000	731,17,00,000	657,73,00,000	1706,11,00,000
81.	Ports, Lighthouses and Shipping	108,19,00,000	109,09,00,000	217,13,00,000	218,17,00,000
Ministry of Textiles					
82.	Ministry of Textiles	147,81,00,000	155,83,00,000	279,56,00,000	411,86,00,000
Ministry of Urban Affairs and Employment					
83.	Urban Development	155,43,00,000	135,09,00,000	285,35,00,000	315,18,00,000
84.	Urban Employment and Poverty Alleviation	74,14,00,000	13,33,00,000	148,07,00,000	101,67,00,000
85.	Public Works	255,75,00,000	73,34,00,000	362,50,00,000	151,51,00,000
86.	Stationery and Printing	63,10,00,000	2,00,00,000	110,76,00,000	4,00,00,000
Ministry of Water Resources					
87.	Ministry of Water Resources	163,14,00,000	12,18,00,000	384,14,00,000	24,36,00,000
Ministry of Welfare					
88.	Ministry of Welfare	368,36,00,000	95,14,00,000	835,87,00,000	230,27,00,000
Department of Atomic Energy					
89.	Atomic Energy	354,83,00,000	252,54,00,000	733,99,00,000	505,07,00,000
90.	Nuclear Power Schemes	406,09,00,000	310,33,00,000	812,19,00,000	620,66,00,000
Department of Electronics					
91.	Department of Electronics	52,45,00,000	6,40,00,000	138,16,00,000	17,06,00,000
Department of Ocean Development					
92.	Department of Ocean Development	35,83,00,000	33,00,000	70,67,00,000	67,00,000

1	2	3	4	5	6
Department of Space					
93.	Department of Space	535,38,00,000	67,18,00,000	870,54,00,000	134.35,00,000
The President, Parliament, Union Public Service Commission and the Secretariat of the Vice-President					
95.	Rajya Sabha	12,69,00,000		25,37,00,000	
96.	Lok Sabha	22,19,00,000		44,39,00,000	
98.	Secretariat of the Vice-President	23,00,000		47,00,000	
Union Territories Without Legislature					
99.	Andaman & Nicobar Islands	153,35,00,000	62,31,00,000	316,10,00,000	145,85,00,000
100.	Chandigarh	172,47,00,000	21,55,00,000	350,46,00,000	51,29,00,000
101.	Dadra & Nagar Haveli	47,02,00,000	8,51,00,000	95,41,00,000	19,72,00,000
102.	Daman & Diu	40,51,00,000	6,18,00,000	82,09,00,000	14,54,00,000
103.	Lakshadweep	44,28,00,000	6,84,00,000	91,58,00,000	16,05,00,000
Total Revenue/Capital		60316,78,00,000	20388,43,00,000	3061.85,00,000	26452,73,00,000

18.05 hrs.

SHRI YASHWANT SINHA : Sir, I beg to move .

APPROPRIATION (NO.3) BILL**[English]*

MR. SPEAKER : The House will now take up the Appropriation Bill.

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA) : Sir, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1998-99.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1998-99."

The motion was adopted.

SHRI YASHWANT SINHA : I introduce the Bill.**

MR. SPEAKER : The Minister may now move that the Bill be taken into consideration.

* Published in the Gazette of India, Extraordinary, Part-II Section-2 dated 14.7.98.

** Introduced with the Recommendation of the President.

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1998-99, be taken into consideration."

MR. SPEAKER : Motion moved :

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1998-99, be taken into consideration."

...(Interruptions)

SHRI BASU DEB ACHARIA (Bankura) : Sir, I have given a notice before 10 o'clock to speak on this Appropriation Bill. I have also mentioned the points that I would like to highlight.

Sir, modernisation of the Indian Iron and Steel Company Limited is pending for the last several years. This Company was taken over by the Government of India and then, subsequently, it was nationalised in 1977. Since then, not a single paise has been spent on the modernisation of the Indian Iron and Steel Company Limited. This is a premier steel plant of our country. There were several proposals in regard to modernisation of the Indian Iron and Steel Company Limited. There is a proposal to utilise the IISCO Fund of Russia, and the Government of West Bengal has also given a proposal.

For the first time, there is a proposal to have a joint venture with the participation of Steel Authority of India Limited, the Government of West Bengal, which has agreed to have its share, and the workers.

Sir, the Indian Iron and Steel Company Limited has already been referred to the BIFR and it is pending with the BIFR. There is need to increase the steel production in our country. The steel plant has its own iron ore mines, its own coal mines and it has one of the best washeries. There are more than 25,000 workers including 3,000 contract workers. There was an agreement between the Union and the Government of India as well as the Steel Authority of India to modernise this premier steel industry of our country. But not a single paise has been provided in the Budget. I would like to know from the Finance Minister as to what decision the Government is taking in regard to modernisation of the Indian Iron and Steel Company Limited.

Now, I will come to the revival of one of the premier engineering industries of our country, that is, Mining and Allied Machinery Corporation of Durgapur. There are more than 4,000 workers, and this particular industry is engaged in the manufacture of underground mining as well as the coal washery machinery. Several proposals have come both from the trade unions as well as from the Management, but no concrete steps have yet been taken to revive this vital engineering industry. For the last four months, the workers, employees and staff of this unit are not getting their salary.

The Hindustan Steel Construction Ltd. is also under the Ministry of Steel. It is surprising that the private contractors are getting the jobs. The private contractors are being awarded with contracts. But the unit of the Ministry of Steel is sinking. The crisis is getting more and more serious. The employees are not getting their salaries for the last several months although this undertaking has been referred to BIFR.

I would request the hon. Minister to take early steps in regard to revival of this units.

The Hindustan Cables Limited is the most important public sector undertaking. This industry is now under the Ministry of Industry. There is a proposal to transfer Hindustan Cables Limited because this industry is engaged in the manufacture of optical fibre which is required for telecommunication. There is a proposal to transfer this industry from the Ministry of Industry to the Ministry of Communication. Concrete steps should be taken in regard to revival of this industry.

The other important point is the shifting of inter-bank dealings from Foreign Exchange Department of State Bank of India, Calcutta to Mumbai. The Prime Minister

as well as the Minister of Finance are aware of this. The Chief Minister of West Bengal had meetings with the Prime Minister and the Finance Minister. The reason mentioned by the State Bank management for shifting these inter-bank dealings from Calcutta to Mumbai is that there are no inter-bank dealings in Calcutta. But there is no problem of modernisation because the State Bank of India in Calcutta has been modernised by spending a few crores of rupees.

Therefore, I demand that the inter-bank dealings should not be shifted from Calcutta to Mumbai.

SHRI YASHWANT SINHA : Mr. Speaker, Sir, I am grateful to the hon. Member, Shri Basu Deb Acharia for drawing the attention of this House to these problems. They show indeed the kind of legacy that this Government has inherited. If I could only point out some facts, the MAMC was referred to the BIFR in 1992 and the then Government sat over the recommendation of the BIFR. Nothing was done. The Government, which the party of Shri Basu Deb Acharia was supporting or pulling down from outside, remained in power for two years. But they did precious little and, in the meanwhile, some people had taken this matter to court.

That is where it is pending.

As far as IISCO is concerned, it was referred to the BIFR in 1994 ...*(Interruptions)* I will come to that a little later. It came out with a package. The then Government in November 1995 expressed its inability to grant budgetary support for the revival of IISCO and the matter has remained pending all these years ...*(Interruptions)*

SHRI BASU DEB ACHARIA : What action will you take? ...*(Interruptions)*

SHRI YASHWANT SINHA : Please have some Patience. I have listened to you with such a great deal of patience ...*(Interruptions)*

The same thing applies to HSCL which has also run into difficulties. I would now say what the policy of the Government is, which I had enunciated in the Budget Speech. The policy of this Government clearly is to revive all those PSUs which can be revived. We shall do all that lies within our power to see that we bring those units out of the red and get them into production again ...*(Interruptions)*

As far as salaries are concerned, we have paid salary up to the month of May as far as the MAMC is concerned. There is some backlog in the case of the HSCL. The Government is taking steps to see that the dues of the workers are cleared. But we have inherited an intractable problem of a large number of sick PSUs. That is why, this Government has also decided that wherever it is

[Shri Yashwant Sinha]

impossible to revive those PSUs, there, we will come with a Voluntary Retirement Scheme which is very attractive to the workers, which will enable them to survive ...*(Interruptions)*

SHRI MURLI DEORA (Mumbai South) : Why do you not privatise what you cannot revive? ...*(Interruptions)*

SHRI YASHWANT SINHA : That is the second part. But, Sir, I would like to assure the House that one policy which this Government will not follow is the policy of drift. We shall not allow cases to remain pending for years and years and shall not remain without taking a decision. We shall take decision in each case. We shall analyse the status of the PSUs, unit by unit, and take appropriate decision in regard to each unit.

As far as the State Bank of India matter is concerned, I would like to say that the State bank of India is an autonomous organisation. It has to function along commercial lines. The Government has no desire to interfere with the commercial operations of any bank ...*(Interruptions)*

SHRI BASU DEB ACHARIA : The entire Eastern India will suffer if that is shifted from Calcutta to Mumbai ...*(Interruptions)*

SHRI YASHWANT SINHA : Shri Acharia, you are absolutely wrong. Only the interbank clearing operation which is a very very limited part of the Treasury Operation is proposed to be shifted to Mumbai. All the other operations of the State Bank of India will remain in Calcutta. That is the assurance that I have given.

MR. SPEAKER : The question is :

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1998-99, be taken into consideration."

The motion was adopted.

MR. SPEAKER : The House will now take up clause by clause consideration.

The question is :

"That clauses 2 to 4 stand part of the Bill."

The motion was adopted

Clauses 2 to 4 were added to the Bill.

MR. SPEAKER : The question is :

"That the Schedule stand part of the Bill"

The motion was adopted.

The Schedule was added to the Bill.

MR. SPEAKER : The question is :

That Clause 1, the Enacting Formula and the Long Title stand part of the Bill.

The motion was adopted.

Clause 1, Enacting Formula and the Long Title were added to the Bill.

SHRI YASHWANT SINHA: I beg to move :

"That the Bill be passed."

MR. SPEAKER : The question is :

"That the Bill be passed."

The motion was adopted.

MR. SPEAKER : There is nothing more in the Agenda. The House stands adjourned to meet tomorrow, the 15th July, 1998, at 11 a.m.

18.20 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, July 15, 1998/Asadha 24, 1920 (Saka)